Sixth Series, Vol. XII—No. 30

Tuesday, April 4, 1978
Chaitra 14, 1900 (Saka)

LOK SABHA DEBATES

(Fourth Session)

(Vol. XII contains Nos. 21—30)

LOK SABHA SECRETARIAT
NEW DELHI

PARLIAMENT LIBRARY
Acc. No. 1...(14)
Date... 22.6.78

CONTENTS

No. 30, *Tuesday, April* 4, 1978 /*Chaitra* 14, 1900 (*Saka*)

	COLUMNS
Obituary Reference .	1—9
Oral Answers to Questions :	
*Starred Questions Nos. 574 to 578. . . .	9—36
Written Answers to Questions :	
Starred Questions Nos. 579 to 591 and 593. . . .	36—47
Unstarred Questions Nos. 5414 to 5450, 5452 to 5514 and 5517 to 5602.	47—232
Statement correcting Answer to USQ No. 14 dated 21-2-1979 . .	233
Situation in Hyderabad and Sambhal (Moradabad)	233—40
Papers laid on the Table	240—44
Public Accounts Committee—	
Sixty-eighth Report presented. .	244
Estimates Committee—	
Eleventh Report and Minutes presented	244—45
Committee on Subordinate Legislation—	
Seventh Report presented	245
Matters under Rule 377—	
(i) Anti-pregnancy vaccine	245—46
Shri Saugata Roy .	245—46
(ii) Press Report abouts purchase of deep penetration aircraft	246—59
Shri Shyamnandan Mishra.	246—48, 256
(iii) Reported recent communal clashes in Sambhal (Moradabad)	259—71
Shri Mohd. Shafi Qureshi.	259—68
Demands for Grants, 1978-79—	
Ministry of Information and Broadcasting	271—371
Shri Ugrasen	271—79

*The sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

COLUMNS

Shri Ram Awadhesh Singh . . 279—284
Shri Vasant Sathe . . . . . 284—290
Dr. Ramji Singh . . . . . 290—298
Shri Purna Sinha . . . . . 298—302
Shri K. Lakkappa . . . . . 302—305
Shri K. Mayathevar . . . . . 305—311
Shri Nawab Singh Chauhan . . . . 311—316
Shri Amar Roy Pradhan . . . . . 317—321
Shri Raghavji . . . . . 321—324
Prof. P. G. Mavalankar . . . . . 324—328
Shri B.P. Mandal . . . . . 328—331
Shri L.K. Advani . . . . . 331—371

Ministry of Works and Housing and Ministry of Supply and Rehabilitation . . . . . 371—397
Shri Saugata Roy . . . . . 375—388
Chaudhury Brahm Perkash . . . . . 388—394
Shri Yuvraj. . . . . 394—397

Motion *re.* Atrocities on Harijans . 397—446
Shri Ram Vilas Paswan . 397—409
Shri Ram Awadhesh Singh 410—419
Shri P. Venkatasubbaiah . 419—422
Shrimati Mrinal Gore 422—428
Shri K. Lakkappa . 428—433
Shri Sharad Yadav 433—439
Shri Ram Dhan. 439—44

LOK SABHA

Tuesday, April 4, 1978/Chaitra 14, 1900 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER *in the Chair*]

OBITUARY REFERENCE

MR. SPEAKER: I have to inform the House of the sad demise of Dr. Hriday Nath Kunzru who passed away at Agra on 3rd April, 1978 at the age of 91.

A veteran parliamentarian, Dr. Kunzru started his parliamentary career in 1921 when he became a Member of the U.P. Legislative Council. After serving there for two years, he became a Member of the Central Legislative Assembly in 1926 and remained its member upto 1930. In 1946 he was elected to the Constituent Assembly and later, he continued to be a Member of the Provisional Parliament till 1952. Thereafter, he was elected to the Rajya Sabha and continued to be its Member till 1962. I had the privilege of working with him in the Rajya Sabha from 1952 to 1957. He was a dear friend of mine.

He was a Member of the Liberal Party Delegation to U.K. in connection with Indian Constitutional Reforms in 1919. He was leader of the Indian Delegation to the Second British Commonwealth Relations Conference held at Sydney in 1938; Delegate to the Institute of Pacific Relations Conference held in U.S.A. in 1945 and a Member of the Government Delegation in 1946 to Malaysia to enquire into the conditions of Indians there.

Dr. Kunzru was a widely travelled person who had toured many countries in several continents. He took special interest to study the conditions of Indians settled abroad.

He served as Chairman of the National Cadet Corps Committee in 1946-47 and of the U.P. Universities Grants Committee, 1947. He was a member of the Armed Forces Reorganisation Committee, 1946-47. He was also Chairman of the Railway Enquiry Commission.

He was Chief Commissioner, Seva Samiti Boy Scouts Association and National Commissioner of Bharat Scouts and Guides during 1950—57.

He was a Member of the Executive Council of Banaras Hindu University.

Dr. Kunzru held Doctorate of Law from Allahabad University and Doctorate of Literature from Aligarh and Banaras Hindu Universities.

A man of deep erudition and culture, he brought to his parliamentary activities his great intellectual attainments, wide ranging interests and human qualities which made him an effective parliamentarian who was invariably listened to with great respect.

He joined the Servants of India Society as a life member in 1909 and rose to be its President in January, 1936.

Dr. Kunzru gave the best part of his life in building up the Indian Council of World Affairs and in running the Servants of India Society.

He devoted himself wholeheartedly to these institutions and the genera-

tions to come will remember his contribution to them with gratitude.

Deeply interested in Parliamentary affairs, education and international affairs, he served the country in various fields and in different capacities with great deal of distinction.

We deeply mourn the loss of this great son of India and I am sure all sides of the House will join me in expressing our grief on his demise.

The Prime Minister.

THE PRIME MINISTER (SHRI MORARJI DESAI): I knew Dr. Kunzru as a unique personality. He had complete dedication to the service of his fellow-men, the country and also the world. I must say that his was a unique life of devotion to duty and public service. As mentioned by you, Sir, his activities have been so many that it is difficult to remember them, and they were all activities which were useful for progress of human society. He was a person who was above prejudices, who took an objective view on every question. He was a man of deep learning and study, who went into every question, so throughly that it was difficult to find fault with his facts or his arguments.

I had the honour of working with him, not only in Parliament but even outside and had seen his social activities. One was in the Adim Jathi Sevak Sangh, of which he was the Vice-President for many many years, until his death. There I found how deeply devoted he was to the cause of the Adibasis and how well he served them. Such people are very rare in public life if I may say so, of such integrity, devotion to duty and selflessness. He never sought popularity and never worked for getting anything for himself. His life was simple. He was a founder member of the Servants of India Society, founded by the late Shri Gopala Krishna Gokhale, and he remained President for many years.

We have lost in him a devoted son, not only of India but a son of India who was thinking not only of India but of the whole world. We deeply mourn his loss and I would request you, on my behalf and on behalf of the House, to convey our condolences to the bereaved family.

SHRI J. RAMESHWARA RAO (Mahboobnagar): Sir, it is with great sadness, on behalf of Shri Yeshwantrao Chavan, who unfortunately could not be present here today, and the Congress Party, I place on record our deep sense of sorrow at the passing away of Pandit Hridayanath Kunzru.

Pandit Kunzru was one of the founding fathers of this Republic and a member of the Indian National Congress. He was closely associated with Mahatma Gandhi and Jawaharlal Nehru and was in the tradition of the great liberals in our country. Like Gopal Krishna Gokhale, Tej Bahadur Sapru, Madan Mohan Malaviya and Srinivasa Shastri. He was a person of great learning and scholarship, soft-spoken and kind, with great humility and generous to a fault.

Mr. Speaker, you will forgive me if I go into a personal remniscence. I had the privilege of knowing Pandit Kunzru and learning a great deal from him. Soon after independence, when I joined the Foreign Service, I was being posted in Africa, and it was Pandit Jawaharlal Nehru who asked me:

"पं० कुंजरू को जानते हो, जा के मिलो, अफ्रीका के बारे में जो वे जानते हैं, बहुत कम लोग जानते हैं" ।

I went and saw Pandit Kunzru. In spite of his various preoccupations, he was kind enough to give me time. He spoke to me at length about Africa, about the problems of Africa, about India's foreign policy and our policy of non-alignment and, at the end of it, said he did not know enough and he was sorry that he could not tell me

more. What touched me deeply, Sir, was this man's profound knowledge and great humility.

I met him and wrote to him often while I was in the service, and he always found time to write back. Later, as a Member of Parliament, he was always kind, helpful and generous. He was a person of great ideals and convictions, and he had the courage to live by them. All his life he never bent his head before insolent might.

Those of us who knew Pandit Kunzru should be happy about one thing. He passed away in the full knowledge that the ideals of the founding fathers of our nation were still charished by the people of this country. One cannot say more than to repeat that one of the great men of our times has passed into history, and the only way we can revere his memory is to try to live up to the ideals he stood for and worked for all his life.

SHRI C. M. STEPHEN (Idukki): Sir, I rise to associate my party and myself with the sentiments expressed here by you, by the leader of the House and the other friend, in respectful reference to the memory of this great patriot, Pandit Kunzru, who passed away.

You have detailed all the details of the variegated activities of his life. As was stated by the Prime Minister, his activities were so multi-coloured, multi-splendoured, variegated and comprehensive that even an enumeration is not possible. He is one of the giants who strode this country for over a century and much more than that. He belongs to that generation of Titans who were produced by our nation during a particular period of our national life and the type of whose generation, I am afraid, is now fast becoming extinct.

A great crudite scholar, a profound parliamentarian, a deep man and a great patriot, his sympathies travelled the whole hog from the international problems to the problems of the blind man, and the problems of Urdu and Adibasis. Such a person it is very difficult to find.

From the date of 1909, when he was in the Servants of India Society, to the date of his death, a period of 70 years, was a tremendous period in the history of this country. He was with the national movement and the Indian National Congress up to 1919. But, as a moderate and a man brought up in the liberal school of thought, he stayed away when the Indian National Congress took on to a course of massive agitation. From that period onwards we could see two streams developing in this country, one under the leadership of Mahatma Gandhi, a mass struggle going on impatiently to extric to our country from the thraldom of the British Government, and the other school of liberals and the moderates, no less patriotic than anybody else, as passionately patriotic as anybody else, but staying back, reviewing and viewing things, assessing things, giving guidance in an intellectual manner and assisting the nationalist movement. It is to that class that Pandit Kunzru, Sapru and persons of that type belonged. Both streams contributed tremendously to the progress of this country.

After independence, Pandit Kunzru contributed his lot in a tremendous manner to the building up of the democratic traditions of this country. As a parliamentarian, he was a class by himself. He argued out his case in Parliament, and he believed more in reason than in passion, more in argument than in voice-making more in contributing intellectually than in contributing to the noise in the House.

I wish that tradition was resurrected in the parliamentary annals of this country. When I pay my tributes to the memory of this great man, who dominated the scene of India and contributed tremendously, I only wish that we are able to resurrect that tradition of the parliamentary activities

of this country. That is the only contribution that we can make to him. I bow my head in respectful memory of this great son of this country, and I request you to convey to the bereaved family our feelings of sorrow at the sad demise of Pandit Kunzru.

SHRI SOMNATH CHATTERJEE (Jadavpur): On behalf of my party and myself, I pay my respectful homage to a great son of India, and associate myself with the sentiments expressed here by the Leader of the House, by you, Sir, and by the other hon. Members.

Pandit Kunzru dedicated his life to the service of this country, and he was a true servant of the country and the people. He was a man of great learning and he left the imprint of his learning and erudition on the deliberations of the Constituent Assembly when it framed the Constitution of this country. He was really one of the founding fathers of our Constitution.

In his passing away the country has lost a leader who had dedicated his life to the cause of the people of this country. May I request you to convey our deep sense of condolence to the members of the bereaved family?

SHRI CHITTA BASU (Barasat): I join you, the Leader of the House and the other Members of the House in expressing my deep sense of sorrow at the sad demise of Pandit H. N. Kunzru.

He was a man of great erudition, scholarship and learning. He was a profound parliamentarian and in his life he sought to build bridges of understanding with the peoples of other countries also, thereby serving not only the people of India but humanity as a whole. He served in particular the downtrodden people of this country. We, as Members of Parliament, should well emulate the traditions which he has built and the way he lived and worked for the country.

May I request you to convey our feelings of sorrow to the bereaved family?

SHRI K. MAYATHEVAR (Dindigul): On behalf of the All India Anna DMK and on my own behalf I request the hon. Speaker to convey our deep and sorrowful condolences to the bereaved family.

I come to understand that we have lost one of the great sons of the soil and the nation. He proved to be one of the leading, noted and significant figures in the social, economic and educational fields. He was also one of the noted figures who fought for the freedom and independence of the country. I come to understand further that he played a vital role in drafting the Indian Constitution, associating himself with Dr. Ambedkar.

I share on behalf of my party and myself deep sorrow in his passing away and I request the hon. Speaker to convey our sorrowful feelings to the bereaved family. May his soul rest in peace!

PROF. P. G. MAVALANKAR (Gandhinagar): May I join you, Mr. Speaker, Sir and the hon. Prime Minister and the other esteemed colleagues in paying my respectful and loving homage to Pandit H. N. Kunzru, whose passing away we are all mourning today?

He was a great independent and an upright parliamentarian, and he was a studious man. When he made speeches not only were they full of studied facts and arguments, but he also brought to bear his independence of outlook and his integrity of character. That is why everybody, no matter to which party he belonged, to which opinion he belonged, listened to his speeches with great attention and respect. That is why Pandit Nehru also brought him to Parliament even though he did not belong to any party.

He was a great man and he tried to emulate Gokhale's ideals of spiritualis-

ing public life. One only hopes that that kind of galaxy of stars will never be wanting in our public life of today and tomorrow.

He had no family of his own, in the sense that his wife and son died years ago, but he has left us all behind as members of his family. We are all sufferers. We only hope that God will give us the strength to emulate his example whether in public life, parliamentary life or in the Servants of India Society or the Scouts and Guides Movement to which I happen to belong for many years. He believed in discipline. I think these are qualities which we need today in great abundance.

MR. SPEAKER: The House may now stand in silence for a while to express its sorrow.

The Members then stood in silence for a short while.

ORAL ANSWERS TO QUESTIONS

Donations by Private Firms to Political Parties

+

*574. DR. RAMJI SINGH:
SHRI G. M. BANATWALLA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government are considering to ban donation by private firms to political parties; and

(b) if so, the details in this regard?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b). Contributions of funds by companies to political parties or for political purposes are banned under section 293A of the Companies Act, 1956. If the term "private firms" used by the Hon'ble Members refers to business organisations other than incorporated companies then there is no proposal under consideration to ban donation to political parties by such firms.

डा० रामजी सिंह : अध्यक्ष महोदय राजनीति में पैसे के खल से जो जनतंत्र भ्रष्ट हो रहा है उसको सब जानते है। अध्यक्ष महोदय, सदन के कई माननीय सदस्यों ने इसके सम्बन्ध में प्रश्न किये थे और सभी के जवाब में मंत्री महोदय ने बताया है कि उनके पास इसकी कोई निश्चित सूचना नहीं है। श्री अर्जुन सिंह भदौरिया के अनस्टार्ड क्वैश्चन संख्या 2741 में भी उन्होंने कहा था कि उनको पता नहीं है। माधवराव सिंधिया के स्टार्ड क्वैश्चन में भी जिसमें उन्होंने पूछा था कि चीनी मिलों के सेठों ने किनको कितना रुपया दिया, उन्होंने यही जवाब दिया था। माननीय कंवरलाल गप्त के स्टार्ड क्वश्चन 2730 में भी उन्होंने यह नहीं बताया कि विदेशों से किनको कितना धन मिला। उसके बाद डा० कर्णसिंह के अनस्टार्ड क्वैश्चन 6706 में भी कुछ इसी तरह की बात कही गई है। इनसे लगता है कि सरकार के पास यह जानकारी नहीं है कि धन्ना सेठों के द्वारा जनतंत्र को कितना भ्रष्ट किया जा रहा है और कितने पैसे दिये जा रहे है। इसलिए अध्यक्ष महोदय मैं यह जानना चाहता हूं कि वह जो बराबर दुहाई देते है कि कम्पनीज एक्ट की 293ए की धारा के अनुसार इसमें कोई संशोधन करने की आवश्यकता नहीं है तो क्या कानून मंत्री जी को यह बात मालूम नहीं है कि संतानम साहब ने भी यह कहा है कि इस कम्पनीज एक्ट में कितने लूपहोल्स है ?

अध्यक्ष महोदय, मैं यह कहना चाहता हूं कि भले ही चंदा देने से रोका गया हो, लेकिन साढ़े नौ करोड़ रुपये का चन्दा एडवरटिजमेंट के द्वारा कांग्रेस के कोष में दिया गया है। इस तरह से फ्रण्ट डोर से आप रोकते है और बैक डोर से जब चंदा दिया जा रहा है

तो क्या आप इस कानून में संशोधन करने की आवश्यकता नहीं समझते हैं ?

श्री **शान्ति भूषण** : अध्यक्ष महोदय, जैसा मैंने कहा, कम्पनी एक्ट म यह तो प्रावधान है ही कि पोलिटिकल पार्टीज़ को कोई डोनेशन नहीं दिया जा सकता है। माननीय सदस्य ने साढ़े नौ करोड़ रुपये की जो चर्चा की है, उसकी जानकारी में पहले दे चुका है कुछ पोलिटिकल पार्टीज़ ने सोविनिर्स निकाले थे, उसमें कुछ लोगों ने एडवरटाइजमेंट दिये थे। वह रुपया एडवरटाइजमेंट के शुल्क के नाम पर दिया गया था। अब वह डोनेशन में आता है या नहीं, यह दूसरी बात है। यह बहुत सारी बातों पर मुनहसिर करता है कि जिन्होंने रुपया दिया और जिन्होंने रुपया लिया वह डोनेशन की परिधि में आता है या नहीं आता है।

जहां तक धन्ना सेठ लोग जो पोलिटिकल पार्टीज को चन्दा देते है तो उसका ताल्लुक तो कम्पनीज़ एक्ट से नहीं है कम्पनीज़ एक्ट से तो कम्पनियों का ही ताल्लुक है। कम्पनीज़ एक्ट धन्ना सेठों के लिए नहीं है। वह केवल कम्पनियों के लिए है। कोई गरीब आदमी एक रुपया देता है कोई अमीर आदमी सौ रुपया देता है तो इस पर कम्पनीज़ एक्ट में कोई रोक नहीं है और न यह रोक कम्पनीज एक्ट में संशोधन करके लगायी जा सकती है जिससे कि अमीर लोग पोलिटिकल पार्टीज को चन्दा नहीं दे सकें। बाकी इलेक्शन में जो रुपये खर्च होने का सवाल है जिससे लोकतंत्र को खतरा पैदा होता है, उसके लिए इलेक्टोरल रिफार्म्स का प्रश्न अलग से विचाराधीन है।

डा० रामजी सिंह : अध्यक्ष महोदय, यह ठीक है कि आप इलेक्टोरल रिफार्म्स करेंगे। फेडरल जर्मनी में और जापान में एसा है कि राजनीतिक दलों को जो भी चंदा आता है, जिससे भी आता है और जैसे किसी को भी आता है, उसका हिसाब रखा जाता है। ताकि जनतंत्र स्वच्छ हो सके ? क्या इस तरह का कानून बनाने के लिए जनता पार्टी ने जो चुनाव के पहले वादा किया था कानून मंत्री साहस करेंगे ऐसा कानून बनाने का ताकि स्वच्छ प्रशासन दिया जा सके ?

श्री **शान्ति भूषण** : जैसा मैंने कहा लोकतंत्र की रक्षा के लिए चुनाओं में या राजनीतिक दलों को जो रुपया मिलता है उसके ऊपर कोई अंकुश लगे या उसका हिसाब किताब रखा जाए मैं समझता हुं कि यह इलैक्टोरल रिफार्म्ज की परिधि में आ ता है। बहुत सी बातें हैं जिन पर विचार हो रहा है कि क्या क्या उस में करना मुनासिब होगा। मैं समझता हूं कि कुछ दिनों बाद जब विचार हो जाएगा तो सरकार अपने सुझाव लाएगी और अन्य राजनीतिक दलों से भी परामर्श करेगी।

SHRI G. M. BANATWALLA: Mr. Speaker, Sir, the hon. Minister has been pleased to remind the House that there is already a provisio in the Companies Act with respect to donations to the political parties. Now when there is a restriction placed in the Companies Act upon these companies to give donation and at the same time when there are no restrictions on private business houses, even large private business houses, to give large donations to the political parties. is it not quite apparent that a kind of anomaly and discretion exists and is it not in the interest of fair play that this anomaly and this injustice should be removed?

SHRI SHANTI BHUSHAN: By the expression "large business houses", I believe the hon. Member has in mind

those groups which are described as monopoly or larger industrial houses by the Monopoly Act, namely, whose total assets constitute more than Rs. 20 crores. If that is so, I would like to say that these large business houses are also connected with companies and most of their assets are with companies, which are under their management or indirectly under their control. So far as companies are concerned, as I have said, this provision is already there which bans political parties being helped by those companies. But, in so far as individuals are concerned, namely, not from the fund of companies but from individual fund, there is no provision at the moment that individuals also cannot give donations to political parties.

DR. KARAN SINGH: It is well known that elections are a very expensive affair. However, one may reduce the expenditure because of the very size and complexity of our political processes, now it is all very well for the Minister to say that legally certain donations are banned. But what is happening is that the expenses in the elections are not going down. The only thing is that instead of being able to give legally, now illegal funds are being collected by all parties. So, would the hon. Minister be kind enough to tell us what concrete steps he is contemplating to ensure that large part of the funds which are acquired necessarily for elections are available through legal processes. Either the States should pay or something like that happens. Otherwise, for example, my constituency is 7000 sq. miles long. How can I fight election in 7000 sq. miles even if I travel around? It is physically impossible. Therefore, he has mentioned about electoral reforms. Would he be kind enough to tell the House when he is going to come forward with concrete proposals? It is already overdue. Thirty years have elapsed since Independence. Don't you think that time has now come to have a break-through in this matter?

SHRI SHANTI BHUSHAN: Firstly, I would like to say that the hon. Member, Dr. Karan Singh, whom I hold in great esteem, I think, he has been slightly unfair in accusing me for this delay of 30 years because he knows it very well that I have been here.....

MR. SPEAKER: He wants to know about the 31st year.

SHRI SHANTI BHUSHAN: I would like to assure the hon. Member that very soon—of course, very soon does not mean a few days—but may be within a few months, we hope to bring certain proposals before the people, before the political parties, etc. And, Sir, the hon. Member has been pleased to mention about States' financing of elections. I am happy to say that there is a proposal which is very actively under the consideration of the Government. Now one more thing. So far as illegal collection of fund is concerned, the hon. Member has suggested as if all the funds which the political parties get for fighting elections are only by means of illegal collection in breach of 293A, namely, black money collected from companies. I would like to say that is not quite so. Well, I do not deny that. There may be because it is impossible for me to know that somebody may have collected any illegal fund in the past, etc. But the public has been contributing to the political parties in a big way. At least, our experience of the last one year shows that Janata had collected during the last Lok Sabha election a small donation from a very large number of people and it was the enthusiasm of the poor people, the small people which had been responsible for the...

(Interruptions)

Replacement of Wooden Sleepers

*757. SHRI K. RAMAMURTHY: Will the Minister of RAILWAYS be pleased to state:

(a) how far replacing the wooden and iron sleepers by reinforced concrete sleepers is economical;

(b) out of the total length of our Railways, how many kilometres have been replaced by concrete sleepers and what is the phased programme for this replacement;

(c) is it true that concrete sleepers reduce the maintenance cost of one-third; and

(d) if so, will there be any retrenchment among the Gang mazdoors?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) to (d). A statement is laid on the Table of the House.

Statement

(a) Replacing wooden and iron sleepers by prestressed concrete sleepers is not being done on consideration of economy, as concrete sleepers of costlier than wooden and iron sleepers. The Railways have a programme to lay concrete sleepers on high speed and heavy density trunk routes where long welded rails are used for improved passenger comfort and safety. The maintainability of such a track is also found to be much better in the long run.

(b) About 225 Kms. of track has so far been laid with concrete sleepers. The present annual progress is about 120 Kms which in the next 5 to 6 years is gradually expected to rise to about 500 kms per year.

(c) Track maintenance cost with concrete sleepers is expected to come down by about 40 to 50 per cent as compared to conventional track of similar type laid with iron and wooden sleepers.

(d) There will be no immediate retrenchment among gangmen with the introduction of concrete sleepers. The reduction in gang strength will be achieved in a gradual manner through retirements, transfers, promotions, etc.

SHRI K. RAMAMURTHY: My intention was to elicit information from the hon. Minister whether the work of replacing wooden and iron sleepers by prestressed concrete sleepers is going to be extended furthermore to some more kilometres to ensure safety as well as smooth running and durability.

Secondly, due to this replacement of wooden sleepers by concrete sleepers, I am afraid, there may be large scale retrenchment among Gang Mazdoors. Here the Minister has given the answer that, so far, 225 kms. of track have been replaced by concrete sleepers and that the present annual progress is about 120 kms which, in the next five to six years, may be raised to 500 kms. First of all, I would like to know from you, in these 225 kms. of track which have been laid with concrete sleepers, how many Gang Mazdoors have been retrenched from the area of operation.

PROF. MADHU DANDAVATE: I will reply to the last part first. It has already been mentioned in part (d) of the written statement—I shall repeat what I have said there—that the entire process will be so arranged that there will be no retrenchment of Gangmen at all. Adjustments will, however, be made gradually as and when retirements/transfers take place or some other jobs are found.

As for the earlier part about the extent of the work, we are likely to take on with concrete sleepers; today the position is that 32,000 kms of track of welded rails are utilised. In welded rails, we are able to eliminate fish plates, and to that extent the attempts at sabotage also.

The difficulty is, wherever we have welded rails, there is a possibility of expansion due to heat. There is no air column between two consecutive rails. If the rails are fixed to concrete sleepers, in that case, the damage that is likely to arise out of; heat processes can be eliminated. Therefore, even

from the point of view of safety, it is necessary that we go in for concrete sleepers.

SHRI K. RAMAMURTHY: He has not answered to my question. So far, the railways have laid concrete sleepers in about 225 kms. of track. My question was how many Gang Mazdoors have been retrenched in this.

PROF. MADHU DANDAVATE: I have already replied that not a single gangmen has been retrenched, and not a single gangman will be retrenched.

SHRI K. RAMAMURTHY: My second supplementary is this. The hon. Minister has agreed that there will be no immediate retrenchment. It means that there will be future retrenchment due to replacement of wooden and iron sleepers by concrete sleepers. I would like to know whether the Minister can assure this House that there will not be any retrenchment of Gang Mazdoors due to replacement of wooden sleepers by concrete sleepers. Secondly, because of considerations of safety and durability, will the Ministry expedite replacement by concrete sleepers and undertake it in a big way and as a time-bound programme?

PROF. MADHU DANDAVATE: I will clarify the first point. Firstly, it should be understood as to why less gangmen are required when concrete sleepers are used. Normally, one of the duties of the gangmen is to resort to manual packing work, but when we have concrete sleepers, packing work cannot be done manually and it has to be done mechanically. To that extent, the number of gangmen required is less.

What I have said in part (d) is that there is no question of retrenchment. Gradually, as more and more concrete sleepers are introduced, and lesser number of gangmen will be required, but the process will be so adjusted that when the gangmen retire, no new gangmen will be taken. To that extent, there will be no new jobs created, but new types of mechanical jobs will be created.

Secondly, there will be certain transfers and those gangmen who are doing the present work of packing will be given some other work. To that extent, retrenchment will be completely eliminated. So far not a single gangman has been retrenched and in future also, not a single gangman will be retrenched.

About the other part of your question, as far as the present process is concerned, 225 kilometres has been completed and we expect that, in the course of five to six years, the rate will be increased to 500 kilometres per year and I think that, with that rate, we will be able to ensure better safety with the introduction of better welded rails and also concrete sleepers.

SHRI K. MALLANNA: It is stated in the statement that replacing wooden and iron sleepers by prestressed concrete sleepers is not being done on considerations of economy as concrete sleepers are costlier than wooden and iron sleepers. In part (c) of the statement it is stated that track maintenance cost with concrete sleepers is expected to come down by about 40 to 50 per cent as compared to conventional track of a similar type laid with iron and wooden sleepers. May I know from the Hon. Minister whether the concrete sleepers or the wooden and iron sleepers are more feasible and economical?

PROF. MADHU DANDAVATE: As far as the economic aspect is concerned, there are two important factors. There is a short-range factor and a long-range perspective. As far as the short-range perspective is concerned, in regard to the initial capital investment I will give you three figures from which it will be clear that wooden sleepers are less costly. For concrete sleepers we will have to spend Rs. 270 per sleeper.

Then, as far as the steel trough is concerned, it is Rs. 204 and as far as the wooden one is concerned, it is Rs. 233/-. Therefore, concrete sleepers are more costly, because they cost Rs. 270 per sleeper. But that is only a short-range aspect. Like electrification, the long-range aspect is very important and we find that, in the long run, once we introduce concrete sleepers, though at the initial stage we will have to spend more, the advantage will be that while the wooden sleeper's life is 20 years, the concrete sleeper's life is 50 years. So, as far as maintenance is concerned, we will be spending, in the long run, 40 per cent to 50 per cent less on maintenance of tracks. Therefore, from the long-range point of view, it is more economical to have concrete sleepers.

Expansion of Monopoly Houses

+

*576. SHRI N. SREEKANTAN NAIR:
SHRI VAYALAR RAVI:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the monopoly houses expanded and floated new companies and subsidiaries of these companies since 1975; and

(b) if so, what extent and which are the houses that had this advantage?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b). The necessary details will be ascertained from the Registrars of Companies to the extent information is available in the statutory records and will be laid on the Table of the House.

SHRI N. SREEKANTAN NAIR: Everybody is aware of the fact that the monopoly houses have increased their capital 500 to 1000 times. There are even certain monopoly houses which started with Rs. 20,000/-. May I know whether the Government intend to adopt any methods by which the strength of these monopolists does not increase any further?

SHRI SHANTI BHUSHAN: There are some provisions in the Monopolies and Restrictive Trade Practices Act, the object of which is to put a restriction on the unlimited growth of these large industrial houses. They require, therefore, that for a certain expansion which goes beyond 25 per cent (I am speaking in a rough way) the approval of Government is required. So far as this is concerned, there is the principle that concentration of economic power to the detriment of the people should not be accepted and such applications have to be considered on that touch-stone and disposed of in that way. So far as any new steps which are not within the existing frame work of the Monopolies and Restrictive Trade Practices Act are concerned, I have already stated before this House that Justice Rajinder Sachar Committee is going into this question of revision of Monopolies and Restrictive Trade Practices Act as well as the Companies Act and perhaps this matter will be gone into. As and when the report of the Committee is received, it will be considered by the Government.

SHRI N. SREEKANTAN NAIR: The monopoly houses expand their capital by issue of bonus shares and other tricks. Will the Government see to it that at least in future, the equity share alone get the dividend and not the bonus shares and other shares?

SHRI SHANTI BHUSHAN: I am sorry, I have not been able to quite understand the question with regard to the bonus shares. If the question is that only the original equity shares

should get dividend and the bonus shares which are given to the original shareholders should not get dividend, I do not think, this would be feasible because the very purpose of giving additional shares would be that they would become shares just like the original shares. I do not know whether I have been able to understand the question.

SHRI N. SREEKANTAN NAIR: If the bonus shares get the equal dividend, naturally the capital increases. On the other hand, if it is denied, they would be forced to put it into the Government securities and other things. Does the Government contemplate any such action?

MR. SPEAKER: He has already said that.

SHRI SHYAMNANDAN MISHRA: The suspicion implied in the question is that the provisions of the Act are not being enforced, so the House was interested in knowing from the hon. Minister, whether the provisions of the Act in this regard are being strictly enforced since 1975. The hon. Minister said that the Government is collecting information, but at least, he could have given this broad information whether the provisions of this Act in regard to this matter are being strictly enforced and whether this practice is continuing even now after the Janata Government came to power, and that these monopoly houses are permitted to expand themselves in the form of their subsidiaries and so on. If that is so, the Government will have to come before the House with full facts about this. After all, the notice of the question was given long time back and the hon. Minister should have been in a position to tell us about this. The main tenet of our faith is that there would be no concentration of economic power and the expansion of the monopoly houses.

SHRI SHANTI BHUSHAN: So far as floating of new companies is concerned, by itself there is no restriction imposed by the Monopolies and Restrictive Trade Practices Act against floating of new companies. If the new companies happen to be investment companies, then the floating of new companies does not require any approval of the Government. It is only when new undertakings are established, namely, which are engaged in the production, supply and distribution of goods or services, then only there is a restriction that a new undertaking cannot be established without the approval of the Government. Those provisions are being complied with. Whenever any undertaking has to be established, an application for approval is made to the Government and it is considered in the light of the guidelines which are laid down in the Act itself and then the application is disposed of. Many applications are rejected, some applications are granted. The Act does not require that every application for establishment of new undertaking or for expansion of the existing undertaking must be rejected in all cases. There are certain guidelines which are built in the Act; on the touchstone of those guidelines each application is considered.

SHRI BEDABRATA BARUA: The hon. Minister knows that the Monopolies Act in our country is different from other Monopolies Acts in the sense that it has a bias against the size itself. I would like to know from the Minister, what is the policy as to this ever-increasing growth of the big business-houses? Does the Government have a policy in regard to checking the growth of the size as such and also what is the position in regard to the 20 crore limit. There were rumours at one time that this limit would be raised to Rs. 50 crores and at another stage, this was discussed also. I would like to know,

whether there is any proposal from the Government to raise this limit of Rs. 20 crores to Rs. 50 crores.

SHRI SHANTI BHUSHAN: So far as the general policy is concerned, I am happy to say that the Janata Party subscribes to the Directive Principle of the State Policy contained in the Constitution that concentration of economic power to the common detriment must not be permitted and, therefore, any steps which are necessary to implement that Directive Policy should be taken. So far the point made about Rs. 20 crores limit being increased or decreased is concerned, no decision has been taken in that regard.

SHRI P. VENKATASUBBIAH: The hon. Minister said that the Rajendra Sachar Committee is inquiring into all these matters.

I want to put a specific question. May I know whether the provisions of the Monopolies and Restrictive Trade Practices Act have been circumvented successfully with the help of the bureaucracy and whether any such cases were brought to the notice of the Government and whether this Rajendra Sachar Committee is going to inquire into those matters?

SHRI SHANTI BHUSHAN: The purpose of the Rajendra Sachar Committee is to go into the matter and make recommendations in regard to the revision of the Companies Act as well as the Monopolies and Restrictive Trade Practices Act.

So far as the question of violation of the Act in any matter is concerned, that is not the purpose of the Rajendra Sachar Committee. Now, if the hon. Member, invites my attention to any specific case which he has in mind, then I shall look into that matter.

SHRI KRISHAN KANT: The hon. Minister, while replying to my friend, Shri Shyamanandanji, said that the provisions of the Act are complied with.

I want to know whether he is aware of the fact that there is a provision in the Monopolies and Restrictive Trade Practices Act for taking steps to break up the monopoly houses and the previous regime took no steps towards that end and also no report of the Monopolies Commission says so.

May I know whether the present Government will ask the Monopolies Commission to see that the present monopoly houses are broken up and the provisions of the Act implemented?

SHRI SHANTI BHUSHAN: So far as the large industrial houses are concerned, large industrial houses do not constitute only one company. In fact all inter-connected companies are treated as part of the same large industrial house. Merely because one company is broken up, those two companies, even though broken up, would still be a part of the large industrial house, so that so far as the concept of reducing the size, so far as the larger industrial houses, is concerned, I do not think that breaking up one company into two companies can achieve that result.

MR. SPEAKER: Question No. 577—Mr. Mavalankar.

SHRI KRISHAN KANT: He has not fully replied.

MR. SPEAKER: He said breaking up does not help.

SHRI KRISHAN KANT: It means that the law is superfluous.

MR. SPEAKER: These are matters for debate.

SHRI KRISHAN KANT: I think he has given a statement which shows that the law is superfluous.

MR. SPEAKER: The Ministry's Demands will come up and you can then discuss it.

AN HON. MEMBER: This Ministry will not come up.

Capital Requirements of State Road Transport Corporations

*577. PROF. P. G. MAVALANKAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government pay the matching capital contribution, in the agreed ratio of 2 : 1 respectively by the State Government concerned and the Central Government to the State Governments towards the capital requirements of the State Road Transport Corporations concerned;

(b) if so, whether the said Central contributions to State Government of Gujarat were regular till 1971-72 and thereafter the annual arrears have piled up;

(c) if so, full details thereof, giving reasons for not paying the State Governments their legitimate share;

(d) the total arrears to date payable to the State Government of Gujarat in this regard; and

(e) whether Government would release the said arrears amount to Gujarat State Government as early as possible?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) to (e). A statement is laid on the Table of the House.

Statement

(a) Central Government through the Railways provide matching capital contribution to 14 State Road Transport Corporations to the extent of 50 per cent of the capital provided by the State Government concerned.

(b) Yes.

(c) and (d). A statement showing the capital outlay approved by the Planning Commission, actual amount released by the State Government and the amount contribution by the Central Government (Railways) is attached as Annexure 'I'.

There was no shortfall in the Central Government's contribution upto 1971-72.

Funds for capital contributions to the State Road Transport Corporations are provided by the Planning Commission. In certain years, as would be seen from Annexure 'I', the Gujarat State Government invested more capital in their State Road Transport Corporation than that approved by the Planning Commission leading to corresponding short-fall in the Central Government's contribution. In 1973-74, the last year of the 4th Plan, no funds were provided by the Planning Commission. This has led to a cumulative short-fall of Rs. 332.80 lakhs in the Central Government's contribution as on 31st March 1978.

(e) The arrears would be cleared as and when adequate funds are made available by the Planning Commission.

ANNEXURE 'I'

Gujarat State Road Transport Corporation.

Statement showing the capital outlay approved by the Planning Commission in the Annual Budget for release by the State Government, amount actually released by State Government, amount payable by the Central Government, amount released and arrears etc. during the period from 1971-72 to 1977-78 as referred to in the statement in reply to starred Question No. 577 by Shri P. G. Mavalankar, M.P. in the Lok Sabha on 4-4-78.

(Figures in Lakhs of Rupees)

Year	Outlay approved by the Planning Commission to be contributed by the State Government.	Actual amount released by the State Government	Amount payable by the Central Govt. (Rlys.)	Amount actually released	Arrears	Cumulative arrears of the Central Govt.'s contribution payable to the Corporation.
1971-72 .	100·00	100·00	50·00	50·00	Nil	Nil
1972-73 .	122·00	150·00	75·00	61·00	—14·00	—14·00
1973-74 .	166·00	166·00	83·00	Nil	—83·00	—97·00
1974-75 . .	168·00	168·00	84·00	27·11	—56·89	—153·89
1975-76 .	Nil	282·00	141·00	129·59	—11·41	—165·30
1976-77	458·00	443·00	221·50	141·00	—80·50	—245·80
1977-78 . . .	279·00	534·00	267·00	180·00	—87·00	—332·80

PROF. P. G. MAVALANKAR: My friend, the hon Railway Minister has given a long statement including Annexure 'I'. But you will kindly see that the reply to part (c) of my question in that long statement is comparatively brief.

I am asking why the Railway Minister should not pay the accumulated arrears of Rs. 332.80 lakhs. He does not give any reason. He merely says that the Planning Commission is not yielding and then he says.....

MR. SPEAKER: He said that the Gujarat Government has spent more than what was permitted by the Planning Commission.

PROF. P. G. MAVALANKAR: Is there any rule in that regard?

MR. SPEAKER: That I do not know.

PROF. P. G. MAVALANKAR: If the government of Gujarat spent more money, they should be complimented. Instead of that, he is punishing them and he is not giving any reason. He merely says, if the Planning Commission gives, 'I will give'. That is the answer he has given.

Anyway, my first question is: in view of the fact that Gujarat like Maharashtra has got 100 per cent nationalisation of the State Road Transport—since 1969—the hon. Minister knows

that the passenger road transport has been nationalised 100 per cent—and in view of the fact further that because of this, the State Transport of Gujarat wants to enlarge its network and particularly, in rural areas by having more buses and more routes and in view of the fact that this is possible only if more buses are available for which the capital contribution should come from Delhi to the extent of at least one-third, if not more, will the Minister assure me that he will at least try to have more allocations, bigger allocations in his Budget every year for such provision to various State Road Transport Corporations and particularly, to those States where nationalisation is 100 per cent so that their expansion is not allowed to suffer?

PROF. MADHU DANDAVATE: Before I reply, let me remove the misunderstanding in the mind of the hon. Member.

As far as the Railway Minister is concerned, we are merely a carrier of the money that has been sanctioned by the Planning Commission. We just put it on the railway wagons and the wagons are moved to the Road Transport Corporation...

PROF. P. G. MAVALANKAR: Don't you bring in your weight and influence?

PROF. MADHU DANDAVATE: We are prepared to use our weight but, of course, the weight itself is not very heavy, but, whatever weight there is, I will try to use.

Let me clarify one thing. As far as the Railways are concerned, we are merely the carriers of the allocations that have been made and they are given to the State Road Transport Corporations.

Secondly, he contended that in the big statement made by me in the reply I have given no reason as to why these payments have not been made and why there are shortfalls. In fact, in the main body of the statement, as will be seen from the facts and figures, the point has become clear. There are two ways of clarifying—either give a big statement or for a man like Shri Mavalankar, give a table. A table which has been given in the very second column details the allocations that were made by the Planning Commission? The next column gives the amounts that were paid by the State? And the next column indicates the difference. I wish to point out very clearly that right from 1970-71 to 1977-78 the total amount that was allocated by the Planning Commission comes to be Rs. 12.93 crores or 1293 lakhs. It is very clear from the figures that as far as we the carriers are concerned, we have been able to pay Rs. 588 lakhs i.e. about Rs. 5.89 crores. Really speaking the difference between the two is only about Rs. 57 lakhs and not Rs. 332.80 lakhs as claimed by the State Government. That is one point.

No. 2—our consistent demand from the Planning Commission is, that in the interest of our better relations with the State Transport and the co-ordinated and integrated policy regarding transport, it is better that the allocation is increased. To some extent we have succeeded and you will find in some years a slightly higher allocation. Kindly give due credit to my statement that the little weight that we have will be exerted on the Planning Commission.

Now in the end I would conclude by giving you a very satisfactory answer. You will be happy to know in this financial year which started from 1st April, the total allocation that has been made by the Planning Commission for all the 15 State Corporations is Rs. 10 crores and in that we have given a lion's share to the Gujarat State, i.e. Rs. 2 crores.

One of the reasons why more weightage is given, the answer comes from the hon Member himself—that this is one of the States where 100 per cent nationalisation has taken

place. And I can assure the Member when Rs. 2 crores are to be given over here, only Rs. 57 lakhs is the standing amount, we will be able to clear towards the arrears.

PROF. P. G. MAVALANKAR: I am glad the Minister has turned the table on me! Now my second supplementary is:—In view of the fact that in answer to Part (a) of the question he mentioned the figure of 50 per cent, and not just 2: 1, but 50 per cent, the Central assistance is upto 50 per cent to the various State Corporations. He himself said that Gujarat has got 100 per cent nationalisation like Maharashtra and these are the only two such States. Then, would he see that institutions like LIC & IDBI—will be given green light by the Central Government, Railways and the Planning Commission to give financial assistance to such Corporations so that thrugh such loans they can get more buses, bus stations and other capital expenditure? It does not happen now because LIC and IDBI are not allowed to give loan to ST Corporations. That is why I am asking whether he will give green light to these two bodies, because extension of S.T.C. does generate employment in the country, better facilities, more communications and generally adds to the toning up of the upliftment of the economy in general.

PROF. MADHU DANDAVATE: First let me make it clear ratio 2:1 or 50 per cent are not at all two different entities. Only one is the percentage and the second is ratio. It means one and the same thing.

Secondly, let the hon. Member remember...

PROF. P. G. MAVALANKAR: Sir, the Minister is a Professor of Science, whereas I am a student of Political Science.

MR. SPEAKER: Between the two sciences, Members are lost.

PROF. MADHU DANDAVATE: In modern science, between mathematics and political science, there is lot of...

.....

MR. SPEAKER: Let us now come to Railways.

PROF. MADHU DANDAVATE: Let him be clear that as far as this ratio is concerned, it is neither the Railways nor the Planning Commission that has fixed the ratio. It is the Transport Development Council that after repeated deliberations, after consulting the various agencies and organisations who decided the 2:1 ratio.

On the contrary, in the case of PEPSU it is not 2:1 but 4:1. Fortunately, Gujarat is included in those 14 States where the ratio is 2:1 and not 4:1 and he should be satisfied with it. I have already clarified about the position as given in the statement. So, as far as that problem is concerned, we cannot take the decision, but the decision is taken by the Transport Development Council and if they think that a review can be made in the light of the suggestion that the hon. Member has made we will certainly accept those proposals.

SHRI PRASANNBHAI MEHTA: I am happy to hear from the hon. Railway Minister that adequate amount, according to him, is allotted to the State of Gujarat Road Transport Corporation. I would like to know from the hon. Minister whether it is a fact that this matter, that is, the arrears of the capital contribution by the Government of India through Railways to this State Road Transport Corporation was discussed with the Financial Commissioners, Chairman, Vice Chairman and General Managers of the Gujarat State Road Transport Corporation in November 1977 and subsequently a meeting took place between the Hon. Minister and the Chairman of the Corporation. In that connection I would like to know what was the follow-up action taken by the Railway Minister and the reaction of the Planning Commission thereto. I

would like to know when the arrears will be cleared and the amount will be released.

PROF. MADHU DANDAVATE: Whatever I have stated while replying to the question is consequent to the discussions which had taken place to which hon. Shri Prasannbhai Mehta has referred to.

Period of Training of Train Examiners

*578. SHRI BALDEV SINGH JASROTIA: Will the Minister of RAILWAYS be pleased to state:

(a) is it a fact that the period of training in the case of Train Examiners is more than that of Chargemen while the recruitment qualifications are similar to those of Chargemen;

(b) whether it is also a fact that despite the above, promotional prospects of Train Examiners are much lower than those of Chargemen;

(c) if so, the reasons therefor;

(d) whether Government propose to remove this anomaly; and

(e) if so, by what period?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) to (e) A statement is laid on the Table of the Sabha.

Statement

(a) The period of training and the qualifications for recruitment are similar.

(b) to (e) Promotional prospects of all categories of staff are not necessarily identical. In order to improve the promotional avenues for this category, the following changes were made in their cadre from time to time:

In the pre-revised pay structure:

(i) 1000 posts in Rs. 180—240 were merged in 1972 with Rs. 205—280; and

(ii) 900 posts in Rs. 205—280 and 200 posts in Rs. 250—380 were upgraded in 1974 to Rs. 250—380 and Rs. 335—425 respectively.

In the revised pay structure:

(i) 217 posts in Rs. 425—700 were upgraded in 1976 to Rs. 550—750; and

(ii) 1011 and 185 posts were upgraded in 1978 from Rs. 425—700 to Rs. 550—750 and Rs. 700—900 respectively.

SHRI BALDEV SINGH JASROTIA: Sir, I have not received the statement.

MR. SPEAKER: You must go to the office. The office will give it to you.

SHRI BALDEV SINGH JASROTIA: Without that how can I put a question?

MR. SPEAKER: That is not one of the things sent through the wagon! This is a very short one. I will read it for you. I have got it here.

PROF. MADHU DANDAVATE: Reading of the statement takes a few seconds and that is why this is given in this manner. I would read it out.

(a) The period of training and the qualifications for recruitment are similar.

(b) to (e) Promotional prospects of all categories of staff are not necessarily indentical. In order to improve the promotional avenues for this category, the following changes were made in their cadre from time to time:

In the pre-revised pay structure:

(i) 1000 posts in Rs. 80—240 were merged in 1972 with Rs. 205—280; and

(ii) 900 posts in Rs. 205—280 and 200 posts in Rs. 250—380 were upgraded in 1974 to Rs. 250—380 and Rs. 335—425 respectively.

In the revised pay structure:

(i) 217 posts in Rs. 425—700 were upgraded in 1976 to Rs. 550—750; and

(ii) 1011 and 185 posts were upgraded in 1978 from Rs. 425—700 to Rs. 550—750 and Rs. 700—900 respectively.

SHRI BALDEV SINGH JASROTIA: In spite of the so called upgrading so far as 80 per cent of the train examiners in the railways are concerned they still remain in the initial grade for more than 20/25 years. If so, what action is the Ministry going to take in this direction?

PROF. MADHU DANDAVATE: As regards the first two categories to which the reference is made are concerned, they have got different types of work—the first category of train examiners have had to undertake minor repairs of wagons and carriages where—as the latter category have had to undertake major repairs. And, to that extent the categories are different. But, in spite of that, in the last several years, efforts have been made to see that the revision takes place and the revision has taken place in such a manner that, so far as train examiners are concerned—I do not want to give the details—whatever recommendations were made by the Third Pay Commission, the Railway Ministry went a step ahead and tried to upgrade these scales even beyond the recommendations of the Tihrd Pay Commission. To that extent. I am sure that all the Examiners are satisfied that a better deal has been given to them as far as the Railway Ministry is concerned.

SHRI BALDEV SINGH JASROTIA: Is the Railway Ministry going to have a Conference with the Train Examiners who are at present running the trains and are the greatest sufferers in the Department?

PROF. MADHU DANDAVATE: Why to hold such a conference unnecessarily when we have done that job?

WRITTEN ANSWERS TO QUESTIONS

Bifurcation of F.C.I.

*579. SHRI A. K. ROY: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether there has been recently stiff opposition to the proposed plan of bifurcation of the Fertiliser Corporation of India;

(b) whether it is a fact that the original plan of bifurcation has been considerably diluted in deference to the opposition;

(c) if so, the details thereof; and

(d) whether Government would take workers in confidence before restructuring the Fertilizer Corporation of India?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) There have been representations against the proposed plan of reorganisation of the Fertilizer Corporation of India Limited.

(b) and (c). Government decided in June 1977 to reorganise the FCI and the NFL into four companies. A Working Group was set up to recommend on legal, financial and personnel and other aspects relating to the reorganisation. In the light of the recommendations of the Working Group and after considering the views expressed by the employees' unions and other concerned organisations, detailed decisions have been made in implementation of the decision of Government in June 1977. Based on the report of the Committee set up under

the Chairmanship of Dr Homi Sethna, Government also decided to set up a separate engineering company, comprising mainly Planning and Development Division of the FCI at Sindri Government have not modified their earlier decision and the reorganisation has taken effect from the 1st April 1978 and as a result the F C I and the N F L have been reorganised into the 5 companies

1 Fertilizer Corporation of India

2 National Fertilizers Limited

3 Hindustan Fertilizer Corporation Limited

4 Rashtriya Chemicals & Fertilizers Limited

5 Fertilizer (Planning & Development) India Ltd

(d) Does not arise as the reorganisation has been made effective on the 1st April 1978

स्टेशनो का निर्माण और उनका हटाया जाना

*580 श्री भानु कुमार शास्त्री : क्या रेल मत्री यह बताने की कृपा करेंगे कि उदयपुर और हिम्मतनगर के बीच जगावोर शामला रोड और वीरावाडा स्टेशनो को बनाने और हटाने पर मत्रालय द्वारा कितना व्यय किया गया है ?

रेल मत्रालय मे राज्य मत्री (श्री शिव नारायण) : तीन स्टेशनो के निर्माण और बाद मे उनके ग्रेड घटा कर 'बी क्लास' के स्टेशन से हाल्ट स्टेशन मे बदलने पर जो अनुमानित राशि खर्च हुई वह इस प्रकार है --

	लाख रुपये
जगावार	2 00
शामलाजी रोड	3.50
वीरावाडा	1.30

Suggestions from S.E.R.U. regarding safety of Rail Services

*581 SHRI K. PRADHANI Will the Minister of RAILWAYS be pleased to state

(a) whether some suggestions have been received by the Government from the South Eastern Railwaymen's Union regarding measures to ensure the safety of rail services

(b) if so what are details thereof, and

(c) what steps Government have taken in that regard?

THE MINISTER OF RAILWAYS (PROF MADHU DANDAVATE) (a) Yes Sir

(b) These suggestions relate to maintenance of track signal operations problems of running staff leave reserves and running repairs of coaches and locomotives

(c) These suggestions have been examined and action as necessary initiated.

Clearance by Pollution Experts for Future Fertilizer Plants

*582. SHRI G. S. REDDI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether he said at a meeting organised by Delhi Productivity Council that future fertilizer plants will need clearance by pollution experts;

(b) if so, whether pre-treatment of effluents will be made compulsory for all fertilizer plants; and

(c) whether efforts are being made to find out new technologies in fertiliser production with the least potential for poisoning the environment?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) to (c). Yes, Sir. It is obligatory for fertilizer projects, or for that matter any manufacturing facility, to ensure that they do not create pollution problems in their neighbourhood. Legislation is already in force to regulate and control water pollution. Legislation is also proposed for the prevention and control of air pollution.

Every fertilizer project will, therefore, have to take necessary steps, including pre-treatment, if necessary, to ensure that the pollution levels on account of effluents from the factory are kept within permissible limits.

Effort is always made to improve technology and make aditions to it for ensuring least potential hazard to the environment.

Organised Agency behind Sabotage on Railways

*583. SHRI YASHWANT BOROLE: SHRI R. V. SWAMINATHAN:

Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have discovered the hand of an organised agency behind 120 rail sabotage incidents during 1977 as reported in *Hindustan Times* of 12th March, 1978 on the front page;

(b) what are the reasons for the Government to have come to such a conclusion; and

(c) which organised agency is responsible for these sabotage attempts?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) to (c). The involvement of any definite organised agency behind rail sabotage incidents has not so far been established though the same is suspected in view of the identical pattern of almost all the incidents.

Casual Labourers in Carriage and Wagon Workshop, Alambagh, Lucknow

*584. SHRI R. L. KUREEL: Will the Minister of RAILWAYS be pleased to state:

(a) what is the total number of employees in all categories including casual labourers and *ad hoc* appointments in carriage and wagon workshop, Alambagh, Lucknow who have been promoted after 1st March, 1977;

(b) the total number of SC/ST employees in all categories of posts who have got promotion during 1st March, 1977 to date; and

(c) the total number of SC/ST employees, reverted, dismissed or removed from their services in all categories of posts including casual labour and *ad hoc* appointments?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) 429.

(b) 146.

(c) Three employees were reverted.

Explosive Plant at Korba

*585. SHRI SUKHENDRA SINGH: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that an explosive Plant at Korba has been set up by Indo-Burma Petroleum Company Ltd. Balmer Lawrie Group; and

(b) if so, the details regarding the original target date for the commissioning of the plant and the policy of Government in this regard?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b). The Indo-Burma Petroleum Company Limited has set up a plant to manufacture industrial explosives at Korba. The plant was initially expected to be commissioned in December, 1976 but was actually commissioned in December, 1977 due to delay in the procurement of certain imported goods and critical items and in the completion of civil works.

Restructuring of Fertilizer Corporation of India

*586. SHRI PRASANNBHAI MEHTA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the organisational restructuring of the Fertilizer Corporation of India has raised some knotty problems;

(b) if so, whether in view of this the Ministry is contemplating revision of some earlier decisions taken on principles and economic considerations;

(c) if so, what are the reasons and how many decisions taken earlier are being reversed;

(d) the details of the steps now being considered to restructure the Fertilizer Corporation of India;

(e) when the same is likely to be completed; and

(f) to what extent it will help the Corporation?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERILIZERS (SHRI JANESHWAR MISHRA): (a) and (b). No, Sir.

(c) Does not arise.

(d) and (e). Government have reorganised the Fertilizer Corporation of India and the National Fertilizers Limited into the following five companies with effect from 1-4-1978:

	Name of the Company	Units/Divisions
1	Fertilizer Corporation of India Limited.	Sindri (including Sindri Modernisation and Sindri Rationalisation), Gorakhpur, Talcher, Ramagundam and Korba.
2	National Fertilizers Ltd.	Nangal, Bhatinda and Panipat.
3	Hindustan Fertilizers Corporation Limited	Namrup, Haldia, Barauni and Durgapur.
4	Rashtriya Chemicals & Fertilizers Limited	All units of Trombay and the gas based plants in the south of Bombay.
5	Fertilizers (Planning & Development) India Ltd.	P&D Division of the FCI.

(f) The object of the reorganisation is to bring about decentralisation in the decision making. This would improve the operational efficiencies of the plants.

Imported Crude converted into Motor Spirit

*587. SHRI SARAT KAR: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) what is the percentage of imported crude that is being converted into motor spirit;

(b) what is the percentage of taxes in the price of motor spirit sold at the retail level at present; and

(c) whether Government have reviewed its policy during last one year?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) The percentage of motor spirit production in refineries processing mainly imported crude is approximately 4 to 5 per cent of the imported crude processed.

(b) The excise duty element in the selling price of petrol is uniform. However, the elements of sales tax, octroi, etc. vary from place to place. Duty and taxes constitute about 74 per cent of the retail selling price of petrol at Bombay.

(c) The basic ceiling selling price of Motor Spirit has remained unchanged during the last financial year insuite of an average 8 per cent increase in the price of imported crude.

The pricing policy of petroleum products (including petrol) is based on the recommendations of the final report of the Oil Prices Committee (November, 1976) as accepted by Government with effect from the 16th December, 1977.

Adulteration in Petrol and Petroleum Products

*588. SHRI MANORANJAN BHAKTA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government are aware of adulteration in petrol and petroleum products indulged in by dealers and often complained about by the public; if so, facts thereof;

(b) whether any check is maintained to find out that the dealers maintain proper quality control of petroleum products sold to people;

(c) if so, facts in this regard; and

(d) how many complaints have been received by the IOC in this regard during 1977 and what action has been taken against the dealers concerned?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) There have been some complaints about alleged adulteration of petroleum products.

(b) and (c). The oil companies take the following steps to prevent the adulteration of petroleum products:—

(i) enforcement of quality control measures at the retail pump outlets;

(ii) sealing of tank trucks carrying petroleum products at the supplying stock points;

(iii) cautioning of tank truck operators to ensure quality of the products;

(iv) regular inspection of retail outlets by the field staff of the oil companies;

(v) physical verification of dealstock of petroleum products together with the totaliser reading of dispensing pumps;

(vi) adoption of the filter paper test to detect cases of possible adulteration of petrol; and

(vii) drawing of samples from the retail outlets for laboratory testing. However the State Governments have also been advised to ensure periodical sample checks on petrol sold from retail outlets and take appropriate action against the offenders under the existing laws.

(d) The requisite information is being collected and will be laid on the Table of the Sabha.

Railway Mail Coaches

*589. SHRI D. B. CHANDRE GOWDA: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that there are no proper arrangements for sorting out of mail in the Railway Mail Service coached provided in the running trains; and

(b) if so, whether there is any proposal under the consideration of Government to redesign these coaches to provide this facility?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). Railway Mail Service coaches are manufactured to standard design according to the requirements and layouts indicated by the Postal Department.

Allotment of Paraffin Wax to Madhya Pradesh

*590. SHRI MADHAVRAO SCINDIA: Will the Minister of PETROLEUM CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the allotment of Paraffin Wax to the State of Madhya Pradesh for 1977 could be obtained only in December, 1977; and

(b) if so, the reasons thereof?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) No, Sir. Information available indicates that supplies of paraffin wax in Madhya Pradesh were received throughout the year.

(b) Does not arise.

Cochin-Madurai Line

*591. SHRI GEORGE MATHEW: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railway Ministry is prepared to take up the survey of the proposed Cochin-Madurai railway line *via* Muvattupuzha;

(b) if so, what are the minimum requirements to be complied with by the State Govermnent; and

(c) when can the survey work be taken up?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (c). There is no proposal under consideration now for taking up a survey for the Cochin-Madurai railway line. This line will have to negotiate the Western Ghats over a considerable length and the terrain is such that the construction would involve prohibitively high cost. It would not be possible to consider the construction of this line at present on account of limitation of resources.

Joint venture fertilizer projects in neighbouring countries

*593. SHRI P. RAJAGOPALA NAIDU: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government have explored the possibilities of setting up joint venture fertiliser projects in the neighbouring countries using the hydrocarbon feedestocks available there; and

(b) if so, whether the above projects have been set up in other countries?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) and (b). Government are looking into the possibility of setting up Joint Venture Fertilizer Projects in the countries having an abundant supply of hydrocarbon feedstock. No decision has been taken so far in this regard.

Pollution caused by M/s. Zuari Agro Chemicals at Sancoale—Goa

5414. SHRI AMRUT KASAR: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the Central Government had sent an official to inquire into the pollution situation caused by the Zuari Agro Chemicals at Sancoale—Goa;

(b) if so, what are the findings of the inquiry; and

(c) will the Government be pleased to place the report of the inquiry on the Table of the House?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERILIZERS (SHRI JANESHWAR MISHRA): (a) to (c). On receipt of information from the Goa Administration regarding pollution in the Poim Creek due to the discharge of effluent from Zuari Agro Chemicals and the consequent fish mortality, an official of the Central Board for the Prevention and Control of Water Pollution visited the rate on March 2, 1978. Subsequently, the Member-Secretary of the Board also visited the area on March 13, 1978. The main findings of the officers are as under:

(i) the HDPE effluent earner pipe-line developed substantial leaks on the shore (upstreams of the Poim Creek) and hence the leaking effluent fond way into the creek waters.

(ii) the creek waters are not connected to the sea waters; the former are completely landlocked pool of water. Hence, there was no possibility of mixing and dispersion of pollution with sea water.

(iii) The factory was re-commissioned on 21-2-1978, after closure from 26-1-78 to 20-2-78 for maintenance. There are reasons to believe that the various production plants and the effluent treatment plant, viz., the ammonia stripper, were not working to the desired efficiency, and as such the quality of effluent may not have been conforming to the standards prescribed in the consent.

(iv) Basically, the scheme provided for treatment and disposal of wastes at the ZAC factory has been designed to control pollution effectively. Pollution and the occurrence of fish mortality can be attributed to the peculiar situation that developed due to leakage in the effluent carrier pipeline.

(v) It should have been possible to avoid such accidental pollution by keeping strict vigilance over the functioning of the pipeline as well as the ammonia stripper.

In order to ensure that such incidents do not occur in future the Central Board has taken action to set up strict monitoring of the effluent waters at all stages. Pending the setting up of the sectional office of the Central Board in Goa, the Board proposes to delegate the relevant powers under the Water Prevention and Control of Pollution Act, 1974, to the officers designated by the Goa Administration in order to enable them to monitor effectively the performance of the industry in respect of pollution control.

A copy of the report submitted by the official of the Board who visited Goa on 2-3-1978 is laid on the Table of the House. [*Placed in Library. See* No. LT-2015/78].

Development of Petroleum Products by Indian Oil Corporation

5415. SHRI DHARMA VIR VASISHT: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether any fresh ground was broken in the area of development of petroleum products, particularly in lubricants, greases and conservation of resources at the Indian Oil Corporation's R&D Centre at Faridabad during 1976-77 and 1977-78; if so, the details;

(b) whether the Oil Corporation has met the domestic demand of liquified petroleum gas; if not, why not, with figures Statewise of consumers' distributors, product allocations; and

(c) the steps taken to augment supplies of LPG?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) Yes, Sir. The Indian Oil Corporation's Research and Development Centre has fully developed certain grades of Automotive Lubricants, Industrial Lubricants, Specialities and certain Defence Products which have been accepted by customers after satisfactory trials. It has also evaluated certain other grades of Automotive Lubricants, Marine Lubricants, Specialities, Defence products, etc. which are undergoing/awaiting trials.

(b) and (c). LPG availability being limited, it has not been possible to extend the marketing to all the areas in the country. With the anticipated large-scale increase in the LPG availability in the country from 1980, it may be possible to extend its marketing in due course to smaller towns and rural areas based on following:—

(i) Anticipated customer potential;

(ii) Nearness of the market from the source of supply;

(iii) Availability of safe/convenient mode of transport;

(iv) Maximum utilisation of distribution equipment; and

(v) Viability in operations.

State-wise position of the Indian Oil Corporation's LPG Consumers, distributors and LPG consumed as of 31-12-1977 is given in the Statement attached.

Statement

Statewise position of Consumers, distributors and product consumed as of 31-12-1977.

State/Union Territory	No. of distributors	Approximate Total No. of consumers as on 31-12-1977	Estimated consumption 1977-78 (Mts.)
1. Assam	9	23320	2820
2. Andhra Pradesh	25	51100	5130
3. Bihar	31	88940	8170
4. Chandigarh	3	19930	2590
5. Delhi	44	215620	29360
6. Gujarat	47	214230	23250
7. Haryana	14	44500	4960
8. Himachal Pradesh	1	3530	400
9. Karnataka	27	59330	8670
10. Kerala	23	54110	7490
11. Madhya Pradesh	20	79710	7210
12. Manipur	1	1130	130
13. Mizoram	1	900	100
14. Meghalaya	2	3490	360
15. Nagaland	2	1070	90
16. Orissa	8	13270	2840
17. Punjab	10	41470	6900
18. Pondicherry	2	4100	460
19. Rajasthan	8	41030	4490
20. Sikkim	1	1150	110
21. Tamilnadu	71	191760	30210
22. Tripura	1	710	70
23. Uttar Pradesh	52	248280	25740
24. West Bengal	41	111000	11770
	444	1513680	183320

Device Designed by a Ludhiana, Lecturer to prevent Accidents

5416. SHRI MOHINDER SINGH SAYIANWALA: Will the Minister of RAILWAYS be pleased to state:

(a) whether his attention has been drawn to the news item in the Indian Express of 13th March, 1978 regarding an automatic electro-mechanical device having been designed by a Ludhiana lecturer to prevent rail accidents; and

(b) if so, what are his reactions towards it?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). Shri V. N. Kaushal of Ludhiana had submitted his proposal to the Railways as early as April, 1973. This had been examined in detail by the Research, Designs and Standards Organisation of the Indian Railways and it was found that this had no practical utility for Indian Railways.

Export of Chemical Goods

5417. SHRI AHMED M. PATEL: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the total amount of chemical goods exported during the last ten years, year-wise;

(b) the names of the items exported; and

(c) the names of the countries to which exported?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) to (c). Itemwise and countrywise exports of chemicals are regularly published in the Monthly Statistics of the Foreign Trade of India—Volume I —Exports and Re-exports, published by the Directorate General of Commercial Intelligence & Statistics, Calcutta.

राजस्थान में कलाना स्टेशन पर गाड़ियों का रुकना

5418. **श्री बेगाराम चौहान :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राजस्थान में श्री गंगानगर में कलाना स्टेशन पर चार रेलगाड़ियां नहीं रुकती है; और

(ख) क्या यह सच है कि कलाना गांव जो कलाना रेलवे स्टेशन के पास है अनेक कस्बों की तुलना में बड़ा है और वह एक कस्बे के समान है तथा रेलगाड़ियों के कलाना रेलवे स्टेशन पर न रुकने से इस गांव के लोगों को भारी असुविधा का सामना करना पड़ता है तथा क्या इस स्टेशन से गुजरने वाली सभी रेलगाड़ियां वहां दो मिनट के लिए रुकेगी ।

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) जी हां । चार जोड़ी गाड़ियों में से दो जोड़ी गाड़ियों के कलाना में ठहराव की व्यवस्था नहीं हैं ।

(ख) जी नहीं ।

Late Running of Coimbatore-Tuticorin Express Train

5419. SHRI K. A. RAJU: Will the Minister of RAILWAYS be pleased to state:

(a) whether he is aware of the fact that Coimbatore-Rameswaram and Coimbatore-Tuticorin Express trains are running abnormally late almost all days;

(b) if so, what are the proposals to maintain the punctuality of these trains connecting important cities and pilgrim centres; and

(c) if there is any proposal to dieselize these trains to achieve punctuality and further strengthening of these trains?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) During October and November, 1977 punctuality performance of No. 165/166 Coimbatore-Rameswaram Express has been unsatisfactory due to heavy rains and Cyclone. Since then the position has improved Punctuality performance of 149/150 Coimbatore-Tuticorin Express and 165/166 Coimbatore-Rameswaram Express has been satisfactory for the period December, 1977 to March, 1978 (Upto 20-3-78).

(b) A wath is being kept on punctuality performance of these trains by the Railways and all efforts are made to ensure punctual running of these trains.

(c) Dieselisation of long distance overcrowded mail/express trains is being done on a selective basis having regard to availability of diesel locomotives which are primarily required for movement of freight traffic. There is no proposal at present to dieselise these trains.

गंगापुर सिटी में रेलवे अस्पताल

5520. **श्री मीठा लाल पटेल :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गंगापुर सिटी (पश्चिमी रेलवे, कोटा) में बहुत बड़ी संख्या में रेल कर्मचारी रह रहे हैं ;

(ख) क्या वहां स्थानीय रेलवे अस्पताल में रोज आने वाले रोगियों की संख्या बहुत अधिक है ;

(ग) क्या एम्बुलेंस के न होने से रेल के कर्मचारियों को भारी कठिनाई हो रही है; और

(घ) यदि हां, तो क्या एम्बुलैंस की व्यवस्था करने का विचार है और यदि हां, तो कब और यदि नहीं, तो इसके क्या कारण हैं ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) और (ख) जी हां।

(ग) जी नहीं।

(घ) प्रश्न नहीं उठता।

Third Railway Terminal for Delhi

5421. SHRI S. S. SOMANI: Will the Minister of RAILWAYS be pleased to state:

(a) whether a study team of the Railways had recommended Brar Square (Delhi Cantonment) as the ideal site for the third Railway terminal for the Delhi Metropolis;

(b) if so, what steps have been taken by the Government so far to see that this site comes up as full-fledged terminal in the near future;

(c) whether it is a fact that in the absence of this terminal the numerous residential colonies in West Delhi and South Delhi having a population of over two million are facing acute transportation problems; and

(d) the alternatives Government have in mind to overcome this problem till the third terminal at Brar Square comes up?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). The possibility of locating the third terminal at Brar Square was considered by the Railways. This proposal could not however materialise as the area falls in Delhi Cantonment and it was not considered desirable to have a

terminal so near the Military installations.

(c) and (d). Terminal facilities have already been provided at Hazrat Nizamuddin Station in South Delhi to give relief to Delhi and New Delhi Stations. Six pairs of trains are originating and terminating at this station. At present, there is no proposal to provide an additional passenger terminal in West and South Delhi area but additional terminal caracity is being developed at New Delhi Station and schemes are being formulated for providing additional facilities at Delhi Main Station.

मध्य प्रदेश में औषध तथा रसायन संयंत्र

5422. **श्रीपरमानन्द गोविन्दजी वाला :** क्या **पेट्रोलियम तथा रसायन और उर्वरक** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश उन राज्यों में से है जहां सरकारी क्षेत्र में औषधि तथा रसायन से सम्बन्धित कोई संयंत्र नहीं है;

(ख) यदि हां, तो उसके क्या कारण हैं; और

(ग) क्या केन्द्रीय सरकार मध्य प्रदेश में ऐसा संयंत्र लगाने के लिए कोई कार्यवाही कर रही है और यदि हां, तो उसका पूरा ब्यौरा क्या है ?

पेट्रोलियम तथा रसायन और उर्वरक मंत्री (श्री हेमवती नन्दन बहुगुणा) : (क) भिलाई इस्पात कारखाने में प्रतिवर्ष 45,000 टन की क्षमता के एक सलफ्यूरिक एसिड प्लांट को छोड़ कर इस समय मध्य प्रदेश में केन्द्रीय सरकार का कोई रसायन अथवा औषध संयंत्र नहीं है। पहले कोरबा में एक कोयले पर आधारित उर्वरक संयंत्र की स्वीकृति दी गई थी लेकिन इस संयंत्र के कार्यान्वयन के लिए तालचर और रामागुण्डम स्थित कोयले पर आधारित संयंत्रों के संचालन की सफलता की प्रतीक्षा की जा रही है।

(ख) कच्चे माल आदि की उपलब्धता जैसे सम्बन्धित पहलुओं के संदर्भ में बनाये गये व्यवहार्य प्रस्तावों के अलावा और कोई विशेष कारण नहीं है।

(ग) सरकार विभिन्न राज्यों में संयुक्त क्षेत्र के औषध सूत्रयोग एककों की स्थापना करने के बारे में विचार कर रही है, लागत, मांग आदि जैसे सभी पहलुओं की सम्पूर्णता को ध्यान में रखते हुए मध्य प्रदेश के मामले में विचार किया जायेगा।

सौराष्ट्र क्षेत्र में मीटर गेज लाइन

5423. **श्री धर्म सिंह भाई पटेल :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि

(क) क्या गत तीस वर्षों में गुजरात के सौराष्ट्र क्षेत्र में एक भी मीटर गेज लाइन की व्यवस्था नहीं की गई है और यदि हां, तो उसके क्या कारण है ;

(ख) क्या सारडीया-कुतियाणा-राणावार, केशोद-मांगरोल, देलवाडा-दीव, भेंसाण-वगसरा, उना-राजूला, राजकोट-जसदन, धोराजीकंडोरणा के बीच मीटर गेज लाइन बिछाने की सौराष्ट्र की जनता की बहुत समय से मांग है; और

(ग) यदि हां, तो सरकार ने इस सम्बन्ध में क्या कार्यवाही की है अथवा करने का विचार है ?

रेल मंत्रालय में राज्य मंत्री श्री शिव नारायण) : (क) से (ग). गुजरात के सौराष्ट्र क्षेत्र में पहले से ही एक सुविकसित मीटर लाइन रेलव प्रणाली है तथा इस समय इस क्षेत्र में और नई मीटर लाइनों के निर्माण को हाथ में लेने का प्रस्ताव नहीं है। वास्तव में, वीरमगांव से ओखा तथा कानालुस से पोरबन्दर तक वर्तमान मीटर लाइनों के बदलाव की एक बड़ी योजना आरम्भ की गई है तथा यह अच्छी प्रगति पर है।

भारतीय तेल निगम द्वारा एल० पी० गैस का उत्पादन

5424. **श्री ईश्वर चौधरी** : क्या **पेट्रोलियम तथा रसायन और उर्वरक** मंत्री यह बताने की कृपा करेंगे कि :

(क) गत तीन वर्षों में भारतीय तेल निगम ने कितनी एल० पी० गैस (इनडेन) का उत्पादन किया ;

(ख) इन वर्षों के लिए क्या लक्ष्य निर्धारित किये तथा इसमें कितनी कमी रही ; और

(ग) इस कमी के क्या कारण हैं तथा आगामी वर्षों में लक्ष्यों की प्राप्ति क लिए क्या प्रयत्न किय जा रहे हैं ?

पेट्रोलियम तथा रसायन और उर्वरक मंत्री (श्री हेमवती नन्दन बहुगुणा) : (क) और (ख). आई ओ सी की चार कार्यशील शोधनशालाओं में खाना पकाने की गैस (इंडेन) का पिछले तीन वर्षों में वास्तविक उत्पादन तथा लक्ष्य आमने-सामने नीचे दिये गये हैं :—

(अंक हजार मीटरी टन में)

	लक्ष्य	वास्तविक उत्पादन
1974–75	97.4	99.7
1975–76	123.8	123.5
1976–77 . .	134.2	136.5

(ग) 1975–76 में वास्तविक उत्पादन लक्ष्य के बहुत ही निकट रहा और अन्य दो वर्षों में लक्ष्य से आंशिक रूप में अधिक बढ़ गया था।

Annual losses due to Pilferage and Thefts on Railways

5425. SHRI RAJ KESHAR SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether railways have to suffer annual losses in the shape of pilferage and thefts, which is more in cost than the annual expenditure on the maintenance of Railway Protection Force; and

(b) if so, figures regarding annual expenditure on Railway Protection Force for the year 1977 together with the cost of losses due to thefts and pilferage for the same period?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). Information is being collected and will be laid on the Table of the Sabha.

लेखा लिपिक ग्रेड-I और II का विलय

5426. **श्री के० ए० राजन :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या लेखा लिपिक ग्रेड–I और और ग्रेड–II के एक ग्रेड तथा एक मद में विलय की मांग की गई है ;

(ख) क्या लेखा विभाग में ग्रेड–II में कार्यरत किसी कर्मचारी को ग्रेड–I में पदोन्नति "एपैंडिक्स ए०" परीक्षा पास करने के बाद ही मिलती हैं ;

(ग) क्या परीक्षा पास करने पर पदोन्नति मिलने के पश्चात् भी उस कर्मचारी को उसी स्थान पर वही कार्य करना पड़ता है ;

(घ) क्या जो कर्मचारी किसी कारण-वश उक्त परीक्षा पास नहीं कर सके वे ग्रेड–III में ही गत 20–25 वर्षों से काम कर रहे हैं और उनमें से कुछ तो अपने वेतन की अधिकतम सीमा पार कर चुके हैं; और

(ङ) यदि हां, तो क्या सरकार का विचार "एपैंडिक्स ए०" परीक्षा को समाप्त करने तथा दोनों ग्रेडों का एक ग्रेड में विलय करने का है और क्या सरकार का विचार ऐसे कर्मचारियों को कुछ राहत देने का है जो अपने वेतनमानों की अधिकतम सीमा को पार कर चुके हैं और यदि नहीं, तो उसके क्या कारण हैं ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव-नारायण) : (क) जी हां ।

(ख) जी नहीं । क्लर्क ग्रेड–I के रिक्त स्थान 55 प्रतिशत तक उन ग्रेड II क्लर्कों से भरने होते हैं जिन्होंने अपैंडिक्स II (आई० आर० ई० एम) की लिखित परीक्षा में अर्हता प्राप्त कर ली हैं, 25 प्रतिशत वरिष्ठता एवं उपयुक्तता के आधार पर और शेष सीधी भर्ती द्वारा भरे जाते हैं ।

(ग) जी नहीं । यद्यपि क्लर्क ग्रेड-I और ग्रेड II का काम सामान्यतया एक ही प्रकार का है, क्लर्क ग्रेड I को अधिक महत्व-पूर्ण लिपिकीय काम पर लगाया जाता है जब कि क्लर्क ग्रेड II को कम महत्वपूर्ण और रुटीन काम पर लगाया जाता है ।

(घ) क्लर्क ग्रेड IIसे ग्रेड I में पदोन्नति रिक्त स्थानों की उपलब्धता पर निर्भर करती है । कुछ ऐसे कर्मचारी हैं जो क्लर्क ग्रेड II के वेतनमान के अधिकतम वेतन में पहुंच चुके हैं । लेकिन, 25 प्रतिशत रिक्त स्थान वरिष्ठता एवं उपयुक्तता के आधार पर उनकी पदोन्नति के लिए आरक्षित रखे जाते हैं जिन्होंने एपैंडिक्स II (आई० आर० ई० एम०) परीक्षा पास नहीं की है ।

(ङ) जी नहीं । यह उल्लेखनीय हैं कि क्रमिक वेतन आयोगों और एक सदस्यीय अधिकरण ने वर्तमान प्रणाली जारी रखने का समर्थन किया है । जो कर्मचारी अपने वेतनमान के अधिकतम वेतन पर रुके हुए हैं उन्हें सहायता प्रदान करने का मामला राष्ट्रीय परिषद् में कर्मचारियों की ओर से उठाया गया है और यह मामला अभी विचाराधीन है ।

New Railway Lines

5427. SHRI R. K. MHALGI: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal under the consideration of Government to construct the new railway lines in the State of Maharashtra;

(b) if so, the details thereof;

(c) since when the said proposal is under consideration of the Government;

(d) what are the reasons for non-implementation of the proposal; and

(e) what measures are being taken to remove the said obstacles?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (e). Surveys for the following new lines have been carried out during the last few years since 1971. Position of each line is given below:—

S.l No.	Name of the line	Length in Kms.	Cost (Rs. in crores)	Reasons for not taking up for construction
1	Wani to Chanaka .	75·00	5·29	Construction is in progress.
2	Vasai Road to Diva .	42·00	23·00	Do.
3	Third ghat line from Kalyan to a suitable point (Ahmednagar) on Dhond-Manmad Section.	258·00	59·00	The alternative proposal for constructing third line along the existing lines on the Northeast ghats was found to be cheaper and more advantageous and hence the project was not taken up.
4	Balharshah-Surajgarh-Asifabad	115·00	16·00	Not taken up due to lack of resources and limited traffic prospects.
5	Roha-Agradanda (Murud-Janjaira)	35·00	7·89	Do.
6	Apta-Dasgaon .	106·96	13·93	In the Budget for 1978-79 construction of a new broad gauge line between Apta and Roha (62 Kms.) first phase of the Konkan line from Apta to Mangalore has been included at an estimated cost of Rs. 9 crores and an amount of Rs. 1 crore has been provided for the year 1978-79 for taking up construction of this project.
7	Dasgaon-Ratanagiri .	177·35	54·26	
8	Ratnagiri-Mangalore	602·69	169·00	
9	Wardha-Katol B.G. .	76·9	20·53	Not taken up on account of lack of resources and limited traffic prospects.
10	Miraj-Latur-Latur Road	326·00	49·00	Not taken up on account of lack of resources and absence of sufficient traffic prospects.

बिना टिकट के यात्रा के आरोप में गिरफ्तार किये गये व्यक्ति

5728. **श्री ओम प्रकाश त्यागी :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकार ने 1977 में बिना टिकट यात्रा के आरोप में कितने व्यक्तियों को गिरफ्तार किया ;

(ख) उनसे कितनी धनराशि वसूल की गई तथा उनमें से कितने व्यक्तियों को सजा दी गई; और

(ग) बिना टिकट यात्रा करने के आरोप में भारत के विभिन्न राज्यों में कुल कितने व्यक्तियों को गिरफ्तार किया गया ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) वर्ष 1977 के दौरान (जनवरी, 1977 से दिसम्बर, 1977 तक) भारतीय रेलों पर 23,17,857 व्यक्ति बिना टिकट या गलत टिकटों पर यात्रा करते पकड़े गये ।

(ख) रेलवे को देय 3,02,60,659 रुपये की रकम वसूल की गई । इसके अलावा 16,54,787 रुपये अदालती जुर्माने के रूप में वसूल किये गये । 3,50,297 व्यक्तियों पर अभियोग चलाया गया जिनमें से 2,51,461 व्यक्ति जेल भेजे गये ।

(ग) राज्यवार ब्यौरा उपलब्ध नहीं है क्योंकि आंकड़े क्षेत्रीय रेलवे-वार रखे जाते हैं न कि राज्यवार ।

दिल्ली-अहमदाबाद छोटी लाइन को बड़ी लाइन में बदलना

5429. **श्री राम किशन :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली अहमदाबाद छोटी लाइन को बड़ी लाइन में बदलने का निर्णय किया गया है और यदि हां, तो इस कार्य को कब आरम्भ किया जायेगा ; और क्या इस बड़ी लाइन को बरास्ता रींगस (जंक्शन) अथवा बरास्ता अलवर बनाया जायेगा; और

(ख) क्या इस लाइन को बड़ी रेल लाइन में न बदलने के कारण राजस्थान में औद्योगिक विकास की गति बहुत धीमी रही है ।

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) दिल्ली अहमदाबाद मीटर लाइन के आमान परिवर्तन की परियोजना एक अनुमोदित कार्य है लेकिन संसाधनों की अत्यन्त सीमित उपलब्धता के कारण इस परियोजना के लिए 1978–79 में नाममात्र के परिव्यय की व्यवस्था की गई है । इस स्थिति में इस परियोजना पर काम शुरू करने और उसे पूरा करने के लिए कोई समय––अनुसूची बतलाना सम्भव नहीं है । आमान-परिवर्तन का काम अलवर और जयपुर के रास्ते करने का प्रस्ताव है ।

(ख) दिल्ली-अहमदाबाद मार्ग पर अतिरिक्त लाइन-क्षमता की कमी इस मार्ग पर कुछ उद्योगों की स्थापना में बाधक होती रही है । उच्च अग्रता के आधार पर लाइन क्षमता के विकास के लिए अल्पकालिक और दीर्घकालिक उपाय करने का प्रस्ताव है । जिससे विकास के मार्ग में आने वाले अवरोध को दूर किया जा सके ।

मुजफ्फरपुर से दरभंगा तक रेल लाइन

5430. **श्री सुरेन्द्र झा सुमन :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मुजफ्फरपुर से दरभंगा तक नई रेल लाइन बिछाने के बारे में एक कार्यक्रम सरकार के विचाराधीन है;

(ख) क्या उक्त सर्वेक्षण के आदेश दिये गये हैं; और

(ग) सर्वेक्षण कार्य में अब तक कितनी प्रगति हुई है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) से (ग). मुजफ्फरपुर से दरभंगा तक नई बड़ी लाइन के निर्माण के लिए प्रारम्भिक इंजीनियरी एवं यातायात सर्वेक्षण का काम प्रगति पर है और आशा की जाती है कि 1978-79 में यह काम पूरा हो जायेगा ।

(e) why the number of C,W.C. (in scale Rs. 475/- to 700/-) is constant when other promotional posts are being increased; and

(f) why higher grade posts in proportion have not been sanctioned in their favour?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (f). Information is being collected and will be laid on the Table of the Sabha.

Drug Price

5431. SHRI C. K. CHANDRAPPAN: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the drug prices will go up soon; and

(b) if so, the reasons and details thereof?

THE MINISTER OF PETRILEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) No, Sir;

(b) Does not arise.

Coal Commercial Staff

5432. SHRI ROBIN SEN: Will the Minister of RAILWAYS be pleased to state:

(a) what is the total sanctioned strength of Coal Commercial Staff who work under Coal Area Superintendent, Dhanbad;

(b) is there any vacancy;

(c) whether any work load has been imposed on them;

(d) have they received their due quota in present restructuring;

गोरखपुर तथा बरौनी के बीच गाड़ियों में भीड़

5433. **श्री श्रीलालू प्रसाद यादव** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उन्हें मालूम है कि गोरखपुर जंक्शन तथा बरौनी के बीच पैसजर गाड़ियों में प्रति रविवार एवं मंगलवार को पूर्वोत्तर क्षेत्रों की ओर जाने वाले मजदूरों की बहुत अधिक भीड़ होती है ;

(ख) क्या इस अप्रत्याशित भीड़ के कारण अप मेल तथा एक्सप्रैस गाड़ियों में लम्बी यात्रा करने वाले यात्रियों को बहुत अधिक असुविधा होती है ;

(ग) क्या पूर्वोत्तर रेलवे प्रशासन ने इस बारे में सर्वेक्षण करने और समस्या का हल ढूंढने का कभी कोई प्रयास किया है ;

(घ) क्या अन्य सभी रेलवे जोनों में सप्ताह में कई बार गाड़ियां चलाई जा रही हैं जब कि पूर्वोत्तर रेलवे में उस प्रकार की कोई गाड़ी नहीं चलाई गई है; और

(ङ) यदि उपरोक्त भागों का उत्तर स्वीकारात्मक है तो क्या यात्रियों द्वारा अनुभव की जा रही कठिनाइयों को देखते हुए सरकार का विचार गोरखपुर और सिलीगुड़ी के बीच सप्ताह में एक बार अथवा सप्ताह में दो बार यथासम्भव शीघ्र एक्सप्रैस गाड़ियां चलाने का है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) से (ग). जी हां। गोरखपुर से बरौनी/सोनपुर जाने वाली 10 डाउन कानपुर-बरौनी एक्सप्रैस और 2 डाउन असम तिरहुत मेल–प्रत्येक गाड़ी में कर्मचारियों के लिए दूसरे दर्जे का एक सवारी डिब्बा हर रविवार जोड़ा जाता है। वापसी में इन दोनों सवारी डिब्बों को गोरखपुर के लिए 15 अप गुहाटी-लखनऊ एक्सप्रेस में हर एक मंगलवार को जोड़ा जाता है। भीड़-भाड़ क. मूल्यांकन एक वर्ष में दो बार नियमित रूप से किया जाता है।

(घ) पूर्वोत्तर रेलवे में साप्ताहिक/सप्ताह में तीन बार चलने वाली गाड़ियां भी चलायी जा रही हैं।

(ङ) जी नहीं।

Dereservation of S.C. and S.T. Posts

5434. SHRI B. C. KAMBLE: Will the Minister of RAILWAYS be pleased to state:

(a) total number of appointments made by resorting to (i) dereservation of posts reserved for Scheduled Castes and Scheduled Tribes; (ii) exemption and exclusion from operation of provision under Article 335 of the Constitution of India; (iii) superseding the railway employees of Scheduled Castes and Scheduled Tribes; (iv) reverting the railway employees of Scheduled Castes and Scheduled Tribes in each class of service;

(b) the percentage of shortfall till today in each class of railway service; and

(c) how Government propose to make up the shortfall?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (c). Information is being collected and will be laid on the Table of the Sabha.

'मिरेकल आन दी फर्स्ट फ्लोर'

5435. **श्री मृत्युंजय प्रसाद** : क्या **रेल** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनका ध्यान तमिलनाडु के काट्टानकोलचूर स्थित रेलवे मेन्स फाइन आर्ट सोसाइटी के जनरल सेक्रेटरी द्वारा जारी की गई पुस्तिका 'मिरेकल आन दी फर्स्ट फ्लोर' की ओर गया है ;

(ख) यदि हां, तो क्या सरकार अथवा रेलवे बोर्ड अथवा अन्य किसी उपयुक्त प्राधिकारी ने उसमें लगाये गये आरोपों की आगे कोई जांच की है; और

(ग) लापरवाही के लिए किन-किन कर्मचारियों को उत्तरदायी ठहराया गया है और उन्हें क्या दण्ड दिया गया ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) जी हां।

(ख) फिल्म की क्षति का पता लगने पर क्षति का कारण सिद्ध करने के लिए एक वरिष्ठ रेलवे अधिकारी द्वारा विस्तृत जांच करायी गई थी। पहले की गई संतोषजनक जांच को ध्यान में रखते हुए इस घटना के सम्बन्ध में दूसरी जांच करवाने की आवश्यकता नहीं समझी गई।

(ग) दक्षिण रेलवे के तत्कालीन सहायक जन सम्पर्क अधिकारी को जिम्मेवार ठहराया गया और उन्हें भविष्य में अधिक सतर्क रहने के लिए कहा गया है ।

Alcohol Industry Facing Crisis

5436. SHRI BALASAHEB VIKHE PATIL: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government are aware that the alcohol industry is facing crisis and number of units are going to close on this account; and

(b) if so, what action is Government taking or propose to take for strengthening the industry?

THE MINISTER OF PETROLEUM AND CHEMICALS AND PERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b). A few distilleries in the State of Maharashtra have reported closure due to low off take of their product *viz.* alcohol. Alcohol surplus to domestic requirements has been allocated to STC for export outside India. The States deficit in alcohol have been advised to lift alcohol from Maharashtra expeditiously.

Checking of Books of M/s. Larsen Toubro

5437. SHRI RAMESHWAR PATIDAR: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) Whether the Government have ever checked the books of M/s. Larsen Toubro;

(b) if so, the result of checking; and

(c) if not, whether Government contemplate to check their books?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) The books of account of M/s. Larsen and Toubro Limited have not been inspected under section 209 A of the Companies Act, 1956.

(b) Does not arise.

(c) Yes, Sir.

Switch over to New Type of HDPE

5438. SHRI D. D. DESAI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the manufacturers or distributors of high density polythelene have switched over to a new type of HDPE;

(b) if so, whether this threatens to create problems for vanaspati manufacturers as HDPE for small packs are not available; and

(c) if so, what steps the Government has taken to make approved HDPE available for vanaspati makers?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) to (c). No new type of HDPE is produced by M/s. Polyolefins Industries Ltd. They are producing the grade with superior properties since October, 1977 which can be put to the same application as those produced earlier. There is no problem of availability or suitability of the new grade material for packaging vanaspati oil.

Cases Pending in High Courts

5439. SHRI VIJAY KUMAR MALHOTRA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of civil and criminal cases pending at the High Courts of Delhi, Bombay, Calcutta and Mad-

ras and how many of these cases are pending for more than (i) five years and (ii) ten years respectively;

(b) is there any proposal to increase the number of benches/judges at these and other courts for the speedy disposal of pending cases; and

(c) whether Government is considering any proposal to set up special courts or benches for speedy trial of economic offences like tax evasion etc.?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) A statement containing the requisite information is attached.

(b) There is a proposal to increase the number of judges in the Delhi High Court.

(c) It is for the Chief Justices of the concerned High Courts to set up special benches according to need.

Statement

The number of Civil and Criminal cases pending at the High Courts of Delhi, Bombay, Calcutta and Madras on 31st December, 1977.

Name of the High Courts	No. of cases pending on 31-12-1977					
	Civil			Criminal		
	Total	More than 5 years	More than 10 years	Total	More than 5 years	More than 10 years
Delhi	25,051	6,554	427	1,536	35	2
Bombay	47,996	8,333	614	4,596	1	..
Calcutta	64,645	17,544	6,292	5,408	280	4
Madras	46,480	1,823	74	5,283	15	1

हाजीपुर वेन्डर एसोसिएशन

5440. **श्री राम विलास पासवान:** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पूर्वोत्तर रेलवे की हाजीपुर वेण्डर एसोसिएशन गत बीस वर्षों से फल बेचने का काम कर रही थी ;

(ख) क्या इस एसोसिएशन का लाइसेंस 31 मार्च, 1977 को रद्द करके उसे एक व्यक्ति को दे दिया गया था ; और

(ग) यदि हां, तो उसके क्या कारण हैं ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण): (क) मेसर्स एन० ई० वेण्डर्स कोपरेटिव सोसाइटी लि० हाजीपुर के पास 12-9-57 से 31-3-1977 तक हाजीपुर रेलवे स्टेशन पर फल बेचने का ठेका था ।

(ख) सोसाइटी ने 31-3-1977 तक काम किया और उसके बाद ठेका 1-4-1977 से दो ठेकेदारों को दिया गया था ।

(ग) सोसाइटी एक सहकारी समिति के रूप में काम नहीं कर रही थी लेकिन उसने ठेका 40 व्यक्तियों को आगे उप-ठेके पर दे रखा था जो अपने कार्य की व्यवस्था व्यक्तिगत रूप से कर रहे थे। हाजीपुर के सहकारी समितियों के सहायक रजिस्ट्रार को जब यह मामला भेजा गया तब उन्होंने यह पाया कि समिति यह अनियमितता बरत रही थी। चूंकि यह समिति उपनियमों के अनुसार काम नहीं कर रही थी इसलिए ठेका समाप्त कर दिया गया था।

कुतुब एक्सप्रेस को जबलपुर तक बढ़ाना

5441. **श्री निर्मल चन्द्र जैन :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत सरकार ने जबलपुर से दिल्ली तक सीधी गाड़ी उपलब्ध कराने के लिए कुतुब एक्सप्रैस को जबलपुर तक बढ़ाने का निर्णय किया है ;

(ख) क्या सरकार का विचार इस गाड़ी का नाम बदल कर नर्मदा एक्सप्रैस अथवा 'मार्बल राक्स" अथवा 'संगमरमर एक्सप्रैस' अथवा 'संस्कारधानी एक्सप्रैस' रखने का है ;

(ग) क्या सरकार इस गाड़ी को जबलपुर से दिल्ली पहुंचने की प्रस्तावित अवधि को 17 घण्टे से घटा कर 15 घण्टे कर देने के लिए कतिपय कदम उठायेगी; और

(घ) क्या इस गाड़ी को बरास्ता बीना चलाने का विचार है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) हां। (क) जीहां।

(ख) जी नहीं।

(ग) इस गाड़ी के यात्रा समय को कम करने के प्रश्न की समीक्षा की जा रही है।

(घ) प्रश्न नहीं उठता।

Government Control over Registered Societies

5442. SHRI BHAGAT RAM: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government exercise any control over the societies registered under the Registration of Societies Act, 1860;

(b) whether the societies registered under the said Act are subject to the judicial review in so far as their administrative, financial and other functions are concerned;

(c) how many of such societies are fully or partly financed by the Government; and

(d) is there any proposal to regulate the working of societies owned or financed by Government so as to make them more objective, meaningful and accountable and whether there is any proposal to amend the Registration of Societies Act, 1860 which is not in consonance with the present circumstances?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) to (d). The Societies Registration Act, 1860 is administered by State Governments and the Central Government is not concerned with the affairs of the societies registered under this Act except to the extent of their application to Union Territories. The Central Government does not exercise any control over the working of these Societies, nor there is any such proposal under consideration. As a

large number of societies have been started in the States and Union Territories all over India over a long period, it is difficult to obtain complete information regarding the number of Societies which are fully or partly financed by various Governments. The Societies receiving large grants from the Central, State and Union Territories Governments are generally required to report to the appropriate department of Government regarding the utilisation of the grants. The expenditure out of such large grants is also subject to audit by the Comptroller and Auditor General of India at his discretion. Also, if the affairs of the Society are not carried on in accordance with the Memorandum of association or its bye-laws, an interested party can challenge it in a Court of Law. Regarding amending the Act, it may be stated that various State Governments have either amended the Act or enacted new Acts applicable to the particular State.

Organised Gang Committing Robberies on Trains

5443. SHRI YADVENDRA DUTT:
SHRI KIRIT BIKRAM DEB BURMAN:

Will the Minister of RAILWAYS be pleased to state:

(a) whether his attention has been drawn to the news item published in the Indian Express of the 7th March, 1978 stating that organised gang of robbers, armed with lethal weapons, have committed a large number of robberies on trains in the Hathras-Allahabad Section of Northern Railway;

(b) is it also a fact that organised gang of robbers are also operating on the Moradabad Section and Bareilly Section of the Northern Railway; and

(c) if so, what steps Railways are taking to prevent such large scale robberies in the trains?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) No such organised gang of robbers is operating on Moradabad-Bareilly section of Northern Railway. However, one case of robbery was committed in train No. 2 CH between Kuakhera Halt and Gumthal on 8th March, 1978 in Moradabad-Chandausi Section of Moradabad Division of Northern Railway.

(c) The following preventive measures are being taken by the Government Railway Police of Uttar Pradesh:—

(i) Escorting all night passenger trains by armed Government Railway Police staff;

(ii) Surprise raids and checkings on railway trains/premises are carried out regularly by the Government Railway Police in the affected areas with a view to rounding up criminals and anti-social elements;

(iii) Policing on railway platforms/passenger halls has been intensified in the affected areas;

(iv) Various types of other preventive measures have been stepped up by the Government Railway Police.

Assistant Hindi Officers

5444. SHRI K. LAKKAPPA: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that selection of Assistant Hindi Officers for Zonal Railways was held in Railway Board's Office in 1976;

(b) if so, whether a panel has been formed; and

(c) by what time the panel is likely to be declared and the successful candidates appointed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). Yes.

(c) Provisional panel has been declared and posting orders of empanelled officers issued in July, 1977. However, subsequently, representations were received from some staff alleging certain procedural irregularities in the selection. The representations are now being looked into.

Rent charged from Vending Contractors

5445. SHRI D. N. TIWARI: Will the Minister of RAILWAYS be pleased to state:

(a) whether any rent is charged from vending contractors and restaurant owners for the places occupied by them;

(b) whether there are different rates for the same kind of places in the Railways;

(c) the rates charged at Lucknow, Gonda, Gorakhpur, Muzaffarpur Barauni and Mahendrughat (all under N.E.R.); and

(d) the reasons for charging different rates for the same type of accommodation?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (d). The information is being collected and will be laid on the table of the Sabha.

Labour trouble in the Talcher Fertilizer Complex

5446. SHRI GANANATH PRADHAN: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether there was any type of labour trouble in the Talcher Fertiliser Complex situated in the State of Orissa;

(b) the nature of that trouble and thereby the total loss of working days and fall of production of fertilisers; and

(c) the steps so far taken by Government to solve the labour problems and to safeguard the interest of labourers?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) to (c). The recognised union of Talcher Division in the F.C.I., namely Sarakara khana Shramik Sangh gave a strike notice on the 27th May, 1977, to press their 17 demands. The workmen went on strike with effect from the 10th June, 1977, during the pendency of the conciliatory proceedings. On the 30th June, 1977, the State Government referred the three issues pertaining to the demand of Project Allowance, Cycle Allowance and deduction of house rent for adjudication and the remaining 14 demands were not found fit by the State Government for any such reference. The strike was declared illegal by the State Government on the 30th June, 1977, and its continuance was prohibited. Several tripartition meetings were held and a settlement was reached after 26 days' strike, as a result of which the strike was called off with effect from the 6th July, 1977. The fertilizer project at Talcher is in construction stage and there was, therefore, no loss of production. It has been the policy of Government that the genuine grievances of the workers are attended to immediately so that a proper solution can be found.

Working Group on Fertilizer Re-organisation

5447. SHRI SAUGATA ROY: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the working group on fertilizer re-organisation has submitted a report to the Government;

(b) if so, the broad details of the report thereof;

(c) whether the group has recommended that of the proposed National Fertilizers should be at Calcutta; and

(d) if so, the decision by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) Yes, Sir.

(b) The report deals with legal, financial, personnel and other connected matters relating to the re-organisation of the FCI/NFL.

(c) The Working Group, *inter alia*, had suggested that the head quarters of the Hindustan Fertilizer Corporation Limited should be located at Calcutta.

(d) After considering the recommendations of the Working Group, the Government have decided to re-organise the FCI and NFL whose present headquarters are at Delhi to form the following five companies:

1. Fertilizer Corporation of India Limited.

2. National Fertilizers Limited.

3. Hindustan Fertilizer Corporation Limited.

4. Rashtriya Chemicals and Fertilizers Limited.

5. Fertilizer (Planning and Development) India Limited.

Fertilizer (P&D) India Limited and Rashtriya Chemicals and Fertilizers Ltd., have their head-quarters in Sindri and Bombay respectively. The headquarters of the remaining three companies would at present be located in Delhi. The question of final locations of the headquarters of these companies is under examination of the Government.

Tanakpur-Pithorgarh Line

5448. DR. MURLI MANOHAR JOSHI: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any plan to construct a railway line from Tanakpur to Pithorgarh considering the strategic importance and the rich potential of that border area;

(b) if so, the progress made to date; and

(c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (c). Construction of railway lines on strategic considerations is taken up on the recommendations of the Ministry of Defence. There is no proposal presently under consideration for construction of a railway line between Tanakpur and Pithorgarh.

Railway line between India and Nepal

5449. SHRI MUKHTIAR SINGH MALIK:
SHRI G. M. BANATWALLA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal under Government's consideration to

construct a railway line between India and Nepal; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). A survey was carried out on the request of the Government of Nepal for construction of a broad gauge railway line from Raxaul in India to Hetauda in Nepal in 1971. The 68.06 Km long line was estimated to cost Rs. 21.74 crores at the prices prevailing at that time. Copies of the survey report were made available to the Government of Nepal with the recommendations of the Government of India in December, 1973.

खुर्जा में कोयले की रैकों का पहुंचना

5450. **श्री नवाब सिंह चौहान :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) गत वर्ष उत्तर प्रदेश के जिला बुलन्दशहर के खुर्जा में कोयले के कितने रैक आये हैं;

(ख) पिछले एक साल के दौरान निदेशक, रेलवे मूवमेंट, कलकत्ता ने खुर्जा की विभिन्न पार्टियों या औद्योगिक संस्थानों को कोयले के कितने रैक दिये हैं और प्रत्येक माह कितना कोयला दिया जाता रहा है ;

(ग) किन-किन एजेंटों की मार्फत यह कोयला खुर्जा भेजा गया था ;

(घ) क्या कोयले के कोटे में हाल में कुछ कटौती की गई है; और

(ङ) यदि हां, तो कितनी कटौती की गई है और इसके क्या कारण हैं ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) और (ख) कोई नहीं। थोड़ा थोड़ा कोयला खुर्जा सिटी स्टेशन पर प्राप्त किया जाता है।

(ग) मेसर्स सीकरी ब्रादर्स कोल सेल्स प्राइवेट लिमिटेड, कलकत्ता ।

(घ) और (ङ) 1977 के दौरान स्टीम कोयला की अपर्याप्त उपलब्धता के कारण अप्रैल, 1977 से आगे सारे स्टीम कोयला कार्यक्रम का केवल 50 प्रतिशत कार्यक्रम ही लागू किया जा सका। स्थिति में सुधार होने पर जनवरी, 1978 से अनुपालन की प्रतिशतता 66 प्रतिशत तक बढ़ाई गई और मार्च, 78 से यह शत प्रतिशत बढ़ा दी गई है ।

Investigations against Newspapers controlled by IENS

5452. SHRI K. MALLANNA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether any initiative was taken regarding investigation against the chain of newspapers controlled by the IENS, by the Monopolies and Restrictive Trade Practices Commission; and

(b) if so, the details regarding its progress?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) Yes, Sir.

(b) 28 inquiries were initiated by the Monopolies and Restrictive Trade Practices Commission against the Indian and Eastern Newspapers Society, member newspapers and companies/firms owning the newspapers for alleged Restrictive Trade Practices. Out of these only in one case the inquiry was terminated be-

cause it became clear that the concerned party was not involved in the alleged Restrictive Trade Practice. In the case of 18 inquiries orders have already been issued by the Commission. In one case Commission issued orders deciding certain preliminary issues and the final hearing is fixed for 3rd April, 1978. In 3 cases the inquiry is at final stage. In 4 cases the matter is still in the proceedings stage and in one case the report of the Director of Investigation is under examination of the Monopolies and Restrictive Trade Practices Commission.

Requirement of SC & ST in Technical Services

5453. SHRI SOMJIBHAI DAMOR: Will the Minister of RAILWAYS be pleased to state:

(a) whether there was a heavy shortfall of SC and ST in the recruitment categories of Technical Services like chargeman (Mech. Signalling and Elec.) Train Examiners, Diesel Mechanics, Traffic and Commercial Inspectors. Health Inspectors, etc., and that qualified ST candidates were not available;

(b) did Government therefore give relaxation for ST candidates to Western and other Railways by lowering the standard from Diploma Holders to Matriculates with Science; and

(c) if so, what progress has been made in the last two months especially when the crash programme has been announced by the Minister?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). Due to non-availability of Scheduled Tribe candidates with diploma qualification for appointment to technical categories like Apprentice Mechanic, Apprentice Train Examiner, Apprentice Electrical Chargeman, the quota reserved for them could not be filled. Therefore, the qualification prescribed for recruitment to these posts was relaxed to Matriculation with Science for Scheduled Tribe candidates. This dispensation was allowed for the appointments to be made during the period of the special programme launched on the Railways from 1st October, 1977 to 31st March, 1978 to wipe out the shortfall in the reserved quota in Class III and Class IV categories.

(c) Information is being collected and will be laid on the Table of the Sabha.

सिक्किम, त्रिपुरा, मेघालय राज्यों में रेल सम्पर्क

5454. **श्री राघवजी** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सिक्किम, मेघालय, त्रिपुरा आदि राज्यों को रेल लाइन से जोड़ने सम्बन्धी प्रस्ताव सरकार को प्राप्त हुए हैं ;

(ख) यदि हां, तो इस बारे में क्या कार्यवाही की जा रही है ;

(ग) क्या सरकार प्रत्येक राज्य को रेल लाइन से जोड़ने के प्रस्ताव पर विचार करेगी ; और

(घ) इस बारे में सरकार को क्या कठिनाई है और उन कठिनाइयों को दूर करने की दिशा में क्या कार्यवाही की जा रही है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) से (घ) न्यू बोंगाईगांव से गुवाहाटी तक बड़ी लाइन के विस्तार का काम पहले से ही चालू है । इससे गुवाहाटी और देश के शेष भाग के बीच बड़ी लाइन की निर्बाध व्यवस्था हो जायेगी । उत्तर-पूर्वी क्षेत्र में पड़ने वाले राज्यों तक

रेलवे सुविधाओं का विस्तार करने के उद्देश्य से निम्नलिखित नयी रेलवे लाइनों के लिए सर्वेक्षण किये जा चुके हैं या किये जा रहे हैं :—

(1) मेघालय : (i) जोगीघोपा/पंचरत्न-दारंगगिरि

(ii) गुवाहाटी-बरनीहाट

(iii) गुवाहाटी-डघनई

(2) मिजोराम : लालाघाट-सैरंग

(3) मणिपुर : सिलचर जीरीकम

(4) नागालड : आमगुडी-तुली

(5) त्रिपुरा : धर्मनगर-कुमारघाट-अगरतल्ला-सबरूम

(6) अरुणाचल प्रदेश : (i) तिप लिग-ईटानगर

(ii) कालीपाड़ा-फालुकपोंग

(iii) मुरकांग सेलक-पासीघाट

सिक्किम राज्य के लिए कोई सर्वेक्षण नहीं किया गया है । सम्पूर्ण उत्तर पूर्वी क्षेत्र में नई रेलवे लाइनों के निर्माण के प्रश्न पर योजना आयोग द्वारा नियुक्त एक समिति विचार कर रही है और रेलवे लाइनों का निर्माण समिति की सिफारिशों पर निर्भर करेगा ।

Appointment of officers through UPSC

5455. SHRI VASANT SATHE: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have received a representation from Shri Madhu Mehta, National Convenor Hindustani Movement, Bombay regarding discriminatory practices by the Railway Board in regard to officers appointed by interview through U.P.S.C.;

(b) if so, furnish details thereof; and

(c) the action taken/proposed in the matter to redress the injustice caused to the officers?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (c). Yes. A Memorandum outlining various problems of Temporary Assistant Officers recruited through Union Public Service Commission has been received. The representation mainly deals with the question of their permanent absorption in Class I, seniority based on their total length of service, and promotional prospects . These matters are already under careful consideration of Government.

भारत और पाकिस्तान के बीच यात्री यातायात

5456. **श्री लालजी भाई :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत और पाकिस्तान के बीच रेल सेवा के पुन: चालू होने के परिणामस्वरूप पिछले छ: महीनों में यात्रियों के यातायात में कितनी वृद्धि हुई है ;

(ख) माल की ढुलाई में कितनी वृद्धि हुई है ; और

(ग) तत्सम्बन्धी ब्यौरा क्या है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) से (ग) भारत और पाकिस्तान के बीच यात्री और माल यातायात के सम्बन्ध

में अपेक्षित सूचना नीचे की तालिका में दी गयी है :—

	भारत से पाकिस्तान			पाकिस्तान से भारत		
	सितम्बर 77 से फरवरी 78	सितम्बर 76 से फरवरी 77	वृद्धि	सितम्बर 77 से फरवरी 78	सितम्बर 76 से फरवरी 77	वृद्धि
गाड़ी से यात्रा करने वाले यात्रियों की संख्या	21424	13387	8037	23787	18552	5235
अदला बदली किये गये माल डिब्बों की संख्या	6245 (लदे हुए)	909 (लदे हुए)	5336 (लदे हुए)	6331 (22 लदे हुए)	909 (खाली)	5422 (5400 खाली)

भारत से पाकिस्तान का निम्नलिखित पण्यों का थोक निर्यात किया गया :

1. बांस, इमारती लकड़ी, जलाने की लकड़ी, आड़ू के डंडे, लकड़ी के लट्ठे ।

2. स्लीपर, लोहे के गर्डर और कड़ियां, इस्पाती प्लेट, लोहे के एंगल, लौह चिप्स आदि

3. केबुल, कंडक्टर, उच्च प्रतिरोधक क्वायल, उच्च प्रतिरोधक चद्दरें रिफ्रिजरेटर ।

4. कृषि उपस्कर, ट्रैक्टर आदि

5. रसायन

6. सीमेंट और सीमेंट-पाइप

7. अन्य जैसे कांच की बोतलें, बिजली के बल्ब, रोजिन, चाय, सिगरेट के कागज आदि ।

पाकिस्तान से भारत को शायद ही कोई यातायात होता है, पाकिस्तान अदला-बदली की समता खाली माल डिब्बों से करता है ।

Amendment to Memorandum of Association of ICPS

5457. SHRI AHSAN JAFRI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Institute of Constitutional and Parliamentary Studies has taken any step so far to amend its memorandum of association in the light of the findings of review committee as suggested by the Central Government to the institute; and

(b) if no action has been taken by the Institute on the suggestions, what is the reaction of the Government?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NARSINGH YADAV): (a) and (b). The question of making changes in the Memorandum of association of the Institute of Constitutional and Parliamentary Studies is under consideration of the Institute.

Delay in Boiler supply by BHEL

5458. SHRI JANARDHANA POOJARY: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the delay in boiler supply by BHEL has seriously upset the commissioning schedule of some of the new fertilizers projects; and

(b) if so, the remedial measures taken?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) and (b). The delay in the supply and commissioning of boilers by

BHEL has resulted in a consequential delay in the commissioning of the Bhatinda Project of NFL and the Sindri Modernisation Project of FCI by about eight weeks to seventeen weeks. Every effort has been made by the BHEL authorities to expedite the supply and avoid further slippages.

Setting up of Urea fertilizer plant in Sri Lanka

5459. SHRI S. R. DAMANI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the terms and conditions agreed to set up a Urea fertilizer plant in Sri Lanka;

(b) the agency or agencies entrusted with this responsibility; and

(c) the progress made in this behalf so far?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) to (c). Sri Lanka Government is setting up a fertilizer plant in the State Sector involving an investment of over 150 million dollars. While a major part of the foreign exchange requirement of 95 million dollars was covered by credits from Asian Development Bank, EFW of West Germany and EFAED. of Kuwait, India provided a loan of Rs. 10 crores (approximately US $ 12.2 at today's rate). An agreement to this effect was signed with Sri Lanka Government in November 1975. The loan assistance has been given at 5 per cent interest with repayment spread over 12 years. The loan is fully tied to the supply of equipment and services from India. It is to be used mainly for meeting the cost of services and equipment for off-sites and utilities. All the supply and services, etc. from India from the project have been canalised through M/s. Engineers India Limited. Sri Lanka Fertilizer Manufacturing Corporation, have signed a contract with M/s. Kellogg Overseas Corporation, USA. as the general contractor. M/s. EIL are the sub-contractors of M/s. Kellogg. The project implementation commenced in March, 1976 and more than 40 per cent progress was made by December, 1977.

कोटा तथा बारां के बीच शटल गाड़ी

5460. **श्री चतुर्भुज :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि .

(क) क्या कोटा तथा बारां (राजस्थान) के बीच एक शटल गाड़ी चल रही है और यदि हां, तो क्या यह गाड़ी सारी रात बारां स्टेशन पर खड़ी रहती है और यदि हां, तो क्या सरकार का विचार लोकहित को दृष्टि में रखकर उसे बारां से गुना स्टेशन तक बढ़ाने का है ; और

(ख) इस शटल गाड़ी को गुना स्टेशन तक बढ़ाने पर कितना अतिरिक्त खर्चा होगा और यदि इस पर कोई अतिरिक्त खर्च नहीं होगा तो इसे गुना स्टशन तक कब तक बढ़ा देने का विचार है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण): (क) जी हां । लेकिन 135 डाउन 136 अप कोटा-बरन सवारी गाड़ी का गुना से/तक चलाने का यातायात की दृष्टि से कोई औचित्य नहीं है ।

(ख) प्रश्न नहीं उठता ।

Dharmanagar to Sabroom Railway Line

5461. SHRI KIRIT BIKRAM DEB BURMAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether in view of the latest industrial development in Tripura, including the setting up of a huge Paper Mill and a Jute Mill in the

public Sector, Government have reconsidered the economic viability of the proposal for laying a railway line from Dharmanagar to Sabroom;

(b) if so, the result of such a review; and

(c) whether in the light of the review Government have since decided to lay the railway line, if so, by what time the work will start?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (c). Traffic Surveys for Dharmanagar-Kumarghat-Kailashahar and Akhaura-Agartala-Sabroom rail links were carried out during 1973, which revealed that the projects are not viable. The whole project is not being considered at present because of its high cost and since the State Government has given priority to the construction of the first phase of the line from Dharmanagar to Kumarghat, which is estimated to cost Rs. 8.5 crores and to yield a return of 1.48 per cent in the 6th year of opening. The construction of new railway lines to be taken up in North Eastern Region as a whole is being considered by a Committee appointed by the Planning Commission. A final decision on them would depend upon the recommendations of this Committee which has been allowed 8 months to finalise its report.

Women as reservation clerks

5462. SHRI AMAR ROYPRADHAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that only women would be employed for the purposes of reservation or booking clerks and supervisors in the major booking offices in the Metropolitan cities; and

(b) if so, what are the details thereof and the number of women who have been appointed for these offices recently and the number of women who would be appointed for Calcutta Metropolitan city?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) A decision has been taken to employ women as reservation/booking clerks and supervisors in the major booking offices in Metropolitan cities.

(b) Replacement of the existing staff will be gradual. Selections will be held from women employees of eligible categories. If need be there will also be fresh selection of qualified women reservation clerks through the Railway Service Commissions.

Complaints of harassment to railway passengers

5463. SHRI G. Y. KRISHNAN:

SHRI ISHWAR CHAUDHRY:

Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have received complaints that the passengers travelling in the trains are subjected to harassment by undesirable elements travelling without tickets;

(b) whether it is also a fact that the checking staff find themselves quite helpless in checking this nuisance; and

(c) if so, what measures Government have proposed to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes, a few complaints have been received.

(b) and (c). During the period 1-4-1977 to 31-1-1978, 89,972 special checks were conducted against ticketless travel as against 80,680 in the corresponding period of last year. As a result of these concentrated drives, the sale of tickets and earnings realised therefrom during the period 1-4-77 to 31-1-1978 have shown considerable increase over the figures for the corresponding period of last year. There has been no let-up in the drive against ticketless travellers. The ticket checking activities have been further intensified.

दिल्ली में भूमिगत रेलवे

5464. **डा० महादीपक सिंह शाक्य :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली में भूमिगत रेलवे चलाने के लिए वर्ष 1973–74 में कोई योजना बनाई गई थी ; और

(ख) यदि हां, तो इस कार्य में अब तक कितनी प्रगति हुई है और यदि नहीं, तो इसका क्या कारण है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) दिल्ली में भूमिगत रेलवे लाइन सहित व्यापक द्रुत परिवहन के लिए एक सर्वेक्षण किया गया था ; जिसकी रिपोर्ट 1975–76 में प्रस्तुत कर दी गयी थी ।

(ख) बहुत अधिक लागत के कारण योजना आयोग इस परियोजना के लिए धन उपलब्ध कराने में समर्थ नहीं हो पाया है ।

Electrification of Railway Traction

5465. SHRI SAMAR GUHA: Will the Minister of RAILWAYS be pleased to state:

(a) whether any provision has been made for electrification of railway traction during 1978-79;

(b) the amount spent for the purpose during 1977-78; and

(c) the reasons for slow progress in electrification of railway traction?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (c). Against the likely expenditure of about Rs. 19.8 crores in 1977-78, the allocation during 1978-79 has besen increased to Rs. 23 crores with a view to expediting work on the on-going Railway Electrification Schemes.

बरौनी उर्वरक कारखाना

5465. **श्री बिनायक प्रसाद यादव :** क्या पेट्रोलियम तथा रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि :

(क) बिहार में बरौनी उर्वरक कारखाना किस तारीख को चालू किया गया था, उक्त कारखाने की कुल उत्पादन क्षमता कितनी है और प्रत्येक उर्वरक का कितना-कितना उत्पादन इस समय हो रहा है ; और

(ख) देश भर में कुल कितने उर्वरक कारखाने हैं, उनकी कुल उत्पादन क्षमता कितनी है, उनका वर्तमान उत्पादन कितना है और देश में उर्वरकों की मांग कितनी है ?

पेट्रोलियम तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री जनेश्वर मिश्र) :

अपेक्षित सूचना निम्नलिखित है :—

(क) चालू होने की तिथि : उत्पादन क्षमता	नवम्बर, 1976 नाइट्रोजन की 152,000 मी० टन (यूरिया के बारे म 330,000 मि० टन)।
1977-78 के दौरान उत्पादन	यूरिया का 83,000 मी० टन नाइट्रोजन 33,180 मी० टन के बराबर है। अभी संयंत्र अनुरक्षण तथा परिवर्तन सम्बन्धी कार्यों के लिए बंद किया गया है और इसके द्वारा 20 अप्रैल 1978 को उत्पादन पुन: आरम्भ करने की आशा है।
(ख) देश में उर्वरक कारखानों की कुल संख्या	24 बड़े नाइट्रोजन युक्त उद्योग समूह एककें तथा 29 एस एस पी एककें।
कुल उत्पादन क्षमता	नाइट्रोजन 30,28,000 मी० टन तथा पी 2 ओ 5 की 9,15,000 मी० टन।
1977-78 के दौरान कुल उत्पादन	नाइट्रोजन का 20,20,000 मी० टन तथा पी 2 ओ 5 का 6,70,000 मी० टन। पोटास (के$_2$ ओ) का कोई स्वदेशी उत्पादन नही है।
देश में उर्वरक की आवश्यकता	1977–78 के दौरान उर्वरकों की खपत का अनुमान 28,88,000 मी० टन नाईट्रोजन, 8,27,000 मी० टन पी 2 ओ 5 तथा 4,69,000 मी० टन पोटाश (के $_2$ ओ) है।

नेपथा क्रेकर कारखाने की स्थापना

5467. **श्री सुरेन्द्र विक्रम :** क्या **पैट्रोलियम तथा रसायन और उर्वरक मंत्री** यह बताने की कृपा करेंगे कि नेपथा क्रेकर कारखाने स्थापित करने हेतु क्या शर्तें निर्धारित की गई हैं, ये कारखाने देश में कहां कहां पर स्थित हैं तथा उत्तर प्रदेश के किस जिले में यह कारखाना स्थापित किया जा रहा है ?

पैट्रोलियम तथा रसायन और उर्वरक मंत्री (श्री हेमवती नन्दन बहुगुणा) : नपथा क्रेकर परियोजना की स्थापना या उनके स्थान निर्धारण के लिए विशेष शर्तें नहीं हैं और इस समय उत्तर प्रदेश में नैपथा केन्द्र संयंत्र स्थापित करने की कोई योजना नहीं है।

रतलाम डिवीजन में सर्दियों की वर्दियां

5468. **श्री डा० लक्ष्मीनारायण पांडेय :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि पश्चिम रेलवे के रतलाम डिवीजन में पहले सर्दियों की वर्दियां दी जाती थीं क्योंकि वहां सर्दियों में बहुत ठण्ड होती है और इस प्रकार से यह एक ठण्डा क्षेत्र हैं ;

(ख) यदि हां, तो वर्दियों (सर्दियों की वर्दियां) के एक भाग के रूप में कम्बल तथा ओवर कोट देना बन्द कर देने के क्या कारण हैं ; और

(ग) क्या यह भी सच है कि इन चीजों के न दिये जाने से कर्मचारियों को परेशानी हो रही है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) 1973 से पूर्व लागू वर्दी विनियमोंके अनुसार रतलाम, रतलाम के उत्तर के स्टेशनों तथा मीटर लाइन खंड के रेल कर्मचारी सर्दी की यूनीफार्म के रूप में ब्लैंकेटिंग ओवरकोट पाने के हकदार थे ।

(ख) संशोधित वर्दी विनियम, 1973 के लागू होने पर ब्लैंकेटिंग ओवरकोटों को स्पेशल बचाव कपड़ा माना जाने लगा और इसे "केवल सर्दी" और "अति ठण्डे" के रूप में वर्गीकृत इलाके के लिए जारी किया जाता है । चूंकि रतलाम मण्डल संशोधित वर्गीकरण के अन्तर्गत नहीं आता इसलिये वहां के कर्मचारी ब्लैंकेटिंग ओवरकोट पाने के हकदार नहीं है किन्तु उन्हें जर्सियां दी जाती हैं ।

(ग) संगठित यूनियनों से प्राप्त अभ्यावेदनों के कारण इस मामले पर पुनः विचार किया गया है और उन कर्मचारियों को फिर ओवरकोट जारी करने के आदेश जा ी किये जा चुके है जिन्हें पुराने वर्दी अधिनियम के अधीन ओवरकोट मिलते थे लेकिन जो संशोधन अधिनियम के अंतर्गत उसके लिए पात्र नही रह गये थे ।

काशी एक्सप्रेस में यात्री डिब्बों (बोगी) की संख्या बढ़ाने का प्रस्ताव

5469. **श्री सुभाष आहूजा** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार हावड़ा-जबलपुर-बम्बई रेल लाइन में यात्रियों की अत्यधिक भीड़ को देखते हुए काशी एक्सप्रेस में यात्री डिब्बों की संख्या बढ़ाने का है ; और

(ख) काशी एक्सप्रेस में केवल 14 डिब्बे जोड़ने के क्या कारण हैं जबकि अन्य एक्सप्रेस गाड़ियों में 14 अथवा 17 डिब्बे जोड़े जाते हैं ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण): (क) जी, हां।

(ख) ये गाड़ियां केवल इलाहाबाद-वाराणसी खंड पर 14 बोगियों तक चल रही हैं, चालीस गांव-भुसावल खंड को छोड़कर, मार्ग के शेष भाग पर गाड़ी में अधिकतम अनुमेय से एक बोगी कम रहती है, जो योजनाबद्ध सवारी डिब्बों की ढुलाई के लिए आरक्षित रहती है जसा कि नीचे दिखाया गया है :—

उप खंड	सामान्य भार	अधिकतम अनुमेय भार
दादर-इगतपुरी	16	17
इगतपुरी-चालीसगांव	16	17
चालीसगांव-भुसावल	15	17
भुसावल-इटारसी	15	16
इटारसी-इलाहाबाद	15	16
इलाहाबाद-वाराणसी	14	17

चालीसगांव भुसावल में 27 डाउन/28 अप गाड़ियों के बीच स्लिप सवारी डिब्बे, पार्सल यान जोड़े/काटे जाते हैं । सप्ताह में एक बार हैदराबाद और वाराणसी के बीच थ्रू सरकारी डिब्बा चलता है जो इटारसी में इन गाड़ियों से जोड़ा/काटा जाता है । अतः इन गाड़ियों में उपर्युक्त डिब्बों के अलावा नियमित रूप से और अधिक डिब्बे लगाने की कोई गुंजाइश नहीं है ।

दुर्घटनाओं में रेल कर्मचारियों तथा अन्य व्यक्तियों को दिए गये मुआवजे में अन्तर

5470. **श्री हुकम चन्द कछवाय :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मार्च, 1977 से मार्च, 1978 के बीच रेल दुर्घटनाओं में मरे रेल कर्मचारियों तथा अन्य रेल यात्रियों को दिये गये मुआवजे की राशि में भारी अन्तर है और यदि हां तो, तो इसके क्या कारण हैं ;

(ख) क्या उक्त अवधि में विभिन्न दुर्घटनाओं में मरे सभी व्यक्तियों को मुआवजे का वास्तव में भुगतान कर दिया गया है और कितने व्यक्तियों को मुआवजा नहीं दिया गया है तथा घायल व्यक्तियों को मुआवजे के रुप में कितनी राशि दी गई है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण): (क) और (ख): यात्रियों को जिनमें रेल कर्मीदल से भिन्न रेल कर्मचारी शामिल है, को भारतीय रेल अधिनियम, 1890 के अधीन तथा दुर्घटना (क्षतिपूर्ति) नियम, 1950, 1974 में यथा संशोधित के अनुसार 50,000 रुपये तक क्षतिपूर्ति की जाती है । गाड़ी में ड्यूटी कर रहे रेल कर्मचारियों को कमकर प्रतिकर अधिनियम 1923 के अधीन 30,000 रुपये तक क्षतिपूर्ति दी जाती है, जो कि उनके वेतन ग्रुप के आधार पर परिकलित की जाती है ।

भारतीय रेल अधिनियम, 1890 के अधीन रेल दुर्घटनाओं में ग्रस्त आहतों तथा उनके आश्रितों से मार्च, 1977 से मार्च, 1978 तक प्राप्त कुल 387 दावों में से 82 दावों का निपटारा किया जा चुका है तथा दावेदारों को लगभग 15.99 लाख रूपय की क्षतिपूर्ति का भुगतान किया गया है । शेष मामलों का निपटारा तदर्थ दावा आयुक्तों/पदेन दावा आयुक्तों के निर्णयों के आधार पर किया जायेगा ।

इसी अवधि के दौरान रेल दुर्घटनाओं में ड्यूटी पर मारे गये 30 रेल कर्मचारियों में से 19 कर्मचारियों के सम्बन्ध में लगभग 4.39 लाख रुपये की राशि कार्यकार प्रतिकर अधिनियम, 1923 के अधीन, उनके आश्रितों को भुगतान के लिए संबद्ध आयुक्तों के पास जमा करा दी गयी है । शेष मामलों का शीघ्रता से निपटारा किया जा रहा है ।

इन दुर्घटनाओं में ड्यूटी के समय जख्मी हुए रेल कर्मचारियों के सम्बन्ध में उनकी चोटों के आधार पर उनकी अर्जन क्षमता में आयी कमी निर्धारित करने के बाद क्षतिपूर्ति का भुगतान किया जायेगा ।

Export of Chemical Goods

5471. SHRI DURGA CHAND: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) what are the names of the countries to which Indian chemical goods are exported at present;

(b) what is the value of chemical goods exported to each country during the last three years, year-wise;

(c) whether there is any export obligation of the industry to which licences for manufacturing chemical goods are given;

(d) if so, what are the details thereof;

(e) whether it is a fact that there have been losses on exports on chemical goods and which have led to an increase in domestic prices;

(f) if so, what are the details thereof; and

(g) what steps are being taken to check increase in prices of chemical goods?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b). Item-wise and country-wise exports of chemicals are regularly published in the Monthly Statistics of the Foreign Trade of India—Volume I—Exports and Re-exports, published by the Directorate General of Commercial Intelligence and Statistics, Calcutta.

(c) to (g). Information is being collected.

टुनिया स्टेशन पर बुकिंग कार्यालय

5472. **श्री रुद्र प्रताप बाडंगी :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दक्षिण पूर्व रेलवे में चक्रधरपुर डिवीजन में टुनिया नामक रेलवे स्टेशन है और वहां सवारी गाड़ियां भी खड़ी होती हैं;

(ख) क्या टुनिया स्टेशन पर बुकिंग कार्यालय के अभाव में लोगों को बिना टिकट यात्रा करनी पड़ती है; और

(ग) यदि हां, तो टुनिया स्टेशन पर अभी तक बुकिंग कार्यालय न खोले जाने के क्या कारण हैं और वहां बुकिंग कार्यालय कब तक खोलने का विचार है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) जी हां। टुनिया एक ब्लाक हट स्टेशन है जो यात्री यातायात के लिए नहीं खुला है। यहां पर यात्री गाड़ियां केवल परिचालनिक कारणों से रुकती हैं।

(ख) और (ग). टुनिया ब्लाक हट को यात्रियों के बुकिंग के लिए खोलने के प्रस्ताव पर विचार हो रहा है और यथा समय आवश्यक कार्रवाई की जायेगी।

Over Bridge between Vadakkanchery and Mulloorkara

5473. SHRI P. K. KODIYAN: Will the Minister of RAILWAYS be pleased to state:

(a) when did the work for constructing a railway overbridge between Vadakkanchery and Mulloorkara in Kerala had begun;

(b) how long it took to complete the work on the overbridge;

(c) what was the original estimate for construction of the overbridge and what is the actual expense incurred;

(d) whether some work at the site of the overbridge is still going on; and

(e) what was the reason for the enormous delay in constructing the overbridge?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) The existing bridge No. 36 was required to be re-built to provide for the additional double track between Mullur-Kara and Wadakkancheriy. The work was started in February, 1974.

(b) Four years.

(c) The original cost provided in 1972 estimate was Rs. 3.43 lakhs. The revised cost sanctioned in 1976 is Rs. 6.21 lakhs.

(d) Yes. Some minor residual works in the road approach portions being done by the State Government are still in progress.

(e) The work had to be regulated commensurate with the availability of resources and traffic conditions. How-

ever, there was no inconvenience or dislocation to the road traffic due to the extended period of construction.

इंडियन ड्रग्स एवं फार्मेस्यूटिकल्स लिमिटेड द्वारा दवाइयां बनाने वाले कारखानों की स्थापना

5474. **श्री लक्ष्मी नारायण नायक :** क्या **पेट्रोलियम तथा रसायन और उर्वरक** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या इंडियन ड्रग्स एवं फार्मेस्यूटिकल्स लिमिटेड, जो केन्द्रीय सरकार का एक उपक्रम है, विभिन्न राज्यों में दवाइयां बनाने वाले कारखाने स्थापित करने जा रहा है; और

(ख) यदि हां, तो मध्य प्रदेश में ऐसा कारखाना कब तक स्थापित किये जाने की सम्भावना है ?

पेट्रोलियम तथा रसायन और उर्वरक मंत्री (श्री हेमवती नन्दन बहुगुणा) : (क) सरकार ने यह निर्णय लिया है जहां संभव हो सकेगा सरकारी क्षेत्र उद्यम (पब्लिक सेक्टर इन्टरप्राइज़िज) औषध सूत्रयोगों के उत्पादन के लिए विभिन्न राज्यों में संयुक्त क्षेत्र एकक स्थापित करेगा ।

(ख) मध्य प्रदेश राज्य उद्योग कारपोरेशन के साथ साझेदारी में संयुक्त क्षेत्र सूत्रयोग एकक स्थापित करने का प्रस्ताव आई०डी०पी०एल० के सक्रिय विचाराधीन है और इसके परिणाम लागत, मांग आदि जैसे तथ्यों पर आधारित परियोजना की व्यावहारिकता पर निर्भर करेंगे ।

भारतीय उर्वरक निगम का विभाजन

5475. **श्री वीरेन्द्र प्रसाद :** क्या **पेट्रोलियम तथा रसायन और उर्वरक** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने भारतीय उर्वरक निगम को चार जोनों में विभाजित कर दिया है;

(ख) क्या बिहार राज्य के सिंद्री में तथा बरौनी में स्थित उत्पादन केन्द्रों को क्रमशः पश्चिम बंगाल (कलकत्ता) एवं उत्तर प्रदेश (गोरखपुर) के लिये निर्धारित करने का विचार है; और

(ग) बिहार राज्य में भारतीय उर्वरक निगम में काम करने वाले सभी श्रेणियों के अधिकारियों और कर्मचारियों की श्रेणीवार संख्या कितनी है ?

पेट्रोलियम तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री जनेश्वर मिश्र): (क) फर्टिलाइजर कारपोरेशन आफ इंडिया और नेशनल फर्टिलाइजर्स लि० का दिल्ली स्थित मुख्यालयों सहित निम्न-

लिखित पांच कम्पनियों का गठन करने के लिए पुनर्गठन किया गया है:—

कम्पनी का नाम	एकक/प्रभाग
1. फर्टिलाइजर कारपोरेशन आफ इंडिया लि०	सिन्दरी (सिन्दरी आधुनिकीकरण तथा सिन्दरी सुव्यवस्थीकरण को शामिल करके) गोरखपुर, रामागुण्डम, तलचर तथा कोरबा ।
2. नेशनल फर्टिलाइजर्स लि०	नंगल, भटिण्डा और पानीपत ।
3. हिन्दुस्तान फर्टिलाइजर कारपोरेशन लि०	वरौनी, हल्दिया, दुर्गापुर तथा नामरुप ।
4. राष्ट्रीय केमीकल्स एण्ड फर्टिलाइजर्स लि०	ट्राम्बे की सभी एककें तथा दक्षिण बम्बई में गैस पर आधारित संयंत्र ।
5. फर्टिलाइजर (पी एण्ड डी) इंडिया लि०	एफ० सी० आई० का पी एन्ड डी प्रभाग ।

(ख) कृषि मंत्रालय, राज्य सरकारों तथा क्षेत्रीय परिषद् बैठकों में निर्माताओं के साथ बातचीत के पश्चात् प्रत्येक वर्ष देश के विभिन्न राज्यों को उर्वरक कारखानों के उत्पादन का आवंटन निश्चित करता है ।

(ग) बिहार राज्य में 31-12-1977 को एफ०सी०आई० के एककों/प्रभागों में काम कर रहे कर्मचारियों/अधिकारियों की संख्या निम्नप्रकार है :—

श्रेणी	सिन्दरी एकक	वरौनी एकक	पी एण्ड डी प्रभाग	योग
I	425	162	906	1493
II	344	139	578	1061
III	5816	920	1676	8412
IV	1440	232	239	1911
योग	8025	1453	3399	12877

तदर्थ आधार पर नियुक्त श्रेणी दो के कर्मचारियों को नि:शुल्क पास देना

5476. **श्री रामानन्द तिवारी :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या जोनल रेलवे में तदर्थ आधार पर नियुक्त किये गये श्रेणी दो के कर्मचारियों को नि:शुल्क पास, पी० टी० ओ०, वार्षिक वेतन वृद्धि आदि जैसी सुविधाएं दी जाती हैं ;

(ख) क्या 1964, 1965, 1970 और 1973 में रेलवे बोर्ड में तदर्थ आधार पर नियुक्त किये गये श्रेणी तीन के कर्मचारियों को नियमित कर दिया गया है तथा उन्हें पास, पी० टी० ओ० , वार्षिक वेतन वृद्धि आदि की सुविधाएं दी जाती हैं; और

(ग) यदि हां, तो क्या 1975-76 में रेलवे बोर्ड में तदर्थ आधार पर नियुक्त किये गये श्रेणी तीन के कर्मचारियों की रेलवे

मंत्रालय का विचार नियमित करने तथा उन्हें निःशुल्क पास, पी०टी०ओ०, वार्षिक वेतन वृद्धि, आदि जैसी सुविधाएं देने का है, और यदि हां, तो कब तक तथा उसके लिए क्या प्रक्रिया अपनाई जायेगी ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) जी हां ।

(ख) वर्ष 1964, 1965 और 1970 में रोजगार कार्यालय के माध्यम से भर्ती किये गये लिपिकों की सेवायें नियमित कर दी गयी हैं और सुविधा पास, सुविधा टिकट आदेश वेतनवृद्धि आदि सभी सुविधाएं मिल रही हैं ।

1973 में भर्ती किये गये लिपिकों को नियमित नहीं किया गया है

(ग) 11-6-77 को लोक सभा में रेल मंत्री द्वारा घोषित नीति के अनुसार तीसरी श्रेणी के तदर्थ कर्मचारियों को तभी नियमित किया जायेगा जब कि वे सक्षम प्राधिकारी द्वारा चुने जायेंगे ।

लेकिन, तदर्थ अस्थायी कर्मचारियों के रूप में उन्हें पास, सुविधा टिकट आदेश और वार्षिक वेतन वृद्धियां देने के लिए विचार किया जा रहा है ।

Loan from World Bank

5477. SHRI JYOTIRMOY BOSU: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways are going to take Rs. 280 crores loan from the World Bank;

(b) whether it is a fact that Indian Railways are exporting technical know-how and are also constructing railways in other countries; and

(c) if so, fullest details of (a) above?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (c) Certain Railway Projects relating to modernisation of Railway Workshops and Locomotives and the Wheel and Axle Plant being set up by the Railways were identified by World Bank Mission, which visited India some time back, for possible World Bank/IDA financing. The quantum of possible Bank assistance for these projects, as also for certain items of development support, was assessed by the Mission as US $ 279 million inclusive of US $ 77 million equipment of local costs. Government's approach to these proposals has been finalised and further discussions will be held with the World Bank in May-June 1978.

Consultancy Services in various fields of railway technology are being provided by Indian Railways to some other countries. The work of laying new railway lines abroad has, however, not been undertaken so far.

अलाभप्रद रेल लाइनें

5478. **श्री राम सेवक हजारी** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) गत तीन वर्षों के दौरान जिन अलाभप्रद रेल लाइनों को चलाते रहने के लिए लोगों ने मांग की हैं उनके बारे में सरकार ने क्या कार्यवाही की है ;

(ख) कितनी रेल लाइनों को जारी रखा गया तथा कितनी लाइनें बन्द की गई ; और

(ग) इस सम्बन्ध में लाभ और हानि का ब्यौरा क्या हैं ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) से (ग). सूचना इकट्ठी की जा रही हैं और सभा पटल पर रख दी जायेगी ।

Allegations against Officer in Stores Department, N.E. Railway Gorakhpur

5479. SHRI R. L. P. VERMA: Will the Minister of RAILWAYS be pleased to state:

(a) whether he has received letters from certain Members of Parliament, Members of State Legislature and a Central Minister of State, containing allegations against an officer in the Stores Department, N.E. Railway, Gorakhpur;

(b) if so, what are the allegations;

(c) whether enquiries against the officer have started and it has been ensured that the officer concerned cannot influence the inquiry;

(d) whether the officer concerned is victimising staff; who can give valuable information for the enquiry; and

(e) whether the top officers of N. E. Railway are supporting the alleged officer and have caused a commendatory column to be published in the Poorvotter Railway 'Samayaki' issue No. 12 of December, 1977?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) Allegations are regarding misuse of official position, irregularities in the selection of clerks, appointment or a category of Group D staff and substitutes, allotment of quarters and undue favour to his favourite staff.

(c) The enquiries have been entrusted to the Vigilance Branch of the N.E. Railway so as to ensure that the officer concerned can not influence the enquiry.

(d) No individual complaints regarding their victimisation have been received from the concerned N.E. Railway staff. It will be ensured that no victimisation is done because of any of the staff assisting or giving truthful statements during the vigilance enquiry.

(e) The top officers of N.E. Railway are not supporting the alleged officer as far as the investigation is concerned which will be done in an objective and impartial manner. The commendatory publicity was released to Purvotter Railway Samayaki issue No. 12 of December, 1977 in regard to the work done at Gorakhpur and Pipriach Scrap Depot by the concerned officer and staff of the Depot.

खान पान निरीक्षक (कैटरिंग इंस्पेक्टर्स)

5480. **श्री एच० एल० पी० सिन्हा :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) खान पान निरीक्षकों और प्लेट फार्म खान पान पर्यवेक्षक को एक जंक्शन पर कितने वर्ष काम करने दिया जाता है ; और

(ख) क्या यह सच है कि वे एक जंक्शन पर गत 7, 8 और 9 वर्ष से काम कर रहे हैं; और यदि हां, तो उनका स्थानान्तरण न किये जाने के क्या कारण हैं ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) (क) और (ख). प्रशासनिक सुधार समिति की सिफारिशों पर ऐसे कर्मचारियों की अनिवार्य अवधि स्थानान्तरण की पुरानी प्रथा को समाप्त कर दिया गया है। इस समय कर्मचारियों को तभी स्थानान्तरित किया जाता है जब उनके विरुद्ध सार्वजनिक शिकायतें हों तथा उनका किसी स्टेशन विशेष पर लगातार कार्य करना अवांछनीय पाया जाये। प्रशासनिक आधार पर भी स्थानान्तरण के आदेश दिए जाते हैं अथवा जब पदोन्नति देय हो तथा रिक्त स्थान उन स्टेशनों से बाहर हो जहां कि कर्मचारी काम कर रहे हों।

Shifting of Parliament Street Courts to Patiala House, New Delhi

5481. DR. VASANT KUMAR PANDIT: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have decided to shift the Parliament Street Courts to Patiala House;

(b) if so, when this decision would be implemented; and

(c) whether it is a fact that all the lawyers practising in the Parliament Street Courts have decided to go on hunger strike if the Courts are not established in Patiala House and to start Labour and Revenue Courts also at Patiala House?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b). According to Delhi Administration, Courts of Additional Sessions Judges and Metropolitan Magistrates in the Parliament Street Court complex have been shifted from Parliament Street to Patiala House and these have started functioning there with effect from 15th March, 1978. Revenue Courts, however, have not been shifted. Nor have courts located in the N. D. M. C. Building and dealing with violations of municipal and traffic laws been shifted.

(c) According to the Delhi Administration, no resolution from the New Delhi Bar Association was received that if the courts from Parliament Street are not shifted to Patiala House, they would go on hunger strike. According to Delhi Administration there are no Labour Courts on Parliament Street.

Distribution of Fertilizer imported from United Kingdom

5482. SHRI MOHINDER SINGH SAYIAN WALA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that distribution of 10 million worth of fertilisers annually for three years in some 10 States has been assured by the Government of United Kingdom;

(b) if so, whether these States and villages have since been indentified for the distribution of the fertilizers; and

(c) how many of such villages fall in Punjab?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) to (c). The British Prime Minister, during his visit to India, offered to donate fertilizers worth £10 millions per year for a period of three years, from U.K. grant-in-aid to India. The districts to be covered under the project are to be selected from among those which have high potential but low consumption of fertilizers. The details of the scheme have yet to be finalised.

औषधियों का आयात

5483. **डा० रामजी सिंह** : क्या पेट्रोलियम तथा रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि:

(क) गत तीन वर्षों के दौरान विदेशों से देश में कुल कितने मूल्य की औषधियों का आयात किया गया और इनका आयात किन-किन देशों से किया गया ।

(ख) क्या विदेशी कम्पनियां केवल भारत में मूल औषधियां बनाने में ही रुचि नहीं रखती हैं अपितु वे अपनी मूल कम्पनियों द्वारा बनाई गई मूल औषधियां भी भारत में ऊंचे मूल्यों पर बेचती हैं ।

(ग) क्या सरकार का विचार बहु-राष्ट्रीय कम्पनियों को औषधियों के निर्माण में भारत को आत्मनिर्भर न बनने देने के उद्देश्य को पूरा करने देने का है; और

(घ) क्या सरकार हाथी समिति की सिफारिशों को क्रयान्वित करना उचित समझती है; और यदि हां, तो इस बारे में अब तक क्या कार्यवाही की गई है ?

पेट्रोलियम तथा रसायन और उर्वरक मंत्री (श्री हेमवतीनन्दन बहुगुणा) : (क) गत तीन वर्षों के दौरान विदेशों से आयातित प्रपुंज औषधों, औषध मध्यवर्ती पदार्थों और रसायनों का कुल मूल्य (सी०आई०एफ०) निम्न प्रकार था :—

वर्ष	कुल
1. 1974–75	लगभग 47 करोड़ रुपये
2. 1975–76	लगभग 46 करोड़ रुपये
3. 1976–77	लगभग 54 करोड़ रुपये

आयात के प्रमुख स्रोत यूनाइटेड किंगडम, इटली, फ्रांस, यू० एस० एस० आर०, हंगरी, जापान, फैडरल रिपब्लिक आफ जर्मनी, स्वीडन, रूमानिया, स्विटरजरलैंड, पोलैण्ड बलगारिया, फिनलैंड, स्पेन, चैकोस्लोवाकिया, बैल्जियम, यू० एस० ए०, डेनमार्क, पुर्तगाल, आदि हैं।

कुछ औषधों का आयात राज्य कैमिकल्स एण्ड फार्मास्यूटिकल कारपोरेशन इंडिया के माध्यम से किया जाता है। सरणीबद्ध प्रपुंज औषधों के आयातित मूल्य, और उपरोक्त देशों के नाम, जहां से सी० पी० सी० ने गत तीन वर्षों के दौरान आयात किया था, और उनके ब्यौरे 13-12-1977 को लोक सभा अतारांकित प्रश्न संख्या 3716 के उत्तर में दिये गये थे।

(ख) गत तीन वर्षों के दौरान देश का वार्षिक उत्पादन निम्न प्रकार था :—

रुपये करोड़ों में

	1974–75	1975–76	1976–77 (अनुमानित)
विदेशी कम्पनियां	34	52	63
भारतीय/सरकारी और लघु उद्योग क्षेत्र	56	78	87
योग	90	130	150

उपरोक्त तालिका से यह देखा जा सकता है कि विदेशी कम्पनियों और अन्य कम्पनियों द्वारा गत तीन वर्षों के दौरान किये गये प्रपुंज औषधों के उत्पादन मूल्य में धीरे-धीरे वृद्धि हुई है।

वास्तविक उपभोक्ताओं द्वारा आयातित माल की बिक्री में भ्रष्टाचार को रोकने के लिये आयात व्यापार नियंत्रण नीति में पर्याप्त रोक लगाने की व्यवस्था की गई है।

इसी प्रकार औषध मूल्य नियंत्रण आदेश 1970 के अन्तर्गत प्रपुंज औषधों के प्रत्येक आयातकर्त्ता के ऐसे प्रपुंज औषधों का मूल्य बताना पड़ता है और सरकार को ऐसे प्रपुंज औषधों के बिक्री मूल्य निर्धारित करने का अधिकार है।

स्टैट कैमिकल्स एण्ड फार्मास्युटिकल्स कारपोरेशन आफ इंडिया लि० (सी०पी०सी०) ख्याति प्राप्त निर्माताओं में परिचालित टैंडरों के आधार पर सरणीवद्ध प्रपुंज औषधों के आयात की व्यवस्था करता है कि जहां तक सम्भव हो आयातित औषधों के प्रतियोगी मूल्य सुनिश्चित किये जा सकें और विदेशी सप्लायरों द्वारा असंगत मूल्य निर्धारण को समाप्त किया जा सके ।

उपर्युक्त परिस्थितियों में विदेशी कम्पनियों का अपने मूल कम्पनियों द्वारा निर्मित मूल औषधों को भारत में बहुत अधिक मूल्यों पर बेचने का प्रश्न उठना नहीं चाहिए ।

(ग) जी, नहीं ।

(घ) 29 मार्च, 1978 को लोक सभा पटल पर रखे गए विवरणपत्र में, हाथी समिति की सिफारिशों पर सरकार के निर्णय दिए गए हैं ।

Rise in Prices of Petrol and Crude Oil

5484. SHRI MADHAVRAO SCINDIA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is not a fact that due to enhanced levy, announced in the Budget for 1978-79 prices of petrol and crude oil has shown upward trends and disproportion of levy;

(b) if so, difference between prices as expected and the prevailing price per litre; and

(c) steps proposed to prevent the upward trends?

THE MINISTER OF PETROLEUM, AND CREMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b). As a result of the Budget proposals for 1978-79 the price of petrol has increased by Rs. 105.50 per KL i.e. about 11 Paise per litre exclusive of increase, if any, in sales tax.

The proposals have not resulted in any increase in the price of crude oil.

(c) The increase in the price of petrol is due to a specific levy and there is no upward trend.

Delay in Utilisation of Bombay Gas

5485. SHRI YASHWANT BOROLE: Will the Minister of PETROLEUM, CHERICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that unnecessary delay is taking place in the utilisation of the gas produced in the Bombay high;

(b) if so, the reasons for the same; and

(c) steps that are being taken to make use of the gas commercially?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) to (c). The associated gas being produced from Bombay High is at present being flared. The laying of the submarine trunk pipeline for the transport of gas from Bombay High field and North Bassein field to Uran as well as the laying of the transfer line from Uran to Trombay are likely to be completed by May, 1978.

Associated gas from Bombay High would be utilised as fertilizer feedstock as far as possible. Gas that cannot be utilized till the fertilizer units are in a position to take it as also any excess gas in the initial period may be utilised for power generation as an interim measure. It is also proposed to fractionate the gas to separate LPG from remaining fractions which can be utilised for the manufacture of fertilisers.

In order to study the utilisation of off-shore gas from Bombay High, Bassein North and Bassein South, two

working groups one for Gujarat and another for Maharashtra were set up. The Working Groups have submitted their reports recently and final decisions are likely to be taken soon. A third committee was set up to study matters with a need to create additional capacity in the petro-chemicals industries in India. This Committee also took into consideration the scope for the utilisation of off-shore gas in the manufacture of petro-chemicals. The report of this Committee is also under examination.

कटनी और चोपान के बीच रेल गाड़ी चलाने का प्रस्ताव

5486. **श्री सुखेन्द्र सिंह :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य रेलवे में कटनी से चोपान तक एक एक्सप्रेस रेलगाड़ी चलाये जाने का कोई प्रस्ताव है ;

(ख) क्या कटनी और चोपान के बीच के स्टेशनों पर मार्किट, डाकघर और स्कूल की सुविधाएं उपलब्ध कराई गई हैं ; और

(ग) यदि नहीं, तो वहां पर इन सुविधाओं को कब तक उपलब्ध कराया जायेगा ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) जी नहीं ।

(ख) कटनी---संगरौली खंड पर 15 स्टेशनों में से 8 स्टेशनों पर मार्किट और डाकखाने की सुविधाएं उपलब्ध हैं । शिक्षा सम्बन्धी सुविधाओं की व्यवस्था करना मुख्यत : राज्य सरकारों की जिम्मेवारी है । रेलवे ने उन स्थानों पर जहां राज्य सरकारों द्वारा उपलब्ध सुविधाएं बहुत अपर्याप्त अथवा बिल्कुल नहीं हैं, कल्याण के कार्यों के रूप में कुछ स्कूलों की व्यवस्था की है । रेलवे के प्रबन्ध के अधीन नयी कटनी, सेतना, महरौल तथा चोपान स्टेशनों पर प्राइमरी स्कूलों की व्यवस्था की गयी है ।

(ग) शेष स्टेशनों पर ऐसी सुविधाओं की व्यवस्था उपयुक्त प्राधिकरणों जिनमें राज्य सरकारें शामिल हैं, द्वारा साधनों की उपलब्धता के आधार पर शुरू की जायेगी ?

Pending Cases involving Portuguese Law

5487. SHRI AMRUT KASAR: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of cases involving Portuguese law pending in the Court of the Judicial Commissioner of Goa, Daman and Diu;

(b) how long these cases have been pending in the said court; and

(c) whether the said cases have been pending due to lack of knowledge of Portuguese law of the present Judicial Commissioner of Goa, Daman and Diu?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) According to information furnished by the Government of Goa, Daman and Diu, one hundred and fifty-two cases involving Portuguese Laws are pending in the Court of the Judicial Commissioner Goa, Daman and Diu.

(b) A statement showing the year-wise break up of pending cases involving Portuguese laws is attached herewith.

(c) According to the information received, the present Judicial Commissioner of Goa, Daman and Diu has decided 361 cases involving Portuguese Laws since his appointment as Judicial Commissioner of Goa, Daman and Diu.

Statement

Year-wise break up of the pending cases involving Portuguese Laws

Above 10 years	2 cases
Between 9 and 10 years	3 cases
Between 8 and 9 years	4 cases
Between 7 and 8 years	8 cases
Between 6 and 7 years	8 cases
Between 5 and 6 years	20 cases
Between 4 and 5 years	12 cases
Between 3 and 4 years	9 cases
Between 2 and 3 years	29 cases
Between 1 and 2 years	28 cases
Below 1 year	29 cases
Total	152 cases

Position of India in World regarding Consumption of Oil

5488. SHRI DHARMA VIR VASISHT: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the position of India in the world context regarding (1) percentage of population *vis-a-vis* percentage of consumption of oil; (2) *per capita* consumption of mineral oil;

(b) the import bills on oil during 1975-76, 1976-77 and 1977-78 (estimated) together with the national production of oil during the same period; and

(c) the detailed efforts to improve position in respect of *per capita* consumption in (a) and bridging of gap in (b) regarding imports and national production?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b). A statement is placed on the Table of the Sabha.

(c) In view of the increasing prices of oil and our dependence on imports for a substantial part of requirements, a rapid increase in the *per capita* consumption of oil is not considered desirable. Intensive efforts are being made to discover additional oil and gas in on-shore and off-shore areas.

Statement

(a)

Item	Unit	1975	1976
1 *Population* :			
A India	(Million)	594	606
B World	(Million)	3967	4042
% of A to B		15	15

1	2	3	4
2. *Oil consumption*			
A India	(Mn Tonnes)	23·5	24·9
B World	(Mn. Tonnes)	2700·6	2878·8
% of A to Bx		0·9	0·9
3 *Per Capita consumption*			
A India	(kg)	40	41
B World	(kg)	681	712
% of A to B		5·9	5·8

(b) *Production/imports of crude oil*

Qty : Mn. Tonnes
Value : Rs crores

Period	Production (Qty)	Imports* (Qty)	Imports* Value
1975-76	8·4	13·9	1052·44
1976-77	8·9	14·1	1170·58
1977-78 (estimated)	10·8	14·5	1288·14

*Provisional

imports of oil products (POL)

1975-76		2·15	196·97
1976-77		2·72	263·97
1977-78 (estimated)		3·03	356·72

अधिकारियों के विरुद्ध भ्रष्टाचार के आरोप

5489. **श्री दया राम शाक्य**: क्या **रेल** मंत्री यह बताने की कृपा करेंगे कि :

(क) पूर्वोत्तर, उत्तर और मध्य रेलवे में उन अधिकारियों के नाम और पदनाम क्या हैं जो 55 वर्ष के हो चुके हैं और जिनके विरुद्ध भ्रष्टाचार के आरोप विचाराधीन हैं ; और

(ख) क्या सरकार का विचार इन अधिकारियों के विरुद्ध लगाये गये आरोपों की जांच करने के बाद इन्हें सेवा निवृत्त करने का है और यदि हां, तो इस बारे में क्या कार्यवाही की गई है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) 31-12-1977 को मध्य, उत्तर और पूर्वोत्तर रेलों पर 55 वर्ष से अधिक की आयु के 35 अधिकारियों के

विरुद्ध सतर्कता जांच पड़ताल/अनुशासन एवं अपील सम्बन्धी जांच चल रही थी । इनके विशिष्ट नाम और पदनाम सूचित नहीं किये जा रहे हैं क्योंकि इससे जांच पड़ताल के काम पर प्रतिकूल प्रभाव पड़ सकता है ।

(ङ) जांच पड़ताल/पूछ ताछ के काम के पूरा हो जाने पर ही इन अधिकारियों के विरुद्ध उपयुक्त कार्रवाई की जायेगी ; अधिकारियों को सेवा निवृत्त किये जाने के प्रश्न पर वर्तमान नियमों और सरकारी आदेशों के अनुसार प्रत्येक मामले के गुण दोष के आधार पर विचार किया जायेगा ।

Cases Pending with M.R.T.P. Commission

5490. SHRI VAYALAR RAVI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the total number of cases pending with the MRTP Commission;

(b) how long these cases are pending; and

(c) the reasons for such inordinate delay in deciding cases before the Commission?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) A total number of 113 cases is pending as on 28th February, 1978 before the Monopolies and Restrictive Trade Practices Commission under various provisions of the MRTP Act, 1969.

(b) and (c). A statement is attached from which it would be seen that there is no inordinate delay in disposal of cases by the Monopolies and Restrictive Trade Practices Commission. Disposal of a substantial number of cases is held up on account of stay orders by the High Courts. Moreover, the Restrictive Trade Practices enquiries necessary take time because in disposing of these cases the Commission has to follow the procedure prescribed under the Monopolies and Restrictive Trade Practices Regulations, 1974.

Statement

Statement of cases pending with the Monopolies and Restrictive Trade Practices Commission as on February 28, 1978

Serial Number	Number of cases pending	Year during which instituted	Position as on 28-2-1978
1	2	3	4
1	1	1972	Orders in respect of 4 Agreements have been passed and proceedings in respect of the 5th Agreement are continuing
2	5	1973	(a) Proceedings stayed by various High Courts . 2 cases
			(b) Proceedings at final stage . 3 cases
3	12	1974	(a) Proceedings stayed by various High Courts 5 cases
			(b) Proceedings at final stage . 5 cases
			(c) Proceedings at pleadings stage . . 2 cases
4	27	1975	(a) Proceedings stayed by various High Courts . . 3 cases

1	2	3	4	
			(b) Matter sub-judice in High Courts/Supreme Court .	3 cases
			(c) Company gone into liquidation .	1 case
			(d) Proceedings at final stage . .	18 cases
			(e) Proceedings at pleadings stage	2 cases
5	34	1976	(a) Proceedings at final stage .	4 cases
			(b) Proceedings at pleadings stage .	30 cases
6	31	1977	(a) Proceedings at pleadings stage	19 cases
			(b) Proceedings at initial stage	12 cases
7	3	1978	Proceedings at intial stage	3 cases
	113			

Facilities for Second Class Passengers at Kiul

5491. SHRI A. K. ROY: Will the Minister of RAILWAYS be pleased to state:

(a) the number of trains that pass through Kiul Junction in the Eastern Railway, average number of passengers handled by the station and the amenities available for the Second class passengers;

(b) whether it is a fact that there has been no remodelling as per the recommendation of the Railway Convention Committee since last 30 years; and

(c) if so, reason thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Kiul Junction is at present served by 26 pairs of passenger carrying trains. On an average per day 3766 passengers are handled at Kiul Jn. For the 2nd class passengers the following amenities have been provided at Kiul:

(i) Waiting hall measuring 4681 Sq. ft.

(ii) First and 2nd class ladies waiting room measuring 254 Sq. ft.

(iii) 2nd class Gents waiting room measuring 283 Sq. ft.

Besides the above other amenities like Catering/Vending, Drinking water, Bathrooms, Toilets, Lighting arrangements, Foot-Over Bridge, Waiting hall and adequate covering over platforms etc. etc. have been provided at Kiul.

(b) At present there is no proposal to remodel the Kiul railway station but various amenities such as extension of platforms, platform shelters etc. have been provided from time to time.

(c) Does not arise.

Number of Officers and Staff in Sindri Unit of F.C.I.

5492. SHRI A. K. ROY: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) what is the number of officers and that of workmen and the amounts spent on salaries for them per month

on average in the years 1957, 1967 and 1977 in the Sindri Unit of the FCI;

(b) whether it is a fact that there has been a gradual increase in the number of officers and expenditure on them and decrease in the number of the workmen;

(c) whether the increase in the overhead is the reason for the loss of the Sindri Unit; and

(d) whether the Government proposes to restructure the staffing of Sindri Unit?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) and (b). The number of officers and workmen and the amount spent on salaries per month on an average in the years 1957, 1967 and 1977 in the Sindri unit of the FCI is indicated below:

	1957		1967		1977	
	No. of employees	Amount spent (Rs.)	No. of employees	Amount spent (Rs.)	No. of employees	Amount spent (Rs.)
Officers	88	96,864	415	4,31,410	769	12,28,302
Workmen . . .	7932	12,03,958	6932	17,88,920	7256	41,46,504

(c) The loss was not only due to increased overheads but also due to other factors such as increase in the cost of raw materials, freight, excise duty, lower production, etc.

(d) The staffing is done by the management of the FCI taking into consideration requirements of the factory from time to time.

Payment of Increased Dearness Allowance to Casual Workers of Sindri Modernisation Project

5493. SHRI A. K. ROY: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is fact that the Management of Sindri Modernisation Project has not yet paid the increased Dearness allowance to the casual workers, engaged in construction work; and

(b) if so, the action taken by the Government to implement this increased dearness allowance?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) No, Sir.

(b) Does not arise.

रेलों में चोरियां तथा डकैतियां

5494. **डा० रामजी सिंह** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि

(क) वर्ष 1975-76, 1976-77 तथा 1977-78 के दौरान रेल गाड़ियों में तथा रेलवे स्टेशनों पर चोरियों, डकैतियों तथा हत्याओं की कितनी घटनायें हुई ;

(ख) रेल गाड़ियों में अपराधों में वृद्धि को रोकने के लिये क्या उपाय किये जा रहे हैं ;

(ग) क्या ऐसी बहुत सी रेलगाड़ियों में भी डकैती की घटनायें हुई है जिनके साथ रेलवे सुरक्षा बल के सिपाही चल रहे थे ; और

(घ) क्या सरकार का विचार प्रत्येक रेल डिब्बे में कोई ऐसा पुश बटन लगाने का है जिसके दबाते ही रेलवे सुरक्षा बल के सिपाहियों तथा रेलगाड़ी में यात्रा कर रहे अन्य यात्रियों को भी यह पता चल जाये कि गाड़ी में अपराध हो रहा है ?

रेल मंत्रालय में राज्य मंत्री (श्रीशिव नारायण): (क) से (घ). सूचना इकट्ठी की जा रही है और सभा पटल पर रख दी जायेगी ।

जनता पार्टी के चुनाव घोषणापत्र में राजनीतिक स्वरूप का वायदा

5495. **डा० रामजी सिंह** : क्या **विधि, न्याय और कम्पनी कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सत्तारूढ़ पार्टी के चुनाव घोषणापत्र में जिस राजनीतिक स्वरूप का वचन दिया था सरकार अब भी उसे मानती है ;

(ख) क्या तारकुण्डे समिति तथा चुनाव प्रणाली में सुधारों के बारे में अन्य समितियों द्वारा दिये गये सुझावों पर आधारित कोई विधेयक संसद के चालू सत्र में लाया जायेगा ; और

(ग) क्या सरकार लोक प्रतिनिधित्व अधिनियम में किये गये उस संशोधन को रद्द करेगी जिससे भ्रष्टाचार की परिभाषा बदल गई है ?

विधि, न्याय और कम्पनी कार्य मंत्रालय में राज्य मंत्री (श्री नरसिंह यादव) : (क) सरकार ने अपनी नीतियां गढ़ते समय जनता पार्टी के निर्वाचन घोषणापत्र में अन्तर्विष्ट राजनैतिक अधिकार-पत्र का ध्यान रखा है और उस अधिकार पत्र में उल्लिखित अधिकतर बातों को या तो पूरा किया या पूरा कर रही है ।

(ख) तारकुण्डे समिति की निर्वाचन सुधारों विषयक रिपोर्ट में दी गई सिफारिशों की तथा निर्वाचन सुधारों के संबंध में निर्वाचन आयोग और अन्य समितियों और निकायों द्वारा की कई सिफारिशों की जांच की जा रही है । इन प्रस्तावों का सावधानी पूर्वक अध्ययन करना होगा और उन पर विचार करना होगा अतः सरकार को इनके बारे में विनिश्चय करने में अभी कुछ और समय लगेगा । इन प्रस्तावों के बारे में राजनैतिक दलों के साथ भी विचार-विमर्श करना पड़ सकता है । इन परिस्थितियों में संसद् के चालू सत्र में इस विषय पर व्यापक विधेयक पुरः स्थापित करना सरकार के लिए संभव नहीं होगा ।

(ग) निष्पक्ष और स्वतंत्र निर्वाचन सुनिश्चित करने के उद्देश्य से सरकार, लोक प्रतिनिधित्व अधिनियम, 1951 में लोक प्रतिनिधित्व (संशोधन) अधिनियम, 1974 और निर्वाचन विधि (संशोधन) अधिनियम, 1975 द्वारा किए गए संशोधनों को निरसित करने के लिए निर्वाचन विधि (संशोधन) विधेयक, 1977 नामक एक विधेयक लोक सभा में 22-12-77 को पुरःस्थापित कर चुकी है ।

Triunelveli-Cape Comorin Project

5496. SHRI K. A. RAJU: Will the Minister of RAILWAYS be pleased to state:

(a) the reason for the abnormal delay caused in the completion of project Tirunelveli Nagarkoil-Cape Comorin broad gauge construction; and

(b) is there any time-bound programme fixed for the completion of Tirunelveli-Cape Comorin construction project?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) The

inhibiting factor in the completion of the project has been the severe constraint on the availability of funds.

(b) The whole project is proposed to be completed by 1980, subject to adequate funds being made available in the next two years.

Railway Division at Salem

5497. SHRI K. A. RAJU: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal for creation of additional Railway Division with headquarters at Salem bifurcating the present Olavakkot Division of the Southern Railway; and

(b) if so, by what time the scheme will be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) No.

(b) Does not arise.

Report of Oil Prices Committee

5498. SHRI DHARMASINHBHAI PATEL: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state whether Government propose to make oil price committee report public?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): Yes, Sir.

सलाया–जामनगर गाड़ियां

5499. **श्री धर्मसिंह भाई पटेल** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सौराष्ट्र, गुजरात में 437–अप और 438–डाउन सलाया-जामनगर गाड़ियां अस्थायी आधार पर आरम्भ की गई हैं ; और यदि हां, तो कब से ;

(ख) उक्त गाड़ियां कब से नियमित आधार पर चलेंगी ;

(ग) क्या जामनगर जिले के मोदपुर गांव में रेलवे अधिकारियों से 1 फरवरी 1978 को उक्त सेवाएं रविवार को भी नियमित आधार पर चलाने की व्यवस्था करने, गर्मियों में प्रतीक्षा कक्षों, शीतल पेय जल की व्यवस्था करने और मोदपुर गांव के निकट रेलवे फाटक को पुन: खोलने का अनुरोध किया गया था ;

(घ) यदि हां, तो रेलवे अधिकारियों से की गई मांगों का ब्यौरा क्या है ; और

(ङ) प्रत्येक मांग के बारे में क्या कार्यवाही की गई अथवा करने का विचार है और कार्यवाही कब तक की जायेगी ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) और (ख) . 437–अप/438-डाउन सलैया-खम्बालिया यात्री गाड़ियां का आना-जाना 1–2–78 से 6 महीने के लिए परीक्षण आधार पर सलैया-जामनगर तक बढ़ा दिया गया है परीक्षण अवधि के दौरान इन गाड़ियों का जामनगर से नियमित रूप से आना जाना शुरू करना यात्रियों दवारा उपयोग करने पर निर्भर करता है ।

(ग) से (ङ) . रविवार के दिनों म इन गाड़ियों को चलाने की मांग पूरी कर दी गयी है और 12–2–78 से यह गाड़ियां चल रही है । कम यातायात के कारण एक ऊंचे दर्जे के प्रतीक्षालय की व्यवस्था करने का कोई औचित्य नहीं है 1–4–78 से एक अस्थायी पानी वाला स्वीकार किया गया है । छतदार स्थानों की व्यवस्था करने का प्रस्ताव विचाराधीन है और रेल उपयोग कर्ता सुविधा समिति के परामर्श और धन उपलब्ध होने पर इनकी व्यवस्था की जायेगी । मोदपुर गांव के समीप कोई रेल समपार नहीं है । अत इसे फिर से खोलने का प्रश्न नहीं उठता है ।

Irregular running of Trains on Pathankot-Amritsar section.

5500. SHRI DURGA CHAND: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the Pathankot-Amritsar Railway Section Train Travellers Association, Gurdaspur, sent a memorandum to the Railway authorities in 1977 regarding irregular running of trains on Pathankot-Amritsar section;

(b) whether the Railway authorities have looked into the complaints of the Association in this regard;

(c) if so, what are the details thereof;

(d) what remedial steps are being taken in this regard, and with what results;

(e) what follow-up action is taken to remove the difficulties of the passengers on this section; and

(f) if the answer to part (b) above be in the negative, what are the reasons therefor and by when the complaints will be looked into?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) Yes.

(c) Memorandum was regarding late running of passenger trains on Pathankot-Amritsar section.

(d) and (e). A close watch is being kept on the running of these trains and all avoidable detentions are being suitably taken up. The punctuality of passenger trains on Amritsar-Pathankot section has shown some improvement and every effort is being made to improve it further.

(f) Does not arise.

रेलवे मिनिस्ट्रीयल स्टाफ की विचाराधीन मांगें

5501. **श्री के० ए० राजन** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि आल इंडिया रेलवे मिनिस्ट्रीयल स्टाफ एसोसिएशन ने उनके निवास स्थान के सामने 24-2-1978 को कुछ लम्बित मांगों को लेकर धरना दिया था;

(ख) क्या संगठन के पदाधिकारियों ने उन्हें एक मांग पत्र भी दिया था और कुछ मांगें उन्होंने वहीं स्वीकार करते हुए उन्हें शीघ्र लागू करने का आश्वासन दिया था; और

(ग) यदि हां, तो उक्त संगठन के ज्ञापन में क्या-क्या मांगें थीं और उनके द्वारा उपरोक्त तारीख को उनमें से कौन-कौन सी मांग स्वीकार की गई थीं ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) जी हां, कुछ घंटों के लिए ।

(ख) और (ग). एक विवरण संलग्न है जिसमें मांगों का ब्यौरा दिया गया है । इन मांगों पर कर्मचारियों के प्रतिनिधियों तथा रेल मंत्रालय के बीच विचार-विमर्श हुआ था मांग-पत्र में दी गयी 11 मांगों में से 5 मांगों (अनुबन्ध में मांग संख्या 1, 5, 6, 7 और 9) पर यथा व्यवहार्य कार्रवाई करने के लिए पुनर्विचार करने का विनिश्चय किया गया था। अन्य मांगों के सम्बन्ध में कर्मचारियों

के प्रतिनिधियों को स्थिति स्पष्ट कर दी गयी थी।

विवरण

मांग पत्र

1. लिपिकवर्गीय संवर्ग में पदों का ग्रेड बढ़ाना।

2. लिपिकवर्गीय कर्मचारियों की भर्ती पर से प्रतिबन्ध हटाना।

3. विभिन्न कार्यालयों/अनुभागों में कार्यरत लिपिकवर्गीय कर्मचारियों के लिए मानदण्ड निर्धारित करना।

4. प्रशासनिक कार्यालयों और कारखानों/शेडों/स्टेशनों तथा अधीनस्थ कार्यालयों में कार्यरत लिपिक वर्गीय कर्मचारियों के काम के घंटों तथा राजपत्रित छुट्टियों संबंधी असमानताओं को दूर करना।

5. पदों के समनुरूपी अभ्यर्पण को खत्म करना।

6. यातायात लेखा, सामान्य लेखा और कारखाना लेखा को मिला कर एक लेखा विभाग बनाना और स्थानान्तरणों के मामले में एक जैसी नीति लागू करना।

7. लेखा कर्मचारियों को पुनः प्रोत्साहन वेतनवृद्धि प्रदान करना।

8. बिल्कुल वरिष्ठता के आधार पर ही पदोन्नति करना और कुशलता रोध परीक्षा को समाप्त करना।

9. धनबाद में पूर्व रेलवे के गोपनीय कक्ष में एक संवर्ग पद को भरना।

10. झांसी, मध्य रेलवे और धनबाद, पूर्व रेलवे के ट्रेड यूनियन कार्यकर्ताओं के विरुद्ध न्यायालय में चल रहे मुकदमों को वापस लेना।

11. एन०सी०सी०आर०एस० की छः सूत्री मांगें।

दानापुर में क्लर्कों की कमी

5502. **श्री के० ए० राजन :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पूर्व रेलवे के लेखा विभाग के भविष्य निधि शाखा विशेषकर दानापुर में क्लर्कों की कमी की वजह से काम बकाया बचता चला गया है;

(ख) क्या यह भी सच है कि भूतपूर्व रेल मंत्री ने लोक सभा के प्रश्न संख्या 5357 दिनांक 20 जुलाई, 1971 और प्रश्न संख्या 7837 दिनांक 23 अप्रैल, 1974 के उत्तरों में यह स्वीकार किया था कि दानापुर में 11 क्लर्कों की कमी है और उन्होंने यह भी कहा था कि प्रत्येक क्लर्क को निर्धारित मानदंड के अनुसार 700 से 1300 तक भविष्य निधि खाते को देखना पड़ता है; और

(ग) यदि हां, तो दानापुर में इस समय प्रत्येक लेजर पोस्टर को कितने भविष्य निधि खाते दिये गये हैं और उनके पास प्रति मास कितने आवेदन ऋण के लिए आते हैं तथा उन्हें मानदेय देकर उनसे किस प्रकार का कार्य लिया जा रहा है और क्या यह कार्य निर्धारित अवधि में ही समाप्त किया जा सकता है और यदि नहीं, तो क्या सरकार का विचार कार्यभार के अनुपात में कर्मचारियों की संख्या बढ़ाने का है और यदि नहीं, तो इसके क्या कारण हैं ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) जी हां।

(ख) तत्कालीन रेल उपमंत्री ने यह कहा था कि मंडल लेखा अधिकारी, दानापुर ने प्रधान कार्यालय कलकत्ता को 11 लिपिक कम होने की सूचना दी थी। दूसरे प्रश्न के उत्तर में तत्कालीन रेल उप मंत्री ने यह कहा था कि रेलों ने अपने अलग अलग मानदंड निश्चित किये हैं जो प्रति लेखा क्लर्क 700 से 1300 भविष्य निधि लेखों के बीच भिन्न-भिन्न हैं।

(ग) खतियाने और मासिक मिलान करने के लिए हरेक लिपिक की 1600 से 1800 तक भविष्य निधि लेखे दिये जाते हैं। प्रत्येक क्लर्क द्वारा ऋण के लिए प्राप्त और निपटायी गयी अर्जियों की संख्या लगभग 60 प्रति माह है। निम्नलिखित कार्य मानदेय के आधार पर दिये जाते हैं :—

(1) मासिक मिलान के बकाया कार्य।

(2) 1972–73 से 76–77 तक के भविष्य निधि लेखों का वार्षिक मिलान।

(3) ऋण की अर्जियों को पास करना।

(4) सभी मौसमी काम जैसे नया लेजर कार्ड खोलना, वार्षिक ब्याज की गणना, भविष्य निधि स्लिप जारी करना आदि।

बकाया कार्य को पूरा करने की निश्चित अन्तिम तिथि 31–12–1978 है परन्तु उसे 31–10–78 तक ही पूरा करने के प्रयास किये जा रहे हैं, रेल प्रशासन अतिरिक्त पद सृजित करने के प्रश्न पर भी विचार कर रहा है। इस बीच, हाल में पूर्व रेलवे के लेखा विभाग के लिए लिपिकों के 10 पद मंजूर किये गये हैं।

Pending Applications regarding Cooking Gas connections in Maharashtra

5503. SHRI R. K. MHALGI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the number of pending applications for the supply of cooking gas connections in the cities of Bombay, Nagpur, Pune, Kolhapur and Aurangabad and Thana of the State of Maharashtra as on 28th February, 1978; and

(b) what steps are being taken to meet the demand?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) Hindustan Petroleum Corporation Limited, Caltex Oil Refining (India) Limited and Bharat Petroleum Corporation Limited are marketing Liquefied Petroleum Gas (cooking gas) in these areas. The approximate number of pending applications for gas connections companywise is as follows:—

	Bombay/ Thana	Nagpur	Pune	Kolhapur	Aurangabad
HPCL (As on 28-2-78)	30,000	2,000	12,000	800	640
CORIL (As on 28-2-78)		5,500			
BPCL (As on 1-1-78)	1,48,081		8,975	4,000	2,962

(b) The recent commissioning of the catalytic debottlenecking project in the Hindustan Petroleum Corporation's refinery at Bombay will lead to increase in the production of LPG in that refinery and new gas connections are proposed to be given by the HPC out of the additional availability. Caltex Oil Refining (India) Limited is also proposing to commence giving new connections shortly. The availability of the product is expected to improve on a large-scale in the next 2 to 3 years when LPG would be available from the project for separation of LPG from Bombay High associated gas, by the commissioning of the new refineries and by the setting up of additional facilities for LPG production in the existing refineries. At that time, it would be possible to enrol more customers.

बरौनी से गोहाटी तक की लाइन को बड़ी लाइन में बदलना

5504. **श्री ओम प्रकाश त्यागी** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार पूर्वोत्तर क्षेत्र को रक्षा की दृष्टि से महत्वपूर्ण समझती है;

(ख) यदि हां, तो क्या सरकार का विचार वन गांव तथा बरौनी से गोहाटी तक की रेल लाइन को बड़ी लाइन में बदलने का है; और

(ग) यदि हां, तो इस कार्य को कब तक पूरा कर लिया जायेगा ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण): (क) से (ग). न्यूबोगाई गांव से गोहाटी तक बड़ी लाइन के विस्तार, जो गोहाटी और देश के अन्य भागों के बीच बड़ी लाइन का निर्बाध सम्पर्क सुलभ करेगा, का काम प्रगति पर है। बरौनी कटिहार मीटर लाइन को बड़ी लाइन में बदलने के काम को अनुमोदित और 1978–79 के बजट में सम्मिलित कर लिया गया है। इन योजनाओं को पूरा करने के लिए कोई तिथि निर्धारित नहीं की गयी है।

Restructuring of Fertiliser Corporation of India

5505. SHRI C. K. CHANDRAPPAN: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether any steps are being taken in the implementation of the Government's decision regarding restructuring of the Fertiliser Corporation of India;

(b) if so, what are the details thereof;

(c) whether Government's attention has been drawn to a report which appeared in Hindustan Times dated 10th March, 1978 on some "Knotty problems" being faced by the Government on this question; and

(d) if so, what are the details and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) and (b). Government have decided to reorganise the Fertilizer Corporation of India and the National Fertilizers

Limited into the following five com panies with effect from Ist April, 1978:

1	Fertilizer Corporation of India	Sindri (including Sindri Modernisation and Sindri Rationalisation), Gorakhpur, Talchur, Ramagundam and Korba.
2	National Fertilizers Limited	Nangal, Bhatinda and Panipat.
3	Hindustan Fertilizer Corporation Limited	Namrup, Haldia, Barauni and Durgapur.
4	Rashtriya Chemicals & Fertilizers Limited	All units of Trombay and the gas based plants in the south of Bombay.
5	Fertilizer (Planning & Development) India Ltd	P & D Division of the F C I.

(c) Yes, Sir.

(d) There are no insurmountable problems in implementing the decision to reorganise the Fertilizer Corporation of India and the National Fertilizers Limited.

Setting up of Fertilizer Plants on Indo-British Co-operation

5506. SHRI C. K. CHANDRAPPAN: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) at what stage is the talk regarding Indo-British Co-operation for the setting up of two massive fertilizer plants in India based on Bombay High Gas;

(b) where these two fertilizer plants will be set up; and

(c) how long it will take to complete these two projects and details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) The two projects being set up based on associated gas from Bombay High are proposed to be financed mainly with credit from the World Bank. However, U.K. credit is likely to be availed of to meet the foreign exchange cost of the off-sites and utilities of the two projects.

(b) The feasibility report prepared for the project suggested a site near Mandwa Port as the possible location for the project. Nevertheless as a measure of abundant caution a high power Task Force has been set up to investigate into the environmental impact of the proposed fertilizer project in order to decide on the correct location for these plants.

(c) The feasibility report envisages commencement of commercial production within 45 months after all approvals have been given.

Staff working under Coal Area Superintendent, Eastern Railway

5507. SHRI ROBIN SEN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the commercial Staff working under Coal Area Superintendent, Eastern Railway, Dhanbad are treated at par with General Commercial staff;

(b) is it a fact as per Third Pay Commission recommendation they are to be treated at par with General Commercial Staff which has not been accepted by the Railway Authority;

(c) if so, what is the percentage of upgradation of coal Commercial Staff;

(d) are they getting 45 per cent of upgradation as is availed by the General Commercial Staff, if not, why; and

(e) is the Administration thinking to rectify this discrepancy with retrospective effect?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (e). Information is being collected and will be laid on the Table of the Sabha.

'एग्रो-एक्सपो-77' के लिए धोरजी के किसानों का दिल्ली में लाया जाना

5508. **श्री धर्म सिंह भाई पटेल**: क्या **रेल** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिसम्बर, 1977 में एग्रो-एक्सपो–77' देखने के लिए एक विशेष रेल गाड़ी द्वारा लाये गये गुजरात राज्य के राजकोट जिले के धोरजी सब डिवीजन के 750 किसानों की यात्रा में बहुत सी कठिनाइयां हुईं और उन्होंने दिसम्बर, 1977 में सरकार को शिकायतों सम्बन्धी पत्र भेजे थे और उसमें क्या मुद्दे उठाये गये थ;

(ख) उन पर सरकार द्वारा अब तक क्या कार्यवाही की गयी है अथवा करने का विचार है और उन रेलवे अधिकारियों के नाम क्या हैं जिनके विरुद्ध कार्यवाही की गई है, और किस प्रकार की कार्यवाही की गई है ; और

(ग) यदि कोई कार्यवाही नहीं की गई है तो इसमें कब तक किये जाने की सम्भावना है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) जी हां। एक शिकायत मिली है जो गाड़ियों में कम स्थान उपलब्ध होने, गाड़ियों के देर से चलने और उनमें पानी तथा रोशनी के अभाव के संबंध में है।

(ख) और (ग). एग्री–एक्सपो–77 के दौरान अनेक विशेष गाड़ियां चलानी पड़ी थीं। उपलब्ध संसाधनों के भीतर रेलों ने विशेष गाड़ियों के संयोजनों को सभी व्यावहारिक सुविधाएं प्रदान करने का प्रयत्न किया था। यद्यपि, धोरजी में केवल 644 यात्रियों के लिए स्थान की व्यवस्था की जा सकती थी, तथापि राजकोट और जेतलसर में यात्रियों की संख्या बढ़ाकर 780 कर दी गयी थी। चूंकि विशेष गाड़ी को दिल्ली मेन अथवा छावनी में, जहां पानी और चार्जिंग की सुविधाएं उपलब्ध नहीं थीं, नहीं सम्हाला जा सकता था, इस लिए वशेष गाड़ी की व्यवस्था इस स्पष्ट शर्त पर की गई थी कि गाड़ी के गन्तव्य स्थान पर पहुंचने पर यात्री इसे खाली कर देंगे और इसके चलने के समय ही पुनः इसमें बैठेंगे। इस तथ्य को ध्यान में रखते हुए, इस सम्बन्ध में कोई कार्रवाई अपेक्षित नहीं है।

Coordination of Prices of Alcohol and Molasses

5509. SHRI BALASAHEB VIKHE PATIL: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) hether it is a fact that the price of alcohol is fixed by the Central Government hile prices of raw material like molasses are being fixed by the State Government; and

(b) if so, how the Government plan to cooordinate between the raw materials and the fiished products ton ensure that the alcohol industry does not suffer?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b). The price of Ethyl Alcohol (Industrial Alcohol) has been fixed by the Central Government under Ethyl Alcohol (Price Control) Order,

1971. The prices of raw-material for Alcohol viz. Molasses which have also been fixed by the Central Government under Molasses Control Order 1961 are applicable to all the States excepting the States of Punjab, Haryana, U.P., Bihar, West Bengal and Maharashtra who have their own Molasses Control Acts. However, the States of U.P., Bihar and Maharashtra have since revised their Molasses Control Acts bringing the prices of Molasses at par with the prices fixed by the Central Government. The State Government of Haryana has also agreed to fall in line. The State Governments of Punjab and West Bengal have been advised to revise their Molasses Control Acts so as to bring the prices of Molasses in line with the Prices fixed by the Central Government. The price of alcohol under the Ethyl Alcohol (Price Control) Order, 1971 is based on the price of sugar factory molasses at the rate of Rs. 60/T with a formula for reducing the price of alcohol corresponding to the lower controlled price of molasses in a particular State.

एकाधिकार समाप्त किया जाना

5510. **डा० रामजी सिह** : क्या **विधि, न्याय और कम्पनी कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार अपने उस वचन के बारे में प्रतिबद्ध हैं जो उन्होंने एकाधिकार समाप्त करने के बारे में अपने चुनाव घोषणा-पत्र में किया था;

(ख) यदि हां, तो इस दिशा में सरकार द्वारा क्या प्रयास किये गये हैं;

(ग) एकाधिकार आयोग को सुदढ़ बनाने के लिए अब तक क्या कार्यवाही की गई है; और

(घ) देश में और देश के बाहर कौन से बड़े उद्योगपति अभी तक विशेष लाभ उठा रहे हैं और इसे रोकने की सरकार की क्या योजना हैं ?

विधि, न्याय और कम्पनी कार्य मंत्री (श्री शान्ति भूषण) : (क) और (ख). हां, श्रीमान् जी। एकाधिकार और आर्थिक शक्ति के संकेन्द्रण के विरुद्ध प्रतिरक्षार्थ, सरकार ने श्री न्यायमूर्ति राजेन्द्र सच्चर की अध्यक्षता में एकाधिकार एवं निर्बन्धनकारी व्यापार प्रथा अधिनियम और कम्पनी अधिनियम में क्या परिवर्तन आवश्यक हैं, विशिष्टतः उक्त अधिनियमों के रूप और ढांचे में जो आशोधन किये जाने अपेक्षित हैं जिससे उनको सरल किया जा सके तथा उनको अधिक प्रभावशाली बनाया जा सके, विचार करने और अपनी रिपोर्ट प्रस्तुत करने के लिए पहले ही एक विशेषज्ञ समिति नियुक्त की हैं। समिति की रिपोर्ट सरकार को 30 जून, 1978 तक मिलने की आशा है। इसके पश्चात् सरकार उक्त समिति के सुझावों की परीक्षा करेगी तथा आगे वह कार्यवाही करेगी जो आवश्यक होगी।

(ग) सरकार ने दिल्ली उच्च न्यायालय के श्री न्यायमूर्ति एस० रंगाराजन को एकाधिकार एवं निर्बन्धनकारी व्यापार प्रथा आयोग का अध्यक्ष नियुक्त किया है। यथाशीघ्र आयोग के सदस्य के रिक्त स्थान को भी भरने का प्रस्ताव किया गया है।

(घ) सरकार को इसकी जानकारी नहीं कि कुछ बड़े उद्योगपति देश में और देश के बाहर विशेष लाभ उठा रहे हैं। वे प्रायोजनाएं जो देश में और देश के बाहर बड़े औद्योगिक घरानों द्वारा लगाये जाने के लिए संस्वीकृत की गई हैं, वे पूरी छानबीन के बाद तथा एकाधिकार एवं निर्बन्धनकारी व्यापार प्रथा के उपबन्धों और अन्य कानूनों तथा नियमों का जो इस प्रकार की प्रायोजनाओं को शासित करते हैं, के अनुसरण में संस्वीकृत की गई हैं।

Amount spent on Perks of Executives by M/s Kores India

5511. SHRI RAMESWAR PATIDAR: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether M/s. Kores India are showing a large as sum spent "perk" to executives;

(b) the amount they have shown in their books for the last three years under this head;

(c) the total amount shown as "salary" and the amount shown as "perk" during the last three years—year-wise;

(d) the ratio of expenditure on "perk" to salary on executives; and

(e) action being contemplated to curb this?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) to (d). The amounts paid as salary and perquisites to the executives during the years, 1974, 1975. and 1976 are as under:

Year	Salary*	Per-quisites	Percentage of perks to the salary
	Rs lakhs	Rs; lakhs	
1974 . .	14·38	3·26	22·70
1975 . .	15·67	2·95	18·85
1976 . . .	16·42	3·05	18·59

(*Salary includes dearness allowance Commission, Bonus and Ex-gratia payments).

The audit of the accounts of the company for the year 1977 has not yet been finalised.

(e) The remuneration payable to the executives of a company do not require to be approved by the Central Government under the Companies Act 1956 except where such executives come within the purview of Sections 204A or 314(1B) of the Act. However, the Government has appointed a Study Group on Wages, Income and Prices under the Chairmanship of Shri Bhoothalingam. The general question regarding regulation of the remuneration and perquisites of executives will be reviewed on receipt of the Report of the Study Group.

Import of Drugs and Vitamins of Low Potency

5512. SHRI K. RAMAMURTHY: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that bulk drugs and Vitamins of low potency have flooded our market as a consequence of import by private parties, under replenishment entitlements from overseas shippers and stockist; and

(b) if so, the steps proposed to be taken for containing this unhealthy practice?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) No, Sir.

(b) Does not arise.

Proposal to make voting compulsory

5513. PROF. P. G. MAVALANKAR: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose to make voting at all elections compulsory;

(b) if so, why; and

(c) if not, why not?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) No, Sir.

(b) Does not arise.

(c) The voters are quite alive to their right of franchise at the elections. The percentage of voters who exercise their right of franchise has been on the increase. It is, therefore, not considered necessary to make voting at elections compulsory.

Settlement of Pension

5514. PROF. P. G. MAVALANKAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that a large number of retired railway employees fail to get a proper and just settlement of their pension dues for quite long periods of time, exceeding even the five year period after the actual retirement;

(b) if so, broad factual position thereto; and

(c) steps being taken to streamline and improve the administrative processes thereby shortening such a waiting period?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) No. There has been only one case of non-payment of pension dues pending over 5 years on Eastern Railway.

(b) and (c). Detailed instructions already exist directing the Railway Administrations to ensure expeditious payment of settlement dues to retiring railway employees. In normal cases, all out efforts are made to arrange payment of the settlement dues on the date of retirement itself. However, in the case referred to in part (a) of the reply, this could not be achieved due to the fact that the employee was involved in abnormal shortages revealed during stock verification in 1971-72 amounting to over Rs. 5 lakhs. He is also in continued unauthorised occupation of the railway quarter beyond the permissible period of its retention on retirement.

Maintenance of Fast/Deluxe Trains

5517. SHRI BALDEV SINGH JASROTIA: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that there is no uniform yard stick over the Indian Railways for the maintenance of fast/deluxe trains;

(b) whether it is also a fact that trains are introduced first and staff is sanctioned much later;

(c) whether it affects the safety of the travellers; and

(d) if so, the reasons for such lapses and delays?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Each Railway has its own yard stick for staff for coach maintenance.

(b) Pre-planning of trains and staff is done before introducing new trains.

(c) No.

(d) Does not arise.

Air Pollution from the Sulphuric Acid Plant of Sindri

5518. SHRI A. K. ROY: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that there is a serious complaint of air pollution from the Sulphuric Acid Plant of Sindri Unit of the F.C.I. destroying plants and crops for a radius of more than 2 miles;

(b) whether it is a fact that the matter was enquired and was proved to be substantially correct; and

(c) whether it is a fact that even after the findings no crop compensation or employment was given to the cultivators around, putting them into extreme hardship and if so, what steps the Government proposes to take to remove the difficulties of the people due to air pollution?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) Due to failure of the sulphuric acid plant and heavy weather conditions, the ground level concentration of sulphurous gases went high for a short duration on 27-8-1977. The plant was stopped the same day to correct the defect. Minor ill effects to paddy seedlings were reported from the nearby villages, 2 to 3 kilometers from the sulphuric acid plant.

(b) An enquiry committee was set up consisting of senior Engineers from the P&D Division and the Sindri Unit including the Chief of Fertilizer Promotion and Agriculture Research Centre, Sindri. The committee surveyed the fields and examined the conditions over a period of one month.

The committee found that there was some yellowing of the leaves and the flowering stage had been affected initially but the plants had completely recovered from the ill effects.

(c) The finding of the committee revealed that since no permanent damage to the standing crops had taken place, no compensation was payable to the concerned villages. However, to avoid such eventualities in future, the Unit is procuring suitable monitoring equipment for immediate detection of polluting gas emission.

मवाड़ पैसेंजर रेल गाड़ी का किराया

5519. **श्री भानु कुमार शास्त्री** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि क्या यह सच है कि उदयपुर से अहमदाबाद तक चलने वाली मेवाड़ पैसेंजर रेल गाड़ी का किराया साधारण किराये से अधिक है और यदि हां, तो इसके क्या कारण हैं ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : जी हां, क्योंकि उदयपुर-हिम्मतनगर खण्ड पर किराया दूरी बढ़ाकर वसूल किया जाता है।

निशुल्क रेलवे पास की सुविधा

5520. **श्री भानु कुमार शास्त्री** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या 360 रुपये से कम वेतन पाने वाले तृतीय व चतुर्थ श्रेणी के रेलवे कर्मचारियों को निशुल्क रेलवे पास की सुविधा के अन्तगत तीन टायर अथवा दो टायर वाली शायिका के लिए 5 रुपये प्रति व्यक्ति किराये के देने पड़ते हैं; और

(ख) यदि हां, तो इसके क्या कारण हैं ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) 360 रुपये प्रति माह (संशोधित वेतन मान) और इससे कम वेतन

पाने वाले श्रेणी III और श्रेणी 4 के सभी रेल कर्मचारियों को शयन-यान में स्थान प्राप्त करने के लिए प्रति व्यक्ति 5/- रुपये का अधिप्रभार देना होता है।

(ख) दूसरे दर्जे की समाप्ति से पहले प्राधिकृत वेतनमान में 180/- रु० से अधिक वेतन पाने वाले रेल कर्मचारी दूसरे दर्जे में यात्रा करने के पात्र थे और जिनका वेतन इससे कम था, वे केवल तीसरे दर्जे में यात्रा करने के पात्र थे न कि शयन यान में। दूसरे दर्जे को 1-4-74 से समाप्त किया गया जबकि तीसरे वेतन आयोग द्वारा दी गयी सिफारिशों के आधार पर वेतनमानों में संशोधन 1-1-1973 से किया गया था। प्राधिकृत वेतनमान में 180/- रुपये के वेतन स्टेज संशोधित वेतनमान में 360/- रुपये के वेतन की स्टेज के समतुल्य है, इसलिए संशोधित वेतनमान में 360 रुपये और इससे कम वेतन पाने वाले कर्मचारी नये दूसरे दर्जे में यात्रा करने के पात्र हैं और उन्हें शयन यान प्रभार देने पड़ते हैं, पहले जो कर्मचारी पुराने दूसरे दर्जे में यात्रा करने के पात्र थे अर्थात जो संशोधित वेतनमान में 360/- रुपये से अधिक वेतन पा रहे हैं। उन्हें अब नये दूसरे दर्जे में दो-टियर और तीन-टियर शयन यानों में शयनयान अधिप्रभार का भुगतान किये बिना ही यात्रा करने की सुविधा है।

Admissions to Law Colleges of Scheduled Castes and Scheduled Tribes

5521. SHRI K. PRADHANI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether any suggestion from the Bar Council of India has been given for relaxation in marks in favour of students belonging to the Scheduled Castes and Scheduled Tribes for admission to Law Colleges; and

(b) if so, the details thereof and the reaction of Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NAR SINGH YADAV): (a) and (b). The Bar Council of India has passed the following resolution:—

"RESOLUTION NO. 24/1978

Resolved that the Council is of the opinion that since the members of the Scheduled Caste and Scheduled Tribe have been recognised for special treatment even under the Constitution, a relaxation of marks upto 5 per cent in the qualifying examination may be given to them".

However, the Central Government has issued general guidelines advising all educational institutions of higher learning in the country to give to Scheduled Castes/Scheduled Tribes candidates a concession of 5 per cent in the minimum percentage of marks required for admission in any course, and in case the 20 per cent seats earmarked for these candidates remain unfilled, further relaxation may be given.

The resolution of the Bar Council does not deal with the question of further relaxation in the percentage of marks in the event of the seats earmarked for the Scheduled Castes/Scheduled Tribes remaining unfilled. Therefore, this matter has been brought to the notice of the Bar Council of India, and is pending consideration by the Council.

Output of crude from Ankleshwar

5522. SHRI PRASANNBHAI MEHTA:
SHRI C. K. CHANDRAPPAN:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that ONGC has decided to cut down by more than half its crude output from Ankleshwar within one year;

(b) if so, what are the main reasons for the same; and

(c) whether the Indian Petro-chemicals limited Baroda will be greatly affected by this cut?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b). No, Sir. The crude oil production from Ankleshwar field is planned to be reduced in a phased manner. The phased reduction in crude production from Ankleshwar is being made on technical consideration as well as keeping in view the need for conserving Ankleshwar crude for meeting the feed-stock requirements of Indian Petro-chemicals Ltd. Baroda, for a longer period.

(c) No. Sir.

Legislation to Lower Voting Age

5523. SHRI PRASANNBHAI MEHTA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that some of the States have or are likely to introduce the legislation to bring down the voting age to 18 years;

(b) if so, what are States that have taken the decision;

(c) how many States have passed the legislation in this regard;

(d) whether in view of the great demand from the States the Union Government has decided to reconsider the issue; and

(e) if so, when the final decision is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NAR SINGH YADAV): (a) to (c). The Government of Madhya Pradesh has reduced the minimum age, of voting in panchayat elections, from 21 years to 18 years. According to the news paper reports, the Governments of Bihar and Himachal Pradesh have also decided to reduce the voting age in panchayat elections, from 21 years to 18 years.

(d) and (e). A proposal for reducing the minimum age of voting for elections to Lok Sabha and State Legislative Assemblies from 21 years to 18 years is under consideration of the Government. The proposal requires careful consideration. It will, therefore, take some time for a final decision to be taken in the matter.

Project for Manufacture of Potash Fertilizer

5524. SHRI SARAT KAR: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government propose to set up any pilot project for the manufacture of potash fertiliser from sea water and paddy husk; and

(b) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) and (b). The Central Salt and Marine Chemicals Research Institute, Bhavnagar, has developed a technology for the manufacture of Potassium Schoenite which is a double sulphate of Potassium and Magnesium from mixed salts of marine and inland bitterns. The Institute has studied the process in a pilot plant of 1 tonne per day capacity and

a plant of 10 tonnes per day capacity has been set up at Tuticorin in Tamil Nadu.

The FCI is also exploring the possibility of exploiting this technology.

This Institute has also developed separately a technology for the manufacture of Potassium Chloride and Epsom Salt from marine bitterns. The Process has been assessed on pilot plant scale. Potassium Chloride, besides being a fertilizer, is the basic raw material for the manufacture of other industrially useful Potassium Salts.

As regards the manufacture of Potash Fertilizers from paddy husk, the information is being collected and would be laid on the Table of the House.

Ministers and Officials Travelled by Railway Saloons

5525. SHRI D. B. CHANDRE GOWDA: Will the Minister of RAILWAYS be pleased to state:

(a) the number of Ministers and Government officials who travelled by railway saloons during the last six months, month-wise; and

(b) the details of the journeys performed in each case?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b).

Sl. No.	Officer who used the saloons	Date	Place to and from
(1)	(2)	(3)	(4)
1	Governor of Madhya Pradesh . . .	9-9-77	Bhopal to New Delhi
2	-Do-	16-9-77	New Delhi to Bhopal
3	-Do- . . .	1-10-77	Lucknow to Secunderabad
4	Governor of Uttar Pradesh . . .	1-10-77	Lucknow to Jhansi/Secunderabad
5	Chief Minister Andhra Pradesh .	1-10-77	Secunderabad to Ramgundam
6	-Do-	3-10-77	Ramgundam to Secunderabad
7	-Do- . . .	6-10-77	Secunderabad to Bhadrachallam Road
8	-Do-	7-10-77	Bhadrachallam to Secunderabad Road.
9	Chairman Railway Labour Tribunal Ahmedabad	8-10-77	Ahmedabad to Bombay Central
10	-Do- . .	9-10-77	Bombay Central to Ahmedabad
11	Governor of Kerala .	13-10-77	New Delhi to Bhopal
12	Governor of Madhya Pradesh .	13-10-77	Bhopal to New Delhi
13	Governor of Rajasthan	25-10-77	Abu Road to Bikaner
14	-Do- . .	27-10-77	Bikaner to Jaipur
15	GOC-in-C Central Command, Lucknow	12-11-77	Lucknow to New Delhi
16	GOC-in-C Northern Command	12-11-77	Jammu Tawi to Delhi

1	2	3	4
17	GOC-in-C Central Command Lucknow .	20-11-77	Delhi to Lucknow.
18	GOC-in-C Northern Command .	20-11-77	Delhi to Jammu Tawi
19	Governor of Madhya Pradesh .	22-12-77	Bhopal to New Tripuli
20	-Do.-	26-12-77	New Delhi to Bhopal
21	Governor of Andhra Pradesh .	17-1-78	Secunderabad to Tripuati East.
22	-Do.- .	20-1-78	Tripati East to Secunderabad
23	GOC-in-C Central Command .	22-3-78	Lucknow to Jhansi.
24	-Do.- . . .	24-3-78	Jhansi to Lucknow.

Provision of Passenger Amenities at Stations

5526. SHRI MADHAVRAO SCINDIA: Will the Minister of RAILWAYS be pleased to state:

(a) the names of the selected Stations where passenger amenities programme like toilet, light and refreshment-room are proposed to be provided during the financial year of 1978-79;

(b) what was the basis for selection of these Stations; and

(c) what is future programme of the Government to provide these amenities at other Stations?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Statement showing the names of the stations is attached.

(b) and (c). Augmentation and improvement of existing passenger amenities at Railway stations are decided by the Railway Administration in consultation with Railway Users' Amenities Committee with which public opinion is associated. While selecting the stations comparative needs and urgency of the work and availability of funds are taken into consideration.

Works thus selected are included in the railways works programme every year within the amount allotted for this purpose.

Statement

Central Railway: Gadarwara, Narsinghpur, Sohagpur, Agra Cantt., Khajgaon, Manmad, Pachera, Savda, Varangaon, Amla Chandur, Wardha, Amdara, Bhadanpur Chitahra, Ganeshganj, Ghosalpur, Harda, Kareli, Lohgara, Majaghpawan, Makronia, Markundi, Panhai, Sagoni, Salaiya, Sumroiri, Umchhera, Gwalior, Vidisha and Ait.

Eastern Railway: Mursidabad, Gurdasnagar, Dakshin Durgapur, Sahibganj, Sultanganj, Khagraghat Road, Durgpaur, Hatidah, Dehri-on-Sone, Mirzapur, Bakipur, Balaram Bati, Kajari, Kuchman, Kashichack and Sasan Road.

North Eastern Railway: Sitamarhi, Muzaffarpur, Sitapur, Lar Road, Gulabbhoj, Nagoni, Sarkara, Deokali, Bhawanipur Kalan, Ghogharaghat, Orwara, Paintipur, Phardhan, Purandarpur, Gainsari, Rajaganj, Bakulaha, Nunkhar, Imli, Naikot, Olapur, Ahilyapur, Dhondhadih, Nonapar, Turti-

par, Saithal, Mihinpurwa, Daudpue, Satraon, Taryasujan and Manjhi.

Northeast Frontier Railway: Damchera, Katakhal, Dhing Bazar, Surajkamal, Simraha, Patiladaha, Dhupguri, Tatibahar, Carron, Chalsa, Harangajao and Falakata.

Southern Railway: Madras, Egmore, Madras Central, Korukkpet, Arakkonam, Olavakkot, Coimbatore, Mysore, Tiruchehira Palli, Trivandrum Central, Madurai, Hassan, Bangalore City, Jolarpettai, Chengapattu, Trichur, Virudhunagar, Didigul, Quilon, Rameswaram, Karur, Tiruvarur, Mayur Road, Srirangam, Kadambur, Kayankulam, Mayyanad, Katpadi, Kodaganur, Shivani, Gudgari, Saunshi, Kallur, Yedahallu, Konanur, Muddali, Naganahalli Halt and Koteganur.

South Central Railway: Guntakal, Muddanuru, Raichur, Yerraguntla, Cuddapah, Ranigunta, Gudur, Shakaranagar, Parsoda, Asifabad, Pindial, Makudi, Wirur, Manikgarh, Kalhapur, Kamalnagar, Halbarga, Chintalpalli, Uppal, Jammikunta, Shadnagar, Cavalry Barracks, Bolaran, Dharwar, Miraj, Hulkoti, Pithapuram, Pala Kolla, Akividu, Kaikalur, Bhattiprolu, Tanuku, Mirajpalli, Charlapalli, Upalwai, Manoharabad, Bhokar, Pathakotacherava, Gulapalayam, Mamanduru, Yellakaru, Kondagunta, Akkurti, Melagavalli, Vendodu, Yeupodu, Kalay, Hamsavaram, Reddigudem, Santarmagalur, Veeravalli Halt and Mantralayam Road.

South Eastern Railway: Santragachi, Jhargram, Gidni, Chakulia, Ghatsila, Prundamal, Berhampur, Palasa, Motari, Talcher Thermal P.H., Ramrajatala, Chakradharpur, Jharsuguda, Tatanagar, Sini, Rajkharswan, Rajgangpur, Chaibasa, Bolangir, Sambalpur, Waltair, Vizianagram, Bargarh Road, Bilaspur, Noagaon, Khat, Musra, Muripar, Naugan-Mayurbhanj Road, Kaipadar Road, Chilka, Surla Road, Vani Vihar, Dhaulimohan, Indrabil, Khodri, Chimidipalli, Borragahalu, Mallividu, Tokpal, Charamala Kusumi, Padua, Manabar, Bhansi, Gorapur, Gidam, Ambodala, Doikalu, Palasingi, Lihuri, Sitapuram, Tilda, Bhilainagar, Bagnan, Mourigram, Kirandul, Ganjamm Dhanmandal and Nirakarpur.

Western Railway: Ajmer, Pardi, Dahanu Road, Ujjain, Piplad, Rawanjana-Dungar, Beawar, Udaipur City, Gandhidham, Bechraji, Patan, Vasan, Kadnagar, Dabhoda, Arnej, Boisar, Dahanu Road, Viramgam, Baroda Yard, Asarva-Khad, Bhader, Cirdadhada and Moraiya.

Northern Railway: Gogameri, Dham tan Sahib, Lehra Mohabat, Sajuma, Siwaha, Gobindgarh Khokar, Panjkosi, Cabarwala, Bhamniwala, Tallisaida Sahu and Balamau.

आरक्षण काउन्टरों पर महिला कर्मचारी

5527. श्री माधव राव सिंधिया । क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या रेलवे में यात्रा के लिए सीटों के आरक्षण में कदाचार को दूर करने के लिये महिला कर्मचारियों द्वारा आरक्षण काउंटर चलाने के बारे में निर्णय लिया गया है;

(ख) क्या रेलवे में कार्य कर रही महिल कर्मचारी उक्त आवश्यकता पूरी करने के लिए पर्याप्त है;

(ग) यदि नहीं, तो क्या सरकार का विचार और अधिक महिला कर्मचारियों की भर्ती करने का है; और

(घ) यदि हां, तो अनुमानत: उनकी कितनी संख्या में आवश्यकता होगी और उनका बाहर से चयन करने की क्या पद्धति होगी ?

रेल मंत्रालय में राज्य मंत्री (श्री शिवनारायण) । (क) जी हां ।

(ख) से (घ). वर्तमान स्टाफ का बदलाव धीरे धीरे होगा। चयन पात्र, कोटियों के महिला कर्मचारियों में से किया जायेगा। रेल सेवा आयोगों के माध्यम से महिलाओं के लिए नये प्रवरण भी होंगे।

Supply of Janata Khana in Trains

5528. SHRI MADHAVRAO SCINDIA: Will the Minister of RAILWAYS be pleased to state:

(a) the name of trains on which Janata *Khana* is proposed to be supplied on major and long distance trains during the year 1978-79; and

(b) what would be the minimum and maximum rates for such *Khana* of the various varieties in different taste?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) With the exception of two pairs of Rajdhani Express trains, "Janata Khana" is supplied on all the trains on which Dining/Pantry/Buffet/Kitchen cars have been provided.

(b) The price of all the 3 varieties of "Janata Khana" is Re. 1/- per packet.

Expansion of Fertilizer Production Capacity

5529. SHRI GEORGE MATHEW: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) what are the Government's proposals for expansion of our fertilizer production capacity;

(b) whether the Cochin division FACT Phase-III is going to be taken up during the Sixth plan; and

(c) if so, when will it be completed?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) Twelve large sized fertilizer projects are presently under implementation as part of a large scale programme for expansion of fertilizer capacity. In addition, it is proposed to take up four large sized nitrogenous fertilizer plants based on the gas available from Bombay High/South Bassein structure and one plant based on the gas available from the oil fields of Oil India Limited and ONGC in Assam. There is also a proposal from M/s. Indian Explosives Ltd. for expansion of the capacity of their existing fertilizer plant at Kanpur.

(b) There is no proposal to take up FACT Phase-III for implementation as preference is now being given for the use of gas as fertilizer feedstock.

(c) Does not arise.

Casual Labourers in Cochin Division of F.A.C.T.

5530. SHRI GEORGE MATHEW: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the casual labourers working in the Cochin division of F.A.C.T. will be made permanent;

(b) if so, how long will it take the company to do so; and

(c) so far how many casual labourers have been absorbed into F.A.C.T. Cochin division?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) No Sir. There is at present no casual labour engaged for regular work in the Cochin Division of F.A.C.T. For work which is purely of a casual nature, persons are engaged and paid for the days they work. It is not pos-

sible to employ persons on regular basis for this work which is intermittent and of a short duration.

(b) Does not arise.

(c) Twentyfive.

चिकित्सा प्रमाणपत्र प्रस्तुत करने पर छुट्टी दिया जाना

5531. **श्री दयाराम शाक्य** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) पूर्वोत्तर रेलवे में गत एक वर्ष के दौरान कितने अधिकारियों और तृतीय श्रेणी के कर्मचारियों ने रेलवे डाक्टरों अथवा पंजीकृत डाक्टरों से चिकित्सा प्रमाणपत्र लेकर छुट्टियां लीं तथा उन में से कितने कर्मचारियों को, श्रेणीवार, वेतन का भुगतान किया गया है और कितनों को नहीं ; और

(ख) जिन कर्मचारियों को वेतन का भुगतान नहीं किया गया है, उसके क्या कारण हैं ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) और (ख) सूचना इकट्ठी की जा रही हैं और सभा पटल पर रख दी जायेगी ।

Demand for Bombay Gas by Gujarat Government

5532. SHRI DHARMASINHBHAI PATEL: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the date on which Government of Gujarat made a demand last to Central Government for gas available from Bombay High and Basic structures indicating the names of the projects and the quantum of gas for which the demand was made;

(b) the date on which Government sent a reply thereto indicating the contents thereof; and

(c) whether any plan or group has been set up to make recommendations on behalf of Gujarat and Government of India in this regard and if so, when and the time by which it will take a final decision?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) to (c). On 23rd December 1977 the Chief Minister of Gujarat wrote a letter to the Minister of Petroleum, Chemicals and Fertilizers suggesting the following pattern of utilisation of gas from Bombay High—Bassein structures:—

	in million cubic metre per day
1 Shortfall in the ongoing demand . .	1·50
2 Conversion of GSFC and GNFC (Gujarat State Fertilisers Company Ltd and Gujarat Narmada Valley Fertilizers Company Ltd) to Gas	2.90
3 Two new fertilizer plants	3·00
4 Super Thermal Station .	1·40
5 Export oriented and petro-pr twin complex .	1·30
	10·10

A reply was sent on the 3rd January 1978 wherein it was inter-alia intimated that the Working Group set up for studying the utilization of offshore gas in Gujarat included a representative of the Gujarat Government and that a copy of the Chief Minister's letter dated 23rd December 1977 was also being sent to the Working Group so that the proposals contained therein were adequately dealt with in the Report of the Committee.

The Working Group has submitted its report recently. Final decisions are likely to be taken soon.

जबलपुर-गोंदिया छोटी लाइन का बड़ी लाइन में बदला जाना

5533. **श्री निर्मल चन्द्र जैन** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या जबलपुर-गोंदिया छोटी लाइन को बड़ी लाइन में बदलने का प्रस्ताव सिद्धान्त रूप में स्वीकार कर लिया गया; और

(ख) उक्त कार्य कब तक प्रारम्भ हो जायेगा ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) और (ख). जबलपुर से गोंदिया तक छोटी लाइन खण्ड को बड़ी लाइन में बदलने के लिए एक प्रारम्भिक इंजीनियरी एवं यातायात सर्वेक्षण किया जा रहा है । इस लाइन के आमान परिवर्तन संबंधी विनिश्चय, सर्वेक्षण पूर्ण होने तथा रिपोर्टों की जांच पड़ताल के बाद संभव हो सकेगा ।

जबलपुर से नागपुर तक रेल लाइन

5534. **श्री निर्मल चन्द्र जैन** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस बात की जानकारी है कि यदि जबलपुर से नागपुर तक सीधी रेल लाइन बाया लखनादौन, छपरा, सिवनी होते हुए अर्थात् वर्तमान राजमार्ग के लगभग समानान्तर बिछाई जाय, तो उसमें, आज की लाइन जो इटारसी होते हुए नागपुर जाती है, से लगभग 265 किलोमीटर दूरी की और लगभग 2 1/2 या 3 घण्टे समय की बचत होगी;

(ख) क्या उक्त नई रल लाइन क बिछान पर जो धन राशि खर्च होगी, वह ईंधन और समय की बचत से लगभग 3 वर्ष में पूरी हो जायेगी ;

(ग) क्या वर्ष 1945 से 1948 के बीच की अवधि में प्रस्तावित रेल लाइन का सर्वेक्षण किया गया था, परन्तु राजनीतिक कारणों से रेल लाइन नहीं बिछाई जा सकी; और

(घ) सरकार का उक्त रेल लाइन को कब तक बिछाने का विचार है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) से (घ). लखनादौन, छपरा और सिवनी के रास्ते जबलपुर से नागपुर तक प्रस्तावित नई लाइन के निर्माण के लिए अभी तक कोई सर्वेक्षण नहीं कराया गया है । जबलपुर से गोंदिया तक छोटी लाइन खण्ड का बड़ी लाइन में आमान-परिवर्तन जो गोंदिया के रास्ते नागपुर और जबलपुर को जोड़ेगा, का प्रारम्भिक इंजीनियरी एवं यातायात सर्वेक्षण हो रहा है । सर्वेक्षण पूरा होने और रिपोर्टों की जांच के बाद इस लाइन के आमान परिवर्तन के सम्बन्ध में विनिश्चय किया जायेगा ।

Inquiries held into cases of Sabotage on Railways

5535. SHRI MOHINDER SINGH SAYIANWALA:
SHRI SAUGATA ROY:

Will the Minister of RAILWAYS be pleased to state:

(a) whether any results of the inquiries held in the causes of accidents and work of sabotage on the Indian Railways have since been received;

(b) if so, the findings thereof; and

(c) if not the reasons for this delay?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) There were 804 cases of train accidents in the categories of collisions, derailments, level crossing accidents and fires in train during the period April, 1977 to February, 1978. The causes of these accidents were found to be as under:—

Cause	No of train accidents
(i) Failure of railway staff	421
(ii) Failure of persons other than railway staff	89
(iii) Failure of railway equipment	121
(iv) Sabotage	8
(v) Accidental	81
(vi) Cause could not be established	14
(vii) Cause not yet finalised	70
TOTAL	804

Out of the 8 cases of accident due to sabotage, in one case of Mana Murtizapur on Central Railway involving derailment of 30 UP Goods Train on 19-11-1977, Maharashtra Police arrested 20 persons and have submitted chargesheet against 11 persons. In one case of derailment of 47 UP Mussoorie Express on 16-6-1977 in Moradabad Division of Northern Railway, Police have submitted final report as untraced.

(c) Does not arise.

Wagons for Movement of Soft Coke

5536. SHRI S. S. SOMANI: Will the Minister of RAILWAYS be pleased to state:

(a) whether any quota of wagons has been reserved for the Rajasthan State for the movement of soft coke;

(b) if so, the details thereof; and

(c) what is the number of wagons allotted and actually supplied in the last three allotments?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) No.

(b) Does not arise.

(c) Number of soft coke wagons allotted and loaded for Rajasthan against their last three allotments are as under:—

No. of wagons allotted	No. of wagons loaded	Date of Loading
75	65	10-1-78
75	75	18-1-78
75	70	20-2-78

Court Orders on Winding up of Maruti Limited

5537. SHRI DHAMA VIR VASISHT: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government has received the copies of orders of Punjab and Haryana High Courts regarding winding up of the Maruti Limited under Section 433(F) of the Indian Companies Act, 1956; and

(b) if so, the steps taken to implement the same?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) No, Sir. A certified copy of the winding up order passed on 6-3-78 by the High Court of Punjab and Haryana has not so far been filed by the Petitioner and the Company with the Registrar of Companies. According to section 445 of the Companies Act, 1956 this is required to be done within 30 days from the date of the order excluding therefrom the time taken for obtaining a certified copy from the High Court.

(b) In accordance with sections 449 and 450 of the Companies Act, 1956 on a winding up order being made, the Official Liquidator or the Provisional Liquidator as the case may be attached to the High Court has automatically become the Liquidator of the company from 6-3-78. As per section 451 *ibid* the Liquidator of the company will conduct the Liquidation proceedings under the directions and supervision of the Court in accordance with the provisions of the Companies (Court) Rules, 1959.

Review Committee on Compaines Act and MRTP Act

5538. SHRI DHARMA VIR VASISHT: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Rajinder Sachar Committee Reviewing the Companies and MRTP Acts has completed its Report; and

(b) if so, the details of the same and if not by what date the Report is expected to be with the Government?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b). No, Sir. The Committee is expected to submit its Report to the Government by the 30th June, 1978.

Proposal for an Independent Security Force for Railways

5539. SHRI BALASAHIB VIKHE PATIL: Will the Minister of RAILWAYS be pleased to state whether the Government are considering any proposal to appoint an adequate and independent Security Force belonging to the Ministry of Railways instead of

Governments to safeguard the interest of the Railways and the passengers?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): No.

Demand for Attaching Sleeper Coach to Train No. 321

5540. SHRI BALASAHEB VIKHE PATIL: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government is aware of the heavy demands for attaching sleeper coach from Ahmednagar to Bombay *via* Manmad on train No. 321 due to heavy rush of passengers; and

(b) if so, what action has the Government taken to meet this genuine demand of the people?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) The feasibility of introducing a sleeper coach by 321 Dn from Daund to Bombay is under examination and action as found feasible and justified will be taken.

Broad Gauge Line from Rampur to Haldwani

5541. DR. MURLI MANOHAR JOSHI: Will the Minister of RAILWAYS be pleased to refer to the reply to Unstarred Question No. 3623 on 13th December, 1977 about broad gauge line from Rampur to Haldwani and state:

(a) the progress made in the construction of this line since then;

(b) the funds which have been allocated for this purpose in the current financial year; and

(c) the time by which the railway line would be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (c). No progress has been possible on the project as the question of priority to be given to it in consultation with the Government of Uttar Pradesh is yet to be decided. In the meantime, only a token provision of Rs. 1,000 has been made for the project in the budget for 1978-79.

Effect on Chemical Industry due to increase in Extra Duty in Coal

5542. SHRI AHMED M. PATEL: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether any effect has been made on Chemical Industry in regard to prices due to increase in excise duty on coal; and

(b) if so, the steps taken by the Government to check that increase?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b). There would be some effect on the prices of certain chemicals including fertilizers and drugs, in the manufacture of which coal is used as fuel. Government have so far not allowed any increase on this account in the prices of fertilizers, certain items of drugs and alcohol which are controlled.

Restructuring the Oil Industry

5543. SHRI MUKHTIAR SINGH MALIK:

SHRI G. M. BANATWALLA:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government have finalised the proposal for restructuring of the oil industry in the country; and

(b) if so, what are the details thereof?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b). After examining all relevant factors for restructuring the oil industry, it is considered that the following three-company set-up would, by and large, cover the country's requirements of refining and marketing:—

1. Indian Oil Corporation Limited.

2. Bharat Petroleum Corporation Limited.

3. Hindustan Petroleum Corporation Limited.

As a first step tawards this, Government have decided to merge Caltex Oil Refining (India) Limited with Hindustan Petroleum Corporation Limite, legal process for which has already been intiated.

हिन्दी जानने वाले कर्मचारी

5544. **श्री नावब सिंह चौहान** : क्या **विधि न्याय और कम्पनी कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) इस समय उनके मंत्रालय में प्रत्येक श्रेणी में कुल कितने कर्मचारी हैं और इन में से कितने कर्मचारियों को हिन्दी का कार्यसाधक ज्ञान है या हिन्दी में प्रवीणता प्राप्त है ;

(ख) जिन कर्मचारियों को हिन्दी का कार्यसाधक ज्ञान है या हिन्दी में प्रवीणता प्राप्त है, उनमें से कितने कर्मचारी इस समय हिन्दी में नोट और मसौदा लिखते हैं ;

(ग) इन में से जो कर्मचारी हिन्दी में नोट और मसौदा नहीं लिखते, उसके क्या कारण हैं ; और

(घ) क्या ऐसे कर्मचारियों को हिन्दी में नोट और मसौदा लिखने के लिए आदेश दिए गए हैं और यदि नहीं, तो इसके क्या कारण हैं ?

विधि, न्याय और कम्पनी कार्य मंत्री (श्री शिन्त भूषण) : (क) विधि, न्याय और कम्पनी कार्य मंत्रालय में ग्रुप 'क' में 179, ग्रुप 'ख' में 364 और ग्रुप 'ग' में 482 कर्मचारी हैं । ग्रुप 'क' के 123, ग्रुप 'ख' के 328 और ग्रुप 'ग' के 402 कर्मचारियों को हिन्दी का कार्यसाधक ज्ञान है या वे हिन्दी में प्रवीण हैं ।

(ख) जिन कर्मचारियों को हिन्दी का कार्यसाधक ज्ञान है या जो हिन्दी में प्रवीण हैं उनमें से ग्रुप 'क' के 29, ग्रुप 'ख' के 47 और ग्रुप 'ग' के 102 कर्मचारिरी हिन्दी में नोट और मसौदा लिखते हैं ।

(ग) विधि, न्याय और कम्पनी कार्य मंत्रालय में विधि कार्य विभाग, विधायी विभाग, न्याय विभाग और कम्पनी कार्य विभाग हैं । इन विभागों में अधिकतर कार्य विधिक प्रकृति का होता है, इसलिए नोट और मसौदा लिखने में हिन्दी के प्रयोग की गुंजाइश बहुत कम है ।

(घ) ऐसे सभी कर्मचारियों को जिन्हें हिन्दी का कार्यसाधक ज्ञान है या जो हिन्दी में प्रवीण हैं, इस बात के लिए प्रोत्साहित किया जाता है कि वे अपने दिन-प्रतिदिन के कार्य में, यथासंभव, हिन्दी का प्रयोग करें ।

प्रशिक्षण संस्थान

5545. **श्री नवाब सिंह चौहान** : क्या **पेट्रोलियम, रसायन और उर्वरक** मंत्री यह बताने की कृपा करेंगे कि :

(क) उनके मंत्रालय तथा उससे सम्बद्ध और उसके अधीनस्थ कार्यालयों के अन्तर्गत कुल कितने प्रशिक्षण संस्थान हैं ;

(ख) उनमें कुल कितने पाठ्यक्रम चल रहे हैं ;

(ग) उनमें कुल कितनों में हिन्दी माध्यम हैं और कितनों में अंग्रेजी ; और

(घ) अंग्रेजी माध्यम के पाठ्यक्रमों को हिन्दी माध्यम से चलाने के लिए क्या कदम उठाये जा रहे हैं ?

पेट्रोलियम, रसायन और उर्वरक मंत्री (श्री हेमवती नन्दन बहुगुणा) : (क) मंत्रालय के अधीन एक संस्थान अर्थात् केन्द्रीय प्लास्टिक इंजीनियरिंग तथा औजार, मद्रास में है । देहरादून स्थित भारतीय पेट्रोलियम संस्थान भी उद्योग के अनुरोध पर समय समय पर प्रशिक्षण पाठ्यक्रमों का आयोजन करता है । तेल तथा प्राकृतिक गैस आयोग के तीन प्रशिक्षण केन्द्र/संस्थान हैं । अन्य उपक्रमों के सम्बन्ध में सूचना एकत्र की जा रही है और सभा पटल पर रख दी जायेगी ।

(ख) केन्द्रीय प्लास्टिक इंजीनियरिंग और औजार संस्थान में 6 पाठ्यक्रम पढ़ाये जाते हैं । इसके अतिरिक्त यह संस्थान उद्योग की मांग पर लघु पाठ्यक्रमों की भी पेशकश करता है । तेल तथा प्राकृतिक गैस आयोग के लिए संस्थानों में वर्ष 1977–78 के दौरान 26 पाठ्यक्रम आयोजित किये हैं ।

(ग) सभी पाठ्यक्रमों को अंग्रेजी के माध्यम से पढ़ाये जाते है ।

(घ) केन्द्रीय प्लास्टिक इंजीनियरिंग तथा औजार संस्थान में दस्तकारी के स्तर पर मध्यम वर्ग के पाठ्यक्रमों को हिन्दी में पढ़ाने की योजना तैयार की जा रही हैं । तेल उद्योग से सम्बन्धित विशिष्ट विषयों से अपेक्षित साहित्य उपलब्ध हो जाने तक हिन्दी माध्यम के प्रयोग की प्रतीक्षा करनी पड़ेगी ।

मंत्रालय के पुस्तकालय में पुस्तकें

5546. श्री नवाब सिंह चौहान : क्या **विधि, न्याय और कम्पनी कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) उनके मंत्रालय/विभाग के पुस्तकालय में कुल कितनी पुस्तकें हैं और उनकी भाषावार संख्या कितनी-कितनी है;

(ख) गत दो वर्षों के दौरान उक्त पुस्तकालय में अंग्रेजी तथा हिन्दी पुस्तकों की खरीद पर अलग-अलग कितनी-कितनी राशि खर्च की गई;

(ग) इस समय इस पुस्तकालय के लिये खरीदे जा रहे समाचार पत्रों तथा पत्रिकाओं सावधिक पत्रिकाओं के नाम क्या हैं तथा उनमें से हिन्दी में प्रकाशित समाचार पत्रों और पत्रिकाओं/सावधिक पत्रिकाओं के नाम क्या हैं; और

(घ) क्या इस पुस्तकालय में हिन्दी में प्रकाशित पुस्तकों, समाचार-पत्रों, पत्रिकाओं/सावधिक पत्रिकाओं की संख्या बढ़ाने के लिये कोई योजना तैयार की गई हैं और यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है ?

विधि, न्याय और कम्पनी कार्य मंत्रालय में राज्य मंत्री (श्री नरसिंह यादव) : (क) से (घ). जानकारी इकट्ठी की जा रही है और शीघ्र ही सदन के पटल पर रख दी जायेगी ।

राजभाषा अधिनियम, 1963 के अधीन बनाये गये नियम

5547. **श्री नवाब सिंह चौहान** : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राजभाषा अधिनियम, 1963 के अन्तर्गत बने नियमों के नियम 3(3) के उपबंध उनके मंत्रालय में पूरी तरह क्रियान्वित किये जा रहे हैं;

(ख) यदि हां, तो वर्ष 1977 की पिछली छमाही के दौरान कुल कितने सामान्य आदेश, परिपत्र, नोटिस, टेंडर और परमिट जारी किये गये और इनमें से कितने अंग्रेजी के साथ हिन्दी में भी जारी किये गये; और

(ग) यदि उपर्युक्त उपबंधों का पूरी तरह पालन नहीं हो रहा है, तो इसके क्या कारण हैं और इनके पालन के लिए क्या कदम उठाये गये हैं ?

विधि, न्याय और कम्पनी कार्य मंत्रालय में राज्य मंत्री (श्री नरसिंह यादव) : (क) जी हां।

(ख) वर्ष 1977 के अन्तिम छह महीनों के दौरान, विधि, न्याय और कम्पनी कार्य मंत्रालय द्वारा 235 साधारण आदेश और 12 अनुज्ञापत्र जारी किये गये थे। ये सभी दस्तावेजें हिन्दी और अंग्रेजी में साथ-साथ जारी की गई थीं। उक्त अवधि में इस मंत्रालय द्वारा कोई परिपत्र, सूचाएं या निविदाएं जारी नहीं की गईं।

(ग) प्रश्न ही नहीं उठता।

Allocation of Bombay Oil and Gas to each State

5548. SHRI K. MALLANNA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government have clarified its views regarding the allocation for each State of the oil and gas from the Bombay High; and

(b) if so, the details regarding the criteria that has been adopted by the Government in this regard?

THE MINISTER OF PETROELEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b). Allocation of crude oil from Bombay High will be made to various refineries and would depend upon the best economic utilisation of the crude that is possible from year to year taking into account the overall interest of the nation. Allocation of gas would also be made on techno-economic considerations,—preference being given for the utilisation of gas as fertilizer feed stock.

Measures to investigate Sabotage on Railways

5549. SHRI C. K. CHANDRAPPAN: Will the Minister of RAILWAYS be pleased to state:

(a) in view of the Minister's Press Conference at Pune on 11th March, 1978 has government taken concrete measures to investigate the organised gangs who are involved in railway sabotage;

(b) if so, the results thereof;

(c) how many accidents and attempts of accidents took place in Railways this year;

(d) whether government are aware of the fact that Railways are running late in almost all the sectors; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Cases of sabotage, tampering with track and

placing of obstruction are being investigated by State Police and cases of serious nature by State C.I.D.

(b) During 1977, 59 persons were arrested and 33 prosecuted. 10 persons have been convicted so far.

(c) During January and February, 1978, there were 143 train accidents in the categories of collisions, derailments, level crossing accidents and fires in trains. During 1978, upto March, 11 cases of attempts to cause accidents were detected by the track patrolling parties in time.

(d) and (e). No. The punctuality performance of Mail/Express trains 'Not losing time' on different Zonal Railways during the month of March, 1978 has been ranging between 89.2 and 96.6 per cent.

Increase in production capacity of big Busines hourses

5550. SHRI VASANT SATHE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the Government have allowed big business houses to increase their production capacity of consumer's goods during 1977-78;

(b) if so, furnish details of such cases with names of the companies and increase in the production capacity allowed with justification therefor;

(c) whether the Government is considering ban of big business houses in production of consumer's items; and

(d) if so, furnish details of the proposal under consideration?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b). The term 'big business houses' is not defined in the MRTP Act, 1969. According to the present Industrial Policy, all undertakings which by themselves or together with their inter-connected undertakings have assets of not less than Rs. 20 crores thereby attracting the provisions of Section 20(a) of the said Act are considered as large industrial houses. It is presumed that the 'big business houses' referred to in this question refer to such MRTP companies.

A statement giving details of the proposals approved during 1977-78 in the field of consumer goods under the MRTP Act, with which the Department of Company Affairs is oncerned, is laid on the Table of the House. [*Placed in Library. See* No. LT-2016/78].

(c) and (d). The Industrial Policy of the Government towards large industrial houses has been clarified in paragraphs 16 to 19 of the Statement on Industrial Policy laid before the Parliament by the Minister of Industry on the 23rd December, 1977.

Setting up of Drug/Fertilizer Plant in Vidarbha region

5551. SHRI VASANT SATHE: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) Whether Government of Maharastra have submitted a proposal for setting up drug/fertilizer plant in Vidarbha region of Maharashtra;

(b) if so, furnish details of the proposal submitted and the decision taken in the matter; and

(c) steps taken to expedite the decision in the matter?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) to (c). The Government of Maha-

rashtra requested the Government of India to set up a Unit of I.D.P.L. at Nagpur in Vidarbha region. At the instance of Government of India, Hindustan Antibiotics Ltd., have submitted a feasibility report for setting up a formulation unit at Nagpur in association with the Government of Maharashtra.

The project will involve an outlay of Rs. 283.86 lacs. The product-mix of the unit includes essential antibiotics, synthetic drugs as well as popular medicines to suit the requirements of the State.

An early decision will be taken thereon.

Government of Maharashtra have not submitted any separate proposal for setting up a fertilizer plant in Vidarbha region.

Conversion of Metre gauge lines in Maharashtra

5552. SHRI VASANT SATHE: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railway Board have sent some proposals to the Planning Commission for conversion of metre gauge lines in Maharashtra to Broad gauge lines;

(b) if so, furnish details thereof and the decision taken in this regard; and

(c) what is the total investment proposed on conversion of metre gauge line into broad gauge line and for laying of new lines in Maharastra State during 1978-79 with project-wise details?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (c). Conversion of Manmad-Purli-Vaijnath (354 Kms. long) metre gauge line into Broad Gauge was approved in the Budget of 1973-74 at an estimated cost of Rs. 28 crores. Work of conversion on the Manmad-Aurangabad section of the project will be taken up during 1978-79 and an outlay of Rs. 25 lakhs has been provided for this purpose.

Construction of two new railway lines from Wani to Chanaka and from Vasai Road to Diva is in progress. An outlay of Rs. 4 crores has been provided for the Vasai Road Diva line (42 Kms.) project and an amount of Rs. 10 lakhs has been provided for Wani Chanaka new line project in the Budget for 1978-79.

In the Budget for 1978-79 construction of a new broad gauge line between Apta and Roha (62 Kms.) has been included at an estimated cost of Rs. 9 crores and an amount of Rs. 1 crore has been provided for the year 1978-79 for taking up construction of this project.

Rakshaks in Railway Police Force

5553. SHRI VASANT SATHE: Will the Minister of RAILWAYS be pleased to state:

(a) what is the number of rakshaks in the Railway Police Force on Central Railway who were dismissed during 1972-73 and 1974 for negligence of duty;

(b) of these how many have been taken back in service and the number of those finally removed from service;

(a) whether it is a fact that the procedure adopted in restoring the services of some of the rakshaks was highly arbitrary in view of the serious nature of charges; and

(d) if so, whether Government would investigate into the whole matter to ensure justice to the victimised rakshaks?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) One RPF/Rakshak each was dismissed from service during 1972 and 1973 respectively on the charge of negligence of duty. No one was, however, dismisser during 1974.

(b) None was taken back in service and the number of dismissed Rakshaks stands at two.

(c) and (d). No. Since none of the two Rakshaks has been taken back is service in view of serious nature of the charges, the question of adopting arbitrary procedure does not arise and there is no need for any further investigation by Government.

Import of D.D.T. from Poland

5554. SHRI PARMANAND GOVINDJIWALA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government had decided to import 1500 tonnes of D.D.T. Technical from Poland; if so, when the order was placed and what was the import schedule;

(b) whether D.D.T. Technical is imported from any other country, if so, the quantity; and

(c) what is the total requirement of D.D.T. Technical by small scale formulators?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) Yes, Sir. The State Trading Corporation of India placed orders on the Polish suppliers on 13-8-1977 for the import of 1500 tonnes of D.D.T. Technical. The contract provided for delivery of 1000 tonnes within 90 days from the date of the opening of the letter of credit and the balance 500 tonnes during December 1977/ January 1978. Letter of credit was opened by the State Trading Corporation on 26-8-1977.

(b) Yes, Sir. A quantity of 652 tonnes was also imported from the U.S.S.R. during 1977-78. As the pace of supplies from both Poland and the U.S.S.R. was found to to unsatisfactory, orders for supply of an additional quantity of 900 tonnes were also placed on a U.S. supplier in December 1977. This quantity has already arrived and is being off-loaded. Orders have also been placed for further import of 1100 tonnes from the U.S.A. which is expected to be received in April/May 1978.

(a) Assessment of requirements of DDT is made for agricultural and health sectors. Requirement of DDT by small scale formulators has not been determined separately. However in 1976-77 only a quantity of 1555 tonnes of DDT Technical was lifted by the small scale formulators although 1964 tonnes was allotted to them. In 1977-78 the small scale formulators were supplied 1620 tonnes till 28-2-1978.

Railway traffic on Bombay-Delhi line

5555. SHRI PARMANAND GOVINDJIWALA: Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 61 on 21st February, 1978 regarding over-crowding of trains on Bombay-Delhi line and state as to what steps are being taken by the Government to meet the need of travelling public between Bombay and Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): On the Central Railway route, there are only two direct trains between Bombay V.T. and Delhi namely 5/6 Punjab Mail and 57/58 Dadar-Amritsar Express. The traffic which was cleared

by these trains was largely for stations short of Mathura Jn. and for stations towards Kanpur, Lucknow and beyond. Apart from dieselising these two trains and augmenting their loads, Railways have introduced 115/116 Bombay-Lucknow Express, 137/138 Bilaspur-Nizamuddin Chhatisgarh Express, 201/202 Bombay-Manmad Panchwati Express and 149/150 Agra-Nizamuddin Qutab Express and 1EB/2EB Itarsi-Bhopal Shuttle. It has also been decided to extend the Qutab Express to/from Jabalpur shortly. By segregating the different types of traffic and clearing them by independent fast services and also by withdrawing sectional through coaches on 5/6 Punjab Mail and 57/58 Dadar-Amritsar Express, it has been possible to cater to the growth of traffic on this route over a period of years. For instance, by the introduction of 137/138 Chhatisgarh Express and 115/116 Bombay-Lucknow Express, eight through coaches—six between Bombay-Lucknow and two between Delhi-Jabalpur have been withdrawn from Punjab Mail and Dadar-Amritsar Express, thereby releasing accommodation for through passengers between Bombay V. T. and Delhi.

Scheduled Tribes employees in Petro-Chemical Corporation of India

5556. SHRI PARMANAND GOVINDJIWALA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) how many new employees have been taken into the service of Petro-Chemicals Corporation of India from 31st January, 1978;

(b) whether any quota is fixed for Scheduled Tribes in the above Corporation; and

(c) how many persons from the Scheduled Tribes had applied for employment during the above said year and how many persons from the Scheduled Tribes have been taken into service?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) 235 new employees have been taken into the service of Indian Petrochemicals Corporation Ltd. (IPCL) since 31st January, 1978.

(b) Yes Sir.

(c) 131 persons belonging to the Scheduled Tribes applied for employment under IPCL since 31st January, 1978. Recruitment action relating to some of these applications is still under way. The total number of persons belonging to Scheduled Tribes taken into the service of IPCL during this period is 12.

Production of natural gas

5557. SHRI S. R. DAMANI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the quantity of natural gas produced during 1976-77 and 1977-78;

(b) how much of it was put to use and in what manner; and

(a) the quantity of natural gas produced in 1978-79 and the proposals for its utilization?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b). Quantities of natural gas produced and utilised during 1976-77 and 1977-78 (April—December) are as under:

	(million cubic metres)	
	1976-77	1977-78 (April-December)
1. Production	2428·05	2116·56
2. Utilisation	1553·79	1240·28

The gas was supplied to tea gardens, Electricity Boards, fertilizer plants and other industries in the Regions for utilisation as fuel or feedstock depending on the case.

(c) During 1978-79, Oil India Limited expects to produce approximately 1490 million cubic meters of gas out of which 777 million cubic meters is committed to consumers and 586 million cubic meters is expected to be utilised for Company's internal use. The question of supply of gas for the Phase-III Expansion Project of Namrup Fertilizer Complex is also under consideration.

Assam Oil Company is likely to produce about 44 million cubic metres of gas during 1978 which is likely to be utilised for internal use of the Company.

As far as ONGC is concerned, production from the Western Region during 1978-79 is estimated to be about 2.25 million cubic metres per day. This gas is proposed to be supplied to the existing consumers at their current level of consumption. In the Eastern Region, ONGC's production is expected to be about 0.6 million cubic metres per day. Out of this ONGC has a contractual commitment of 0.02 million cubic metres per day to the tea gardens and 0.23 million cubic metres per day for the proposed Thermal Power Plant of Assam State Electricity Board. The question of supply of gas to the proposed expansion unit of Fertilizer Corporation of India, Namrup, is also under consideration. ONGC is also making efforts to tie up small consumers for interim use of natural gas in the Eastern Region.

Approximately, 480 million cubic metres of gas is expected to be produced in 1978-79 from the offshore areas of Bombay High. The laying of the submarine trunk pipeline for the transport of this gas to Uran as well as the laying of the transfer line from Uran to Trombay is likely to be completed by May, 1978. Associated gas from Bombay High would be utilised as fertilizer feedstock as far as possible. Gas that cannot be utilised till the fertilizer units are in a position to take it as also any excess gas in the initial period may be utilised for power generation as an interim measure.

Progress made on the Mathura Refinery

5558. SHRI S. R. DAMANI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the progress made on the Mathura refinery during the current year in terms of money invested and physical achievement;

(b) the works yet to be taken up and the financial allocations made for the purpose till its final completion; and

(c) whether the expert committees set up to report on the environmental impact have given clearance; and if so, the details thereof?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) During the period April 1977 to February, 1978 the progress made on the Mathura Oil Refinery Project in terms of money was Rs. 29.99 crores as against the approved budget of Rs. 35 crores. Progress in terms of physical achievement during this period has been to the extent of 17.5 per cent.

(b) All works have been taken up in such a manner as to suit the target of mechanical completion by end 1979 and commissioning by April 1980. Against a total estimated expenditure of Rs. 195.31 crores on the project, actual expenditure up to 28-2-78 is Rs. 67.97 crores. An amount of Rs. 45 crores has been allocated to this project for the year 1978-79 and the balance will be allocated during the subsequent years.

(c) The report of the Expert Committee dealing with measures to be taken for keeping the pollution effects to the absolute minimum has been received and is under consideration of Government.

Construction of Pipeline from Salaya-Koyali-Mathura

5559. SHRI S. R. DAMANI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the progress made on the construction of pipeline from Salaya-Koyali-Mathura to feed the Mathura refinery;

(b) how much money has been spent on it so far and what is the estimated cost till final completion; and

(c) the details of the schedule of work to complete the pipeline to coincide with the completion of work on the refinery?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) to (c). The Salaya-Koyali-Mathura Pipeline is divided into three sections, namely:

(i) Koyali-Viramgam Section (141 Kms.)

(ii) Salaya-Viramgam Section (803 Kms.)

(iii) Viramgam-Mathura Section (803 Kms.)

The construction of Koyali-Viramgam Section has been completed while that of the Salaya-Viramgam Section has been completed to the extent of 267 Kms. Hydrostatic testing is in progress for both the lines which are scheduled for completion by June 1978. In respect of Viramgam-Mathura Section which is scheduled for completion by March, 1980, bids have been received and construction contract is expected to be awarded shortly. The revised estimated cost of the entire project is Rs. 233 crores, of which approximately Rs. 89 crores have been spent so far.

केशोली में रेलवे स्टेशन

5560. **श्री चतुर्भुज** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राजस्थान के कोटा जिले की छावड़ा तहसील में केशोली में रेलवे स्टेशन खोलने के लिये कोई प्रार्थना पत्र प्राप्त हुआ है;

(ख) वहां एक फ्लेग स्टेशन खोलने के लिये रेल विभाग द्वारा क्या कदम उठाये जा रहे हैं; और

(ग) क्या क्षेत्र के लोगों ने रेलवे द्वारा रखी गयी सभी शर्तें पूरी कर दी हैं और यदि हां, तो विलम्ब के क्या कारण हैं ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) जी हां।

(ख) और (ग). इस प्रस्ताव की जांच की गयी थी लेकिन इसका कोई औचित्य नहीं पाया गया।

उत्तर रेलवे में प्राइमरी स्कूल

5561. **श्री चतुर्भुज** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर रेलवे में कितने प्राइमरी स्कूल हैं और उनमें अस्थायी तौर पर कितने अध्यापक कार्य कर रहे हैं; और

(ख) वर्ष 1962 तक ऐसे कितने अध्यापक नियुक्त किये गये और उन्हें स्थायी बनाने के लिये क्या कदम उठाये गये हैं ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) उत्तर रेलवे में 100 प्राइमरी स्कूल हैं और उनमें 39 अध्यापक अस्थायी रूप से काम कर रहे हैं।

(ख) जो 39 अध्यापक अस्थायी रूप से काम कर रहे हैं, उनमें से 20 अध्यापक 1962 से पहले नियुक्त किये गये थे और स्थायी रिक्तियां उपलब्ध न होने के कारण उन्हें स्थायी नहीं किया जा सका। अस्थायी पदों को स्थायी पदों में बदलने के सम्बन्ध में निरन्तर समीक्षा की जाती है और जब दीर्घ-कालिक पदों को स्थायी पदों में बदल दिया जायेगा तब अस्थायी अध्यापकों को स्थायी कर दिया जायेगा।

रेलवे अध्यापकों के वेतन-मान

5562. **श्री चतुर्भुज** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या रेल कर्मचारियों को अन्य कर्मचारियों के समान ही वेतनमान दिये जाते हैं और यदि हां, तो रेलवे के अन्तर्गत कार्य कर रहे अध्यापकों को वे ही वेतनमान न दिये जाने के तथा इस प्रकार का भेदभाव बरते जाने के क्या कारण हैं; और

(ख) अध्यापकों के वेतनमानों के बारे में रेलवे की नीति क्या है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) और (ख). तीसरे वेतन आयोग की रिपोर्ट के प्राप्त होने से पहले केन्द्र शासित क्षेत्रों के स्कूलों के लिए शिक्षा मंत्रालय द्वारा अपनाए जाने वाले वेतनमान आमतौर पर रेलवे स्कूलों के लिए भी अपनाए जाते थे। तीसरे वेतन आयोग ने सभी तथ्यों को ध्यान में रखने के पश्चात् रेलों सहित भारत सरकार के मंत्रालयों द्वारा चलाये जाने वाले स्कूलों में अध्यापकों के लिए कुछ आम वेतनमानों की सिफारिश की थी। ये वेतनमान रेलवे के स्कूलों में अध्यापकों को भी दिये गये हैं।

दुर्घटनाओं के लिये जिम्मेदार रेलवे कर्मचारी

5563. **डा० महादीपक सिंह शाक्य** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनका ध्यान 6 मार्च, 1978 के 'नवभारत टाइम्स' में "दुर्घटना की जिम्मेदारी रेल कर्मचारियों की" शीर्षक के अन्तर्गत छपे समाचार की ओर दिलाया गया है;

(ख) क्या 14-12-77 को एक दुर्घटना में पांच व्यक्तियों के मारे जाने का समाचार मिला था; और

(ग) यदि हां, तो सरकार इस पर रोक लगाने के लिए क्या कार्यवाही कर रही है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) और (ख). जी हां।

(ग) चौकीदार वाले समपारों पर दुर्घटना के आपात को कम करने के उपायों में रेलवे लाइन के साथ ऐसे स्थानों में जहां दृश्यता अवरोध हो तथा इंजन ड्राइवरों को सावधान करना और समपार के निकट पहुंचते समय सीटी बजाना अपेक्षित हो, 'सीटी बोर्डों की व्यवस्था' उठने वाले अवरोधकों, सिगनल सहित समपार फाटकों के अन्तर्पाशन की व्यवस्था, व्यस्त समपारों के बदले में ऊपरी/निचले सड़क पुलों का निर्माण, पर्चों, सिनेमा स्लाइडों, रेडियो वार्ताओं द्वारा सड़क उपयोगकर्ताओं में शैक्षिक अभियान चलाना जैसे उपाय शामिल हैं। गेटमैन अपनी ड्यूटी पर चुस्त रहते हैं और निर्धारित नियमों का सतर्कतापूर्वक पालन करते हैं, इस बात को सुनिश्चित करने के लिए अचानक छापे भी मारे जाते हैं।

मथुरा तेल शोधक कारखाने द्वारा प्रदूषण

5564. **डा० महादीपक सिंह शाक्य** : क्या **पेट्रोलियम तथा रसायन और उर्वरक** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उत्तर प्रदेश स्थित मथुरा तेल शोधक कारखाने द्वारा किये जा रहे प्रदूषण का अध्ययन करने के लिए वर्ष 1974 में एक समिति की नियुक्ति की गई थी;

(ख) क्या यह सच है कि मंत्रालय को उक्त समिति का प्रतिवेदन इस बीच प्राप्त हो चुका है ; और

(ग) यदि हां, तो तत्संबंधी मुख्य बातें क्या हैं ?

पेट्रोलियम तथा रसायन और उर्वरक मंत्री (श्री हेमवती नन्दन बहुगुणा) : (क) जी हां।

(ख) और (ग). जी हां।

रिपोर्ट सरकार के विचाराधीन है।

Bench of High Court in Goa, Daman and Diu

5565. SHRI AMRUT KASAR: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) How long the extension of a Bench of a High Court to the Union Territory of Goa, Daman and Diu, is under consideration;

(b) what are the difficulties found when the question is brought under consideration; and

(c) what steps have been taken to solve these difficulties if any?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) to (c). In August, 1975, the Goa Administration informed the Government of India that they were not in favour of setting up either an independent High Court or a permanent Bench of neighbouring High Court for that Territory. In June, 1976, a communication was received from the Chief Minister, Goa, Daman & Diu in which she urged the Government of India to provide that Union Territory with a Bench of the High Court of a neighbouring State. She added that to start with, a Circuit Bench of the High Court might be allowed to function in the Territory.

The establishment of a Bonch, *inter-alia*, involves the abolition of the system of Judicial Commissioner's Court and various consultations. The matter is under the consideration of the Government of India.

विभिन्न श्रेणियों के पदों का दर्जा बढ़या जाना

5566. **डा० लक्ष्मीनारायण पांडेय :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) गत दो वर्षों में विभिन्न श्रेणियों के पदों का कितने प्रतिशत दर्जा बढ़ाया गया ;

(ख) उनमें (पश्चिम रेलवे में) रतलाम डिवीजन के लिपिकों की प्रतिशतता क्या हैं ; और

(ग) समानता लाने के लिए क्या कदम उठाए गए ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) से (ग) . सूचना इकट्ठी की जा रही है और सभा पटल पर रख दी जाएगी ।

एस्टीमेटर और ड्राफ्टसमैन को एक श्रेणी में रखा जाना

5567. **डा० लक्ष्मीनारायण पांडेय :** क्या रेल मंत्री यह बताने का कृपा करेंगे कि :

(क) पश्चिम रेलवे में एस्टीमेटर और ड्राफ्ट्समैन के पदों में भिन्नता के कारण क्या हैं जबकि अन्य क्षेत्रीय रेलों में ड्राफ्ट्समैन और एस्टीमेटर एक ही श्रेणी में रखे गए हैं ; और

(ख) क्या यह सच है कि पश्चिम रेलवे में मई में टी०टी०सी० की प्रशिक्षित और ट्रेसर्स जो दिए जा चुके हैं, सीधी भरती से नियुक्त किए जाने वालों से जूनियर रखे गए हैं तथा उन्हें वरीयता पर लाने और रिक्त पदों को वरीयता के आधार पर भरने के लिए क्या कार्यवाही की गई है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) पश्चिम रेलवे पर एस्टीमेटर और ड्राफ्ट्समैन के पदों के बीच कोई असमानता नहीं है । 28-8-1975 से उनका एक ही वरिष्ठता यूनिट है ।

(ख) 16-11-61 से पूर्व ड्राफ्ट्समैनों और एस्टीमेटरों की वरिष्ठता का निर्धारण एक रोस्टर के आधार पर किया जाता था, जो सीधे भर्ती हुए और पदोन्नत कर्मचारियों के लिए नियत अनुपात पर आधारित था । 16-11-61 से वरिष्ठता का आधार सीधी भर्ती सेवा में आने की तारीख और छोटे पदों से पदोन्नत कर्मचारियों के मामले में पदोन्नति की तारीख है । मद्रास प्रशिक्षित ऐसे कर्मचारियों जो रिक्तियों की उपलब्धता के अनुसार एस्टीमेटरों और ड्राफ्ट्समैनों के रूप में खपाए गए थे, की वरिष्ठता उपर्युक्त मापदंड के अनुसार निर्धारित की गई थी ।

रतलाम डिवीजन में लिपिक

5568. **डा० लक्ष्मी नारायण पांडेय :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) पश्चिम रेलवे के रतलाम डिवीजन में कितने लिपिकों की निर्धारित मानदण्ड के अनुसार कमी है और उक्त कमी कब से है ;

(ख) क्या बढ़े हुए कार्य भार को देखते हुए वर्तमान मानदंड उचित है ; और

(ग) यदि नहीं, तो इस बारे में क्या कार्यवाही की गई है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) मितव्ययता आदेशों के लागू किए जाने से पूर्व पश्चिम रेलवे पर लागू मानदंड के अनुसार रतलाम मंडल में 1950 से 25 लिपिकों की कमी थी ।

(ख) और (ग). लिपिकों की संख्या में वृद्धि न किए जाने और इस प्रकार की कोटियों में अतिरिक्त पदों के सर्जन पर पूर्ण

प्रतिबन्ध लगाए जाने के निर्णय के बाद पुराने मानदण्डों का अनुपालन नहीं किया जा रहा है। पश्चिम रेल प्रशासन गुण-दोष के आधार पर अतिरिक्त लिपिक पदों क़ सर्जन के प्रस्तावों पर विचार कर रहा है । यदि वित्त सलाहकार और मुख्य लेखा अधिकारी के परामर्श से जांच-पड़ताल द्वारा यह सिद्ध हो जाए कि रतलाम मंडल के लिए और अधिक पदों का सर्जन अपरिहार्य है तो प्रतिबन्ध में छूट दिए जाने के लिए सक्षम प्राधिकारियों की स्वीकृति ले ली जाएगी।

बम्बई तथा रतलाम के बीच रेलगाड़ियों के कन्डक्टर

5569. **डा० लक्ष्मीनारायण पांडेय :** क्या **रेल** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या रतलाम डिविजन मुख्यालय के रतलाम-बम्बई और रतलाम-दिल्ली के बीच चलने वाली सुपर फास्ट जम्मू तवी एक्सप्रैस गाड़ी में कन्डक्टरों की कोई व्यवस्था नहीं है ; और

(ख) यदि हां, तो उसके क्या कारण हैं ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) और (ख). इस समय 171/172 बम्बई-जम्मू-तवी फास्ट एक्सप्रेस गाड़ियों में बम्बई सेंट्रल और कोटा के बीच बम्बई मंडल के गाड़ी कंडक्टर और कोटा और जम्मू-तवी के बीच कोटा मंडल के गाड़ी कंडक्टर रहते हैं ।

चलती गाड़ियों में डाके

5570. **श्री ओम प्रकाश त्यागी :** क्या **रेल** मंत्री यह बताने की कृपा करेंगे कि :

(क) गत एक वर्ष के दौरान विभिन्न रेल जोनों में चलती गाड़ियों में कितने सशस्त्र डाके डाले गये ;

(ख) पुलिस कितने डाकुओं को पकड़ सकी और दंड दिला सकी; और

(ग) चलती गाड़ियों में डाके के सम्बन्ध में सरकार ने क्या सुरक्षात्मक प्रबन्ध किये हैं ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) से (ग). सूचना इकट्ठी की जा रही है और सभा पटल पर रख दी जायेगी।

पश्चिमी उत्तर प्रदेश में उच्च न्यायालय की दूसरी बेंच स्थापित करने संबंधी प्रस्ताव

5571. **श्री ओम प्रकाश त्यागी :** क्या **विधि, न्याय और कम्पनी कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का यह विचार है कि उत्तर प्रदेश, जो आकार और जनसंख्या में बड़ा है, के लिये इलाहाबाद में केवल एक उच्च न्यायालय होने से इस राज्य के पश्चिमी हिस्से के लोगों को इलाहाबाद आने और वहां से जाने में भारी कठिनाइयां होती हैं और मुकदमों की संख्या इतनी अधिक है कि लोगों को शीघ्र न्याय उपलब्ध नहीं होता है;

(ख) यदि हां, तो क्या लोगों की कठिनाइयों को ध्यान में रखते हुए सरकार इस राज्य के पश्चिमी हिस्से में एक अन्य उच्च न्यायालय स्थापित करने के लिए निर्णय लेगी ; और

(ग) यदि नहीं, तो उसके क्या कारण हैं?

विधि, न्याय और कम्पनी कार्य मंत्री (श्री शान्ति भूषण) : (क) सरकार का ऐसा कोई विचार नहीं है ।

(ख) और (ग). इस विषय पर विचार किया जा रहा है ।

Appointment of Study Group to examine the Additional Refinery and Secondary Processing

5572. SHRI R. V. SWAMINATHAN:
SHRI AHMED M. PATEL:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the Government have appointed a study group under the chairmanship of R.N.

Bhatnagar to examine the additional refining and secondary processing capacity to be set up druing the sixth plan;

(b) if so, whether the committee has submitted its report;

(c) if so, the details of the same; and

(d) if not, when the report is likely to be submitted by them?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) Yes, Sir.

(b) and (c). The report of the Committee has since been received and is under consideration of the Government.

(d) Does not arise.

Expansion of New Delhi Station

5573. SHRI R. V. SWAMINATHAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have decided to expand the New Delhi Railway Station;

(b) if so, the total sum required for its expansion programme; and

(c) the details of the expansion?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) About Rs. 3.81 crores.

(c) Details of the expansion programme:

S. No.	Name of the work	Estimated cost (In lakhs of Rs.)
1.	New Delhi—provision of additional passenger terminal facilities :— (*i*) Provision of two washing lines (*ii*) Provision of two stabling lines. (*iii*) Provision of booking counters.	58·75
2.	New Delhi—(*a*) shifting of soft coke handling from New Delhi to Tughlakabad ; (*b*) shifting of fruit traffic from New Delhi station to Azadpur, and (*c*) shifting of cement traffic from New Delhi to Shakurbasti	114·79
3.	New Delhi—provision of additional island platform and allied terminal facilities	207·44

Expansion of Railway Stations in South

5574. SHRI R. V. SWAMINATHAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether most of the Railway Stations in South need to be expanded.

(b) if so, whether the Ministry had long drawn a proposal to expand these Stations; and

(c) if so, how many Stations will be expanded during the current year?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Expansion/remodelling of station buildings is planned only when the existing facilities are considered inadequate to meet the needs of passenger and parcel traffic.

(b) Periodically facilities provided at the Railway stations are reviewed in consultation with the Railway Users' Amenities Committee with which public opinion is associated and a programme is drawn for expansion/provision of additional facilities etc.

(c) It is expected that during 1978-79 fifteen stations, in South, where major expansion schemes are in hand, will be completed.

गांव 12 टी० का० के निकट रेल लाइन पार करना

5575. **श्री बेगाराम चौहान** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गंगानगर, राजस्थान में रायसीयनगर तथा मोहननगर स्टेशनों क बीच गांव 12 टी० का० के निकट लोगों को रेल लाइन पार करनी पड़ती है ;

(ख) क्या ट्रैक्टरो तथा बैलगाड़ियों पर अपना माल लादकर मंडी ले जाने वाले

किसानों को उस स्थान से रेल लाइन पार करनी पड़ती है जहां कोई रेल फाटक नहीं है;

(ग) क्या वहां रेल फाटक न होने के कारण लोगों को भारी परेशानी हो रही है और उनके ट्रैक्टर तथा गाड़ियां रेल लाइन पर फंस जाते हैं ।

(घ) क्या गांव टी० का० के अतिरिक्त अन्य 11 गांवों के लोगों को भी उसी स्थान से रेल लाइन पार करनी पड़ती है ;

(ङ) क्या यह भी सच है कि गसीमपुर और जोरावरपुरा के बीच एक बड़ा गांव खूनी मोटासर स्थित है और उसके निवासियों को भी अपने उत्पाद तथा अन्य खाद्य पदार्थ ले जाने के लिये रेल लाइन को पार करना पड़ता है और कि वहां पर भी एक रेल फाटक की जरूरत है ; और

(च) यदि हां, तो क्या सरकार इन स्थानों पर कम से कम बिना चौकीदार वाले रेल फाटक लगायेगी; और यदि हां तो कब ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) जी हां ।

(ख) और (ग). जी नहीं । रेलपथ पार करने के लिए रायसिंह नगर और मोहन नगर स्टेशनों के बीच दो नियमित समपार (जिनका वाहन यातायात सहित सभी प्रकार के यातायात के लिए उपयोग किया जा सकता है) और 3 डी श्रेणी के पशु समपार (जो केवल पैदल यात्रियों और पशुओं के लिए बने हैं) मौजूद हैं ।

(घ) उनके लिए भी उपर्युक्त समपार और पशुओं के गुजरने की सुविधा उपलब्ध है ।

(ङ) जी हां, लेकिन गजसिंहपुर और जोरावरपुरा स्टेशनों के बीच गांव के लोगों के लिए रेलपथ पार करने के लिए 6 नियमित समपार और 'डी' श्रेणी के 5 समपार उपलब्ध हैं ।

(च) वर्तमान समपारों की संख्या को ध्यान में रखते हुए, नये समपारों की व्यवस्था करना आवश्यक नहीं है । यद्यपि वर्तमान नियमों के अनुसार, नये समपारों के लिए राज्य सरकार/स्थानीय प्राधिकारियों द्वारा प्रस्ताव प्रायोजित किये जाते हैं और उसकी लागत (प्रारम्भिक और आवर्ती/अनुरक्षण दोनों ही) उनके द्वारा वहन की जाती है । नये समपार के लिए लागत वहन करने की सहमति सहित राज्य सरकार/स्थानीय प्राधिकारियों द्वारा प्रायोजित किसी भी प्रस्ताव के बारे में रेल प्रशासन अनुकूल विचार करेगा ।

पश्चिम रेलवे के कर्मचारियों को बहाल करना

5576. **श्री हुकम चन्द कछवाय** : क्या रेल मंत्री आपात स्थिति के दौरान सेवा से हटाये गये पश्चिम रेलवे के कर्मचारियों के बारे में 20 दिसम्बर, 1977 के अतारांकित प्रश्न संख्या 4711 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) क्या आपात स्थिति के दौरान पश्चिम रेलवे की सेवा से हटाये गये 26 कर्मचारियों को इस बीच बहाल कर दिया गया है, और यदि नहीं, तो इसके क्या कारण हैं और 463 में से 336 कर्मचारी कब तक बहाल कर दिये जायेंगे ;

(ख) क्या इन 26 तथा 336 कर्मचारियों को कोई मुआवजा दिया जा रहा है, और यदि नहीं, तो इसके क्या कारण हैं; और

(ग) नियमों का उल्लंघन करके सेवा निवृत्ति तथा बर्खास्तगी के आदेश जारी करने के लिये आपात स्थिति संबंधी शक्तियों का

दुरुपयोग करने के लिये कितने अधिकारी दोषी पाये गये और उनके विरुद्ध सरकार द्वारा क्या कार्यवाही की जा रही है ?

रेल मंत्रालय में रेल राज्य मंत्री (श्री शिव नारायण) : (क) (1) 26 कर्मचारियों में से 20 कर्मचारियों को बहाल कर दिया गया है । शेष 6 कर्मचारियों को इसलिए बहाल नहीं किया जा सका क्योंकि वे चोरी के मामलों से सम्बद्ध थे ।

(2) जैसा कि 20 दिसम्बर, 1977 को पूछे गये प्रश्न संख्या 4711 के भाग (ग) के उत्तर में बताया गया था, सामान्य अनुशासन और अपील नियमों के अन्तर्गत जिन 336 मामलों में कर्मचारियों को नौकरी से हटाने बर्खास्त किये जाने का आदेश दिया गया था उनकी पुनरीक्षा करने का कोई विचार नहीं था । इनमें से कुछ कर्मचारियों के अपील करने पर, 6 कर्मचारियों को बहाल कर दिया गया है । शेष कर्मचारियों की अपीलें या तो रद्द कर दी गयी थीं, या उन्होंने अभी तक अपीलें की ही नहीं हैं ।

(ख) वर्तमान आदेशों के अन्तर्गत उन्हें कोई मुआवजा देय नहीं है ।

(ग) नियमों का उल्लंघन करके सेवा से हटाने/बर्खास्तगी के आदेश जारी करने के लिए किसी भी अधिकारी को आपात स्थिति सम्बन्धी अधिकार नहीं दिये गये थे ।

रेल दुर्घटनायें

5577. श्री हुकम चन्द कछवाय : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) 15 मार्च, 1977 से 15 मार्च, 1978 के बीच विभिन्न रेलवे में अलग-अलग कितनी दुर्घटनायें हुई और उनके परिणाम-स्वरूप जान और माल की कितनी क्षति हुई;

(ख) कितने व्यक्ति दोषी पाये गये और मारे गये व्यक्तियों में कितने रेलवे कर्मचारी हैं और कर्मचारियों तथा यात्रियों को कितना-कितना मुआवजा दिया गया;

(ग) क्या इन दुर्घटनाओं के बारे में जांच की गई थी और यदि हां, तो कितनी दुर्घटनाओं की जांच की गई थी और कितने मामलों में जांच विचाराधीन है और कितनी दुर्घटनाओं के बारे में जांच कार्य पूरा हो गया है;

(घ) क्या इन जांच के प्रतिवेदनों को सभा-पटल पर रखने का प्रस्ताव है; और

(ङ) कितनी दुर्घटनाओं के बारे में जांच नहीं की गई है और उसके क्या कारण हैं ?

रेल मंत्रालय में रेल राज्य मंत्री (श्री शिव नारायण) : (क) 15-3-1977 से 15-3-1978 तक की अवधि के दौरान, विभिन्न रेलों पर टक्कर होने, पटरी से उतरने, समपारों पर हुई दुर्घटनाओं तथा गाड़ियों

में आग लगने की घटनाओं की कोटियों में होने वाली गाड़ी दुर्घटनाओं की संख्या तथा उनमें हुई जन हानि और रेल सम्पत्ति की क्षति का ब्यौरा नीचे दिया गया है : —

रेलवे	दुर्घटनाओं की संख्या	दुर्घटनाओं में मरे व्यक्तियों की संख्या	रेल सम्पत्ति को हुई क्षति की अनुमानित लागत (रुपयों में)
मध्य .	112	10	35,72,407
पूर्व .	52	10	38,89,245
उत्तर .	102	106	97,57,992
पूर्वोत्तर . .	82	30	5,27,751
पूर्वोत्तर-सीमा . .	77	87	14,83,686
दक्षिण . .	92	21	49,03,469
दक्षिण-मध्य . .	76	24	25,73,517
दक्षिण-पूर्व . .	131	3	86,64,584
पश्चिम . .	142	24	28,46,977
कुल जोड़	866	315	3,82,19,628

(ख) इन दुर्घटनाओं के लिए 766 रेल कर्मचारियों को उत्तरदायी पाया गया था। इन दुर्घटनाओं में 30 रेल कर्मचारियों की मृत्यु हुई थी। उन 19 रेल कर्मचारियों के मामले में जो ड्यूटी पर इन रेल दुर्घटनाओं में मारे गये थे, कामगर प्रतिकर अधिनियम, 1923 के अधीन सम्बद्ध आयुक्तों के पास, 4,38,600 रुपये की राशि पहले ही जमा कर दी गई है। गाड़ी दुर्घटनाओं में हताहत व्यक्तियों और, उनके आश्रितों से मार्च, 1977 से मार्च 1978 तक की अवधि के दौरान भारतीय रेल अधिनियम, 1890 के अधीन प्राप्त कुल 387 दावों में से 82 दावों का निपटारा कर दिया गया है और तदर्थ दावा आयुक्तों/पदेन दावा आयुक्तों के फैसलों के आधार पर दावेदारों को क्षतिपूर्ति क रूप में लगभग 15.99 लाख रुपये की राशि का भुगतान किया गया है।

(ग) 866 मामलों में से 854 मामलों की जांच पड़ताल की गयी थी। 781 मामलों में यह जांच पड़ताल पूरी हो चुकी है और शेष 73 मामलों की जांच पड़ताल जारी है।

(घ) जी नहीं।

(ङ) 12 मामलों की जांच पड़ताल नहीं की गयी थी क्योंकि उनके कारण सुस्पष्ट थे।

लिपिकों के रिक्त पद

5578. **श्री हुकम चन्द कछवाय :** क्या रेल मंत्री मध्य रेलवे में निम्न श्रेणी लिपिक तथा उच्च श्रेणी लिपिकों के रिक्त पड़े स्थानों के बारे में 13 दिसम्बर, 1977 के अतारांकित प्रश्न संख्या 3748 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि क्या मध्य रेलवे में निम्न श्रेणी लिपिकों के 605 स्थान रिक्त पड़े हैं और यदि हां, तो उनमें से अनुसूचित जातियों तथा इन जनजातियों के लिये कितने स्थान आरक्षित हैं और सरकार इनका आरक्षण किस प्रकार करना चाहती है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : 605 रिक्तियों में से, 183 रिक्तियों की श्रेणी IV के कर्मचारियों को पदोन्नत करके भरा जाना है और शेष 422 रिक्तियां सीधी भर्ती कोटा में आती हैं सचिवालयीय पदों पर सीधी भर्ती द्वारा भरे जाने पर आंशिक प्रतिबन्ध लागू किये जाने की वजह से केवल 75% अथवा 317 ऐसी रिक्तियां उस ढंग से भरी जा सकती हैं। तद्नुसार अनुसूचित जातियों/अनुसूचित जनजातियों के लिए पदोन्नति द्वारा और सीधी भर्ती द्वारा आरक्षित रिक्तियों की संख्या नीचे दिखायी गयी है :—

	भरी जा सकने वाली कुल रिक्तियां	अ०जा० के लिए	आरक्षित अ०ज०जा० के लिए
श्रेणी IV से पदोन्नति	183	28	13
सीधी भर्ती	317	38	32

सीधी भर्ती के कोटे में अनुसूचित जाति के 57 और अनुसूचित जनजाति के 57 उम्मीदवार रेल सेवा आयोग द्वारा चुने गये हैं और उनकी नियुक्ति के सम्बन्ध में कार्रवाई करने के लिए मंडल अधीक्षकों को उनके नामों की सूचियां भेज दी गयी है। पदोन्नति के संबंध में, अनुसूचित जाति के लिए आरक्षित 28 रिक्तियों का समस्त कोटा भरा जा चुका है और अनुसूचित जनजाति के लिए आरक्षित 13 रिक्त स्थानों में से 7 रिक्त स्थान भरे जा चुके हैं। शेष रिक्त स्थानों को भरने के लिए कार्रवाई की जा रही है।

दक्षिण रेलवे में बहाल किये गये कर्मचारी

5579. श्री हुकम चन्द कछवाय : क्या रेल मंत्री आपातस्थिति के दौरान सेवा से हटाये गये दक्षिण रेलवे के कर्मचारियों के बारे में 13 दिसम्बर, 1977 के अतारांकित प्रश्न संख्या 3750 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) क्या इस बीच उन 14 कर्मचारियों के मामलों का अन्तिम रूप से पुनरीक्षण कर लिया गया है; और

(ख) यदि हां, तो उनमें से अब तक कितने कर्मचारियों को बहाल किया गया है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण): (क) अब तक 12 कर्मचारियों के मामलों का पुनरीक्षण किया जा चुका है।

(ख) 3 कर्मचारियों को ड्यूटी पर वापस ले लिया गया है, 9 कर्मचारियों के मामलों में उनके बर्खास्त करने/नौकरी से हटाने के लिए दिये गये पहले आदेश बरकरार रखे गये हैं।

Cancellation of two Trains Running from Pathankot to Delhi and Bombay

5580. SHRI DURGA CHAND: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that two trains Janata Express and the Dadar Express running from Pathankot to

Delhi and Bombay *via* Amritsar respectively on Pathankot-Amritsar section were cancelled due to meagre through traffic and inadequate arrangements at the Pathankot railway Station for maintenance of long distance trains;

(b) whether it is a fact that the Pathankot-Amritsar Railway Section Train Travellers Association in their representation to the Railway authorities have stated that these trains were cancelled because of very late running of these trains which led to huge complaints from the public;

(c) whether with the introduction of line between Pathankot and Jammu Tawi, the responsibility for maintenance of long distance trains has shifted to Jammu Tawi station;

(d) whether it is a fact that the Pathankot-Amritsar Railway Section Train Travellers Association have sent a number of memoranda to the Railway authorities for the restoration of these trains;

(e) if so, what action has been taken in the matter; and

(f) if no action has been taken, what are the reasons?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) The running of 45Up/46Dn Janata Express and 57/58 Express was cancelled on Amritsar-Pathankot section due to poor offering of traffic.

(b) Yes.

(c) Yes.

(d) Yes.

(e) and (f). Extension of 45Up/46Dn Janata Express and 57Up/58Dn Express to and from Pathankot has not been found operationally feasible due to strained line capacity on Amritsar-Pathankot section. There is also no adequate traffic justification for the extension of these trains.

Bombay High Gas for Petro-Chemicals

5581. SHRI DURGA CHAND: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government have formulated any proposal for early utilisations of Bombay High gas for petrochemicals;

(b) if so, what are the details thereof; and

(c) in what manner Bombay High gas is likely to be distributed among the various States?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) to (c). The question of utilisation of Bombay High Gas for the Petrochemicals, including the details of the projects to be set up for the purpose, their location etc. is still under consideration of the Government.

Zone-wise Development of Saloons

5582. SHRI DURGA CHAND: Will the Minister of RAILWAYS be pleased to state:

(a) what is the number of saloons at present in different zones;

(b) at what cost one saloon was built; and

(c) in what manner these saloons are likely to be put to use?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) There are only four Saloons on the Indian Railways.

(b) These Saloons are very old and were built at an approximate cost of Rs. 1 to 1.5 lakhs each.

(c) Two Saloons are meant for the use of the President of India one for the Prime Minister of India and one for the Governor of Madhya Pradesh.

Integration of Rail Road and Water Transport Systems

5583. SHRI P. RAJAGOPAL NAIDU: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Planning Commission is contemplating to appoint a team to formulate an integrated policy involving road and water transport systems; and

(b) if so, when will it be appointed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) The composition of the proposed High Level Committee and its terms of reference are under finalisation by the Planning Commission in consultation with the Ministries concerned.

Drilling work at Surinsar

5584. SHRI BALDEV SINGH JASROTIA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to refer to the reply given to Unstarred Question No. 275 on 15th November, 1977 regardi expenditure on drilling work at Surinsar (J & K) and state:

(a) the steps taken so far for getting suitable machinery, technology etc. for the purpose and when drilling will be resumed at Surinsar;

(b) the countries approached in this regard and response in the matter; and

(c) is it a fact that there is no technical defect in initiation of this work at Surinsar?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) to (c). The ONGC has approached the United Nations Development Programme (UNDP) for assistance in getting the necessary expertise and technical know-how for drilling wells under high pressures and temperatures as were encountered in the first well drilled in the Surinsar area by the ONGC. The UNDP has accepted the proposal of the ONGC and has addressed various countries to nominate suitable experts for this purpose. The question of resuming the drilling operations in the area will be examined as soon as the ONGC acquires the suitable expertise and technology.

Report of Railway Accidents Inquiry Committee

5585. SHRI P. K. KODIYAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railway Accidents Inquiry Committee has started its work;

(b) if so, how many sittings were held so far and the date of each sitting; and

(c) when the Committee is expected to submit its report?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) The first sitting of the Committee was held on 27-3-1978.

(c) The Committee has been given six months' time to submit its report from the date it started functioning.

गंगानगर में आरक्षण करने वाले कर्मचारी

5586. **श्री बेगराम चौहान** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या श्री गंगानगर (राजस्थान) में आरक्षण और बुकिंग करने वाले केवल दो कर्मचारी हैं जो वहां के आरक्षण सम्बन्धी अधिक काम को सम्भाल नहीं पाते हैं ;

(ख) क्या बीकानेर में ऐसे कर्मचारियों की संख्या चार है; और

(ग) क्या श्री गंगानगर में कुल मिलाकर 14 रेल डिब्बे हैं जिनके लिए कर्मचारियों को आरक्षण करना पड़ता है और इस काम के लिए कम से कम चार कर्मचारी होने चाहिएं और यदि हां, तो क्या वहां कर्मचारियों की संख्या बढ़ाकर चार कर दी जायेगी और यदि हां, तो कब से ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) जी हां ।

(ख) बीकानेर में पांच पूछताछ एवं आरक्षण लिपिकों की व्यवस्था की गयी है ।

(ग) जी हां । श्री गंगानगर में पूछताछ एवं आरक्षण लिपिकों के दो और पदों के सृजन के प्रस्ताव पर रेल प्रशासन द्वारा कार्यवाही की जा रही है ।

आसाम में मेल का साहेबपुर कमाल जंक्शन पर रुकना

5587. **श्री राम विलास पासवान** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या 4–अप और 3–डाऊन आसाम मेल पूर्वोत्तर रेलवे में साहेबपुर कमाल जंकशन पर गत अनेक वर्षों से रुकती रही है ;

(ख) क्या यह गाड़ी अब मंत्रालय के आदेशानुसार उक्त जंकशन पर नहीं रुकती है; और

(ग) क्या लोगों की आशाओं का आदर करते हुए सरकार का विचार उक्त गाड़ी को उस स्टेशन पर खड़ी करने का है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) जी हां, 1–10–77 से पहले ।

(ख) और (ग). 1–4–78 से साहिबपुर कमाल जंक्शन पर 3/4 आसाम मेल गाड़ियों के ठहराव की व्यवस्था की गयी है ।

एकाधिकार तथा प्रतिबन्धात्मक व्यापार प्रक्रिया अधिनियम के अन्तर्गत औद्योगिक ग्रुपों के विरुद्ध मामले

5588. **श्री रामकिशन** : क्या **विधि, न्याय और कम्पनी कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) एकाधिकार तथा प्रतिबन्धात्मक व्यापार प्रक्रिया अधिनियम, 1969 के उपबन्धों के अन्तर्गत कितने औद्योगिक ग्रुपों के विरुद्ध मामले दायर किये गये थे और क्या जांच पड़ताल के बाद जिन उद्योगों के विरुद्ध कार्यवाही की गई थी उनकी एक सूची सभा पटल पर रखी जायगी ; और

(ख) क्या उपरोक्त अधिनियम के अन्तर्गत कुछ मामले जांच कार्य के पूरा होने से पूर्व ही वापस ले लिए गए थे और यदि हां तो उसकी सूची क्या है और उसके क्या कारण है ?

विधि न्याय और कम्पनी कार्य मंत्री (श्री शान्ति भूषण) : (क) शब्द "औद्योगिक समूह" की एकाधिकार एवं निबंधनकारी व्यापार प्रथा अधिनियम, 1969 में, परिभाषा नहीं दी गई है । वर्तमान औद्योगिक नीति के अनुसार वे सभी उपक्रम जिनके पास स्वयं की अथवा अपने सम्बन्धित उपक्रमों सहित 20 करोड़ रु० से कम नहीं की, की परिसम्पत्तियां हों, अथवा जो प्रभाव उपक्रम हों, एकाधिकार एवं निबंधकारी व्यापार प्रथा अधिनियम के अन्तर्गत आते हैं । ऐसी परिकल्पना है कि निर्देश "औद्योगिक समूह" का, तात्पर्य एकाधिकार एवं निबंधनकारी व्यापार प्रथा अधिनियम 1969 के अन्तर्गत पंजीकृत उपक्रमों से हैं । इस अधिनियम की धारा 10, 27 व 31 के अनुसरण में 288

निर्देश एकाधिकार एवं निबंधनकारी व्यापार प्रथा आयोग को जांच के लिये भेजे गये हैं। इनकी सूची अनुलग्नक "क" के रूप में सभा पटल पर रख दिया गया है। [ग्रंथालय में रखा गया। देखिएं संख्या एल० टी०—2017/78]

(ख) हां श्रीमान् जी। एक मामले में पार्टी द्वारा दिये गये प्रतिवेदन पर आयोग को दिया गया निर्देश अपखंडित कर दिया गया था। आयोग को दिये गये निर्देश को अपखंडित करते हुये केन्द्रीय सरकार आदेश की एक प्रति अनुलग्नक 'ख' के रूप में संलग्न है।

Derailment of Jayanti Express near Nagpur

5589. SHRI G. M. BANATWALLA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have seen the press reports in the *Hindustan Times* dated the 16th March, 1978 wherein it has been stated that Jayanti Express derailed near Nagpur;

(b) if so, the cause of the accident;

(c) the estimated loss of life and property; and

(d) whether any inquiry has since been conducted and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) The cause of the accident is under investigation.

(c) There was no loss of life amongst the passengers or train crew. However, one gangman who was working at the site was killed. The cost of damage to railway property has been estimated at approximately Rs. 3,30,000/-.

(d) This accident is being inquired into by a Committee of Senior Railway Officers.

Proposal to shift Headquarters of Hindustan Fertilizer & Co. from Calcutta

5590. SHRI SAMAR GUHA:
SHRI DINEN BHATTACHARYA:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether representations have been made to him against the proposal to shift headquarters of the Hindustan Fertilizer & Co. from Calcutta; and

(b) if so, the reaction of the Government thereabout?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) Yes Sir.

(b) The head-quarters of the Fertilizer Corporation of India Ltd., the National Fertilizers Ltd. and the Hindustan Fertilizer Corporation Ltd. are for the present located in Delhi. The question of their final locations is under examination of the government.

M/s. B.A.S.F. India Limited

5591. SHRI JYOTIRMOY BOSU: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether BASF India Limited, a multinational chemical company has decided to expand its activities in India;

(b) whether the company has been allowed to set up two new units this year for the manufacture of leather chemicals; and

(c) if so, on what ground or grounds?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) Yes, Sir.

(b) and (c). In view of the wide gap between the installed capacity and estimated demand for leather chemicals in the country, the company has been granted two letters of intent in 1977 for the manufacture of fat liquors, binders, tanning agents and finishing agents required by the leather industry. The company has also been given an industrial licence for the manufacture of certain pesticides *viz.* Bavistin and Baslin for meeting the requirements of agriculture.

Station under Malappuram District of Kerala

5592. SHRI G. M. BANATWALLA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware of the unsatisfactory conditions of railway stations within the Malappuram district of Kerala and the need for improvement, renovation and provision of necessary facilities; and

(b) what action has been taken with respect thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). Railway Stations in Malappuram District of Kerala are provided with necessary amenities required for the convenience of passengers.

Augmentation/improvement of these amenities where required is carried out with the approval of the Railway Users' Consultative Committee and according to availability of funds.

Railway Hindi Salahkar Samiti

5593. SHRI R. K. MHALGI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railway Hindi Salahkar Samiti has been reconstituted, if so, when;

(b) what are the names of the members thereof;

(c) whether any of the meetings were held of the said new reconstituted committee;

(d) if the said committee have not been still reconstituted, the reasons thereof; and

(e) when it shall positively be reconstituted?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes, with effect from 9-12-1977.

(b) A statement is attached.

(c) Yes, on 27-1-1978.

(d) and (e). Do not arise.

Statement

Official Members

1. Minister of Railways — Chairman,
2. Minister of State for Railways — Vice Chairman
3. Chairman, Railway Board
4. Financial Commissioner (Railways)
5. Member Mechanical, Railway Board
6. Member Transportation, Railway Board
7. Secretary, Railway Board
8. Secretary, O.L. Deptt. (M.H.A.)
9. Joint Secretary, O.L. Deptt., (M.H.A.)
10. Chairman, Commission of Scientific and Technical Terminology.

11. Director (O.L.), Railway Board, Member Secretary.

Members of Parliament

1. Shri Madan Tiwary, M.P.
2. Shri C. M. Sinha, M.P.
3. Shri Bhola Prasad, M.P.
4. Smt. Kumudben Joshi, M.P.

Non-Official Members

1. Shri Ganga Sharan Singh
2. Dr. Anuj Kumar Dhan
3. Shri Prabhat Shastri
4. Shri G. P. Nene
5. Shri Bashir Ahmed Mayukh
6. Shri Sachidanand Hiranand Vatsyayan.
7. Shri Badri Vishal Pitti
8. Dr. Bhola Nath Tiwari
9. Shri Vijay Deo Narayan Sahi
10. Dr. Namvar Singh
11. Shri Virendra Kumar Bhattacharya
12. Shri Kamlesh Shukla.
13. Shri Sarveshwar Dayal Saxena
14. Shri Narayan Dutt
15. Shri Kishan Patnaik
16. Dr. Raghubansh
17. Shri A. Ramesh Choudhary
18. Shri Nirmal Varma
19. Dr. Dauji Gupta
20. Dr. Ramesh Kuntal Megh
21. Prof. Ramesh Chandra Shah.

फल, मिठाइयां तथा चाय के स्टाल

5594. **श्री एच० एल० पी० सिन्हा :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार प्रत्येक जंकशन पर फल मिठाइयां तथा चाय के स्टाल चलाने के लिये स्वाधीनता सेनानियों के बेरोजगार स्नातक बच्चों को ठेका देने का है ; और

(ख) यदि हां तो कब और यदि नहीं, तो इसके क्या कारण हैं ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) और (ख). खानपान/वैंडिंग के ठेकों के आवंटन में बेरोजगार स्नातकों तथा स्वतन्त्रता सैनानियों की सहकारी समितियों को पहले से ही वरीयता दी जा रही है । खानपान/वैंडिंग के ठेकों के आवंटन में मुख्य ध्यान यात्रियों को संतोषजनक सेवा प्रदान करने का रहता है । इसलिए उम्मीदवारों में आवश्यक अनुभव वित्तीय स्थायीत्व आदि का होना अपेक्षित है । इसलिए स्वतन्त्रता सैनानियों के प्रत्येक बेरोजगार स्नातक बच्चे को वरीयता देना सम्भव नहीं है ।

रेल टिकटों की बिक्री

5595. **श्री एल० एच० पी० सिन्हा :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बिहार राज्य में गया जिले में जहानाबाद कोर्ट स्टेशन पर रेल टिकटों की बिक्री गया और पटना के बीच के स्टेशनों पर टिकटों की बिक्री की तुलना मे अधिक है ;

(ख) क्या सरकार का विचार जहानाबाद कोर्ट स्टेशन पर प्रथम श्रेणी के रिटायरिंग रूम और पेय जल की टंकी/उपरली टंकी की व्यवस्था करने का है और यदि हां, तो कब तक ; और

(ग) क्या जहानाबाद सब डिवीजन है और सभी न्यायालय स्टेशन के निकट स्थित हैं ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण). (क) जी नहीं ।

(ख) इस स्टेशन पर विश्रामालय की व्यवस्था करने का कोई प्रस्ताव नहीं है । पीने के पानी के लिए ऊपरी टंकी के साथ एक नलकूप की व्यवस्था की गयी है ।

(ग) जी हां ।

Shortage of petroleum products due to sluggish tank movement

5596. SHRI MANORANJAN BHAKTA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that there is shortage of petroleum products all over the country due to sluggish tank movement;

(b) whether non-availability of petroleum products like furnace oil and diesel oil has severely hit the industry resulting in heavy losses;

(c) whether this shortage of petroleum products has caused considerable dislocation of vehicular traffic in the country also; and

(d) if so, full details thereof and steps being taken by Government to resume normal supply of petroleum products all over the country?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) to (d). Some difficulties were encountered during November-December, 1977 on account of inadequate movement of petroleum products due to problems of tankwagon availability, coupled with product shortages, in some feeding locations. This led to depletion of depot stocks, causing problems of availability of petroleum products in certain locations. The overall tankwagon movement of petroleum products registered a significant improvement from January, 1978, and movement of tankwagons now cannot be considered sluggish. Though there have been some temporary problems of availability for short durations, these were not such as to have caused dislocation of vehicular traffic or to have severely hit the industries. Various steps such as daily monitoring of movement of rail wagons, round the clock loading at the refineries as also at the major loading installations, rationalisation of pattern of movement and extensive road bridging of products have been taken so as to improve the availability of petroleum products and ensure the demands for petroleum products are met in full.

कमीशन पाने वाल बिक्रेताओं के लिए मासिक मजूरी

5597. **श्री एच० एल० पी० सिन्हा** : क्या रेल मंत्री यह बतान की कृपा करेंगे कि :

(क) क्या सरकार का विचार रेलवे के सभी जोनों के कमीशन पाने वाले विक्रताओं और स्टाल कीपरों के लिये मासिक मंजूरी निर्धारित करने का है और यदि हां, तो कब तक और यदि नहीं, तो इसके क्या कारण है ;

(ख) क्या उन्हें रेलवे के अन्य कर्मचारियों को दी जाने वाली सभी सुविधाएं देने का भी विचार है ; और

(ग) क्या इन कमीशन पाने वाले विक्रेताओं और स्टाल-कीपरों को मकान की सुविधा अथवा मकान किराया भत्ता भी दिये जाने का विचार है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण): (क) से (ग). जी नहीं । कमीशन के आधार पर काम करने वाले वैंडरों को विभागीय खानपान इकाइयों द्वारा रेलवे स्टेशनों पर कमीशन के आधार पर खाने-पीने की वस्तुओं की बिक्री के लिये नियुक्त

किया जाता है । उनके द्वारा की गई बिक्री के प्रतिशत के रूप में कमीशन दिया जाता है । उनको नियमित रेल कर्मचारियों की तरह खपान का कोई विचार नही है ।

New railway lines in West Bengal

5598. SHRI JYOTIRMOY BOSU: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Transport Minister of the present West Bengal Government had, sometime ago, addressed a letter to him with the request to undertake construction of a number of new railway lines and expansion of existing ones in West Bengal;

(b) if so, what are the facts thereof; and

(c) what action, if any, has been taken on the said representation?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) and (c). The following proposals have been made. The present position in respect of each project has been indicated against it:—

Name of the line	Present position
1. Howrah-Sheakhala	This is an approved project. Construction work has not been taken up so far due to limited availability of funds.
2. Howrah-Amta-Champadanga	Work is in progress. About Rs. 90 lacs have been spent on the project so far and outlay of Rs. 40 lacs has been provided in the Budget for 1978-79.
3. Canning-Golabari 4. Lakshmikantpur-Kakdwip 5. Hasnabad-Hatgacha (Pratapdityanagar) 6. Canning-Hatgacha 7. Sonnarpur-Dhamkhali	In view of the shortage of resources and limited traffic prospects, it is not proposed to take up the construction of these lines at present.
8. Budge Budge-Namkhana	A final location survey has been included in the Railway Budget for 1978-79.

Transfer of amount from Maruti Limited to M/s. Kohinoor Mills

5599. SHRI JYOTIRMOY BOSU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it has been alleged that in 1972-73, 40 lakhs of rupees were transferred from Maruti Limited to M/s. Kohinoor Mills and then the amount was retransferred; and

(b) if so, what are the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b). No such allegation has been received in

the Department of Company Affairs. However it has come to the notice of Government that on 26-2-1973 M/s. Maruti Limited remitted a sum of Rs. 10 lacs through telegraphic transfer to M/s. Kohinoor Mills Limited. The amount was kept by way of deposit 8 per cent interest for a period of three months by Kohinoor Mills Limited and on 26-5-1973 that company returned the said amount with interest of Rs. 15,800/- to Maruti Ltd.

टाटा नगर स्टेशन के निकट निज मकान

5600. **श्री रूद्र प्रताप षांडगी** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दक्षिण पूर्व रेलवे में टाटानगर स्टेशन के निकट की भूमि पर अनधिकृत रूप से कब्जा किया जाकर वडे पैमाने पर निजी मकान बनाये गये हैं और इन मकानों को किराये पर दे दिया गया है ;

(ख) क्या यह सच है कि सरकारी कर्मचारियों ने रेलवे की भूमि पर अनधिकृत कब्जे को प्रोत्साहन दिया है ; और

(ग) यदि उपरोक्त भाग (क) और (ख) के उत्तर सकारात्मक हों तो क्या सरकार अनधिकृत कब्जे वाले व्यक्तियों को वहां से वेदखाल करेगी ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) पिछले एक वर्ष में टाटानगर रेलवे स्टेशन के निकट रेलवे भूमि पर अनधिकृत रूप से 85 अस्थायी संरचनाओं का निर्माण किया गया है । यह पता नहीं चला हैं कि जिन लोगों ने निर्माण किया है उनके द्वारा क्या उन संरचनाओं में से किसी को किराये पर दिया गया है—या नहीं ।

(ख) जी नहीं ।

(ग) 1971 की सार्वजनिक परिसर (अनधिकृत दखलकर्ताओं का निष्कासन) अधिनियम के अन्तर्गत इन व्यक्तियों के निष्कासन के लिए कार्रवाई शुरू कर दी गयी है ।

रेलवे पास

5601. **श्री दयाशम शाक्य** : क्या रेल मंत्रालय द्वारा जारी किये गये पास के बारे में 6 दिसबर, 1977 के अतारांकित प्रश्न संख्या 2797 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या रेलवे पासों के बारे में अपेक्षित जानकारी इस बीच एकत्र कर ली गई है ;

(ख) यदि हां तो तत्सम्बन्धी ब्यौरा क्या है ; और

(ग) यदि नहीं तो विलम्ब के क्या कारण हैं ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण): (क) और (ख). सूचना सभा पटल पर रखने के लिए संसदीय कार्य विभाग को भेज दी गयी है ।

(ग) प्रश्न नहीं उठता ।

Branches and subsidiaries of foreign companies

5602. SHRI JYOTIRMOY BOSU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) total number of (1) branches, and (2) subsidiaries of foreign companies operating in India as in 1960-61, 1970-71, 1975-76 and 1976.77;

(b) share of multi-national corporations in this total;

(c) total assets and profits of these (1) branches and (2) subsidiaries as in 1960-61, 1970-71, 1975.76 and 1976.77; and

(d) share of multi-nationals in the total assets and profits?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b). The total number of branches of foreign companies operating in India during the years 1970-71 1975-76 and 1976-77 was 543, 481 and 482 respectively. Information about the number of branches of foreign companies operating in the country during 1960-61 is not available. The number of subsidiaries of foreign companies operating in India during 1970-71 and 1975-76 was 217 and 171 respectively. Information about the number of subsidiaries of foreign companies operating in the country during 1960-61 and 1976-77 is not available.

The parent companies of the Indian branches of foreign companies and the foreign holding companies of the Indian subsidiary companies are regarded as multinational corporations operating in India. On this basis, there were 618 multinational corporations operating in the country through 481 branches and 171 subsidiaries during 1975-76. This is because some of the multinational corporations had both a branch and/or one or more subsidiary companies in India.

(c). The total assets and profits before tax of the branches and subsidiaries of foreign companies are available for the years 1970-71 and 1975-76. The details in this regard are given below:—

(Rs. crores)

	Branches		Suasidiaries	
	1970-71	1975-76	1970-71	1975-76
1. Assets in India	1468.6 (522)	1762.2 (259)	1078.1 (217)	1613.9 (161)
2. Profits before tax	52.0 (522)	57.9 (259)	149.9 (217)	219.5 (161)

Figures in brackets indicate the number of companies to which the figures relate.

(d). All the assets and profits of the Indian branches of foreign companies belong to the parent foreign companies *i.e.* the multinational corporations. In the case of the subsidiaries of foreign companies, the share of the foreign holding company (*i.e.* the multinational corporation) in the assets and profits of the Indian subsidiary company as in proportion to the paid-up capital held by it in its Indian subsidiary company. The share of the multinational corporations in the assets and profits of their Indian subsidiaries taken as a whole thus worked out to 65.6 per cent in 1970-71 and 62.8 per cent in 1975-76.

Statement correcting Answer to USQ No. 14 dated 21st February, 1978 re: Large Industrial Houses. The Ministry of Law, Justice and Company Affairs (Shri Shanti Bhushan)

In reply to part (b) of the Question cited above, the figure of 9.63 was shown as the value of assets in Rs. crores in the year 1972 against the industrial house of Madura Coats listed at Sr. No. 41 of Statement 2 furnished in the reply to the Question referred to above. On account of the fact that one of the former undertakings of the house, namely, Madura Mills Limited had not been taken into consideration in compiling the value of assets of this particular house for the year 1972, the figure of Rs. 9.63 crores shown in the statement is incorrect. The correct figure of the value of assets in 1972 for this house should read Rs. 34.52 crores. Consequantly, the value of the per cent increase in 1975 over 1972 should be corrected as 63.2 instead of 434.9 shown in the Statement. The relevant line in the statement will thus be corrected as under:

Sr. No.	Name of the Industrial House.	Asseets (Rs. crores) 1972	1975	% increase in 1975 over 1972
41.	Madura Coats Ltd.,	34·52	56·33	63·2

12.00 hrs.

RE. SITUATION IN HYDERABAD AND SAMBHAL (MORADABAD)

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I want to draw the attention of the House on the situation in Hyderabad which almost amounts to a break-down of the constitutional run administrative machinery. There is a 42 hour....

MR. SPEAKER: There is no such notice before me. (*Interruptions*).

SHRI JYOTIRMOY BOSU: There is a notice I have given...

MR. SPEAKER: On the breakdown of the Constitution?

SHRI JYOTIRMOY BOSU: On the breakdown of the constitutionally run administrative machinery. In 42 hours curfew, nine persons were shot dead. Mostly women were raped by policemen. Thousands of people have been beaten to death. Parliament cannot be a silent spectator on this.

MR. SPEAKER: You give a notice on the breakdown. Then it will come within the rules.

श्री उग्रसेन (देवरिया) : हम ने इस पर एजोर्नमेंट मोशन का नोटिस दिया है। वहां पर कोई कानून की व्यवस्था नहीं है, उस पर ध्यान दीजिए। मैंने लिख कर दिया है।. . . (व्यवधान). . .

MR. SPEAKER: Please hear me for a minute so that we may be very clear. Why don't you allow me? I am on my legs.

SHRI UGRASEN: **

SHRI PHOOL CHAND VERMA: **

MR. SPEAKER: Don't record. The Speaker has ruled here that sending the army does not make this a central subject. But, if anybody gives notice of the breakdown of the constitutional system, then... (*Interruptions*).

**not recorded.

SHRI UGRASEN: **

MR. SPEAKER: Don't record. I am on my legs. All that won't go on record. I understand the seriousness of the situation, a very serious situation. If I am satisfied that there is a breakdown or likely breakdown of the Constitution, certainly, I have to give an opportunity for discussing the matter. I have to examine that motion that is before me and see to what extent there is a breakdown of the situation. Now every question that comes to me is a law and order question.

SHRI JYOTIRMOY BOSU: Sir, I will read out the notice that I am giving. (*Interruptions*).

SHRI K. LAKKAPPA (Tumkur): Sir, there is an armed gang's attack on the Bank and there is a breakdown of the constitutional machinery in Delhi engineered by the Home Ministry. I have given an adjournment motion. Will you kindly consider that? I have given that. Today, there is no law and order in Delhi.

SEVERAL HON. MEMBERS: *rose*—

MR. SPEAKER: One at a time.

SHRI K. LAKKAPPA: Mr. Speaker, Sir, will you hear me after that?

MR. SPEAKER: So far as yours is concerned, I will come to you. Mr. Bosu.

SHRI JYOTIRMOY BOSU: Sir, in the twin cities of Hyderabad and Secundrabad, the constitutionally constituted administration has broken down and in Hyderabad, the civil administration is practically non-existent and the army has moved into the twin cities of Hyderabad and Secundrabad last evening for quelling the uprising. The police have resorted to firing and, as the result a minimum number of nine persons have already died and a Curfew of 42 hours has been clamped. The railways have almost come to a standstill. There is want on destruction of public property including one belonging to the Central Government.

Sir, also a spectre of terror is still haunting. I would like to know what has happened to the minority because there the Muslim women were raped by police men. The husband of a woman was murdered. That is the reason. The Railway Minister is here. Why don't you ask him? (*Interruptions*).

SHRI K. P. UNNIKRISHNAN (Badagara): I have given notice 193. (*Interruptions*).

MR. SPEAKER: Mr. Bosu, I have your notice before me. You are asking for a statement to be made under Rule 377. I was thinking you had given notice under Rule 184 or 193. You are only wanting to make a statement under Rule 377.

SHRI JYOTIRMOY BOSU: Sir, it is a very serious matter. I cannot bring a motion to censure this government. This is the only course open to me.

MR. SPEAKER: You are on a different point.

SHRI JYOTIRMOY BOSU: I want your ruling. (*Interruptions*)

SHRI SAUGATA ROY (Barrackpore): Mr. Unnikrishnan has given notice under Rule 193 about Moradabad. We want a discussion both about Hyderabad and Moradabad where people belonging to minority community have been killed. (*Interruptions*).

SHRI B. SHANKARANAND (Chikkodi): Sir, I rise on a point of order.

** Not recorded

MR. SPEAKER: A statement under rule 377 can be had. I am thinking whether debate should be allowed or not.

SHRI B. SHANKARANAND: Sir, my point of order is whether debate can be allowed on the statement under Rule 377.

SHRI SAUGATA ROY: Sir, we want a discussion both on Hyderabad and Moradabad. Mr. Unnikrishnan has given notice under 193 about Moradabad.

MR. SPEAKER: I will look into it.

(*Interruptions*)

SHRI SAUGATA ROY: Sir, it is a very serious incident. You allow both.

SHRI KANWAR LAL GUPTA (Delhi Sadar): Sir, I want to raise a point of order.

MR. SPEAKER: How many points of order at the same time.....?

(*Interruptions*)

MR. SPEAKER: Shrimati Shanti Devi has raised a point of order.

(*Interruptions*)

श्रीमती शान्ति देवी (सम्भल) : मेरा व्यवस्था का प्रश्न है। यह मेरे क्षेत्र की बात है। मेरा कहना यह है कि मुरादाबाद सम्भल में जो कांड हुआ है यह बहुत जबर्दस्त कांड हुआ है। मैं यह नहीं कहती कैसे हुआ, किस ने किया। दो साल में यह दूसरी दफा हो चुका है। वहां पर वही अफसर पहले थे और वही आज भी हैं। उनको ट्रांस्फर तक नहीं किया गया है। वहां ओम प्रकाश गर्ग का एक खाड का कारखाना है, कोल्हू का कारखाना है. . .

MR. SPEAKER: Madam, my difficulty is..... (*Interruptions*) I cannot hear all of you simultaneously. (*Interruptions*).

SHRI P. VENKATASUBBAIAH: (Nandyal): Sir, you have already ruled out that it cannot be discussed because there is no constitutional break-down.

MR. SPEAKER: I did not say like that.

SHRI P. VENKATASUBBAIAH: Sir, the Chief Minister, Andhra Pradesh, has ordered for judicial enquiry on the suggestion made by the Opposition. That is the first point. Secondly, the disturbances are mainly due to the bundh call given by some political parties and there is no constitutional break-down.

MR. SPEAKER: That is not a point of order. (*Interruptions*).... Now, I have called Mr. Kanwar Lal Gupta. I know zero hour is zero hour.

श्री कंवर लाल गुप्त : मेरा प्वाइंट आफ आर्डर यह है कि दो दिन पहले मैं हैदराबाद गया था. . . .

MR. SPEAKER: That is not a point of order.

SHRI KANWAR LAL GUPTA: Sir, you do not allow me to speak.

श्रीमती शान्ति देवी : मैं तो कभी नहीं बोलती हूं। जरा सुन लें। बाद में आप कहें कि मेरी बात उचित है या नहीं।

श्री उग्रसेन : हैदराबाद पर कराइये, मुरादाबाद पर कराइये, सुन क्या रहे हैं।

MR. SPEAKER: What is your point of order?

श्री कंवर लाल गुप्त : मैंने एक कालिंग एटेंशन दिया था। मैं हैदराबाद गया हूं। अब वहां पर आर्मी को बुलाया गया हैं। इससे सेंटर का उसमें दखल हो गया है। वहां पर लोगों को भूना जा रहा है, माइनो-

[श्री कंवर लाल गुप्त]

रिटीज़ को भूना जा रहा है। वहां पर हालत बहुत खराब है। कांस्टीट्यूशनल ब्रेक डाउन हो गया है। वहां कोई मशीनरी काम नहीं कर रही है। वह चीज़ हाउस के परव्यू में आती है।

I condemn the State Government with all emphasis at my command that there is no law and order there. You must discuss the whole question.

MR. SPEAKER: If there is any breach of rule, please tell me that. I have heard you earlier. That is not a point of order. (*Interruptions*).

श्री गौरी शंकर राय (गाजीपुर) : ये वहां की हैं। इनकी बात सुन ली जाए।

MR. SPEAKER: She was making some complaints. But that is not a point of order. At present I am only seeing the legal aspect as to whether it can be taken up or not.

SHRI KANWAR LAL GUPTA: Army has been called. C.R.P. has been called... (*Interruptions*).

MR. SPEAKER: That is not a point of order.

SHRI D. N. TIWARY (Gopalganj): Weak voices should be heard. But that is not done. (*Interruptions*).

SHRI SAUGATA ROY: They are going into the merits of the case.... (*Interruptions*). Whether it is Hyderabad or Moradabad we say it is the duty of the Central Government to protect the minorities in this country. In both cases, there have been atrocities on the minorities and when the State government failed to do that, we must have a discussion in this House... (*Interruptions*) we are not interested in precedents.... (*Interruptions*).

MR. SPEAKER: Since the House is excited, we shall adjourn for 15 minutes.

12.17 hrs.

The Lok Sabha adjourned for fifteen minutes.

The Lok Sabha re-assembled at Thirty Four Minutes past Twelve of the Clock.

[MR. SPEAKER *in the Chair*]

MR. SPEAKER: I think by this time all of us have cooled down. Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

COMPANIES (ACCEPTANCE OF DEPOSITS) AMENDMENT RULES, 1978

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to lay on the Table a copy of the Companies (Acceptance of Deposits) Amendment Rules, 1978, (Hindi and English versions) published in Notification No. G.S.R. 200 (E) in Gazette of India dated the 30th March, 1978, under sub-section (3) of section 642 of the Companies Act, 1956. [*Placed in Library. See* No. LT-1984/78].

DETAILED DEMANDS FOR GRANTS OF THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND DEPARTMENT OF CULTURE FOR 1978-79

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): I beg to lay on the Table:—

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Education and Social Welfare for 1978-79. [*Placed in Library. See* No. LT-1985/78].

(2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Culture for 1978-79. (*Placed in Library. See* No. LT-1986/78].

SOME HON. MEMBERS: *rose*—

MR. SPEAKER: No advocates are necessary.

SHRI KANWAR LAL GUPTA (Delhi Sadar): Mr. Speaker, Sir, the lady Member wants to say something. You must listen to her. She never speaks. We want to know what has happened there.

MR. SPEAKER: People who are not qualified to be advocates become advocates. What can I do about it? Shri Arif Beg.

REPORT OF THE COMMITTEE ON IMPORT-EXPORT POLICIES AND PROCEDURES

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI ARIF BEG): I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Committee on Import-Export Policies and Procedures. [*Placed in Library. See* No. LT-1987/78].

ANNUAL REPORT OF DEVELOPMENT COUNCIL FOR INORGANIC CHEMICAL INDUSTRIES FOR 1976-77

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Development Council for Inorganic Chemical Industries for the year 1976-77 under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951. [*Placed in Library. See* No. LT-1988/78].

DETAILED DEMANDS FOR GRANTS OF THE MINISTRY OF HEALTH AND FAMILY WELFARE FOR 1978-79

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Health and Family Welfare for 1978-79. [*Placed in Library. See* No. LT-1989/78].

NOTIFICATION UNDER REPRESENTATION OF THE PEOPLE ACT, 1950

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NARSINGH YADAV): I beg to lay on the Table a copy of Notification No. S.O. 167 (E) Hindi and English versions) published in Gazette of India dated the 8th March, 1978 making certain corrections in the description of constituencies given in Schedule VII of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976, under sub-section (2) of section 9 of the Representation of the People Act, 1950. [*Placed in Library. See* No. LT-1990/78].

REPORT:, APPROPRIATION ACCOUNTS, NOTIFICATIONS ETC.

THE MINISTRY OF FINANCE THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table:

(1) (i) A copy each of the following Reports (Hindi and English versions) under article 151 (1) of the Constitution:—

(i) Report of the Comptroller and Auditor General of India for the year 1976-77, Union Government (Posts and Telegraphs). [*Placed in Library. See* No. LT-1991/78].

(ii) Report of the Comptroller and Auditor General of India for the year 1976-77, Union Government (Railways). [*Placed in Library. See* No. LT-1992/78].

(iii) Report of the Comptroller and Auditor General of India for the year 1976-77, Union Govern-

ment (Defence Services). [*Placed in Library. See* No. LT-1993/78].

(iv) Advance Report of the Comptroller and Auditor General of India for the year 1976-77, Union Government (Civil). [*Placed in Library. See* No. LT-1994/78].

(2) A copy of the Appropriation Accounts, Posts and Telegraphs for the year 1976-77 (Hindi and English versions). [*Placed in Library. See* No. LT-1995/78].

(3) A copy of Appropriation Accounts, Railways, for 1976-77 Part I—Review (Hindi and English versions). [*Placed in Library.* See No. LT-1996/78].

(4) A copy of Appropriation Accounts, Railways for 1976-77, Part II—Detailed Appropriation Accounts (Hindi and English versions). [*Placed in Library. See* No. LT-1996/78].

(5) A copy of Block Accounts (including Capital statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for 1976-77 (Hindi and English versions). [*Placed in Library. See* No. LT-1997/78].

(6) A copy of the Appropriation Accounts of the Defence Services for the year 1976-77 and Commercial Appendix thereto (Hindi and English versions). [*Placed in Library. See* No. LT-1998/78].

(7) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 181 (E) published in Gazette of India dated the 22nd March, 1978, together with an explanatory memorandum.

(ii) G.S.R. 393 published in Gazette of India dated the 25th March, 1978 together with an explanatory memorandum. [*Placed in Library. See* No. LT- 1999/78].

(8) A copy of Notification No. G. S. R. 193 (E) (Hindi and English versions) published in Gazette of India dated the 27th March, 1978, under section 159 of the Customs Act, 1962 together with an Explanatory memorandum. [*Placed in Library. See* No. LT-2000/78].

(9) A copy of the Agreement (Hindi and English versions) establishing the International Fund for Agricultural Development. [*Placed in Library. See* No. LT-2001/78].

12.35 hrs.

PUBLIC ACCOUNTS COMMITTEE

SIXTY-EIGHTH REPORT

SHRI GAURI SHANKAR RAI (Ghazipur): Sir, I beg to present the Sixty-eighth Report of the Public Accounts Committee on Action Taken by Government on the recommendations contained in their Hundred and Seventy-seventh Report (Fifth Lok Sabha) relatin to Union Excise Duties 1971-72.

12.35½ hrs.

ESTIMATES COMMITTEE

ELEVENTH REPORT AND MINUTES

SHRI K. P. UNNIKRISHNAN (Badagara): Sir, I beg to present the following Report and Minutes of the Estimates Committee:—

(1) Eleventh Report on Ministry of Health and Family Welfare (Department of Health, Prevention and Control of Blindness).

(2) Minutes of sittings of the Committee relating to the above Report.

12.36 hrs.

COMMITTEE ON SUBORDINATE LEGISLATION

SEVENTH REPORT

SHRI SOMNATH CHATTERJEE (Jadavpur): Sir, I beg to present the Seventh Report of the Committee on Subordinate Legislation.

12.36½ hrs.

MATTERS UNDER RULE 377

(i) ANTI-PREGNANCY VACCINE

SHRI SAUGATA ROY (Barrackpore): Sir, I rise under Rule 377 to bring to the attention of the House another serious set back to our family planning programme which has happened after Mr. Raj Narain has taken over the stewardship of the Ministry of Health and Family Planning.

In 1973 in our country an anti-pregnancy vaccine was found out in Delhi and in the Tata Memorial Centre at Bombay. But now, after much experimentation it has been found—I do not know whether the Health Minister knows this—that after injecting the vaccine, 5 of the 6 women who were given this vaccine have become pregnant. Also, another serious thing that has been discovered in that Tata Memorial Centre is that the vaccine, if injected in the mice, is causing the disease of carcinogn, that is, it is producing cancer in those mice, in which case it is necessary to stop any further experimentation with the vaccine immediately. This has happened at a time when the family planning programme in the country has received a severe set back due to the inept handling of the Health Ministry by the present Minister. So, at this point I want to say that the Health Ministry should immediately go into this matter of anti-pregnancy vaccine which has already been experimented in other countries and to set up a Committee so that the advances made in medicine in this regard can be thoroughly probed.

(i) PRESS REPORTS ABOUT PURCHASE OF DEEP-PENETRATION AIRCRAFT

SHRI SHYAMNANDAN MISHRA (Begusarai): Sir, under Rule 377 I want to draw the attention of the House and of the Government to a matter of great public importance.

The Government is shortly expected to go in for a deal regarding the purchase of deep-penetration aircraft and setting up of a factory to assemble, in the first instance, such aircraft from imported parts and gradually to manufacture them here.

The deal from all accounts is going to be of a very big size. The number of aircraft to be purchased may well be 160—180, beginning with an outright purchase of 40 aircraft or so. The total amount involved both in the purchase of aircraft and in the setting up of the factory may run to Rs. 1,500 crores.

In order to make the best choice, the Cabinet appointed an expert committee which in turn is reported to have appointed a number of committees to consider the various aspects of the matter. While the work of the Committee is under way and it has still to submit its report, some news items appearing in the foreign press indicate that the government has already made the choice. Even if the report were submitted it would be highly intriguing if the people abroad knew about it and our countrymen and Parliament did not.

I quote from two British papers. *The Daily Telegraph* dated the 28th March, 1978 stated:

[Shri Shyamnandan Mishra]

"India to buy Jaguars and Harriers".

India will buy both the British-made Jaguar and the Harrier to reinforce its air arm.

While the Jaguar will go to the Indian Air Force which has been clamouring for a deep-penetration strike aircraft to match the Pakistani and Chinese warplanes, the Navy has opted for the Sea Harrier to save its only air-craft carrier, the Vikrant, 16,000 tons (formerly the Hercules) from the Scrapyards.

The Jaguars, like the British Gnat and Vampires still in production in India, will be manufactured under licence, with a progressive programme to use local components.

The report in The Economist, March 18, 1978, says:

"Some senior officers make no secret of their preference for the British version of the Jaguar, whose attack direction system is better than the French version of the same aeroplane. The Indian Air Force has a strong traditional attachment to the RAF and British technology, and the new Jaguar is the only one of the three aircraft designed specifically for the attack role.

The competing aircraft are basically fighters: they can do the attack job well enough but at some cost in range (and money, unless heavily subsidized by their maker's government). Russia has offered several aircraft but India's experience with Mig-21s and SU-7s has not been particularly good, and none of the new Soviet models seems to provide what the Indian Air Force thinks it needs."

As is clear, these reports are not merely speculative or conjectural in nature, but positive in their statement and do not cast a very favourable light either in the export committee or on the Government.

Delhi is currently rife with numours about all kinds of influences and pressures being employed to clinch the deal in favour of one party or the other. While drawing attention to these reports, my sole object is to caution the Government and the House against factors coming in the way of objective consideration of the matter. I would not like the impropriety of these reports to prejudice the case even of the air-craft whose case they seem to be canvassing. To us, the national interest is paramount and we have to be alert about the soundness of such a huge deal involving the most vital sector of our national life.

One thing which often-times is seen to vitiate such deals is the commission and promotional expenses which the companies treat as part of their normal transaction. While this could be available to a private agency which helps in bringing about the deal where a private party is involved, in the case of transaction between public undertakings of two countries, this, if at all, should come to the State with a clear and open declaration that no amount has passed which can be characterised as slush money.

MR. SPEAKER: Mr. Mohd. Shafi Qureshi.

SHRI SAUGATA ROY: What the Deputy Leader of the ruling party has said, is almost a very serious insinuation....

MR. SPEAKER: This is 377. No debate on this.

SHRI K. P. UNNIKRISHNAN (Badagara): He is directing the Minister of Defence to make a statement.

SHRI SAUGATA ROY: The Deputy Leader of the ruling party has made almost an allegation.

MR. SPEAKER: He has not made any allegation.

SHRI SAUGATA ROY: I have gone through the statement.

MR. SPEAKER: I have been reading all this.

SHRI SAUGATA ROY: It is a very serious matter affecting national security. made by the Deputy Leader of the ruling party. There should be a full-scale discussion on it. You cannot just pass it over. It is about the puchase of deep infiltration aircraft. (*Interruptions*)

MR. SPEAKER: The matter under rules 377 is not for a debate. You raise it at an appropriate hour. Now Mr Qureshi....He is not here.

SHRI SAUGATA ROY: ***

MR. SPEAKER: Don't record.

SHRI SAUGATA ROY: ***

MR SPEAKER: Pleased don't record.

SHRI SAUGATA ROY: ***

MR. SPEAKER: Give me appropriate notice.

SHRI SAUGATA ROY: ***

SHRI KANWAR LAL GUPTA (Delhi Sadar): On a point of submission. The statement made by my hon. friend is fairly serious. I request you to admit such statements only after referring to and consulting the Minister. Otherwise, these are very demaging things; and it should not be done without consulting the Government.

MR. SPEAKER: Let us go on to the legislative business. Mr. Ugra Sen. Now we will take up Legislative Business.

AN HON. MEMBER: Sir, on this point....

MR. SPEAKER: Give proper notice.

SHRI SAUGATA ROY: Do not stand on formalities.

MR. SPEAKER: I am not standing on formalities. So far as I am concerned....

SHRI SAUGATA ROY: Sir, it is not..

MR. SPEAKER: Don't record.

SHRI SAUGHATA ROY: ***

SHRI P. VENKATASUBBAIAH (Nandyal): Sir, I rise on a point of order.

MR. SPEAKER: On rule 377, there is nothing like a point of order. Why don't you give appropriate notice? (*Interruptions*) Don't record.

SOME HON. MEMBERS: ***

SHRI SAUGATA ROY: Why allow only 377?

MR. SPEAKER: That is what is asked for.

SHRI SAUGATA ROY: Why don't you allow a Calling Attention?

MR. SPEAKER: Nobody has asked for it. Mr. Saugata Roy, before allowing a matter under rule 377, I do not go through it. Many times they make a demand even without giving a written statement. I do not know what statement they are making.

SHRI SAUGATA ROY: A statement has to be submitted. Why was it not submitted beforehand?

MR. SPEAKER: Why don't you hear me fully? If we have made a rule that a statement has to be submitted, some submit; some do not submit. Even if they submit, it is not possible for the speaker to go through them, because they come at 10 to 11. A selection is made at 10 to 11. There

***Not recorded.

[Mr. Speaker]

is no question of my going through them. It is not humanly possible to go through them. I do not know what statement a member is going to make.

SHRI SAUGATA ROY: Every member has to submit a statement if he is going to make a statement under rule 377. Every time your office says that "unless you submit your statement, Speaker will not allow you to speak." If it is not followed.... (*Interruptions*) He makes a serious allegation about the slush money that is being paid for deep penetration aircraft.... (*Interruptions*). Unless what rule he can get away without making a statement available in advance?

MR. SPEAKER: I did not say he has not submitted it.

SHRI SAUGATA ROY: Is it because he is the Deputy Leader?

MR. SPEAKER: I did not say he has not submitted it. I said it is not possible for me to go through them. So, I have not done It.

SHRI SAUGATA ROY: Sir, I want to submit that the Speaker has at least to go through the statement. I want a ruling on this. Because, this is inequality between member and member.

MR. SPEAKER: It is not.

SHRI SAUGATA ROY: A member is forced to submit the copy in advance.

MR. SPEAKER: Neither I have a been able to read his statement, nor have I rise no a point of order. In rule 377 ment. I merely see what is the subject matter.

SHRI K. P. UNNIKRISHNAN: Sir, I rise on a point of order. In rule 377 it is specifically stated that a Member shall be permitted to raise it only the Speaker has given his consent and at such time and date as the Speaker may fix. Now you have made an astounding statement that it is not possible for you to go through those statements. Then how do you give your consent?

MR. SPEAKER: On the basis of the subject-matter.

SHRI K. P. UNNIKRISHNAN: We cannot allow this House to go on in total violation of the Bules of Procedur. When you permit any member to make a statement in the House under this rule, it means that you have gone through the statement and you are satisfied that it cannot be brought under any other rule.

MR. SPEAKER: Please read the rule. The rule by itself does not require any written statement. But to formulate it, we have said: give notice. Most members do not give it. Even those who do not give it, we allow them because the rules do not require such a statement.

SHRI K. P. UNNIKRISHNAN: In that way you can circumvent all the rules.

MR. SPEAKER: I am not circumventing.

SHRI K. P. UNNIKRISHNAN: This is a very serious matter that he has raised. (*Interruptions*)

SHRI K. GOPAL (Karur): Whenever any of us from this side wants to make a statment under rule 377, we are specifically told....

MR. SPEAKER: He is also told.

SHRI K. GOPAL:.....that he has to give a writen statement. That will be gone through, and we are not supposed to deviate from it. We have to read out exactly what we have written. Shri Saugata Roy was asked to do so. How is he given permission? Is it because he belongs to the ruling party? (*Interruptions*).

MR. SPEAKER: For your information, one of your own partyman, Shri

Qureshi has given notice. Kindly see the statement.

SHRI K. GOPAL: You have not allowed it.

MR. SPEAKER: I have allowed it. Please see the list.

SHRI K. GOPAL: My point is entirely different.

SHRI SAUGATA ROY: After the Member is intimated, he gives a statement at the Table.

MR. SPEAKER: No. No.

SHRI SAUGATA ROY: I submitted my statement yesterday.

श्री कंवर लाल गुप्त : अध्यक्ष महोदय, रूल 377 के अन्तर्गत जो पब्लिक-इम्पार्टेंस की चीज़ है, उसको आप एलाऊ कर सकते है और यह प्रैक्टिस यहां रही है कि पहले स्टेटमेन्ट लिख कर दिया जायगा, उसके बाद स्पीकर उसकी लैंग्वेज और सब्जैक्ट को देखेंगे, उसके बाद आप एलाऊ करेंगे। आप एलाऊ आज कर सकते हैं, कल कर सकते हैं, परसों कर सकते हैं—यह डिस्क्रीशन आपकी है। अभी आपने कहा कि आप ने बगैर देखे हुए, केवल सब्जैक्ट-मैटर को देख कर, परमिट कर दिया, उसमें कितनी डेमेजिंग चीज़ लिखी है, क्या लिखा है, हो सकता है कि उसके बारे में आपको मिनिस्टर से कन्सल्ट करना पड़े। अभी मेरे माननीय साथी ने जो सवाल उठाया है, मैं समझता हूं कि वह बहुत गम्भीर मामला है। इसके लिये आपको डिफेन्स मिनिस्टर के साथ कन्सल्ट करना चाहिये था और कन्सल्ट करने के बाद अगले दिन, अगर आप ठीक समझते, तो कल या परसों उठाने देना चाहिये था। मैं समझता हूं कि केवल सब्जैक्ट मैटर के आधार पर जो कार्यवाही की गई है, वह उचित नहीं है, न यह सरकार के इन्टरेस्ट में है और साथ ही रूल के खिलाफ़ भी है।

I support what Mr. Unni... has said.

MR. SPEAKER: Let me correct a factual inaccuracy. Mr. Gupta's factual statement is incorrect. There was no practice of giving a written notice at all. It was only introduced by me, and that has mostly not been followed, but the rule does not empower me to ask for it. There was no practice like that till it was introduced recently by me.

SHRI KANWAR LAL GUPTA: You should follow your own practice.

MR. SPEAKER: You made a statement that that was the standing practice of this House. That is a totally incorrect statement. There was no such practice at all. I, for the first time, with a view to regulate it, introduced it, but the Members are still not accustomed to it. I said: It will take time, we will adjust it. Most Members, even today, make statements without giving a written statement.

Again, Mr. Unnikrishnan said that sometimes the statement is given after I permit it. Permission is given at about 11 O' Clock. If you give the statement after 11 O'Clock, there is no question of my looking into it. It is impossible to look into it. I may tell you that the statements come to me just five or ten minutes before 11. Do not make incorrect statements.

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): The issue debated is, I think, much more than one of form only, whether the notice should be in writing or whether the full statement should be given or not. But I would think that when anything is permitted to be raised under Rule 377, at that time the Speaker has to exercise his own considered opinion and judgement as to whether the matter does merit mention under that particular rule or it can come under some other rule, or, it can be raised in the form of some motion. My point is, if I were to refer

[Shri L. K. Advani]

to the practice in the other House I would like to point out that we have a practice there of making mention of certain matters in which the Government is not obligatory to give a reply. This is something like that. But in all such cases we have also developed a practice of informing the Minister concerned that this is a matter which is going to be mentioned today and so, if you have something to say, you can always say. And I should think matters of this kind which are on the face of it likely to be interpreted as being allegation made on the Government, the Government should have notice of it, the Minister concerned should have notice of it. Otherwise, you can in your discretion say that I cannot allow until I give notice to the Government.

SHRI SHYAMNANDAN MISHRA: May I seek your favour to explain the position. I really do not know why my hon. friends on the other side have confused the issue. The issue is not this whether my request under 377 should have been permitted. I have conformed to the rule that you have laid down on the recent directive that you have given that the statement ought to be submited to your secretariat before the matter is raised in this House. I have done that. In every case. I have followed this scrupulously. I have been submitting the statement. I did that this morning also. I generally read out from the statement that I give to you so that there is no divergence from the written statement. That is also what I have done. There can be no question that this was not permissible under 377 or the Chair has not seen it. (*Interruptions*) There was no question. Now, what have I exactly done? This was a matter of procedure that I have sought to explain. I have drawn the attention of the House and of the Government to the reports that appeared in the British press.

MR. SPEAKER: Last para makes some allegation.

SHRI SHYAMNANDAN MISHRA: No allegation. Let me read out the last para.

MR. SPEAKER: In fact, you came and told me about the other aspect, that two papers have published.

SHRI SHYAMNANDAN MISHRA: Please listen what I have said in the last paragraph:

> "One thing which often times"—I am making a general proposition—"is seen to vitiate such deals is the commission and promotional expenses which the companies treat as part of their normal transaction." Can anybody take objection to this? Am I attributing to anybody here? "While this could be available to a private agency which helps in bringing about the deal where a private party is involved, in the case of transaction between public undertakings of two countries, if at all..." There I am not very positive whether this would happen In this case also. So, I say: "this, if at all, come to the State with a clear and open declaration...." I am saying that if the deal is entered into, there should be a clear and open declaration that no amount has passed—by both the parties declaration should be made—which can be characterised as slush money. Where is anything objectionable which I have said in this regard? (*Interruptions*)

13.00 hrs.

SHRI KRISHAN KANT (Chandigarh): I agree with you, Mr. Speaker Sir.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I would like to invite your attention to rule 373 occurring in Chapter 27 dealing with general rules of procedure, which provides that "no allegation of a defamatory or

incriminatory nature shall be made by a member against any person unless the member has given previous intimation to the Speaker and also to the Minister concerned so that the Minister may be able to make an investigation into the matter for the purpose of a reply." My submission would be that this rule is attracted and therefore a statement like this does contain a matter of incriminatory nature and should not have been permitted to be made without previous.....

(*Interruptions*)

MR. SPEAKER: I agree.

(*Interruptions*)

SHRI SAUGATA ROY (Barrackpore): That was our point of order.

(*Interruptions*)

SHRI SHYAMNDAN MISHRA: I hold my ground firmly where is the allegation and aginst whom? I have read it out. I have cautioned and entered a caveat in this matter.

(*Interruptions*)

SHRI SAUGATA ROY: It is an allegation and coming as it does from the Deputy Leader of the Ruling Party, it ought to be compulsory for the Government to come forward with a statement.....

(*Interruptions*)

SHRI KRISHAN KANT: What you have remarked, I think is the correct position. Whether I agree here, or not he has not directly made any allegation. But the very fact that when a senior Member, and not the Deputy Leader, makes certain things to warn the Government, he is apprehensive of certain things. It means it might have been better if he had talked in the Party, but here the Parliament is concerned.

MR. SPEAKER: What difference does it make?

SHRI KRISHAN KANT: I think now a situation has arisen, the concerned Minister will try to clarify the situation. I am sure, there is nothing like that: there can not be anything like that. When a man of the standing of Shri Shyamnandan Mishra....

MR. SPEAKER: It makes no difference....

(*Interruptions*)

SHRI KRISHAN KANT: I am not talking of the Deputy Leader. Here, in this House, we are not considering whether he is Deputy Leader of the Janata Party or not. He is a senior Member of this House who has functioned....When he says something, it must be taken very seriously. (*Interruptions*) If he had mentioned only the report and not made the last paragraph as you have rightly said, the things would have been different. That last paragraph which he has deliberately made must be made clear. Henceforward, You may have a machinery so that before the statement is made, you can go through it and inform the Minister about it. Without informing the Minister, such a statement should not be allowed to be made.

श्री नाथू सिंह (दौसा) : अध्यक्ष महोदय, मेरा प्वाइंट आफ आर्डर है (**व्यवधान**) । मेरा व्यवस्था का प्रश्न है। मेरे कहने का तात्पर्य यह है कि जैसा कि कृष्णकान्त जी ने कहा (**व्यवधान**) । मैं अपने प्वाइंट आफ आर्डर पर बोल रहा हूं (**व्यवधान**)

MR. SPEAKER: Please hear the Minister. (*Interruptions*) For a minute. There is no doubt that I have committed a mistake. I should have gone through the statement. If I had gone through the statement, I would not have allowed the last part of it. I think though there is no direct allegation, there are certain inferences available from the statement and those inferences should not have been made there. I would not have allowed it. Mr. Mishra came to me and told that certain newspaper reports had been published. I thought it was important and the House must know it. That was why I allowed that. I did not

[Mr. Speaker]

know that this last paragraph was there. I would not have allowed this last paragraph. The only thing I can do is this; there are two courses open for me. (*Interruptions*) I will give my ruling. But before that, I will hear the Minister.

THE MINISTER OF INFORMATION AND BROADCASTING (Shri L. K. ADVANI): You have yourself said, Sir, that if the statement had been carefully gone into, the implications of it would have been obvious and it might not have been permitted to be raised under this rule. Now that it has been permitted—he had given notice in writing and the whole statement had been given to you—and with your permission he has raised it in the House and it has gone on record, all that I can say on behalf of the Government is that the Defence Minister has communicated his readiness to make a statement on that basis.

MR. SPEAKER: That is all right.

Now, we go on to the legislative work....

SHRI MOHD. SHAFI QURESHI *rose*—

MR. SPEAKER: I thought you were not here. I had called your name. All right.

(iii) REPORTED, RECENT COMMUNAL CLASHES IN SAMBHAL

श्री मोहम्मद शफी कुरेशी (अनन्तनाग) : सम्बल, मुरादाबाद में जो हालिया फसादात हुए हैं, फिरकादाराना उन पर मैं अपने खेद और दुख का इज़हार करता हूं। सम्बल में जो कुछ हुआ है वह बहुत ही सीरियस मामला है और मैं समझता हूं कि तमाम हमारे मेम्बर उस तरफ के और इस तरफ के इस मामले पर गौर करेंगे।

मामला बिल्कुल मामूली नौइयत का था। होली के रोज़ एक लोकल कालेज में लड़कों ने वहां पर कुछ टाइटल कुछ लड़कों को, कुछ उस्तादों को दिये। इस पर कुछ लड़कों ते ऐतराज़ किया और मामले को इस तरह से सुलझा लिया गया कि टाइटल देने वालों ने प्रिंसिपल साहब से और उन लड़कों और लड़कियों से माफी मांग ली जिनको टाइटल दिये गये थे। लेकिन बदकिस्मती यह है कि उत्तर प्रदेश में लोकल बाडीज़ को जो काम कर रही थीं, ससपेंड किया गया है। इसको लेकर वहां पर एक मुजाहिरा हो रहा था और उसमें काफी लोग जमा थे। एक एम०एल०ए० वहां पर जिन्होंने इलैक्शन कंटैस्ट किया था. . . (**व्यवधान**) . . मुझे अफसोस के साथ कहना पड़ता है कि मैं मुरादाबाद सम्बल की बात कर रहा हूं और यहां पर बागड़ी और राम धन का झगड़ा हो रहा हैं। कौन सा ज़रूरी है. (**व्यवधान**)

अध्यक्ष महोदय, सम्बल की आबादी 1 लाख 25 हजार है। पूरे सम्बल में फायर ब्रिगेड का कोई इंतज़ाम नहीं है। वहां पर एक पुलिस चौकी है जिस पर 60 आदमी तैनात किये गये हैं। 28 मार्च को जो कालेज में थोड़ी सी बात पर एक मामूली झगड़ा हुआ था जो साम्प्रदायिक नहीं था, फिरकादाराना नहीं था और इस बात पर था कि कालेज के लड़कों ने कुछ टाइटल दिये थे और उसको लेकर हुआ था। इसको देखते हुए वहां की गवर्नमेंट को चाहिए था कि चौकन्नी रहती क्योंकि सम्बल में इसके पहले 1976 में एक फसाद हुआ था।

[شری محمد شفی قریشی(ناگپور)

: سنبھل-مرادآباد باد میں جو حالیہ فسادات ہوئے ہیں - فرقہ دارانہ ان پر میں اپنے کھید اور دکھ کا اظہار کرتا ہوں - سنبھل میں جو کچھ ہوا ہے وہ بہت ہی سیریس معاملہ ہے - اور میں سمجھتا ہوں کہ تمام ہمارے ممبر اس طرف اور اس طرف کے اس معاملے پر غور کریںگے -

معاملہ بالکل معمولی نوئیت کا تھا - ہولی کے روز ایک لوکل کالج میں لڑکوں نے وہاں پر کچھ ٹائیٹل کچھ لڑکیوں کو کچھ استادوں کو دئے - اس پر کچھ لڑکوں نے اعتراض کیا اور معاملے کو اس طرح سے سلجھا لیا گیا کہ ٹائیٹل دینے والوں نے پرنسپل صاحب سے اور ان لڑکوں اور لڑکیوں سے معافی مانگ لی جن کو ٹائیٹل دئے گئے تھے - لیکن بدقسمتی یہ ہے کہ اترپردیش میں لوکل باڈیز کو جو کام کر رہی تھیں ، سسپینڈ کیا گیا ہے - اس کو لے کر وہاں پر ایک مظاہرہ ہو رہا تھا - اور اس میں کافی لوگ جمع تھے - ایک ایم - ایل - اے - وہاں پر جنہوں نے الیکشن کنٹیسٹ کیا تھا - مجھے افسوس کے ساتھ کہنا پڑتا ہے - کہ میں مرادآباد سنبھل کی بات کر رہا ہوں - اور یہاں پر باگپتی اور رام دھن کا جھگڑا ہو رہا ہے - کونسا ضروری ہے -

اڈھکش مہودے سنبھل کی آبادی ایک لاکھ پچیس ہزار ہے - پورے سنبھل میں فائر بریگیڈ کا کوئی انتظام نہیں ہے - وہاں پر ایک پولس چوکی ہے - جس پر ۶۰ آدمی تعنات کئے ہوئے ہیں - ۲۸ مارچ کو جو کالج میں تھوڑی سی بات پر ایک معمولی جھگڑا ہوا تھا - جو سامپردایک نہیں تھا - فرقہ دارانہ نہیں تھا - اور اس بات پر تھا کہ کالج میں لڑکوں نے کچھ ٹائیٹل دئے تھے - اور اس کو لے کر ہوا تھا - اس کو دیکھتے ہوئے وہاں کی گورنمینٹ کو چاہئے تھا - کہ چوکسی رہتی کیونکہ سنبھل میں اس سے پہلے ۱۹۷۶ میں ایک فساد ہوا تھا -]

श्री विजय कुमार मल्होत्रा (दक्षिण दिल्ली) : आप इनको एलाऊ कर रहे हैं। पहले यहां से इस पर कुछ कहने की कोशिश की गई है और उनको आपने मना कर दिया था (व्यवधान)। आपने पहले कहा कि सम्भल के बारे में कोई चीज़ एलाऊ नहीं कर रहा हूं।

MR. SPEAKER: I am merely allowing this under Rule 377. As for other matters, we are considering them.

SHRI KANWAR LAL GUPTA: The Lady Member from that constituency wanted to say something. She may be a back-bencher, but she represents that constituency. She wanted to say something but she was not allowed. She should have been allowed. (*Interruptions*)

MR. SPEAKER: She has not given notice. (*Interruptions*)

SHRI KANWAR LAL GUPTA: The Member concerned should have been allowed but you have not allowed her.

MR. SPEAKER: You cannot have one rule for yourself and other rules for others. She has not given any notice under Rule 377 or any other notice. You are interfering every time. (*Interruptions*)

श्री नाथू सिंह (दौसा) : अध्यक्ष जी, मेरा व्यवस्था का प्रश्न है। आपने जब यह तय कर दिया था, इस बारे में माननीय

[श्री नाथू सिंह]

ज्योतिर्मय बसु ने जब पूछा था दो जिलों के बारे में, तो आपने व्यवस्था दी थी. . .

MR. SPEAKER Please sit down. After all, proceedings have to go on.

श्री राम विलास पासवान (हाजीपुर) : मेरा व्यवस्था का प्रश्न है। आपको मालूम होगा कि तीन दिन से लगातार हैदराबाद कांड के बारे में काल अटेंशन देते आये हैं, अभी तक आपके द्वारा उस पर विचार नहीं किया गया है। सम्भल कांड के ऊपर भी दिया गया है। अब यदि नियम 377 के अन्तर्गत आप इजाजत देते हैं तो मामला इतना हल्का होता चला जायेगा कि उसका महत्व ही समाप्त हो जायेगा। तो कैसे काम चलेगा ?

MR. SPEAKER: That is not a point of order.

श्री नाथू सिंह : जब आप व्यवस्था दे चुके है 184 में तब कैसे यह. . . .

MR. SPEAKER: There is no point of order. I have allowed a statement under Rule 377 and it shall be done. (*Interruptions*).

SHRI UGRASEN (Deoria): I am on a point of order. You have to give us your ruling—not Shri Saugata Roy. यह कल के छोकरे हैं, क्या रूलिंग देंगे।

SHRI L. K. ADVANI: The Member has been allowed by the Speaker under Rule 377 to raise this point.

SHRI A. K. ROY (Dhanbad): Mr. Speaker, Sir, you invited Shri Ugresen to speak on the Demands for Grants of the Ministry of Information and Broadcasting. After that without any reference to him and whether the permission given to him to speak has been withdrawn and that he should sit down, he remains standing and you call another hon. Member. My point of order is whether after inviting an hon. Member to speak on a particular subject, the permission given to him would be unceremoniously withdrawn and other Members can interject..... (*Interruptions*)

(Interruptions

MR. SPEAKER: Shri Qureshi had been permitted earlier to make a statement under Rule 377, but Shri Qureshi was not there at that time. Thereafer there was some discussion and I called Shri Ugresen. Before Shri Ugresen could begin his speech, Shri Qureshi came and I thought, an opportunity should be given to him.

Some hon. Members *rose*—(*Interruptions*)

SHRI KANWAR LAL GUPTA: Once a Member is absent, you have called another Member. If the Member who was absent comes, can the Speaker allow him to make his statement under Rule 377? He was absent when he was called.

MR. SPEAKER: There is no rule either for or against it.

Mr. Qureshi.

श्री मोहम्मद शफी कुरेशी : अध्यक्ष महोदय, 28 मार्च को जो सम्भल में वाकया हुआ, अगर उस वक्त सरकार ने उसकी पूरी तरह जांच की होती तो 29 मार्च और उसके बाद जो वहां वाकया हुआ, वह नहीं होता। वाकया बहुत ही अफसोसनाक है और हम तमाम लोगों को जो आज यहां बैठे हैं, इसको संजीदगी से देखना चाहिये।

मैं किसी शख्स पर इलजाम नहीं लगाना चाहता, लेकिन मुझे ताज्जुब इस बात का है कि जब भी कोई मामला इस किस्म की नौएयित का उठाया जाता है तो खास तबके, खास पार्टी के लोगों को बड़ा दुःख होता है, क्योंकि वह इस मुल्क में फ़िरकेदाराना फ़िसाद कराने पर तुले हुए हैं। मैं उनका नाम नहीं लेना चाहता, लेकिन अगर वह खुद ही भड़क उठें, तो खुद ही पहचाने जाते हैं।

29 मार्च को जो वाकया वहां हुआ, मैं तो कहता हूं कि फायर ब्रिगेड मौके पर नहीं था, वह मुरादाबाद में था। साढ़े 9 बजे वहां दंगा-फ़िसाद शुरू हुआ और 4 बजे तक जारी रहा। गुंडों, लफंगों, लोफरों और

बदमाशों को खुली छूट दी जाती है कि वह गरीब किसानों को वहां पर लूटें।

मैं इसकी फिरकेदाराना अहमियत में नहीं जाता, लेकिन मुझे अफसोस इस बात का है कि ला एंड आर्डर की जो मशीनरी वहां पर है, वह बिल्कुल पैरालाइज हो चुकी थी। सारे यू०पी० में आज एक किस्म का माहौल फैला हुआ हैं कि वहां पर खासतौर पर जो माइनोरिटीज हैं, वह अपने आपको गैर-महफूज महसूस करती हैं।

मुझ अफसोस इस बात का है कि दिल्ली में कुछ ऐसे अखबारात हैं, खास आदमियों के अखबारात, जो इस आग को और भड़काना चाहते हैं। वहां की सरकार ने कहा कि 17 आदमी मरे हैं, मेरे साथी थे, जनता पार्टी के कुछ लोग थे, उनके सामने भी वहां की सरकार ने, वहां के लोगों ने कहा कि अभी तक 17 लाशें बरामद हुई हैं, लेकिन दिल्ली का एक गैर-जिम्मेदार अखबार यह कहता है कि 100 आदमियों की लाशें निकली हैं और 300 आदमी मारे गये हैं और खास तरीके पर वह इसकी जिम्मेदारी लाना चाहता हैं।

मैं हुकूमत-ए-हिन्दुस्तान के होम मिनिस्टर से यह कहना चाहता हूं कि वह ऐसे जबान-दराजों को लगाम दें, क्योंकि वह सारे मुल्क में आग लगाना चाहते हैं। मेरा मुतालबा यह है कि सम्भल में जो वाक्या हुआ है, बह अफसोसनाक और शर्मनाक है, इसकी अदालती जांच की जाये।

SHRI KANWAR LAL GUPTA: We agree.

श्री मोहम्मद शफी कुरेशी : दूसरी बात मैं यह कहता हूं कि सम्भल में जो वाक्या हुआ है, उसके आसपास के इलाके मुरादाबाद, अमरोहा में जो लोगों को लाइसेंस और हथियार दिये गये हैं, वह लाइसेंस मनसूख किये जाने चाहियें और जो नान-लाइसेन्स्ड आर्म्स वहां पर हैं, उनको फौरन दस्तयाब करना चाहिये, जब्त करना चाहिये। तमाम इलाके में ला ऐंड आर्डर मशीनरी को मजबूत करना चाहिए और जहां पर भी कोई भी आदमी कितना ही बड़ा क्यों न हो और चाहे किसी फिरके से ताल्लुक रखता हो, अगर वह इस फिरकादाराना फसाद को हवा देना चाहता हो तो हुकूमत को उसे सजा देनी चाहिए।

[شری محمد شفی قریشی: اردو میں

مہودے - ۲۸ مارچ کو جو سمبھل میں واقعہ ہوا - اگر اس وقت سرکار نے اس کی پوری طرح جانچ کی ہوتی - تو ۲۹ مارچ اور اس کے بعد جو وہاں واقعہ ہوا وہ نہیں ہوتا - واقعہ بہت ہی افسوس ناک ہے اور ہم تمام لوگوں کو جو آج یہاں بیٹھے ہیں اس کو سنجیدگی سے دیکھنا ہے-

میں کسی شخص پر الزام نہیں لگانا چاہتا - لیکن مجھے تعجب اس بات کا ہے کہ جب بھی کوئی معاملہ اس قسم کی نوبت کا اٹکایا جاتا ہے تو خاص طبقے اور خاص پارٹی کے لوگوں کو بڑا دکھ ہوتا ہے کیونکہ وہ اس ملک میں فرقہ دارانہ فساد کروانے کے لئے تلے ہوئے ہیں - میں ان کا نام نہیں لینا چاہتا لیکن اگر وہ خود ہی بھڑک اٹھیں تو خود ہی پہچانے جاتے ہیں -

۲۹ مارچ کو جوواقعہ ہوا: تو کہتا ہوں کہ فائرنگ موقعہ پر نہیں تھا - وہ مرادآباد میں تھا ساڑھے نو بجے وہاں دنگے فسادات شروع ہوئے اور چار بجے تک جاری رہے - گنڈے ، لفنگے ، لوفروں اور بدمعاشوں کو کھلی چھٹی دی جاتی ہے کہ وہ غریب کسانوں کو وہاں پر لوٹیں -

میں اس کی فرقہ دارانہ اہمیت میں وہیں جانا چاہتا ہوں لیکن

[شری محمد شفی قریشی]

مجھے افسوس اس بات کا ہے کہ لا اینڈ آرڈر کی جو مشینری وہاں پر ہے وہ بالکل ڈیموریلائز ہو چکی ہے - سارے یو - پی میں آج اس قسم کا ماحول پھیلا ہوا ہے کہ وہاں پر خاص طور سے جو مائنورٹیز ہیں وہ اپنے آپ کو غیر محفوظ محسوس کرتے ہیں -

مجھے افسوس اس بات کا ہے کہ دلی میں کچھ ایسے اخبارات ہیں خاص آدمیوں کے اخبارات جو اس آگ کو اور بھڑکانا چاہتے ہیں وہاں کی سرکار نے کہا کہ ۱۷ آدمی مرے ہیں - میرے ساتھی جنتا پارٹی کے لوگ تھے - ان کے سامنے بھی وہاں کی سرکار نے وہاں کے لوگوں نے کہا کہ ابھی تک ۱۷ لاشیں برآمد ہوئی ہیں - لیکن دلی کا ایک غیر ذمہ دار اخبار یہ کہتا ہے کہ سو آدمیوں کی لاشیں نکلی ہیں اور ۳۰۰ آدمی مارے گئے ہیں - اور خاص طبقے پر وہ اس کی ذمہ داری لانا چاہتا ہے -

میں حکومت ہندوستان کے ہوم منسٹر سے کہنا چاہتا ہوں کہ وہ ایسے زبان درازوں کو لگام دیں - کیونکہ وہ سارے ملک میں آگ لگانا چاہتے ہیں - میرا مطالبہ یہ ہے کہ سنبھل میں جو واقعہ ہوا ہے وہ افسوس ناک اور شرمناک ہے ، اس کی عدالتی جانچ کی جائے -

SHRI KANWAR LAL GUPTA: We agree

شری محمد شفی قریشی : دوسری

بات میں کہتا ہوں کہ سنبھل میں جو واقعہ ہوا ہے اس کے آس پاس کے علاقے مرادآباد اور امروہہ میں جن لوگوں کو لائسینس اور ہتھیار دئے گئے ہیں وہ لائسینس منسوخ کئے جانے چاہئے اور جو نان لائیسنسڈ آرم وہاں پر ہیں - ان کو فوراً دستیاب کرنا چاہئے -

تمام علاقوں میں لا اینڈ آرڈر مشینری کو مضبوط کرنا چاہئے اور جہاں پر کوئی پوور بھی کتنا ہی بڑا کیوں نہ ہو اور چاہے کسی فرقے سے تعلق رکھتا ہو اگر وہ اس فرقہ دارانہ فساد کو ہوا دینا چاہتا ہو تو حکومت کو اسے سزا دینی چاہئے -]

SHRI KANWAR LAL GUPTA: We suport your demand for a judicial inquiry.

श्री युव राज (कटिहार) : मेरा प्वाइंट आफ आर्डर है। जब कुरैशी साहब यह बयान दे रहे थे तो उन्होंने इस बात की ओर इशारा किया कि जब हम यह प्रश्न उठाना चाहते हैं तो कुछ पार्टी ऐसी हैं कि जो दंगा फसाद कराना चाहती हैं, मैं समझता हूं यह बिलकुल नामुनासिब बात है और इसको प्रोसीडिंग्स से निकाल देना चाहिये ।

(व्यवधान)

MR. SPEAKER: The hon. Minister. (*Interruptions*) **

MR, SPEAKER: Do not record anything .... (*Interruptions*) If any reference to any and Party is made, it will be deleted .... (*Interruptions*) The cross-fire will be deleted.

The Minister wanted to say something.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): The matter raised by the hon. Member, Shri Mohd Shafi Qureshi strictly relates to the State Government. It is not with us. However ... (*Interruptions*)

SHRI K. LAKKAPPA (Tumkur): What is this? What is the fun in raising this matter then?

SHRI S. D. PATIL: However, if he had given notice earlier to the Ministry concerned, we could have collected

*Not recorded.

some information for the information of the hon. House. But, since he has not given any prior intimation in advance, it is not possible for us to collect any information.

MR. SPEAKER: This is under Rule 377.

THE MINISTER OF INFORMATION AND BRODCASTING (SHRI L. K ADVANI): Once again this only underscores the need that where permission has been granted by the Speaker to raise an issue under Rule 377, if the government is informed about it, maybe the government would be in a position to enlighten. It may not be obligatory for the government to reply, but, if the government has something to say, it can avail of it. Otherwise very often it becomes a forum for making allegations which are not controverted.

MR. SPEAKER: I may tell you one thing. We give the information to the Minister for Parliamentary Affairs but the time may not be sufficient for him to collect the information because we get it just before 11 O'clock. We select out of the notices just before 11 O'clock and immediately the information is given to the Minister for Parliamentary Affairs....

SHRI L. K. ADVANI: My submission is that it is true that till now the notice might have been given only to the Minister for Parliamentary Affairs, but, if it is possible for us....

MR. SPEAKER: That may not be possible.

श्री विजय कुमा मल्होत्रा (दक्षिण दिल्ली) : मैं यह कह रहा हूं कि आनरेबल मेम्बर ने यह साबित करने की कोशिश की है कि जैसे यू०पी० में माइनारिटीज़ के ऊपर बड़ा भारी अत्याचार हुआ है जब कि वहां माइनारिटी कम्यूनिटी का एक भी आदमी नहीं मरा है (**व्यवधान**)*

एक भी माइनारिटी कम्यूनिटी का आदमी वहां नहीं मारा गया है, सब मेजारिटी कम्यूनिटी के मारे गये हैं। (**व्यवधान**)*

MR. SPEAKER: Please do not record. For your satisfaction, I may tell you that I have removed it.

(*Interruptions*)*

MR. SPEAKER: Do not record anything.

We shall now take up further consideration of the Demands for Grants in respect of the Ministry of Information & Broadcasting.

Shri Ugrasen.

श्री उग्रसैन (देवरिया) : माननीय अध्यक्ष महोदय, मैं आपकी आज्ञा से सूचना और प्रसारण मंत्री ने जो अनुदान रखा है उसका समर्थन करते हुए अपने कुछ सुझाव देना चाहता हूं।

SHRI G. M. BANATWALLA (Ponnani): On a point of order.

MR. SPEAKER: We have just started the legislative work.

SHRI G. M. BANATWALLA: I have never asserted. When I rise to make a point of order, I request you that a few minutes may be given.

MR. SPEAKER: What is the point of order?

SHRI G. M. BANATWALLA: My point of order is very clear. After the point was raised by Shri Mohd. Shafi Qureshi under 377 the hon. Minister got up to give reply. In his reply he has said—had he got notice earlier he would have made certain clarificatory statement here.

My point of order is this—under 377 the matter has now been placed. The hon. Minister has said that there was lack of notice earlier for him to make a full statement. While I support what Shri Mohd. Shafi Qureshi had said, I have to point out that this is a very important thing. Now the Government is seized of the entire matter. The reply given is incomplete. Therefore, direction should be given by you to see that a complete reply is given to the matter under 377.

I fully and completely agree with Shri Qureshi. Because the reply is not complete, therefore, a direction must come from you to the hon. minister asking him to give a complete reply.

श्री विजय कुमार मल्होत्रा : I sopport him.

*Not recorded.

[श्री विजय कुमार मलहोत्रा]

मिनिस्टर की तरफ से पूरा स्टेटमेन्ट आना चाहिए कि वहां पर क्या हुआ है, कौन लोग मारे गये हैं और कितने मारे गये हैं।

SHRI G. M. BANATWALLA: Therefore, a full reply must come.

SHRI KANWAR LAL GUPTA: I am on a point of submission. I agree to what Shri Qureshi said. There should be judicial enquiry. We condemn it. I do not want to take sides. But we share the concern and I condemn it. I demand judicial enquiry. The Government should hold a judicial enquiry.

MR. SPEAKER: So far as Shri Banatwalla's point of order is concerned, a copy of the notice under rule 377 will be sent to the Minister. It is open to him to make a full and complete statement. I am not directing him.

(*Interruptions*)

SHRI G. M. BANATWALLA: He said he has no notice.

MR. SPEAKER: I am not directing him. (*Interruptions*)

13.28 hrs.

DEMANDS FOR GRANTS, 1978-79—*contd.*

MINISTRY OF INFORMATION AND BROADCASTING—*contd.*

श्री उग्रसैन (देवरिया) : माननीय अध्यक्ष महोदय, मैं दो तीन बार बोलने के लिए खड़ा हुआ लेकिन बोल नहीं पाया। आप मेहरबानी करके मेरे समय का खयाल रखियेगा और जल्दी मत बिठाइयेगा।

माननीय मंत्री जी ने जो अनुदान सदन के सामने रखा हैं उसका मैं समर्थन करने के लिए खड़ा हुआ हूं और साथ ही अपने कुछ सुझाव सदन के समक्ष रखना चाहता हूं आकाशवाणी और दूरदर्शन पिछले शासनकाल में एक घराने के व्यक्तिगत स्वार्थों का पक्षपातपूर्ण प्रसार और प्रचार करते रहे। इस विभाग के उद्देश्य और कार्य-प्रणाली पर जितनी विश्वसनीयता और आकर्षण जनता में होना चाहिए वह अभी नहीं हो रहा है। मैं माननीय मंत्री जी को इस बात के लिए विशेष धन्यवाद दूंगा कि जनता पार्टी के शासन काल में जनमानस में आकाशवाणी तथा दूरदर्शन के प्रसारण में विश्वसनीयता पैदा हुई हैं और एक आकर्षण पैदा हुआ है। इस सम्बन्ध में मैं वर्गीज़ समिति की रपट की ताईद करता हूं। वर्गीज़ समिति ने अपने सुझाव में कहा है कि दोनों को मिलाकर आकाशभारती निगम बनाया जाये। आकाशवाणी और दूरदर्शन का स्वायत्तशासी निगम बनाने का सुझाव कोई नया नहीं है। 1948 में भी सदन में इस पर चर्चा उठी थी। 1966 में चंदा कमेटी बैठी थी। उसने भी इस बात की सिफारिश की थी कि आकाशवाणी और दूरदर्शन का एक स्वायत्तशासी निगम होना चाहिए। दुनिया के और भी बहुत से देश हैं जहां दो प्रकार की व्यवस्था है।

अमरीका, एशिया और लेटिन अमरीका के कुछ देशों में—व्यावसायिक आधार पर इसकी व्यवस्था की गई है। व्यक्तिगत आधार पर लोग अपने प्रचार और प्रसारण केन्द्र खोल सकते हैं, उनसे व्यावसायिक लाभ उठा सकते हैं। लेकिन कुछ ऐसे देश भी हैं, जैसे पश्चिम यूरोप के कुछ देश, जापान, आदि जहां स्वशासी निगम की व्यवस्था है। मैं समझता हूं कि माननीय मंत्री जी को वर्गीज़ कमेटी की रिपोर्ट को मान कर जल्द से जल्द स्वशासी निगम की स्थापना करनी चाहिये। इस सम्बन्ध में मैं आपकी रिपोर्ट के एक अंश को पढ़ना चाहता हूं, जिससे मैं इत्तिफ़ाक करता हूं, इसमें आपने कहा है—

"वर्ष के दौरान मंत्रालय की गतिविधि की प्रमुख बात आपात-स्थिति के समय प्रैस पर जो प्रतिबन्ध लगाये गये थे, उनसे उसको मुक्त करना और प्रैस की स्वतंत्रता बहाल करना था। इसके साथ साथ सरकारी माध्यमों में निष्पक्षता बहाल की गई और उनको दलगत या व्यक्तिगत हितों के स्थान पर राष्ट्रीय नीतियों के प्रचार का साधन बनाया गया।"

हमारे देश में आकाशवाणी केवल मनोरंजन का ही विषय नहीं है। आकाशवाणी और दूरदर्शन से हम ज्ञान-वर्धन का काम भी लेते हैं। मैं मंत्री जी का ध्यान इस ओर आकर्षित करना चाहता हूं कि हमारे यहां रेडियो के प्रसारण केन्द्रों की संख्या बहुत कम हैं। अमरीका में इस समय 7500 प्रसारण केन्द्र हैं, जब कि इस देश की जनसंख्या अमरीका के मुकाबले ढाई या तीन गुवी है, फिर भी हमारे यहां केवल 85 रेडियो केन्द्र हैं। मैं इनके विस्तार की योजना के बारे में बराबर अपने पत्रों द्वारा मंत्री जी को सुझाव देता रहा हूं कि पिछड़े इलाकों में, विशेषकर पूर्वांचल के इलाकों में, आसाम और दक्षिण के बहुत से पिछड़े इलाकों में, मध्य प्रदेश में भी बहुत से पिछड़े इलाके हैं, ऐसे पिछड़े इलाकों में हमें अपने आकाशवाणी और दूरदर्शन के केन्द्र खोलने चाहियें। मुझे खुशी है कि आप जयपुर तथा एक अन्य स्थान पर दूरदर्शन का केन्द्र खोल रहे हैं, साथ ही आप बिहार के मुजफ्फरपुर केन्द्र का उद्घाटन करने जा रहे हैं। मैंने एक सुझाव दिया था—प्रसारण के लिये जो ऊपर प्रक्षेपण यंत्र लगता है, यदि उसमें दो यन्त्र और लगा दिये जाये, एक छपरा के पास लगा दिया जाय और दूसरा उसके आगे बढ़ कर लगा दिया जाय, तो गोरखपुर, देवरिया तथा तमाम पूर्वांचल के इलाके को उससे लाभ मिल सकता है। हम लोग जो उस इलाके में रहने वाले हैं, हम भी उस प्रसारण से लाभ उठा सकेंगे।

हमारे यहां अभी भी रेडियो पूर्णतः आकर्षण का केन्द्र नहीं बना हैं, इसके कई कारण हैं। रेडियो और टेलीविजन केवल मनोरंजन के साधन ही नहीं है, इन से ज्ञान-वर्धन का काम भी लिया जाता है। जापान और दूसरे एशियाई देशों में इन के द्वारा पढ़ाई-लिखाई तथा शिक्षा का काम भी लिया जाता है। आज दुनिया में कोई भी सभ्य देश ऐसा नहीं है, जहां रेडियो की फीस लगती हो, लेकिन हमारे यहां फीस लगती हैं। फीस के रूप में दो-चार या दस रुपये देने में उतनी तकलीफ नहीं होती जितनी एक ग्रामीण को पोस्ट आफिस में जाकर उसको जमा कराने में होती है। मेरा सुझाव हैं कि रेडियों की फीस समाप्त की जानी चाहिये तथा पिछड़े इलाकों में, सुदूर इलाकों में, जहां केन्द्र नहीं हैं, नये केन्द्रों का फैलाव करना चाहिये। यदि आप वहां केन्द्र न खोल सकें तो कुछ ऐसी व्यवस्था कीजिये—मैं तकनीकी आदमी तो नहीं हूं, क्योंकि मैं विज्ञान का विद्यार्थी नहीं रहा हूं—लेकिन आप प्रसारण और प्रक्षेपण के विशेष यन्त्र लगाकर उन इलाकों को भी अपनी प्रसारण योजना में ला सकते हैं।

आपके यहां जो कलाकार हैं, कैजुअल आर्टिस्ट्स हैं—मैं जानता हूं उनमें बहुत से ऐसे हैं जो एमर्जेन्सी के जमाने में 'इन्दिरा गांधी जिन्दाबाद' के नारे लगाया करते थे और आज दूसरे तरीके से नारे लगाते हैं। मुझे यह कहना है कि उन में जो मिशनरी-स्प्रिट के लोग हैं, जो अपने विषय के ज्ञाता हैं, उनको मौका दें। उनको आगे बढ़ायें, उनको रेगुलर करें, उन की नौकरियां पक्की करें। यदि आप इस तरह के सुशिक्षित, सुसंस्कृत लोगों को इसमें रखेंगे तो उनके द्वारा जो प्रसारण होंगे, वे जो चीज़ आकाशवाणी या दूरदर्शन को देंगे, उससे जनता के सामने ज्ञानवर्द्धक, मनोरंजन और विचार-प्रेरक कार्यक्रम आयेंगे। आज देश के अन्दर जो बहुत बड़ा सामाजिक परिवर्तन हो रहा है—उसका महत्वपूर्ण चित्र सही रूप में देश की जनता और विदेशों के समक्ष रखा जाना चाहिये। इसलिये रेडियो को सर्वजन-सुलभ बनाने के लिये आप रेडियो फीस को हटा दें।

बैटरियां की लागत भी आज बहुत मंहगी हैं। ये यह बैटरियां तरह तरह की आती

[श्री उग्रसैन]

हैं, जिन्हें हर आदमी खरीद नहीं सकता है । मैं चाहता हूं कि इनकी कीमतों को कम किया जाय । इसके साथ ही सस्ते "सोलर-ऊर्जा रेडियो" का विकास कीजिये । रेडियो पर जो देहातों के कार्यक्रम चलते हैं, उन में वृद्धि कीजिये । प्रसारण केन्द्रों में ज्यादातर लोक-भाषा—कन्नड़, तमिल, तेलगू, उड़िया, भोजपुरी, मैथिली, आदि भाषाओं— का प्रयोग होना चाहिये । पटना या गोरखपुर आकाशवाणी से जब मैथिली और भोजपुरी कार्यक्रम प्रसारित होते हैं तो उस क्षेत्र की जनता उससे विशेष आनन्दित होती है । हमारी लोक भाषाओं में, मैथिली, भोजपुरी, कोंकणी या दक्षिण की भाषाओं में बड़ी मिठास है । और इस मिठास का रसास्वाद तभी होगा जब उन पिछड़े इलाकों के लोगों को आप उसमें लाएं और उन भाषाओं में फिल्में बनाएं । एक सिनेमा के डाइरेक्टर हैं श्री नजीर हुसैन । उन्होंने भोजपुरी में एक फिल्म बनाई है जिसका नाम हैं "हमारा संसार"। उन्होंने हम से कहा कि आपने देखी है यह फिल्म, कैसी है ? हम ने उनसे कहा कि भोजपुरी इलाके की फिल्म बनाते हो लेकिन उसमें मुखोपाध्याय और चट्टोपाध्याय पात्र रखते हो । इस तरह से काम नहीं चलने वाला है । आपको ऐसी फिल्मों में सुखिया, बुछिया, रसिया जैसे पात्र रखने चाहिएं । तभी जाकर कुछ हो सकता है । मैं तो बम्बई जाया करता हूं और मेरे वहां पर मित्र है । उनके बीच मैं पांच वर्ष रहा हूं । मैं उनको भी इस तरह की राय देता हूं और मैं इस बात को कहना चाहता हूं कि जब तक इस तरह के प्रसारण नहीं होंगे, तब तक उन. लोगों को कोई फायदा नहीं होने वाला हैं । अब हमारी जनता पार्टी जो प्रोग्राम चला रही है, वह पिछड़े हुए लोगों के लिए है, बेरोजगारों की रोजगार देने की बात वह कर रही है, सत्ता और विशेष रूप से आर्थिक सत्ता का विकेन्द्रीकरण करके सामाजिक क्रान्ति ला रही है । आज वह समता और सम्पन्नता की राजनीति को चलाना चाहती हैं । गांवों में सब जगहों पर वह तभी इसको ला सकती है जब कि देहाती कार्यक्रमों में आप इस तरह की नीति को अपनायेंगे और उनकी भाषा में प्रसारण करेंगे । इसके लिए यह जरूरी है कि उन इलाकों को तहजीब और तब्दुन को जानने वाले लोगों को आप मौका दें । जैसा मैंने पहले अर्ज किया है कि दिल्ली, कटक और हैदराबाद में भूउपग्रह दूरदर्शन केन्द्र आप चला रहे हैं और मुजफ्फरपुर में भी आप इसको चलाएंगे और जब ऐसा आप करेंगे तो पूर्वांचल के लोगों को आप मौका देंगे । इसके लिए आप क्या करें, इस के बारे में मैं आपको दो, तीन सुझाव देना चाहता हूं । एक तो आप राष्ट्रीय सेवा प्रसारण योजना बनाएं । उसका काम आकाश-वाणी और दूरदर्शन करेगा । दूसरी आप वाणिज्य सेवा के लिये स्वतन्त्र ब्रोडकास्टिंग कारपोरेशन बनाएं । जो आप विज्ञापन का काम करते हैं, वह भी साथ साथ रखिये और उनका भी कम्पीटीशन हो और वह आकाश-भारती के अन्तर्गत ही हो । विज्ञापन का काम उनसे आप लें और तीसरी टेक्निकल सेवा के लिए आप ट्रान्समीटर कार्पोरेशन आफ इंडिया बनायें । यह टेक्निकल सेवा के लिए हो और उसमें जो कमियां होती हैं, उन सबको वह देखें ।

अब मैं प्रेस के सम्बन्ध में दो, तीन बातें कहना चाहता हूं । जो 'समाचार' था, नायर कमेटी ने उसको चार भागों में बांट दिया था, हिन्दुस्तान समाचार, समाचार भारती, यू० एन० आई० और पी०टी०आई० । ऐसा जो किया गया, सो ठीक किया गया लेकिन उनकी जो सर्विस कंडिशन्स हैं, इमोलूमेंट्स हैं, उनकी प्राप्तियां वही रहनी चाहिएं । हिन्दुस्तान समाचार की बात मैं बतलाता हूं । वहां पर जो बालेश्वर प्रसाद जी है, वे कुछ और ही बात कहते हैं । वे

कहते हैं कि सर्विस कंडीशन्स हम बदल सकते हैं, पैसे तो हम दे देंगे । इस पर भी ध्यान देना चाहिए कि जो उनकी सर्विस कंडीशन्स थीं और जो उनको 'समाचार' में मिलता था, वह प्राप्तियां उनको मिलनी चाहिए और किसी भी हालत में कम नहीं होनी चाहिएं ।

एक बात मैं सेन्ट्रल इन्फार्मेशन सर्विस के बारे में कहना चाहता हूं । इसमें आई०एफ० एस० के आदमी को घुसा रहे हैं, जो कि मैं समझता हूं कि ठीक बात नहीं हैं । ट्रान्सपोर्ट का हैड, वहां का जनरल मैनेजर ऐसा आदमी होना चाहिए जो कि ट्रान्सपोर्ट की बातों को जानता हो और वहां पर रहा हो । उसी तरह से आकाशवाणी और दूरदर्शन में भी ऐसा आदमी उसका हेड होना चाहिए जो कि आकाशवाणी और दूरदर्शन की टेक्निलिटीज को जानता हो । वह ऐसा आदमी हो, जो उसमें काम करता हो और उसकी तरक्की करके उसको वहां पर बनाया जाए । इस तरह से एग्रीकल्चर में नान-एग्रीकल्चर का आदमी हैड नहीं होना चाहिए । जब ऐसा होगा, तभी जाकर काम ठीक तरह से चल सकता है ।

अब मैं फिल्मों के बारे में कुछ कहना चाहता हूं । उनमें शुद्धता और अच्छी बातों का ध्यान रखना चाहिए । मैं तो यह जानकर बड़ा हैरान हुआ और बड़े आश्चर्य में पड़ गया कि मंत्री जी ने किसिंग को फिल्मों में एलाऊ कर दिया है । क्यों किसिंग को एलाऊ किया गया है और कैसी किसिंग को एलाऊ किया है । अभी आपने देखा कि कल यहां दिल्ली में दिन-दिहाड़े डकैती पड़ गई । फिल्मों में इस तरह की चीजें होने से लोगों में वैसी ही मनोवृत्ति पैदा हो जाती है । मैं बंगलौर गया था और वहां आप से मिला भी था । मैंने वहां पर कहा था कि फिल्म सेंसर बोर्ड को आप क्रांतिकारी बनाएं । उसमें आप संसद् सदस्यों को रखिए और जानकार लोगों को रखिए । सिनेमा के लोगों को ही उसमें रखने से काम नहीं बनता है । मैं चाहता हूं कि फिल्मों में ओवसीन सीन और मर्डर और डकैती वाले सीन नहीं होने चाहियें । फिल्मों में हमारे दुःख दर्द की कहानी हो । गरीबी पर आप फिल्म बनाइए, बेकारी पर आप फिल्म बनाइए । मैं तो सत्यजीत राय की बड़ी तारीफ करूंगा उन्होंने एक 'शतरंज के खिलाड़ी' फिल्म बनाई है । बहुत सही फिल्म है । प्रेमचन्द जी ने भी 'शतरंज के खिलाड़ी' लिखा था, जिसको मैंने बचपन में पढ़ा था । अब सत्यजीत राय ने फिल्म 'शतरंज के खिलाड़ी' बनाई है, जिसमें वाजिद अली शाह के जमाने में लखनऊ की तहजीब और तमद्दुन की कहानी है । कितनी अच्छी यह फिल्म है । अध्यक्ष महोदय, आप भी इसको देखें ।

अन्त में मैं एक बात मंत्री जी से निवेदन करके बैठ जाना चाहता हूं । आपकी जो आकाशवाणी, दूरदर्शन, समाचार संस्थायें हैं, इनमें अभी भी नौकरशाही हावी है । यह नौकरशाही उसी जमाने की चली आ रही हैं जब कि महितरिमा एक सफदरजंग रोड़ से बैठ कर उसको हुक्म दिया करती थी । मैं चाहता हूं कि मंत्री जी इस नौकरशाही से छुट्टी पायें । हम लोग जो जनतंत्र के हामी हैं, हमको वहां हमारा हक नहीं मिलता है । मंत्री जी इस नौकरशाही को वीड आऊट कीजिए ।

[श्री उग्रसैन]

यह उस जमाने की है, यह इस जमाने की नहीं है। यह कांग्रेस के जमाने की नौकरशाही है। इसको आप पेंशन दे दीजिए, आने-जाने का पास दे दीजिए लेकिन इससे आप छुट्टी पाइए।

इन शब्दों के साथ मैं माननीय मंत्री जी की मांगों का समर्थन करता हूं।

श्री राम अवधेश सिंह (विक्रमगंज) : अध्यक्ष महोदय, सूचना और प्रसारण मंत्रालय का—जो कि इस देश की दुनिया में सरकार और समाज की तस्वीर को अच्छी बना सकता है—इस दृष्टि से बहुत महत्व है। जनता पार्टी की हकूमत के जमाने को छोड़ कर अभी तक जो सूचना और प्रसारण मंत्रालय में हैं उनकी बहुत घृणित और गर्हित भूमिका रही है। इस मंत्रालय का काम होना चाहिए था कि वह समाज में जो भ्रांतियां हैं, उनको दूर करता, समाज में जो कुत्सित परम्परायें हैं, उनको दूर करने में सहयोग करता। लेकिन अभी तक रेडियो ने इस बात की ओर ध्यान नहीं दिया।

हमारे देश में जो फिल्में बन रही हैं, वे भी इसी तरह की बातों का प्रचार करती हैं जिनसे और भी दकियानूसी विचार फैलते हैं। अध्यक्ष महोदय, मैं आपको बताना चाहता हूं कि इन फिल्मों द्वारा समाज में आज भी भ्रांतियां फैलाई जा रही हैं। इनके द्वारा यह प्रचार होता है कि देवी-देवताओं की पूजा करो, देवी-देवता इंसान से बड़े हैं, इंसान छोटा है, भगवान बड़ा है। इस तरह की तस्वीर जब समाज में आती है तो उससे यह मालूम होता है कि इंसान बहुत छोटा है और भगवान बहुत बड़ा है। इससे क्रांति रुक जाती है। अगर फिल्मों का इस्तेमाल सचमुच में ठीक ढंग से किया जाए तो इनके माध्यम से समाज में और देश में नव-रचना का काम किया जा सकता है। अभी हमारे देश में एक फिल्म 'सन्तोषी मां' दिखाई गई। यह फिल्म इस युग में दिखाई गई जब कि दुनियां का इंसान चन्द्रमा पर जा रहा है, चन्द्रमा को पांव से रौंद कर नीचे आ रहा है, उस समय इस फिल्म के जरिए से यह बताया जा रहा है कि कोई मां पैदा हो गई है, संतोषी मां पैदा हो गयी जो कि इन्सान के भाग्य का फैसला करेगी। ऐसी फिल्मों में देश टूटेगा, नीचे गिरेगा मैं चाहता हूं कि इस तरह की फिल्मों पर—जिनमें-देवी देवताओं का प्रचार किया जाता है, इंसान को छोटा कहा जाता है—रोक लगायी जाए और सख्ती से रोक लगाई जाए।

आजकल फिल्मों में दो चीजें दिखायी पड़ती हैं। तो एक चीज यह है कि हिंसा और वासना वहां प्रदर्शित की जाती हैं। एक और चाकू, छुरे, बम, पिस्तौल से लड़ाइयां दिखायी जाती हैं। वहां दूसरी ओर महिलाओं के अंगों का उभार दिखाया जाता हैं ताकि भावुक नौजवानों में कामुकता भड़के। फिल्मों में हिंसात्मक प्रवृत्तियों को उत्तेजित कर के, देश में तोड़-फोड़ और जनतंत्र की मूर्ति की बिगाड़ने का काम इन फिल्मों के द्वारा किया जा रहा हैं।

बड़े बड़े पूंजीपति इस में पूंजी लगाते हैं। ऐसी व्यवस्था होनी चाहिये—पब्लिक सैक्टर तो मैं नहीं कह सकता हूं—कि छोटे छोटे लोग शेयर खरीदकर कोई कम्पनी बनाये और वे लोग उस में हिस्सेदार हों ताकि जनता का उस कम्पनी पर प्रभाव रहे, पूंजीपतियों का प्रभाव समाप्त हो। ऐसा अगर नहीं किया जाएगा तो व्यवस्था समर्थक ही फिल्में बनेंगी और कोई क्रान्तिकारी परिवर्तन समाज में या देश में नहीं होने पाएगा।

अब मैं अखबारों के बारे में कुछ कहना चाहता हूं। अखबार भी देश में नव रचना का काम बखूबी कर सकते हैं। हमारी सरकार ने अखबारों की जो आजादी दी हैं उसका दुरुपयोग पूंजीपति लोग कर रहे हैं। पूंजीपतियों के दो औजार हैं। एक का नाम है मुनाफा और दूसरे का नाम है अखबार। पूंजीवाद रूपी गरुड़ के दो पंख हैं, एक का नाम है मुनाफा और दूसरे का नाम है अखबार। अखबार और मुनाफे के आधार पर इन दो पंखों के सहारे पूंजीवादी ऊंचा ही ऊंचा चढ़ता रहता है और उसने देश को पंगु बनाया हुआ हैं। उत्पादन बढ़ने देता है न बेरोजगारी की समस्या को हल होने देता है और न समाजवाद आने देता हैं। प्रतिक्रियावादी हवा को ही फैलाता रहता है। अखबारों को कौन कंट्रोल करता है? बड़े बड़े पूंजीपति जो स्टील बनाते हैं, चीनी, जूट आदि तैयार करते हैं वही उन पर भी कब्जा किए हुए हैं। इसलिए अखबारों का काम ठीक करने के लिए जनतंत्र की इमारत को मजबूत करने के लिए पूंजीपतियों के कब्जे से अखबारों को निकालना होगा और छोटे छोटे शेयरों के जरिये, छोटे छोटे शेयर बेच कर कम्पनी बना कर, पब्लिक कम्पनी बना कर अखबारों को चलाना होगा। ऐसा नहीं हुआ तो पूंजीपति लोग अखबारों के जरिये छोटी छोटी बातों को तूल दे कर देश में गुमराहकारी हवा पैदा किये रहेंगे जैसा आपने देखा है कि आर्यव्रत ने की है। उसने इस तरह से लिखा है जैसे बिहार में तूफान आ गया हो और आरक्षण के विरोध में सारा बिहार हो गया हो। धरती पर कहीं कोई ऐसी बात नहीं लेकिन उसने इसको बहुत बढ़ा चढ़ा कर लिखा। जहां तहां थोड़ा बहुत हुआ लेकिन बहुत बड़ा चढ़ा कर उसने लिखा।

सहारनपुर में जो घटना हुई है उसको भी आप देखें। वहां श्रीमती इंदिरा गांधी भाषण करने गई थीं। वहां जो घटना हुई अखबार वालों में हैडिंग बना दिया कि छुरा ले कर ड्राइवर पर वार किया गया। एक ढेला लग गया था सिर पर और थोड़ा सिर फट गया था और टांके लग गए थे लेकिन बहुत बढ़ा चढ़ा कर इसको पेश किया गया। लेकिन जो विरोधी वहाँ पर थे उनको ज्यादा मार पड़ी, उनको ज्यादा टांके लगे। बढ़ा चढ़ा कर, तोड़ मरोड़ कर कभी एक पक्ष की और कभी दूसरे पक्ष की खबरें छापी जाती हैं।

आप देखें कि सारे अखबार आज जनता पार्टी के खिलाफ क्यों हो गए हैं? कारण यह है कि जनता पार्टी की सरकार ने जो अपनी आर्थिक नीति घोषित की है उसमें कहा है कि बड़े बड़े पूंजीपति देश में जो उत्पादन करेंगे, बड़े बड़े कारखानों में तो उनको अपना सामान विदेशी बाजार में बेचना होगा। कम्पीटीशन करना होगा और विदेशी मुद्रा अर्जित करनी होगी। तो उन्होंने देखा कि हमारी मौत नजदीक आ रही है। अगर जनता पार्टी की हुकूमत रह गई तो हमारा सफाया हो जायगा और इसीलिये वह चाहते हैं कि जनता पार्टी जाये और पूंजीपति लोग लगातार इस प्रयास में हैं कि जनता पार्टी की छवि को बिगाड़ा जाये।

आकाशवाणी के बारे में मेरा निवेदन है कि इसमें हिन्दी को दबाया जा रहा है और अंग्रेजी को ही प्रश्रय दिया जा रहा है

[श्रीराम अवधश सिंह]

क्योंकि हिन्दी के प्रमाणिक समाचारों के प्रसारण के पहले अंग्रेजी विभाग से मांगा जाता है कि यह प्रसारण किया जाये कि नहीं। तो यह भी एक हिन्दी की दासता की स्थिति अभी कायम है, इसको बन्द किया जाना चाहिये। पी० आई० बी० जो समाचार प्रसारित करती है पहले अंग्रेजी में करती है। प्रधान मंत्री का ही भाषण अगर हिन्दी में, मराठी में, गुजराती में हो तो भी पहले प्रसारण अंग्रेजी में आयेगा। इस बात को रोकना चाहिये।

वरधीस कमेटी के बारे में कहना चाहता हूं कि.....

MR. SPEAKER: You have taken more than 12 minutes; please conclude now.

श्री राम अवधेश सिंह :

Two minutes more.

केन्द्रीय सूचना सेवा के प्रधान के पद पर, जैसा उग्रसेन जी ने कहा, बाहर से अधिकारी लाया जा रहा है। विदेशी सेवा के अधिकारी को यह आई० ए० एस० काडर से मांगा जाता है। हमको एक बीमारी हो गई है कि आई० ए० एस० अधिकारी बहुत अच्छा होगा, इस बीमारी को हमें दूर करना चाहिये।

मैं मंत्री जी को बधाई देना चाहता हूं कि सूचना प्रसारण विभाग में अच्छा काम हुआ है, आपने प्रसारण माध्यम को आजाद कर दिया, समाचारों को आजाद कर दिया और यह भी करने जा रहे हैं कि ब्रौडकास्टिंग एजेन्सी को औटोनामस बना दिया जाय। यह सराहनीय काम है।

पटना रेडियो स्टेशन से दो समाचार बुलेटिन होने चाहिये। अभी साढ़े सात बजे 10 मिनट का बुलेटिन होता है और लोगों को दिन में कोई समाचार नहीं मिलते केवल शाम को साढ़े सात बजे समाचार बुलेटिन प्रसारित होता है। मैं चाहता हूं कि 15 मिनट का न्यूज बुलेटिन शाम को और 15 मिनट का सुबह कर दिया जाय ताकि बिहार के लोगों को समाचार मिलें। साथ ही पटना में जो बहुत दिनों से पदाधिकारी हैं रेडियो स्टेशन में, समाचार विभाग में उनका तबादला कर दिया जाये। क्योंकि एक जगह इतने दिन रहने से उनका रिश्ता बन जाता है राजनीतिज्ञों से और अभी भी कांग्रेस के लोगों का ज्यादा प्रचार पटना रेडियो से होता है जो बेमतलब होता है, और हमारा प्रचार नहीं होता है।

इन शब्दों के साथ मैं मांगों का समर्थन करता हूं और चाहता हूं कि पटना रेडियो स्टेशन के बारे में मंत्री जी केटेगोरिकल जवाब दें।

MR. SPEAKER: Shri Vasant Sathe. Your party has 13 minutes; it is a matter for members of your party; you can divide it among Yourselves. The Anna DMK has 8 minutes; Mr. Sinha may take four or five minutes and then the Minister will reply. The Congress party has got only 4 minutes; it can be made five minutes.

SHRI S. R. DAMANI (Sholapur): Five minutes more.

MR. SPEAKER: No, No.

13.55 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

SHRI VASANT SATHE (Akola): To begin with, I must express my serious apprehension about the entire working of the Information and Broadcasting Ministry. Although we have in Mr. Advani a very capable and a balanced person—as an individual. I have tremendous appreciation for his qualities-what is disturbing is that the whole

information media as well as the broadcasting media in the country today is, as if with a vengenace, now recoiling to another extreme. We find that today the whole working seems to be still obsessed by what has happened in those nineteen months; and in trying to reverse, every step is taken to completely distort the functioning of both AIR and TV. I will not go into the question of Verghese Committee Report because that will come in due course and we will discuss that when it comes. But what is surprising is that while proclamation is made by the hon. Minister that now the press is free, now the radio gives a more balanced picture and there is no partiality, actually it is not so. Now the first example of partiality of the media is in giving advertisements to the press. I cited that day one example. The hon. Minister was not there. There is a newspaper in Nagpur called Lokmath. On 21st January, Mrs Gandhi visited that region and it was publicised widely in this news peper. On 25th January, a letter comes—here is a copy of that letter signed by Shri K. K. Puri, Deputy Director (Advertisement) of DAVP and the letter reads:

"To The Advertising Manager, Lokmath, Nagpur.

Dear Sir, we are sorry to inform you that in view of the need for economy it will not be possible for us to release further UPSC advertisements to your paper from this week. Your paper will, however, continue to receive other suitable advertisements as before."

No UPSC advertisement for economy reasons to a newspaper whose circulation is forty thousand? The very next week, another newspaper of Nagpur, run by an RSS Agency called Yogdarma, which my friend Mr. Advani knows intimately and which has a circulation of seven thousand, got a full page UPSC advertisement for economy reasons obviously. A newspaper which has a circulation of seven thousand gets a full page UPSC advertisement the next week when this Letter comes to Lokmath, as a punishment for forty thousand circulation, for publishing new, favourable news about Mrs Gandhi-is this your impartiality?

चौधरी बलबीर सिंह (होशियारपुर): लोकमत की जगह इंदिरा का मत लिखें...

SHRI VASANT SATHE: तो मिल जायेगा

14.00 hrs.

Sir, this is one example. Then we come to the more glaring example of RSS infiltration in the entire media. I want Shri Advani to take serious note of this. It was all right, from 15th you are going to have separation of the news media into Hindustan Samachar, Samachar Bharati, and other agencies. But, Sir, it is disturbing to learn that the first act of Mr. Advani was to advise Samachar Bharati to merge with Hindustan Samachar, an organisation run, managed and controlled by the RSS and of which I am told Shri Advani can contradict, that Shri Advani is a shareholder.

Sir, In this Hindustan Samachar, the attempt was first either to browbeat Samachar Bharati into merging with Hindustan Samachar or if that does not succeed, then to kill that organisation financially. This was attempted to be done by increasing the aid given to Hindustan Samachar, as against Samachar Bharati and a second more serious attempt was to allow Hindustan Samachar to have its office in the PTI building and make the news files and all other machinary available to Hindustan Samachar. The idea, was, as per the the famous RSS slogan, to infiltrate, capture and consolidate the streangth. The idea is to infiltrate into the PTI, entirely capture the news media and then consoliate the strength. I want the House to take note of this. It is all right, one can be very suage, but the danger must be seen. If one particular organisation which claims to be a cultural organisation, but yet deliberately tries to infiltrate in such media,

[Shri Vasant Sathe]

what will happen to the freedom of the media tomorrow?. Sir, in this attempt the seriousness is more grave because the Audit Report of Hindustan Samachar, of which I have a copy here, by the Chartered Accountants, M/s. B. S. Vaid & Co. reveals that two gentlemen, namely, Shri B. P. Aggarwal and Shri N. V. Lele, were not even elected members of the Managing Committee. Further in the Managing Committee meeting held on 13th November 1974 Shri B. P. Aggarwal was appointed Secretary and Shri N. V. Lele as Treasurer. Can you understand this? And the Chartered Accountants have raised objection that one set of people was appointed office bearers even without being elected. In this very Audit Report they have pointed out that Rs. 3,82,00 have been shown as bills payable as per schedule. "We have asked." The Chartered Accountents said, "for details of the parties from whom these amounts were due from branch offices." The Secretary has explained that details of the outstanding bills will be submitted along with the accounts of the next year. And that next year never dawned..Therefore, we have not been able to verify the correctness or otherwise of these balances. This organization, viz. Hindustan Samachar has been doling out funds to RSS. I beg to make this charge: they have been used for the purpose of this organization capturing the other organization. To-day, even in the radio and other media, persons are being apponited systematically. I would like Mr. Advani to give me a list of persons who have been appointed during the last year. And one can easily score and point out who are the persons.

AN HON. MEMBER: You name just one person.

SHRI VASANT SATHE: So many I can name; don't worry about it. I don't want my time to be taken by you.

One more point and I will finish; it is about the induction into the Central Information Service of persons from outside. Unfortunately, there again Government is trying to rely on the Verghese Committee. But the Verghese group has failed to understand the role of the CIS officers in AIR and TV news. They through that the incumbents were aliens he described them as 'on deputations'. The fact is that ever since the inception of the News Division, all the posts of editors, correspondents, deputy directors and directors have been filled from among the officers of CIS. Though the Service was constituted in 1960, all their news personnel working against the above mentioned posts at that time were inducted into the CIS; and hence the News Division was manned by the officers of this Service from the very beginning. An attempt is now being made to bring in people from outside. I do not know why a man from Foreign Service—and I am told that he himself is not willing—is sought to be brought in. I do not know why the Minister was keen to bring him into this Service, as if only he is an expert. This will demoralize these officers who have been experts and are working in the CIS. They will not get the chance. If one top post is filled up by an outside. 4 posts down below will starve. Why do you do this?

There is another point. You have an erroneous view that the moment a man becomes a judge, from that day he becomes perfect in character, integrity and knowledge. Everywhere you want to bring in outsiders. Expertise has been developed in AIR and TV. Give scope to them. I therefore strongly object to this attitude.

About news coverage, my friend has been saying since yesterday that they gave 49 per cent and 51 per cent to different categories. But if you take into account the Shah Commission's report and if you take into account all the criticism that is showered on Shrimati Indira Gandhi and her son (*Interruptions*)—and then also the motion made of Mr Sathe in the TV

where the learned commentator added even his own comment to what the hon. Speaker or the Prime Minister had to say—I think your percentage will go up. Why do you restrict it only to 49? It may be even more in favour, of course, of the opposition. Therefore, this is the idea of your percentage of giving coverage to the opposition. Yesterday, Shri Kanwar Lal Gupta was saying about the prominence you have given to Shrimati Indira Gandhi. He was comparing the position after your regime started with the position before and he said it is much more. But it is all abuse; *badnam kiya, badnam kiya.* He said that Shri Advani is the agent of Shri Sanjay Gandhi and Shrimati Indira Gandhi. I do not know. Shri Kanwar Lal Gupta may say that and it is for Shri Advani to refute.

I would only like to say one word about films, one suggestion rather. I would suggest that you should seriously consider the question of the Government taking over the distribution. Then only you will be able to regulate the quality of production and type of production and also proper distribution of films to the people. Even without nationalisation Government can take over.

Then, I have been feeling for a long time the lack of films about great artistes. We should have films about Balgandharv and Khan Saheb Abdul Karim Khan. We should be able to see visual films of these great stalwarts in their fields. Now we are deprived of that. Why not have a practice of having full length films of at least half an hour or one hour about persons like Bhimsen. These are great persons of their own right. You should have full length films at the peak of their lives. Have these documentaries for further display. Even for dancers, in the peak of their lives, have films of their performances, persons like Yamini or Sonal Mansingh; for Kathak you can have films on Sitara Devi and Brij Maharaj. Do it in the prime of their lives so that it becomes a permanent story.

With these words thank you very much, Sir, for giving me this opportunity. I hope that Shri Advani will take note of my comments.

डा० रामजी सिंह (भागलपुर) : उपाध्यक्ष महोदय, सूचना और प्रसारण मंत्रालय के अनुदानों पर गत वर्ष बहस नहीं हो सकी थी, इसलिए एक वर्ष में जो सारे कार्यक्रम हुए हैं, उन के लिए हम सबसे पहले तो अपने माननीय मंत्री जी को धन्यवाद देना चाहते हैं। सूचना और प्रसारण का यह वर्ष स्वर्ण जयन्ती का भी वर्ष है, इस के लिए भी वे धन्यवाद के पात्र हैं।

यह सही बात है कि सूचना और प्रसारण मंत्रालय का जितना महत्व है, उसके अनुपात में इसे अनुदान नहीं मिलता है और इस विभाग को तो शिक्षा विभाग से भी थोड़ा कम ही अनुदान मिलता है। 1972–73 में 1030 लाख रुपये, 1973–74 में 1148 लाख रुपये और अब यह बढ़ कर 1800 लाख रुपये हो गये हैं। आज विज्ञान का जितना विकास हुआ है और सूचना और प्रसारण मंत्रालय का जितना महत्व है, उस के अनुरूप उसे अनुदान बहुत ही कम मिला है।

हमारे माननीय साठे जी चाहे जो कुछ भी कहें, हमारी जनता सरकार को अगर किसी एक विभाग पर अत्यन्त गर्व करने की बात है, तो वह सूचना और प्रसारण मंत्रालय है। इस एक वर्ष के अन्दर इस विभाग ने भारतवर्ष में सचमुच में स्वतंत्रता के द्वार खोल दिये हैं। इसने आपत्तिजनक सामग्री प्रकाशन-अधिनियम का अन्त कर दिया। अखबारों पर इस शताब्दी की सब से खौफनाक पाबन्दी को भी हटाया गया। संसदीय कार्यवाही (प्रकाशन संरक्षण) अधिनियम जिसको 1956 में श्री फिरोज गांधी ने पारित कराया था उसे फिर से राष्ट्र को समर्पित किया

[डा० रामजी सिंह]

गया। आपात स्थिति में जिस प्रेस काउंसिल को तानाशाही हकूमत ने खत्म कर दिया था उसे फिर से राष्ट्र को वापस कर दिया गया। समाचार एजेंसियों की पुनर्स्थापना के लिए श्री कुलदीप नायर की अध्यक्षता में एक 12 सदस्यीय जांच समिति का गठन किया गया। उसने अपनी रिपोर्ट दे दी है। गुट-निरपेक्ष समाचार संगम में डी० आर० मनानेकर को नियुक्त किया गया। अध्यक्ष महोदय, यही नहीं, इस आपातकाल के समय मास मीडिया और प्रसारण का जितना मिसयूज हुआ था, जितना दुरुपयोग किया गया था उसकी जांच के लिए श्री के० के० दास की एक जांच समिति बनायी गयी थी। उस समिति की रिपोर्ट भी हम लोगों के सामने है। आकाशवाणी और दूरदर्शन को स्वायत्तता प्रदान करने का हमने जो चुनाव के समय वायदा किया था और राष्ट्र को इनको स्वायत्तता प्रदान करने का वचन दिया था, उसके लिए भी वर्गिज कमेटी का गठन किया गया। उसकी रिपोर्ट भी सदन के सामने आने वाली है।

अध्यक्ष महोदय, अब यह विभाग सारे राष्ट्र को समर्पित कर दिया गया है। अब इस विभाग का प्रयोग किसी व्यक्ति या किसी परिवार की तानाशाही जमाने के लिए नहीं होता है बल्कि राष्ट्र की आकांक्षाओं की अभिव्यक्ति के लिए इसका प्रयोग हो रहा है।

अध्यक्ष महोदय, माननीय साठे हमारे बड़े मित्र है। आज जो भी वे बातें कह रहे थे, अब उनकी बातें भी प्रकाश में आयेंगी। यह राष्ट्र को जनता सरकार की देन हैं।

अध्यक्ष महोदय, अब मैं दो-चार बातें माननीय मंत्री जी को कहना चाहता हूं। मैं उनसे यह कहना चाहता हूं कि हमारे देश में बहुत सी चीजों की योजनाएं बनी हैं लेकिन सूचना और प्रसारण की आज तक कोई राष्ट्रीय नीति नहीं बनी है। वह नीति अभी भी नहीं बनी है। इस सम्बन्ध में मेरे दो-चार सुझाव हैं। मुझे आशा है कि माननीय मंत्री जी उन पर विचार करेंगे।

पहली बात तो यह है कि सूचना और प्रसारण के लिए हम इस विभाग को पूरी स्वतंत्रता प्रदान करें। अगर इस विभाग में स्वतंत्रता नहीं है तो वह सचमुच में बेकार है, वह प्रचार का साधन नहीं है। जो चीज़ स्वयं भयमुक्त न हो, वह दूसरे को भयमुक्तता प्रदान नहीं कर सकती है। इसके सम्बन्ध में गुरु रवीन्द्र नाथ टैगौर ने कहा था ——

"Where the mind is free and head is held high."

गत एक वर्ष में जनता सरकार ने जो कुछ किया हो या न किया हो, लेकिन आज हम स्वच्छंद होकर, अपना माथा ऊंचा कर, स्वतंत्रता की सांस ले सकते हैं। इसलिये गांधी जी ने भी कहा हैं ——

"Freedom of speech and pen is the foundation of Swaraj".

एक वर्ष में सचमुच में जनता सरकार ने भय को समाप्त किया है, खोयी हुई स्वतंत्रता को वापस किया है। हमारे कांग्रेस के मित्र पंडित नेहरू पर बहुत गर्व करते है और गर्व करना भी चाहिए। लेकिन पंडित नेहरू को उन 19 महीनों में किस तरह से फांसी पर चढ़ा दिया गया जिन्होंने यह कहा था ——

"I have no doubt that even if the Government dislikes liberties taken by the press and considers them dangerous, it is wrong to interfere with the freedom of the press."

उन्होंने यह कहा था——

"To my mind the freedom of the press is not just a slogan".

हमारे माननीय साठे जी इस पर विचार करें कि नेहरूजी की आत्मा पर पिछले 19 महीने की घटनाओं से कितनी चोट पहुंची होगी।

आपने उस दौरान प्रेस की स्वतंत्रता को अपने पैरों के तले रौंद दिया था । अध्यक्ष महोदय, प्रेस स्वतंत्रता के लिए इन्टरनेशनल कमीशन आफ जूरिस्ट्स ने भी यही बात कही है जो मैं आपके सामने रखना चाहता हूं ---

"Free press which is neither directed by the executive nor subjected to censorship is a vital element in a free State."

भारत की सुप्रीम कोर्ट के मुख्य न्यायाधीश श्री पातंजलि शास्त्री ने भी फ्रीडम आफ प्रेस के विषय में बहुत सी बातें कही थीं । लगता है कि हमारे मित्रगण उन्नीस महीने में गुरुदेव, गांधी जी, नेहरू जी, इंटरनशनल कोर्ट आफ जस्टिस और भारत के सर्वोच्च न्यायालय के मुख्य न्यायाधीश सब को भूल गए थे या सभी को इन्होंने भुला दिया था । इसीलिए हम कहते हैं कि सूचना और प्रसारण मंत्रालय को प्रेस की आजादी के बारे में एक राष्ट्रीय नीति बनानी चाहिये । उसका पहला फार्मूला होना चाहिये, स्वायत्तता । अगर स्वायत्तता नहीं होगी तो वह नीति बेकार है । उस अवस्था में आज अडवाणी जी की बें बात करेंगे और कल को इंदिरा गांधी की करेंगे । इस वास्ते इसके बारे में हमारी पार्टी ने जो राष्ट्रवासियों को वचन दिया है उसकी पूर्ति हम करें और इस प्रकार से करें कि हमारे विरोधी मित्रों को हम से ईर्ष्या हो, जो हमारा इस सम्बन्ध में सात्विक प्रयास हो, उस पर उनको ईर्ष्या हो ।

समूची दुनिया में कई प्रकार की नीतियां चलती है । उसके कई स्टाइल हैं । एक मुक्त पूंजीवाद की है, "फ्री कैपिटलिज्म कोआप्रेटिव स्टाइल" है । दूसरी "मोनोपोली कैपिटलिज्म" की है, जिस को "फासिस्ट स्टाइल" कहा जाता है जो 19 महीने तक भारत में लागू रही थी । तीसरी है मोनोपोली सोशलिज्म, "कम्युनिस्टिक स्टाइल" जैसे रूस और चीन में है, प्रावदा और तास एजेंसियां हैं या पीपल्ज पेकिंग एजेंसी है । यह वैसे ही है जैसे हमने "समाचार" बना दिया था । हम नहीं चाहते हैं कि सूचना और प्रसारण के लिए केवल एक दिशा हो । जैसे कहा गया है हमारी सारी खिड़कियां और दरवाजे खुले रहने चाहियें ताकि अगर एक खिड़की से या एक दरवाजे से प्रकाश कम आए तो दूसरी खिड़की या दरवाजे से आ सके । फ्री सोशलिज्म जो डैमोक्रैटिक स्टाइल है सचमुच में हमारे इस मंत्रालय को उस नीति को अपनाना चाहिये । प्रजातंत्रिक तरीके से सब काम होना चाहिये । यह पहली बात है । लेकिन स्वतंत्रता के लिए स्वायत्तता जरूरी है । जब यहां पर तानाशाही हकूमत थी तब एक व्यक्ति ने इसको एक नाम दिया था, "आई एंड बी" मिनिस्ट्री को एक नाम दिया था और उन्होंने कहा था कि आई स्टैंड्ज़ फॉर "इनएग्जैक्टीट्यूड" एंड बी स्टैंड्ज़ फार "ब्रो बीटिंग" । यही तबका सूचना और प्रसारण मंत्रालय बन गया था ।

राष्ट्रीय नीति के लिए दूसरी आवश्यकता यह है कि जो भी प्रसारित किया जाए या जो भी छपे वह प्रामाणिक होना चाहिये, प्रामणिकता और क्रेडिबिलिटी दूसरी चीज है । एमरजेंसी में जब हम जेलों में थे और आकाशवाणी में समाचार आदि प्रसारित होते थे तो हम उसको बन्द कर देते थे । जो सत्य है वही आकाशावणी हो सकती है, झूठ नहीं हो सकती है वह मिथ्या वाणी होगी । 19 महीने तक आकाशावाणी सचमुच में मिथ्यावाणी थी । वह मुक्त हुई है । इस वास्ते राष्ट्रीय नीति का दूसरा चरण होगा प्रामाणिकता, क्रेडिबिलिटी । सत्य और तथ्य के प्रति आदर होना चाहिये । आप देखें कि 25 नवम्बर 1970 को लोक सभा में विरोधी दल के जो हम लोग थे उस समय हमने कहा था कि सर्वदलीय समिति का गठन हो लेकिन उसको माना नहीं गया । इस पर सारे विरोधी दल

[डा० रामजी सिंह]

के लोगों ने बहिर्गमन किया । अब मैं कहना चाहता हूं कि विरोधी पक्ष के मित्रों को इस बात पर बहिर्गमन करने की आवश्यकता नहीं है क्योंकि हम आकाशावाणी की स्वायत्तता के लिए वचनबद्ध हैं ।

तीसरा जो इस राष्ट्रीय नीति का अंग होना चाहिये वह जनमुखी कार्यक्रम होना चाहिये, जनाभिमुखी कार्यक्रम होना चाहिये । मुझे अफसोस के साथ कहना पड़ता है कि पिछले तीस साल तक आकाशवाणी शहर और नगर अभिमुख रही है और जनता से विमुख रही है । मैं आपके सामने एक छोटा सा आंकड़ा रखना चाहता हूं । राजनीतिक कार्यक्रम समाचारपत्रों में 41.38 प्रतिशत स्थान पाते हैं और आकाशावणी में 65.38 । सांस्कृतिक कायक्रम समाचार पत्रों में कवल 4.2 प्रतिशत और आकाशावाणी में केवल 1.6 प्रतिशत । चित्रकूट में जो रामायण मेला हुआ है उसका समाचार स्टेट्समैन में द्वितीय पृष्ठ पर जरा सा छपा है । मुझे लगता है इस तरह से देश में राजनीति को महत्व देने से सचमुच में छल-छद्म का वातावरण बनेगा । जनता क्या चाहती है ? तू तू और मैं मैं जो हम यहां करते हैं जनता इसको पसन्द नहीं करती है । इसलिए सूचना और प्रसारण मंत्रालय को जन अभिमुखी कार्यक्रमों की ओर ध्यान देना चाहिये । अभी तक क्या हुआ है ? एमरजेंसी के पीरियड में 1.6 करोड़ एमरजेंसी के प्रचार में लगा था, 1.18 करोड़ एमरजेंसी की पब्लिसिटी अर्थात् एडवोटजमेंटस में दिया गया था ।

राष्ट्रीय नीति का तीसरा अंग है जन-भाषा । सूचना और प्रसारण मंत्रालय की कोई भाषा नीति नहीं है । सचमुच कोई भाषा नीति नहीं होनी चाहिये । उसकी भाषा नीति तो यही होनी चाहिये जो समझ ले । सचमुच हमारी भाषा कैसी होनी चाहिये ? बहुत सरल होनी चाहिये जो जनता समझ सके, न ज्यादा संस्कृतनिष्ठ हो और न फारसीनिष्ठ हो, बल्कि जैसी मुंशी प्रेम चन्द की भाषा थी सरल, वैसी भाषा होनी चाहिये हमारी । पिछले 15 सालों में सरल भाषा करके जो हिन्दी जनता के नजदीक जा सकती थी वह नहीं जा सकी । इसलिये जनभाषा का प्रसार सूचना और प्रसारण मंत्रालय को करना चाहिये और समझना चाहिये कि हम किसके लिये कर रहे हैं । केवल इलीट के लिये कर रहे हैं या पीड़ित, शोषित और अशिक्षित जनता के लिये कर रहे हैं ।

चौथी बात है जन संस्कृति की । मैं कहना चाहता हूं कि व्यापार के नाम पर आज भारतीय संगीत और संस्कृति की उपेक्षा हो रही है । फिल्मो में अश्लीलता और अपराधों को बढ़ावा दिया जा रहा है । संगीत ऐसा होना चाहिये जिसको बेटा, बेटी, पतोहु, सास साथ-साथ सुन सके, और ऐसी ही फिल्म भी होनी चाहिये, यह हमारे भारतवर्ष की मर्यादा है । मंत्री जी तो संस्कृति के बड़े प्रेमी हैं इसलिये आपके मंत्रालय का सांस्कृतिकरण होना चाहिये ।

साथ ही मैं यह भी कहना चाहता हूं कि सूचना और प्रसारण मंत्रालय केवल मनोरंजन का साधन नहीं है, मिनिस्टरों के प्रचार का साधन नहीं है, बल्कि जन शिक्षण का कार्यक्रम है और इसी रूप में लाना चाहिये । विकास के साथ इसको जोड़ना चाहिये, सामाजिक परिवर्तन के साथ इसको जोड़ना चाहिये । देश में साम्प्रदायिकता आज भी मौजूद है । यह देश के सूचना और प्रसारण मंत्रालय के साथ-साथ भारत की शिक्षा नीति के साथ भी एक मखौल है ।

MR. DEPUTY-SPEAKER: You will have to wind it up immediately.

डा० रामजी सिंह : एक चीज मैं और कहना चाहता हूं, वह है विज्ञापन नीति के सम्बन्ध में। विज्ञापन नीति के सम्बन्ध में दिवाकर कमेटी की रिपोर्ट सामने है। उन्होंने कहा था कि मध्यम और लघु समाचार-पत्रों को ज्यादा प्रोत्साहन देना चाहिये। लेकिन क्या होता है ? बड़े समाचार-पत्रों को ६० प्रतिशत विज्ञापन मिलते हैं और

MR. DEPUTY SPEAKER: I will call the next speaker, because the way you are going you would not be able to stop.

डा० राम जी सिंह : उनके सर्कुलेशन में 60 परसेंट विज्ञापन होते हैं। अगर 10 पेज का अखबार है तो 6 पेज में केवल विज्ञापन होते हैं। ऐसी नीति में परिवर्तन होना चाहिये। डी० ए० वी० पी० ने स्टेटसमैन को 62.5 परसेंट टाइम्स आफ इंडिया को 54 परसेंट और हिन्दुस्तान टाइम्स को 53 परसेंट विज्ञापन दिये। यह नहीं होना चाहिये।

अन्त में न्यूजप्रिन्ट के सम्बन्ध में कहना चाहता हूं। कुछ दिन पहले के आंकड़े हैं जिनसे मालूम होता है कि 17 परसेंट न्यूजप्रिन्ट स्वदेशी थे और 83 प्रतिशत विदेशी थे। जनता सरकार में इस स्वावलम्बन को हमें बढ़ाना चाहिये।

और अन्त में श्रम-जीवी पत्रकारों और कर्मचारियों के सम्बन्ध में कहना चाहता हूं। जो भी मंत्रालय का चमत्कार देखते हैं सम्पूर्ण भारत में ही नहीं बल्कि सम्पूर्ण दुनिया में हिन्दुस्तान के सूचना और प्रसारण मंत्रालय की एक प्रमाणिकता हो गई है। नाइजीरिया के प्रसीडेंट के प्रेस सेक्रेटरी हैं जो हिन्दुस्तान के सीखे हुए हैं। लेकिन आज अगर महंगाई 135 प्रतिशत बढ़ गई है तो श्रम जीवी पत्रकारों को और कर्मचारियों को केवल 50 परसेंट महंगाई मिलती है। ऐसा नहीं होना होना चाहिये।

अन्त में मैं आपको धन्यवाद देता हूं कि आपने मुझे समय दिया, और सचमुच स्वर्ण जयन्ती के इस वर्ष में सूचना मंत्री को ऐसा सुन्दर बजट लाने के लिये और ऐसा काम करने के लिये हृदय से धन्यवाद देता हूं।

SHRI PURNA SINHA (Tezpur): Mr. Deputy-Speaker, Sir, the other hon. Members have travelled over a wide range of subjects. I am not going to repeat those points. I will try to confine my submission only to one subject, which is in connection with the disallowance of expenditure on advertisements by commercial houses, which is reflected as a counter-productive budget proposal of the Ministry of Finance. It is an invasion on the small and medium newspapers. At first sight it appears to be a reasonable fiscal measure, namely, that only one portion of the companies' expenditure which it devoted to advertisement has been disallowed and the object is mainly a source of revenue which may be about Rs. 31 crores. But if you make an analysis as to what the Government is going to get out of this measure in the budget proposal, you will find that Government will ultimately get only Rs. 15 to 20 crores and not more.

Mr. Deputy-Speaker, as you know, newspaper industry is an extraordinary type of industry. The cost of production of paper is higher than the sale price of newspaper. The paper which is sold for 40 paise would cost 60 paise in production. But the shortfall is made up by the revenue earned from advertisements. As you will find from the report of this Ministry, small newspapers survive mostly on advertisements and not on the sale of paper. The big newspapers also do survive on advertisements, but their share is much bigger. It has been found, on an analysis, that 48.57 per

[Shri Purna Sinha]

cent of space is devoted by small newspepers and 28.69 per cent by medium newspapers, and compared to that, the small newspapers earn 21.38 per cent and big newspapers earn 49.8 per cent in terms of revenue.

From this it will appear that the small newspapers which have to purchase newsprint, Nepa newsprint at Rs. 2,700 per metric tonne and imported newsprint at Rs. 4,000 per metric tonne, cannot continue in business, nd as a result of this budget proposal more than ten lakhs of people will be affected. There are 40,000 people engaged in advertising agencies and two lakhs of people engaged in small newspapers. They have got their own family burden; they are maintaining themselves in this profession by working in small newspapers and advertising agencies. All these people will be thrown out of employment as a result of this measure. Only the 103 big newspapers which have a circulation of above 50,000 may survive; they can make up the shortfall in their revenue-earning from advertisements. The small newspapers cannot. The people working in the small newspapers which number about 7,500—some more have been added in the meanwhile—and also in the advertising agencies will suffer together with their families. So, I submit to the hon. Minister that he should take up this matter with the Ministry concerned and see that this measure which has been adopted by the Finance Ministry, of disallowing a certain portion of expenditure incurred by the companies on advertisement is given up, the whole proposal is dropped and that the small newspapers and advertising agencies are freed from the resultant doom that is facing them.

In the same connection, I would like to quote this from the Report of the Working Group on Autonomy for Akashvani & Doordarshan:

> "Advertising is an essential part of the marketing function/ It can be informative and educative and can sometimes stimulate competition, break local monopolies or attempts at price fixation, and help improve quality and service. Small producers and cooperatives may in particular find an ally in advertising to hold their own and build a corporate image or a brand. The success of the Amul Cooperative is an outstanding example."

This is an extract from the Report of the said Working Group.

It is not only the small papers that will be affected: Akashvani and Doordarshan will also be affected because the advertisers will necessarily reduce their expenditure and if AIR-Doordarshan together is earning Rs. 10 crores at present, about Rs. 2 to Rs. 3 crores will be denied to it. These institutions which are essential parts of the Government till now, will also be subjected to reduction in earning.

Therefore, I very stoutly oppose this measure adopted by the Finance Ministry. This is a counter-productive one, which is going to damage the small newspapers, though the Government's intention is to back them and give them more and more advertisements even from its own sources.

Therefore, I conclude my speech by making the statement that this measure taken by the Finance Ministry which indirectly results in curtailment of advertisements, while there are other means of penalising the business houses for the extravagence and the waste committed under the Income-tax laws, should be given up and small newspapers should be allowed to survive—not only to survive but to prosper by getting more and more advertisements for their maintenance.

Yesterday, while speaking on this subject, my Hon. friend Shri Amrit

Nahata made certain observations that newspapers should not be allowed more than 40 per cent space for advertising That necesarily means that newspapers small or big should be disallowed the right to entertain in print and display advertisements That is a sort of anti-people's measure which I oppose Government should not adopt such a policy as to deny the advertising right or advertisement space to the newspapers They should increase the quantum of advertisements allowed to small newspapers Though we have been trying to impress upon the Government to give more and more advertisements—display ones and classified ones—we have not been able to not that small papers are benefitted

I have a submission to make to the Minister while complimenting him for presenting this budget and joining other Hon Members in the compliments given to him—that the interests of the small newspapers and medium newspapers should not be affected n any way They should receive more and more encouragement to educate the rural masses in national matters and matere of local importance and to display the agricultural or again implements and inputs to the people of our country

With these words I support the Budget At the same time I must also mention one or two things which are very small but important For instance once the Speaker did not allow certain Hon Members speeches to be recorded or ruled that they should go out of the record Day before yesterday in the evening we heard certain remarks which are not very befitting made by the T V Commentator in the weekly round up of the business of the House I did not expect as a Member of the House that it would be referred to on the T V in such a way as it was done Those Hon Members who had heard the news on the T V and the commentary on the proceedings of the House during last week, in Hindi, would have perhaps appreciated that the language used to describe certain incidents like the Speaker disallowing the speeches made by certain Members, was not dignified—that it should not have been reported in the way it was done

I also find that certain Announcers and News Readers cannot pronounce words in their own mother-tongue properly One man in whose name the letter 'Roo' occurs, pronounces it as 'Oo' He cannot pronounce 'Ra' and he canont pronounce Roo' Similarly people from other parts of the country who live in Delhi do not use their own language while talking to people and they cannot correctly pronounce words in their own mother-tongue Only these people should be allowed to read news who can read correctly in that particular regional language they use

With these words I canclude

SHRI K LAKKAPPA (Tumkur) Mr Deputy-Speaker, Sir The Government has pronounced to the whole world that they would bring about a change in the basic character of the Ministry of Information and Broadcasting and that they would change the entire system the organizational set up etc They have been in office for more than one year and what we find is that this Government has been engaged only in witch-hunting those who were in power in the previous Government I would not say anything about what you have been saying about undoing the emergency excesses but we do not find any trace of a progressive approach of this Ministry They have not even given a face-lift to that

You have decided to dismantle Samachar in the name of freedom of speech and freedom of expression This is only being done to enable you to put your own philosophy into these organizations You want that these organizations should be the mouth piece of the Janata Party In Kannada, we call this Advani Ralio as

[Shri K. Lakkappa]

Advana Radio Advana means 'bad', it is nothing against you, Mr. Minister, but this is what the people say You are not allowing the All India Radio and the entire mass media to function independently The creation of four groups is nothing but to encourage the big business houses who are monopolising the newspaper agencies and galloping these advertisements Thus, you are not only creating confusion, but at the same time you have broken the promises made to the people The entire mass media is pressed to propagate the philosophy of the Janata Party The partisan attitude of the Government is clearly visible in Doordarshan All India Radio and the other medias

The mass media under the Ministry of Information and Broadcasting are expected to reflect the aspirations of the people of the country and to present a balanced view of the whole situation but that is not what is happening Even the proceedings of this House are not given proper coverage on the Doordarshan and All India Radio, these are controlled rationed and censored This is what we call the internal censor of Advani Radio and Doordarshan This has been raised many times on the floor of this House also Vital economic and political issues and progressive ideas concerning the spirations of the people of this country are ignored, on the other hand, you find time to give coverage to the proceedings of the Shah Commission for such a long duration in Hindi as well as English For that also, you have wasted a lot of money But you have no time to put out programmes for the uplift of the poor people You do not pay any attention to unemployment problems or the rural progress of the country You have not even provided a powerful image to the southern States let alone establishing a Doordarshan Centre in the Karnataka State for which I have written to the Minister several times

We want to establish and upgrade the Information Centres throughout the Southern States including Karnataka but you have no time to apply your mind

Then, coming to film censorship, the FFC has become an industrialists' parasite and an advertisements paradise And, Unfortunately, the regional languages of the Southern States do not get Sufficient coverage In that connection we are demanding broadcasting of the Parliament's proceedings and we are asking for live broadcasts In England they are going to have live broadcasts Then only people will understand who is speaking and what he is speaking

As you are aware Sir the maximum coverage in the Doordarshan is given for the vested interests, industrialists and blackmarketeers

With regard to film censorship one instance comes to my mind very prominently When from your Mr Charan Singh is encroching upon your rights regarding censorship? I want to know Advani Saheb Objection has been taken to the film *'Rajan Paranoha Katha'* and it was not cleared for full six months You have no regard for the regional language films Only 2 Kannada films have been allowed for the film festival But you have no time to apply your mind to Tamil Nadu Andhra Pradesh and Karnataka Is this not a partisan attitude that you have been showing?

I would like to quote another matter

MR DEPUTY SPEAKER There is no time for quotations

SHRI K LAKKAPPA This is a typical example One Shri Ramesh Chopra an RSS worker working in DAVP was recently transferred on alleged corrupt practices But he has been brought back and reinstated by the hon Minister at the instance of Shri Nanaji Deshmuk

Sir, this is how they use this mass media for partisan interests and at the same time, to launch an attack against the previous government The mass media was being misused for favouritism and for political propaganda—this is their complaint against the previous government But are you not doing the same thing? I do not agree that our previous government did all the mistakes. I will never agree But if there is any I am all for rectification But what do you do? What is the effort that you have put in in that direction? You are doing the same thing

Therefore Sir there is no balanced coverage in the mass media Even he views of the people even the functioning of this Parliament and even the proceedings of this House do not get adequate coverage It is being misused for promoting partisan interests

MR DEPUTY SPEAKER Please conclude

SHRI K LAKKAPPA Only one minute Sir

Millions of Indians are living abroad They are very keen to hear about our culture about our music and about our activities There is no proper image of the country projected abroad Whenever we go abroad they come to us with complaints 'We cannot hear about our culture we cannot hear our music Therefore this is how you have to re-organize the whole thing and see that something is done in that direction to cater to the wishes of lakhs of Indians who are living abroad

I wish you good luck

SHRI K MAYATHEVAR (Dindigul) I rise to support the Demands of the Ministry of Information and Broadcasting

As you are aware, information and publicity play an important role as the medium of mass communication. I want to tell the hon Minister that the information published and broadcast should be the correct news and should be the correct and true information. It should not be mischievous or misguiding news to the country because it will create so much of confusion in the minds of so many States so many political parties and so many people who are speaking different languages. For instance my learned friend here, Mr Unnikrishnan yesterday emphatically pointed out before the hon Minister and this hon House that on the 31st March the leader of my party, Shri Somasundram brought a private member resolution to make English as an additional and associate language along with Hindi In that so many hon Members participated from this side as also from that side who were supporting that English should be an associate language Majority of the members who spoke supported the resolution and only two members speaking from that side opposed it It was broadcast and relayed on 1st at 8 45 Instead of saying last day it was wrongly relayed last week It was further said that a vast majority of the hon members who participated in the debate opposed the proposal brought forward by the Anna DMK Member suggesting and proposing that English should be the link language That is a false broadcast made by our Hindi author I challenge that Hindi author I am not challenging the Ministry Government or any other staff I am only challenging a particular person who committed a criminal mischief in this regard I challenge him Let this Government come forward and take census of Hindi and non-Hindi people throughout the length and breadth of the country In that census if we are getting majority of votes supporting that Hindi alone should be link language we can accept that If the majority of the people vote that English should also be associated as a link language we must accept that version by the people But some author, sitting somewhere in the All India Radio has committed great mischief and has caused a great wound

[Shri K. Mayathevar]

and harm to the people of the Southern States, especially to the people of Tamil Nadu and the whole of non-Hindi speaking people. I request the hon. Minister to set right all this mischievous kind of broadcast and publications through this medium of communications.

Yesterday evening my hon. friend, he is not now present, Shri Kanwar Lal Gupta was saying that he was conversant with kissing for 35 years, when he was commenting upon kissing. So much of dialogue is going on from Kanya Kumari to Kashmir in recent months and in recent years whether kissing in cinema film will be accepted or not. Mr. Advani knows my State Government headed by my leader MGR is totally opposed to that kind of thing. We should not import civilisation of the West to this country. Our country is having independent civilisation which is a link between the East and the West, according to Swami Vivekanand under our own tradition and culture. Therefore, we should not demoralise our people by following the so-called civilisation and culture of the West. You should prohibit and drop the proposal, if at all any proposal comes to the Government for allowing kissing programme in the picture because it will demoralise and spoil the entire character of the present and future generation of the country. In the interest of the country it should not be allowed.

It is told by your records and facts and figures that in India 90 per cent of the population hear broadcast and news items through radios, All India Radio as well as Door Darshan Broadcast. Not even 45 to 50 per cent of the population will be coming across or hearing or seeing these kinds of broadcast and televisions.

In Delhi T.V. was introduced in 1956 or 1959. I am subject to correction. I think it was introduced in 1959 in Delhi. It was introduced in Madras city a few years back. In Madras city it is not properly functioning. The villagers do not know what it means. They do not know what is the definition of television. The middle-class people and the poor people are unable to purchase such kinds of costly sets. Therefore I request the Government, and I request the hon. Minister, to consider the question of reducing the cost-price of these television sets. If that is done, the poor people can be in a position to urchase these sets and then they can follow the Government policies, Programmes and activities in various parts of the country.

Sir, the Chand Committee was constituted by the previous Congress Government. They have recommended the autonomous structure of the All India Radio and Broadcasting and the Television. Although that committee gave report some years ago, it was not considered at all and their recommendations were not implemented. I am happy to note that the present Government is thinking of constituting them as autonomous bodies. I understand that the hon. Minister has received the recommendations of the Verghese Committee on 9th March 1978. Sir, I wish to submit that just like the B.B.C. of London and the Radios of some other countries, Broadcasting systems in our country too should be controlled by the Parliament. They should not be allowed to run them as they like. They should not be allowed to have their own political views and they should not be allowed to propagate any anti-national or anti-social policies. Government should have control whether it is autonomous or a government agency. This is very important.

Sir, it is stated here that the Chief Justice of the Supreme Court should be the Trustee of that Trust Board of the Autonomous Body. These Supreme Court and High Court Judges do not have any time even to write their own judgments. They could not even write their time. Therefore my suggestion is this: You should appoint the leaders of the various political parties along with the officers and

the Judges. Judge alone is not enough. You can have ICS and IAS officers along with judges, with majority of national parties' leaders. They can be appointed for those autonomous bodies. Such political parties must be represented because they know the real feelings of the people. So, this is my submission, and I request the hon. Minister to look into this.

Regarding the coverage of Parliament proceedings we find that even the speeches of MLAs are covered in full in respect of their speeches made in the State Legislatures. They get 1/2 an hour or 1 hour coverage in the evening, morning and mid-day. But here, we discuss all India problems, national problems and we find that our speeches and our names are not properly broadcast. Whenever I go to State capitals I find this. Even MLA's speeches are fully broadcast in the All India Radio. I have nothing against any particular person. Here in Parliament we are participating in the proceedings held by the Supreme Body in the country and so sufficient importance must be given to these proceedings.

15.00 hrs.

Sir, I would request the hon. Minister to specifically introduce a certain advancement or development in the Madras A.I.R. Whenever we want to hear the songs or music, we are only hearing the oldest Carnatic music beginning with the *alapana of dhanana*. This kind of the oldest bandicoot system of music should be avoided in the Madras A.I.R.

This has become a headache. We are only hearing this Carnatic nusic. So, you must give instructions to the people numbering about fifty or so and who are monopolising in the office. Why don't you transfer them? Why can't you change them and advise them at least to follow the practical rules or principles in the matter of relay of the news which is badly wanted in the present state of affairs.

MR. DEPUTY-SPEAKER: Mr. Thevar, you must wind up. I am very sorry you have taken more than the time that is due to you. I cannot give you more time.

SHRI K. P. UNNIKRISHNAN: You can extend the time. You give him time so that he may carry on.

MR. DEPUTY-SPEAKER: At this stage there is no question of extending the time. That will only be doing injustice to those who have already spoken. There is a fixed time. If you want time to be extended, you will not be doing justice. Any extension of time should have been done earlier and not now.

SHRI K. P. UNNIKRISHNAN: You can extend the time. The House can decide about this. That is the usual practice here.

MR. DEPUTY-SPEAKER: It is not a question of deciding about the extension of time at this stage. I am very sorry. You cannot decide at this stage about the extension of the time because the whole business schedule has been discussed threadbare in the Business Advisory Committee and certain financial business has to be gone through within a certain limit of time. Therefore, you cannot upset the schedule by asking for extension of time. That is the point. Let him finish.

SHRI K. MAYATHEVAR: I am finishing, Sir, with two sentences. Regarding films, what kind of censorship are you doing in this country? You are allowing almost all nasty pictures to be published which only spoil the quality or character of the younger generation. The students are going to the cinema theaters in the lunch time. They are getting money from their parents and going to see the films showing the ladies who are half-naked or full naked. No doubt I know the Minister is very perfect in all respects. I do not want to comment on each and every aspect of his public life. You are a perfect gentleman—a

[Shri K. Mayathevar]

responsible minister of this Government. I request him to see that sexy things should not be allowed to be published or released. Government should not allow such films which are having dialogues on rape or how to rape. There is a cinema on 'how to rape'. Such a kind of pictures should not be allowed at all. Then, there is another kind of cinema as to how to kidnap ladies. This kind of picture or dialogue or story should not be allowed to be published or shown at all in the cinema films.

There is a cinema on how to cheat and how to commit a bank robbery. You know, Sir, there was a bank robbery yesterday of Rs. 3 lakhs committed in a Karolbagh Bank. Such a kind of picture should not be allowed. Picture is only for the sake of art and for moulding the character of the people and not for allowing the people to cheat, to rape or commit murders. This kind of pictures should not be allowed by Government. With these words. I support the Demands of this Ministry.

श्री नवाब सिंह चौहान (अलीगढ़) : मान्यवर, लाकप्पा जी की बातों को सुन कर बड़ा ताज्जुब हुआ। मैं एक मिसाल दूंगा उसका वह गलत मतलब न समझें। "उल्टा चोर कोतवाल को डांटे"। इसका मतलब यह नहीं है कि वह चोर हैं और हम कोतवाल हैं। एक मिसाल दी जाती है। वह कह रहे हैं क उनकी तरफ़ से रेडियो को "अडवाणी रेडियो" समझा जाता है। और हम आज भी कह रहे हैं कि "इन्दिरा रेडियो" है। जैसे राजा बदल जाता हैं, लेकिन सामन्त वही रहते हैं, वही हालत रेडियो की है। किसी से पूछ लीजिये जितनी अफ़सरशाही पहले थी वही आज भी है। हमारे उग्रसेन जी ने नौकरशाही शब्द कहा, मैं नहीं कहूंगा नौकर छोटा होता है, यहां छोटों की नहीं चल रही है, उनको टी० वी० रेडियो में दबाया जाता है, और जो ऊंची अफ़सरशाही है वही सब कुछ है। उसमें मैं सब को दोष नहीं देता, कुछ अच्छे भी अफ़सर होते हैं, लेकिन सब मिला कर जो इन्दिरा जी के जमाने में भर गये थ वही आज भी हैं और अब भी इन्दिरा जी को देवी के रूप में टी० वी० पर दिखाया जा रहा है। अब भी हमारे देवी, देवताओं को पैंट और कोट में दिखाया जाता है। जो डिस्कशन होते है उसमें जनता पार्टी की खुली बुराई होती है। हमारे लिये तो यह अच्छी चीज है क्योंकि पहले तो कुछ नहीं दिखाया जाता था, अब कम से कम आजादी तो है कि गलत चीज भी दिखाई जाती है। तो मेरी शिकायत है कि आज उन्हीं की क्यों चलने दी जाती है। जब अपनी सरकार आयी थी तो होना यह चाहिये था कि गलत आदमियों को निकालते। जिस दिन इमरजेंसी लगायी गई इन्दिरा जी ने अपने एक खास आदमी को बुलाकर मंत्री बना दिया सूचना विभाग का और उसके बनते ही आल इंडिया रेडियो के दो हिस्से कर दिये गये : बहुत से आदमी बड़े बड़े अफ़सर बना दिये और पचासों आदमी बड़े बड़े प्रोड्यूसर बन गये। शर्म आती है कहने में एसे ऐसे अनैतिक काम हुए हैं। आज उसमें कोई तब्दीली नहीं आयी। मेरा यही कहना था कि इमरजेंसी के जमाने में जो गलत लोग भरे गये हैं उनकी जांच करायी जाये, उनको यू० पी० एस० सी० के सामने भेजा जाये। लेकिन नियम वैसे के वैसे ही रह गये। अब मंत्री जी से कहा जाता हैं कि नियम ऐसे हैं, ऐसा नहीं हो सकता है। भला आदमी क्या करे? ठीक है मंत्री जी द्वारा हमसे भी कह दिया जाता है कि नियमानुसार हुआ है। हमने एक जगह और कहा था कि आपातकाल में रेलवेज में जो एडहाक अपौइंटमेंट्स हुए हैं उनकी जांच करायी जाय किन्तु हमारी बात नहीं मानी गई किन्तु

जब रेलवे में एक्सीडेंट्स होने शुरु हुए तब जांच करायी जाती है। तो आपने आकाश-वाणी दूरदर्शन का जो रूप बदला है इसका तब तक फायदा नहीं होगा जब तक कि इसको इमप्लीमेंट करने वालों को नहीं बदलेंग ।

इतने दिन हमें यहां पर हो गये, कितने मेम्बरों ने इन्हें पत्र लिखे किन्तु उत्तर अब तक नहीं मिला क्योंकि इनमें ऐसी चीजें होती हैं जिनमें उनकी पोल खुलती हैं इसलिये उन लैटर्स को दबा दिया जाता है, उनका जवाब ही नहीं आता है । गलत से गलत चीजें होती हैं लोगों को सताया जाता है। हमारा कहना था कि सरकार बदली है, इसके नियम बदलने चाहिय, जो सामन्ती ढांचा है यह बदलना चाहिये, लेकिन नहीं बदला। एक वर्ग के लिये हमसे कह दिया जाता था कि वरघीस कमेटी का इंतजार कर रहे हैं, साथ ही साथ उच्च अधिकारी अपने आदमियों को भर रहे थे। हमने कहा इनको भी बन्द करो। और जब वरघीज कमेटी की रिपोर्ट आये तब देख लीजियेगा। तो कहा हम नहीं रोक सकते हैं। तो इस तरह से वह ढांचा चल रहा था जो लाकप्पा साहब की सरकार के जमाने में बनाया गया था। जैसे अवसर राजाओं के जमाने में पैदा करने वाले किसानों को सताया जाता था उसी तरह से प्रोडक्शन स्टाफ को सताया गया। कोई जरिया नहीं था इनको राहत पहुंचाने का जब तक रूल न बदले जाते। इन्हें हिकारत की नजर से देखा जाता हैं। हम कहते रहे कि इस व्यवस्था को ठीक करो। हम समझते हैं कि वरघीस कमेटी ने भी हमारी बातों को माना है और दोनों वर्गों का दर्जा एक कर दिया है, यद्यपि उनका (प्राड्यूसरों का) दर्जा ऊंचा होना चाहिये था। अभी तक तो ऊंचे पदाधिकारी की ही मालिक माना जाता है।

कुछ दिन पहले यहीं पर जो प्रोड्यूसर्स है उनको अवार्ड दिय गये थे। लेकिन अवार्ड के लिय वह प्रोड्यूसर्स नहीं बुलाये गये, बल्कि स्टेशन डायरेक्टर्स को बुलाया गया और उनको अवार्ड दिय गय। क्या बात थी, क्या वह आ नहीं सकते थे जिसको इनाम दिये गये ? इनका मतलब यह है कि वह इस काबिल नहीं समझे गये थे कि यहां लाये जा सकें ? केवल स्टेशन डायरेक्टर्स ही आ सकते थे ? इससे मालूम होता है जो मैनेजीरियल स्टाफ है वह नहीं चाहता कि प्रोडक्शन वाले ऊपर आये और वह उनको हिकारत की नजर से देखते हैं। मुझे हंसी आती है जब इस तरीके की बात करते हैं कि आल इंडिया रेडियो नहीं यह आडवाणी रेडियो है। मुझे तो यही खयाल होता है कि यह अभी भी वैसे का वैसा ही है, थोड़ा सा इसमें परिवर्तन हो गया हैं। पहले जो निरंकुश शासक थे, उनकी जगह अब हमारे जो मिनिस्टर यहां आये हैं वह एक भले आदमी हैं, ईमानदार और सहनशील आदमी है। इसके अलावा और कोई परिवर्तन नहीं है।

मैंने पहले भी एतराज उठाया था कि जो भर्ती के नियम हैं, उनको थोड़ा बदलें। जब तक दूसरा नियमों का ढांचा नहीं आयेगा, य नियम चलेंगे तो अन्याय होता रहेगा, इसलिए इनको बदलना चाहिए। जो सलैक्शन कमेटी बनाई जाती हैं, वह यू० पी० एस० सी० के जरिए से बनायें वरना इन्हीं लोगों का ढांचा बना रहेगा और ये अपने आदमियों को लेते रहेंगे।

साथ ही साथ जो छोटी-छोटी फिल्में, स्टिंगर्स बनते हैं, उनमें लाखों रुपए की धांधली होती है। वहां के बारे में विशेष नियम बनाने

[श्री नवाब सिंह चौहान]

चाहिएं और उनमें यह भी एक नियम होना चाहिए कि जो आदमी यहां से रिटायर होकर जाएगा, वह किसी भी फिल्म कम्पनी में नहीं जा सकेगा । वरना जब वह यह समझता है कि उसे जाना है तो वह संबंधित कम्पनी के लोगों के साथ पक्षपात करने लगता है और इस प्रकार से लाखों करोड़ों रुपए का धन बेकार हो जाता है ।

इसी प्रकार इंडस टू इन्दिरा फिल्म के बनाने वालों को उसी दिन कंट्रेक्ट दिया गया और उसी दिन बगैर कंट्रैक्ट देखे, 12 लाख रुपया दे दिया गया । 50 वर्षों के लिए वह कंट्रेक्ट किया गया । हमने जब पूछा तो कहा गया कि ऐसी ही परम्परा रही है । हमने पूछा कि बताओ किन-किन को 50 वर्षों का कट्रक्ट दिया गया, किनको उसी दिन बगैर कुछ देखे फुल पेमेंट किया गया हो, तो उसका जवाब नदारद । मेरा कहना यह है कि इस तरह की जो खुराफतें हुई हैं, उनको बन्द करना चाहिए जैसा मैंने पहले कहा है । यह नियम बना देना चाहिए कि जो हमारे यहां से रिटायर होगा वह कहीं भी जाकर नौकरी नहीं कर सकेगा । जब ऐसी चीजें आप कर देंगे तो रोक लगेगी । यही नहीं कि कानून बना दें, अगर कानून ठीक से इम्पलीमेंट नहीं होगा तो सब चीजें बेकार हो जायेंगी और ये लोग इसी तरह से मनमानी करेंगे ।

मैं यह भी कहना चाहता हूं कि भारतीय संस्कृति के मानने वाले लोग यहां नहीं है । और अंग्रेजी संस्कृति के मानने वाले हैं । वही लोग वहां पर राज्य कर रहे हैं । इस लिए कम-से-कम इस गति को मोड़ना चाहिए, इसका रुख भारतीय संस्कृति की ओर करना चाहिए । भारतीय संस्कृति इतनी विशाल और विस्तृत है कि उसमें सभी प्रकार की उत्तम चीजें आ जाती हैं ।

अगर आप चाहते हैं कि नई योजनाएं लागू की जायें तो मेरा कहना यह हैं कि आप तुरन्त ही बड़ी कड़ाई स इस ढाचे मे समुचित परिवर्तन कीजिए, वरना यह ढांचा कुछ नहीं करेगा और कोई तरक्की नहीं हो सकेगी ।

जहां तक ब्रज की संस्कृति का सम्बन्ध है, इसको मुसलमानों और पूर्व, पश्चिम, उत्तर, दक्षिण के सभी लोगों ने बनाया हैं । श्री वल्लभाचार्य जो दक्षिण से आये वह इसके मुख्य निर्माण कर्ताओं में से हैं । इस तरह की संस्कृति के प्रचार व प्रसार के लिए ब्रज क्षेत्र में सिर्फ एक किलोवाट का रेडियो स्टेशन बनाया गया हैं जिसको ब्रज के क्षेत्र में भी पूरी तरह से नहीं सुना जा सकता है । इसे हरेक आदमी सुनना चाहता है, बंगाल का हो या किसी और जगह का । इसलिए मेरी प्रार्थना है कि यहां पर कम-से-कम 10 किलोवाट का रेडियो स्टेशन बनायें ।

साथ ही साथ एक बड़ा रेडियो स्टेशन आगरा में भी बनना चाहिए । लेकिन मैं समझता हूं कि जो लोग बड़े अधिकारी हैं वह ब्रज भाषा व ब्रज संस्कृति को नहीं चाहते हैं, इसीलिए इस तरफ ध्यान नहीं दिया गया । ब्रज का क्षेत्र दिल्ली के चारों तरफ है लेकिन टी० वी० पर ब्रज का कोई प्रोग्राम नहीं होता है । वहां तो हिन्दी जानने वाले ही नहीं है । वह क्या बोलते हैं, और क्या नहीं बोलते हैं, यह पता नहीं लगता । इसीलिए वहां पर ब्रज का कोई प्रोग्राम नहीं होता है ।

केवल ब्रजमाधुरी का एक प्रोग्राम है, मेरा निवेदन है कि उसके विकास के लिए अधिक रुपया देना चाहिए ।

इन्हीं बातों को आपके सामने रखते हुए, आपको धन्यवाद देते हुए, जो थोड़ा सा समय मिला, उसमें अपनी बात को रखते हुए मैं अपना भाषण समाप्त करता हूं ।

*SHRI AMAR ROY PRADHAN (Cooch Behar): Mr. Deputy Speaker, Sir, the right to express one's opinion and the freedom of the press are two indispensible things for democracy. The minimum standard for measuring the extent to which democracy is functioning in a country is to see how much freedom of express is allowed in that country. The difference between dictatorship and democracy can be found out from the extent to which the opposition parties are allowed to critise the policies and functioning of the Government the amount of publicity that is given to their criticism. If any Government is afraid of the philosophy and thinkings of the opposition, then it should not talk of democracy. Netaji Subhas Chandra Bose was of the opinion that: The history of civilization is in considerable measure the displacement of error which once held away as official truth by the beliefs and which in turn have yielded to other truths, liberty of men to search for truth is essential. Liberty of thought soon shrivels without freedom of expression and freedom of the press. But however loudly we may shout about freedom and democracy our Constitution contains no direct provision relating to the freedom of the press and freedom of reporting, which can be found in many other Constitutions of the world. Sir, in Ireland the Constitution provides that "the State shall endeavour to ensure that organs of public opinion such as the Radio, the Press, the cinema while preserving their rightful liberty of expression including criticism of Government policy, shall not be used to undermine public order or morality or the authority of the State." In Japan, Article 21 of the Constitution provides for freedom of the press and freedom of speech. In Belgium, Article 18 of the Constitution provides that there shall be no censorship on press and expression.

In German Republic, in Clause I of Article 5 their Constitution, freedom of the press and freedom of reporting are guaranteed. But in the Indian Constitution nothing is explicity provided regarding the freedom of the press. Here freedom of the press is to operate within the limit of Article 19(i) (a) and Clause (2) of Article 19. According to a judicial decision in 1950 in the 'Ramesh Thapar' case, it has been laid down that freedom of speech and expression guaranteed to all citizens by Article 19(i)(a) of the Constitution includes freedom of the press. Nothing more than this is provided in our Constitution. It is needless to mention that during emergency under the rule of the Congress how this freedom of press and freedom of reporting was mercilessly butchered by the sword of dictatorship. Therefore, our first and foremost duty is to amend the Constitution to clearly provide for the freedom of the press and publication. I agree that the hon. Minister for Information and Broadcasting is not directly responsible for the amendment of the Constitution. But as a senior Cabinet Minister he can surely impress upon the Cabinet the need for amending the Constitution in this regard.

Without suggesting that the Janata Government is following in the footsteps of the Congress Government I regret to say that the spokesmen of the Janata Government are not so much vocal today about the freedom of the press and publication, as they were a year ago. Although they talked of converting the AIR and Doordarshan into autonomous bodies, that has not yet been done. It has remained a talk only.

In the last one year, no special steps have been taken nor any legislation has been enacted for protecting the interests of the working journalists.

Now Sir, I will say a few things about the Directorate of Advertising and Visual Publicity. I am sorry to say that whatever may be the advertising policy of the Government, actually no efforts have been made to protect the small and medium newspapers.

*The Original Speech was delivered in Bengali.

[Shri Amar Roy Pradhan]

Sir, in this very House on 14-12-1977 in reply to a question about the advertising policy of the Government it was said that a balanced and equitable placing of advertisements is aimed at. Government advertisements are not intended to be a measure of financial assistance. In pursuance of broader social objectives of Government, however, weightage or consideration will be given to:—

(a) Small and medium newspapers and periodicals;

(b) Language newspapers and periodicals;

(c) Specialised, scientific and technical journals;

(d) Papers and periodicals being published especially in backward, remote or border areas.

(e) Any other category which Government consider appropriate for special and bonafide reasons.

I was sorry to see that the Government ignored the first four categories but taking advantage of the clause (e) they have issued advertisement to whom soever they liked to in whatever manner they liked. But all these who appealed to the DAVP for advertisements, begged of them, they have been ignored and rejected.

I quote a few instances, the Northern Review paper of West Bangal, Janamat Paper of West Bengal, the Mahakal Paper of West Bengal they applied for advertisements but they were ignored. Aligarh Mail of Paper of Uttar Pradesh also applied for advertisements but it was rejected. At the same time, some other papers of that area *e.g.* Nagrik Danik Prakash, Janta Yug, the Pravda Danik etc. of same standard as that of Aligarh Mail have been given advertisements. I regret to say that whatever may the Government's policy in this regard, many papers have been ignored advertisements through the loopholes of Government policy. I will urge upon the Government to change the rules and regulations in respect of grant of advertisements *e.g.* it has been laid down that in case of daily newspapers its length must be 45 centimetres and should have 7 columns. In the case of medium and small papers it has been laid down that it should be of 25 centimetres and is required to carry 32 pages. Mr. Deputy Speaker, Sir, do you know who are the people who bring out these small and medium newspapers? These people collect some funds with great difficulty and publish these small papers containing those interesting news items under great handicap. They are always struggling for funds. If such stringent conditions are laid down in respect of pages and columns for these newspapers it will not be possible for them to continue publishing them. I will request the hon. Minister to go deep into the matter and try to find out how corruption is rampant in his department. Bribes are demanded for giving advertisements. Sir on 14th December, 1977, Question No. 3938 was asked in the Lok Sabha. A part of the question asked.

"the names of daily/daily evening newspapers to whom DAVP has so far not issued Government advertisements."

In its reply it was said: "there is no daily/daily evening newspapers which has been approved for Government advertisements in accordance with the advertisement policy requirements and has not been given advertisements."

Shri Chitta Basu M.P., himself sent a letter to the Director DAVP in respect of Aligarh Mail paper on 3rd October, 1977 *i.e.* long before this answer was given in the House. So you will see that a evasive reply was given to the question raised in the House and the correct information was suppressed.

Sir, I will conclude by saying a few things about the Siliguri Radio Station. This broadcasting Station was established in 1964 as a supplementary unit of the Calcutta Radio Station. Only half an hour is devoted to local programmes and the rest of the time it broadcasts programmes from the Calcutta centre or plays gramophone records. It is necessary to upgrade this Station as a self contained unit. The present transmitter is of only 20 k.w. The programmes can not be heard in different parts of North Bengal beyond 40 miles. Moreover, there are high powered radio stations nearby at Rangpur, Rajshahi and Dacca. The frequency of this Station is also very near to it very difficult for the programmes broadcast from this station on low priced radio sets. I will request the hon. Minister to provide a high powered transmitter at the Siliguri radio station of at least 200 k.w. Sir, there are advisory committees in other stations but in the Siliguri radio station, there is no advisory Committee and this station is being run in an autocratic manner. The Minister may kindly look into these.

MR. DEPUTY-SPEAKER: Mr. Pradhan, I will call the next Speaker. Mr. Raghavji. I will now tell you something. We have to finish by 3.40 PM after which the Minister will reply and there are three more speakers. I would request you to take five minutes each so that everybody gets his turn.

श्री राधवजी (विदिशा) : उपाध्यक्ष महोदय, मैं सूचना और प्रसारण मंत्रालय की मांगों के समर्थन में खड़ा हुआ हूं । सूचना और प्रसारण विभाग ने जनता सरकार आने के बाद जो कार्य किया है वह निश्चित रूप से सराहनीय और प्रशंसनीय है । आपात काल के दौरान सब से ज्यादा अगर किसी विभाग की दुर्दशा हुई थी तो सूचना और प्रसारण विभाग की हुई थी और उस के दौरान अगर कोई सब से खराब बात हुई थी तो वह यह हुई थी कि मास-मीडिया ने अपनी विश्वसनीयता खो दी थी । स्थिति यहां तक आ गई थी कि हमारे देश में आल इंडिया रेडियो था, टेलीविजन था, सारे साधन थे, इसके बाद भी हिन्दुस्तान की जनता आल इंडिया रेडियो को सुनना पसंद नहीं करती थी । वह बी बी सी के समाचार सुनना पसंद करती थी, वायस आफ अमेरिका के समाचार सुनना पसंद करती थी लेकिन आल इंडिया रेडियो और टेलीविजन के समाचार पर किसी को भरोसा नहीं रह गया था । मुख्य कारण यह था कि एमरजेंसी का घोर दुरुपयोग केवल एक व्यक्ति की साख को उभारने के लिए पिछले 19 महीने तक होता रहा । इमरजेंसी के पूर्व भी कांग्रेस के शासन काल में आल इंडिया रेडियो और टी वी को जो साख प्राप्त होनी चाहिए थी वह प्राप्त नहीं हुई थी क्योंकि एक पार्टी विशेष के लिए इनका उपयोग किया जाता था । इस प्रकार रेडियो और टी वी की विश्वसनीयता पहले से ही खोती जा रही थी । आपातकाल में तो वह अपनी चरम सीमा पर पहुंच गई थी । सारी विश्वसनीयता ही समाप्त हो गई थी । जनता पार्टी की सरकार के आने के बाद बहुत सुन्दर काम हुआ है । मास मीडिया की प्रतिनष्ठा पुनः स्थापित हुई है तथा विश्वसनीयता पैदा हुई है । मास मीडिया ने राजनीतिक भेदभाव छोड़ कर काम करना शुरु कर दिया है । सबसे अच्छा काम तो यह हुआ कि थोड़े समय के अन्दर व्हाइट पेपर लाकर सारी खराबियों को सामने प्रस्तुत किया गया तथा उनको ईमानदारी से सुधारने का प्रयास हुआ । इस कारण मास मीडिया को पुनः विश्वसनीयता प्राप्त हुई है ।

किन्तु इसके साथ साथ मुझे एक शिकायत भी है और वह यह कि हम जरूरत से ज्यादा उदार हैं । कोई कारण नहीं है कि विरोध पक्ष को 51 प्रतिशत समय रेडियो पर दिया जाये । संसद् तथा विधान सभाओं में जिस अनुपात में जनता पार्टी तथा विरोध पक्ष के सदस्य चुनकर आये हैं यदि उसी अनुपात में समय देने की बात हो तब तो तर्क की बात

[श्री पाघवजी]

होगी अन्यथा विरोध पक्ष को इतना समय देने में कोई औचित्य नहीं है। जरूरत से ज्यादा उदारता दिखाना, मैं समझता हूं जनता ने जो लोकमत प्रदर्शित किया है उसके साथ अन्याय है तथा इस अन्याय को दूर किया जाना चाहिए । मुझे बड़ा ताज्जुब है कि श्रीमती इंदिरा गांधी श्री पी के जैन की अदालत में उपस्थित होने के लिए जाती हैं तो उसकी एक न्यूजरील बन जाती है । उस न्यूजरील को देखकर मुझे बड़ा आश्चर्य हुआ । श्रीमती इन्दिरा गांधी को जितना प्रचार आल इंडिया रेडियो, टी वी और न्यूजरील में दिया जाता है उसको देख कर बड़ा आश्चर्य होता है । इसी प्रकार की अन्य बातें भी हैं जिनकी हमें शिकायत हैं । अभी बीच में भगवान कृष्ण को हिप्पी के रूप में टी वी पर प्रदर्शित किया गया । इस प्रकार की जो बातें हैं उन पर रोक लगाई जानी चाहिए ।

उपाध्यक्ष महोदय, सूचना प्रसारण विभाग के सांग ऐंड ड्रामा डिवीजन के द्वारा पिछले चुनाव के दौरान कांग्रेस उम्मीदवारों के प्रचार में बहुत से कार्यक्रम दिये गये । व्हाइट पेपर में इन सारी बातों को प्रकाशित किया गया है । स्वयं मेरे मुकाबले में श्री गुफरान आजम जो कांग्रेस के उम्मीदवार थे उनके प्रचार में 80 से अधिक कार्यक्रम प्रदर्शित किये गये । इसी प्रकार से श्री विद्याचर शुक्ल तथा श्री संजय गांधी की कांस्टीटुएन्सी में इस विभाग द्वारा जो कार्यक्रम दिये गये हैं उन पर हजारों रुपया खर्च किया गया । इसके बावजूद उनके खिलाफ वसूली की कोई कार्यवाही नहीं की गई । इस सम्बन्ध में मैंने एक प्रश्न भी दिया था कि वसूली कार्यवाही क्यों नहीं की गई । चनाव कार्यक्रमों में उपयोग करने के लिए और प्रचार करने के लिए सांग एण्ड ड्रामा डिवीजन ने जितना पैसा लगाया है उसका आंकलन किया जाना चाहिए और उसको वसूल करने की कार्यवाही की जानी चाहिए । श्रीमती इन्दिरा गांधी, श्री संजय गांधी, श्री विद्याचरण शुक्ल आदि के चुनाव क्षेत्रों में इस डिवीजन के द्वारा जो घोर दुरुपयोग हुआ है उसका आंकलन करके उस पैसे की वसूली की जानी चाहिए । मुझे दुख है कि विभाग की ओर से मुझे बताया गया कि ऐसे कार्यक्रम जरूर दिये गये हैं चुनाव के दौरान, व्हाइट पेपर में भी इसको बताया गया है लेकिन उस पैसे की वसूली की जाएगी--ऐसा कोई आश्वासन नहीं दिया गया । इस प्रकार की उदारता की नीति को त्यागना चाहिए । श्रीमती इन्दिरा गांधी जो अब तक एक दल की अध्यक्ष हैं, वे जब दल की अध्यक्ष नहीं भी थीं उस समय भी उनको रेडियो, टी वी और न्यूजरील में जरूरत से ज्यादा प्रचार दिया जाता था । यह जो नीति है इसको त्यागना पड़ेगा । जैसी और माननीय सदस्यों ने भी शंका व्यक्त की है, इस विभाग में श्रीमती इन्दिरा गांधी के लोग बैठे हुए हैं जोकि गलत ढंग से श्रीमती इन्दिरा गांधी को उभार रहे हैं । इस बात को ध्यान में रखकर कड़ी निगरानी की जानी चाहिए । इसके साथ ही व्हाइट पेपर में जो बातें प्रकाशित हुई हैं, एक एक बात का आंकलन किया जाना चाहिए और उसके बाद समुचित कार्यवाही होनी चाहिए । अगर कोई कार्यवाही नहीं की गई तो इसका कोई लाभ नहीं होगा । इसलिए कार्यवाही अवश्य होनी चाहिए, यह मेरा निवेदन है ।

PROF. P. G. MAVALANKAR (Gandhinagar): Madam Chairman, I have been generously allotted 600 seconds for various Ministries, and I propose to take 300 seconds for the Information and Broadcasting Ministry. Therefore, if I speak in the Upanishadic *sutra bhasha* and not elaborate things, I think the Minister will pardon me.

Madam Chairman, I feel that Mr. Advani and the Janata Government must really and sincerely strive for a progressive elimination and ultimate

abolition of the Ministry of Information and Broadcasting. In no democratic country does one find a separate Ministry of Information and Broadcasting, because it is only when a Ministry of Information and Broadcasting is set up, separately, can it be used in the manner it was done by Shrimati Indira Gandhi i.e., in a most shameless manner. I cannot say that the Janata Government will do the same thing, but if they do have the same powers, I am not sure whether they will not do it. (*Interruptions*) In a democracy, the Ministry of Information and Broadcasting has a very minimal role. Ministries like those of External Affairs, Health and Planning may have their individual, departmental publicity agencies for telling people what a particular department is doing. But if a democracy has a separate Ministry of Information and Broadcasting, then to use it for party purposes is a temptation which any party Government will find difficult to resist.

There was one Minister, Mr. Mehar Chand Khanna who was in charge of refugee rehabilitation. There was also one Mr. Ajit Prasad Jain, I believe before him. These Ministers were saying that they would be the happiest individuals if that Ministry was abolished as early as possible, because it meant that there was no problem to solve. Similarly, Mr. Advani might one day say: 'I will be happy if the I&B Ministry is abolished.' He may be a Minister for something else. A separate charge for Information and Broadcasting is often used, by whichever party is in power, as an agency for propaganda of the government of the day. For such governments to abuse the facilities available to them, would make nonsense of democracy. Therefore, I am making these remarks.

Freedom, quality and responsibility of mass media are very vital. It is not as if that freedom, quality and responsibility of mass media can originate only from the Establishment. It should come from the awakened, enlightened citizens, whether they are Press men, parliamentarians, academicians, intellectuals or creators of this art or that.

Freedom has been restored by this Government. I congratulate, respect and admire them for this. But let us not get away with the idea that because they have restored democracy, nothing more remains to be done. A lot more remains to be done—in terms of vigilance. If we are saying that Mrs. Indira Gandhi was responsible for abusing the facilities of this Ministry, we have every right to wonder whether the present Government is also not likely to abuse it, in terms of political interests and gains.

About AIR and TV, I hope the House will have the opportunity of discussing the Verghese Committee report separately. But I hope Government can and will go ahead with the problem of autonomy as early as possible, they can introduce the bill quickly. Let this Parliament pass it as early as possible, although I feel that the Verghese Committee has suggested a top-heavy administration to the proposed Trust.

I hope the TV station at Ahmedabad will be set up soon. Ahemedabad is a major city, but it has been left out, whereas minor cities have these stations. It has been said that the Planning Commission does not give money. But I hope the Minister will persuade all concerned for agreeing to have TV at Ahmedabad.

Lastly, about radio, 50 years of broadcasting has recently been celeberated. Can we honestly say after 50 years of broadcasting that we have really added to the quality and content of our radio programmes? I do not want to run down the radio-programmes; many of them are good. Still, I do not see the freshness of freedom, freshness of dissent, free discussion, in the various programmes. The same conformist routine type of programmes are going on. Then, in order to

[Prof. P. G. Mavalankar]

prove impartiality, they sometimes bring in people of different sorts, but not necessarily people who will contribute intelligently to the programme. Take the case of Mrs. Indira Gandhi. In order to prove their impartiality, both the radio and television give her the best of both the words. She had all the publicity when she was the Prime Minister. Now she has all the publicity when she is not in power. Why are you haunted and harassed by her past deeds? Forget her for the time being and think of the new ideas and programmes of democracy and freedom.

Coming to "Samachar" I have no time to go into details. If you have broken "Samachar", please see to it that "Hindustan Samachar", "Samachar Bharati" and other agencies get proper share, and that no doubt or suspicion is created that the Minister is particularly interested in this or that group or this or that political wing of a party. Therefore, let that charge not be levelled against him.

I welcome the re-establishment of the Press Council. I hope it will go into the problems of the newspapers. I do not know whether that Bill when introduced will be referred to the Select Committee. It is a good thing that it is being re-established.

Similarly, I welcome the appointment of the Press Commission.

On Films Division I do not want to say much except that the affairs of the Film Institute in Poona are not happy. I wish him to go into the details of that.

Coming to the Publications Division, the Collected Works of Mahatma Gandhi has been good. Similarly, national biographies have been printed. We appreciate it. But I want Shri Advani to see that the quality of printing and get up of Government publications are improved. I do not understand why the Government publications should be necessarily bad, merely, because they are Government publications, like wrong printing, loose binding, poor get up etc. This should be attended to.

Lastly, I would give him a sugestion. In the pre-independence India we had one Bengali who published a series called India Annual Register. Every year two volumes of that series were published, which gave a chronology of events. He ultimately ended up with a deficit of Rs. 10,000 and he stopped it. After independence we have no such annual register, which chronologically gives all the facts and figures, something like the Year Book, but not *India*, which is very inadequate. My request and suggestions is that you go ahead with it. The Institute of Mass Communications may help you independently in terms of research and reference in that regard.

श्री वी० पी० मण्डल (मधेपुरा): सभापति महोदय, मैं कम समय में ही अपनी बात रखना चाहूंगा। मैं माननीय मंत्री जी को धन्यवाद देता हूं, वैसे तो जनता पार्टी भी धन्यवाद के काबिल है कि हमने अपने यहां प्रेस की आजादी को, न्यूज मीडिया की आजादी को वापस दिलाया है। एमर्जेन्सी के समय में हमें मालूम होता था कि सारा हिन्दुस्तान जेल में हैं। सिर्फ एक तरफ के ही समाचार सुनने को मिलते थे। अब मासमीडिया की आजादी से मालूम होता है कि हम जेल खाने से बाहर आ गये हैं।

अध्यक्ष महोदय, एमर्जेन्सी के समय में हमारे न्यूज पेपर्स ने जिस तरह से श्रीमती इंदिरा गांधी की डिक्टेटरशिप के सामने सरेण्डर किया उसकी मिसाल दुनिया के सामने नहीं है। मुझे आज भी याद है, अंग्रेजों के जमाने में जब वर्नाकुलर प्रैस रेस्ट्रिक्शंस लगायी गयीं तो कलकत्ता से बंगाली में जो अमृतबाजार पत्रिका अखबार निकला करता था, उसने अपने आप को ओवर नाइट अंग्रेजी में बदल डाला। इसी

तरह से पटना से सर्चलाइट अखबार निकला करता था। वह अंग्रेजों के जमाने में और चीजें तो छापता था लेकिन एडीटोरिएल नहीं निकाला करता था। लेकिन इस एमर्जेन्सी के समय में, सिवाय एक दो अखबारों को छोड़ कर सभी न्यूजपेपर्स सरेण्डर कर गये। ऐसा मालूम होता था कि सभी मृत हो गये हैं। सभापति महोदया, पार्लियामेंट की प्रोसीडिंग्स को छापने का अधिकार भी उन लोगों को नहीं रह गया था। हम लोगों ने इसकी भी आजादी प्रेस को दी है। आप देखें कि कई मामलें यहां सदस्य उठाते उठाते परेशान रहते हैं, उनके कहते कहते परेशान हो जाते हैं, अच्छी अच्छी बातें कहते कहते परेशान हो जाते हैं लेकिन शायद अब सदस्यों का नाम भी नहीं निकलता हैं। किसी मैम्बर ने एक प्वांइट आफ आर्डर रेज कर दिया, एक बार लड़ाई कर ली, मारपीट के लिये तैयार हो गया तो सारा फ्रैश होता है। आप मेज पार्लियामेंटरी प्रैक्टिस को देखें जो दुनिया में एक आथोरिटेटिव बुक समझी जाती है। इसके पेज 146 पर आप देखें कि किसी मामले को रेज करना भी ब्रीच आफ प्रिवलेज की परिभाषा में आता है। इसके अलावा किसी मैम्बर के कंडक्ट पर रिमार्क पास करना यह भी ब्रीच है। स्पीकर पर रिफ्लैक्शन करना यह भी है। इस बीक में जो टी० वी पर वीक इन पार्लियामेंट की रिपोर्टिंग कर रहा था उसको सुन कर मैं हैरान रह गया। हिन्दी की जो रिपोर्टिंग थी कि स्पीकर ने प्रोसीडिंग्ज को रिकार्ड करने से मना कर दिया इस पर बहुत सी नुक्ताचीनी की गई थी। हेय दृष्टि से कमेंट किया गया था स्पीकर की रूलिंग को। मालूम होता है कि ये लोग अपने को बहुत ज्यादा समझते हैं। किसी मैम्बर, की बात को गलत रिपोर्ट करना यह भी ब्रीच है। मैं समझता था कि हमारा कोई नाम नहीं लेता है तो कोई बात नहीं। लेकिन मुझे आश्चर्य हुआ कि जब हिन्दी के बारे में यहां पर चर्चा हो रही थी तो मेरे प्रीवियस स्पीकर मावलंकर साहब जो हिन्दी पर बोले थे उनका तीन बार नाम लिया गया था। एक कास्ट रेजीमेंट वाली बात मैंने यहां उठाई। उस वक्त यहां श्री जगजीवन राम जी नहीं थे और कहा गया कि उन्होंने रिप्लाई की। फाल्स रिपोर्टिंग करना वह भी अगस्ट पार्लियामेंटरी प्रैक्टिस है। उस का चरण सिंह जी ने रिप्लाई किया था एक और बहुत नुक्ताचीनी उन्होंने की है। साठे साहब की स्पीच की जो रिपोर्टिंग कर रहा था उसने वीक इन पार्लियामेंट में जिस तरह ने नुक्ताचीनी की वह अच्छी बात नहीं थी। हम लोग आपस में भले ही लड़ाई करें, हम पार्टी लाइन से ऊपर उठ कर यह कहना चाहेंगे कि वह नुक्ताचीनी ठीक नहीं थी। भले ही टी वी में, रेडियों में लर्निड आदमी बैठे हों लेकिन मेज पार्लियामेंटरी प्रैक्टिस का जो पन्ना मैंने कोट किया है इसको वे स्टेडी करें, अपनी रिसपोंसिबिलिटी को समझें इसको जाने कि उनकी लिमिटेशन्ज़ क्या हैं। किसी मैम्बर का नाम चार चार बार लेना और किसी का बिलकुल न लेना और यह मात्र कह देना कि जनता पार्टी के एक सदस्य ने कहा, फलां ने कहा इसका क्या मतलब। क्या मैरिट को जज करने वाले वे हैं। किसी को ओवर रेट, किसी को अंडर रेट ये करेंगे? आप इनको जरा करेक्ट करें। आजादी दी बहुत अच्छा किया है। लेकिन करेक्ट तो कीजिये।

हम आपको अपराइट जैंटलमैन समझते हैं कल्चर के हिसाब से तथा दूसरे हिसाब से। लेकिन मुझे आश्चर्य होता है इसको देख कर कि आपने फिल्म में किसिंग को कैसे इलाउ कर दिया है। मैंने पोलिश (Poland) की एक फिल्म देखी थी। उस में नायिका के बदन के प्राइवेट पार्ट को छोड़ कर जिस को किताब से ढक दिया गया था बाकी सब दिखाया गया था। इस तरह की चीज को आप कैसे एलाउ करते हैं और कैसे आपने किसिंग को एलाउ कर दिया है। यह हमारी संस्कृति नहीं है। कोई भी सदस्य और अगर आप देश में राय ले लें तो कोई भी आपको इसके हक में नहीं मिलेगा

[श्री बी० पी० मण्डल]

कि सिनेमा में किस (चुम्बन) की छूट हो। इस चीज को आप बन्द करें।

श्री कंवरलाल गुप्त (दिल्ली सदर) : बच्चे को किस भी करने की इजाजत न हो।

श्री बी० पी० मंडल : हमारे यहां बच्चा जब बड़ा होता है तो उसको किस नहीं किया जाता है। दिल्ली की बात में नहीं जानता।

अन्त में मैं यही कहूंगा कि टेलीविजन सेन्टर हर एक प्रान्त की कैपिटल में जरूर होना चाहिये। जैसे पटना में नहीं है, भुवनेश्वर में नहीं और बहुत जगह नहीं हैं। इसलिये टी० वी सेन्टर देश की प्रत्येक स्टेट कैपिटल में आप जरूर करें।

मैं अधिक समय नहीं लूंगा, लेकिन प्रैस आजादी का यह मतलब नहीं है कि वह दूसरे की आजादी को ट्रांसग्रैस करें। हम लोगों ने उनको आजाद कराया परन्तु अभी भी उनका वही तरीका है जो इन्दिरा जी के जमाने में था "भय बिनु होत न प्रीत" इमरजैन्सी के जमाने में उनको चूंकि भय था इसलिये उनको अभी भी उनसे प्रीत है, और हमने उनको भय मुक्त करा दिया तो हमसे प्रीत नहीं है। यह बात बहुत गलत है।

इन शब्दों के साथ मैं आपको धन्यवाद देता हूं।

सूचना और प्रसारण मंत्री (श्री लाल कृष्ण अडवानी) : सभापति जी, मैं बहुत आभारी हूं सभी सदस्यों को जिन्होंने इस चर्चा में भाग लिया है। सब का मतलब है जिन्होंने मेरे मंत्रालय के कार्य की प्रशंसा की है और जिन्होंने उसकी आलोचना की है। मैं जब गत वर्ष का सिंहावलोकन करता हूं तो मोटे तौर पर कह सकता हूं कि हमारी सरकार ने मीडिया के क्षेत्र में जो आश्वासन और विश्वास जनता को दिया था उसको हमने पूरा किया है, इसका जिक्र बहुत सदस्यों ने किया है, सरकारी दल के सदस्यों ने किया उसका तो संतोष मुझे है ही मुझे इस बात का विशेष संतोष है कि कई विपक्ष के सदस्यों ने भी इस बात की पुष्टि की, और इस बात पर बल दिया कि जनता सरकार की यह बहुत बड़ी उपलब्धि है कि मीडिया पर जो पाबन्दियां इमरजैन्सी के समय में लगी थीं वह समाप्त कर दी गई हैं और मीडिया को मुक्त कर दिया गया है। मैं तो अपेक्षा कांग्रेस पार्टी से भी यही करता था कि वह वही कहेंगे, क्योंकि व्यक्तिगत रूप से जब मिलते हैं तो यही कहते हैं। राजनीतिक मजबूरी कोई समझ पाने में मैं असमर्थ हूं कि जो बात व्यक्तिगत रूप से वे सब लोग कहते हैं वही वे सार्वजनिक रूप से क्यों नहीं कहते। उनकी एक ही मजबूरी मुझे समझ में आती है कि जब से उनकी पार्टी टूट गई और उनको यह दिखाई देता है कि दूसरा हिस्सा सरकार की हर एक बात को गलत बताता है और उन पर यह आरोप लगाता है कि आप अगर एक भी बात को सही कहेंगे तो इसका मतलब यह है कि आप सरकार से मिले हुए हैं इस भय के मारे जो बात वह ईमानदारी से स्वीकार करते है मन में और बाहर भी निजी रूप से कहते हैं उसको सार्वजनिक रूप से कहने को तैयार नहीं हैं। मैं तो यही कहूंगा उनकी आज की जो दशा है और जो दशा दिन प्रति दिन बढ़ती जा रही हैं उसमें मूल रूप से यह जो भीरुता है, कमजोरी है जिसका प्रदर्शन इस प्रकार की बहस में भी दिखाई देता है, उनको जब तक वह त्यागेंगे नहीं आज के सार्वजनिक जीवन में उस पार्टी के लिये, उस एक ऐप्रोच के लिये कोई गुंजायश नहीं है।

माननीय उन्नीकृष्णन के भाषण का उल्लेख इसलिये करता हूं कि उसमें सारी बात ऐसी हैं जो अनेक बार यहां कही गई हैं और एक एक बात का जवाब भी दिया गया है। पिछले साल की बहस को देखें तो वही

बातें कही गई हैं जो इस साल कही गई हैं । बहबाहे बालेश्वर अग्रवाल की बात हो, चाहे आर० एस० एस० की बात हो । उसको उठाकर देखेंगे तो उसमें तथ्यों का एक कण भी नहीं है ।

Not an iota of truth about it. मैंने कई बार कहा है कि हमारे मीडिया से गलती हो सकती है, मैं मान सकता हूं । गलती किस से नहीं होती ? मैं पत्रकार स्वयं रहा हूं, पत्रकारों में काम किया है । मैं जानता हूं कि जिस प्रैशर में पत्रकार को काम करना पड़ता है, अगर उसने कोई समाचार 10 मिनट देर से दिया तो उस पर भी उसका एक्सप्लेनेशन काल किया जाता है । तो 10 मिनट में उसे सही निर्णय लेना होता है, विवेकपूर्ण निर्णय लेना है कि किस तरह से समाचार प्रदर्शित किया जाये । यहां की संपद् की कार्यवाही, विशेषकर संसद् की कार्यवाही में अगर कोई त्रुटि होती है, उसमें अगर कोई मोटिव देखता है तो उसके लिये He is liable to be hauled up for breach of privllege. उसके लिए तो उसे कंटेम्ट आफ हाउस का अपराधी घोषित किया जाता हैं । उस स्थितिमें जब आकाशवाणी के हमारे संवाददाता कवरेज करते हैं, तो मैं हमेशा कहता हूं कि कोई गलती होगी तो मैं उनको पुल अप करूंगा ठीक करूंगा, लेकिन जिस प्रकार की स्वीपिंग एलीगेशन्स होती हैं खास तौर पर संसदीय रिपोर्टिंग के बारे में आकाशवाणी के खिलाफ, उनको मैं स्वीकार करने की तैयार नहीं हूं । मैं कुछ तथ्यों का उदाहरण दूंगा । जैसे कल श्री उन्नीकृष्णन जी ने उल्लेख किया था, कुछ तथ्य बताये थे, मैं कुछतथ्यों की जानकारी तो कर रहा हूं।

यहां पर एक परम्परा रही है कि अगर दोनों हाउस में वाक-आउट हो तो वाक-आउट साधारणतया रिपोर्ट होता है और जैसी कि अभी मंडल जी ने शिकायत की कि अगर कोई अच्छा भाषण करता है तो रिपोर्ट नहीं होता है । अगर कोई कहा सुनी हो जाये, कोई एपीसोड हो जाये, कोई वाक-आउट हो जाये तो उसकी जरूर रिपोर्टिंग होती है ।

यह जिम्मेदारी एक प्रकार से मुद्दे की जिम्मेदारी है और केवल संसद की ही नहीं, बाहर की भी जिम्मेदारी है, केवल आकाशवाणी की ही नहीं, अखबारों की भी जिम्मेदारी है और उस जिम्मेदारी को जो पत्रकार पत्रकारिता में रहा हैं, वह उसे अच्छी तरह से जानता है । If a dog bites a man, it is not a news; but if the man bites the dog, then it becomes a news.

यह एक उक्ति है और केवल इस बात को प्रखर और उजागर करती है कि अनेक बार अच्छे व्याख्यान, अच्छे भाषण, तर्कपूर्ण वक्तव्य का कोई नोटिस नहीं, लेकिन बिना तर्क की कोई वाहियात बात हो जाये, कोई इंसीडेंट हो जाये, एपीसोड हो जाये तो वह जायेगा । अलबत्ता वाकआउट जो है, वह एक प्रकार से Accepted Parliamentary system of protest. है । उसमें कोई आपत्ति नहीं । जब उन्होंने कहा कि यहां पर कोई हरिजनों की चर्चा हुई और उसके विरोध में विपक्ष के लोगों ने वाकआउट किया और आकाशवाणी ने उसका बायकाट किया, तो मैंने पता लगाने की कोशिश की । उस दिन के अखबार भी देखे । अखबारों में भी जो रिपोर्ट थी वह यह थी । इंडियन एक्सप्रेस और स्टेट्समैन में कोई रिपोर्ट नहीं है, एक अखबार टाइम्स आफ इंडिया ने यह रिपोर्ट दी कि उसके बाद कांग्रेस के लोग कांग्रेस (आई) के लोग उठकर चले गये, लेकिन यह समझ में नहीं आया कि उन्होंने वाकआउट किया या नहीं किया । यह टाइम्स आफ इंडिया ने लिखा है It was reported that it was not clear whether they had staged a walk out or not.

ऐसी स्थिति में आकाशवाणी का जो प्रतिनिधि हैं, वह यह समझे कि मैं अगर वाक-आउट लिखूंगा तो शायद इसी पर प्रिविलेज हो जाये और मैं इस बात को नहीं लिखूंगा तो वह ओमीशन इतना प्रीविलेज नहीं । मैं खाली उदाहरण देता हूं कि किस प्रकार की समस्या और बातें उनके सामने आती हैं और उनको निर्णय करना पड़ता है ।

मैं सदस्यों से निवेदन करूंगा कि मैं यह नहीं कहता कि सब संवाददाता ठीक है, कुछ प्रैजूडिस्ड भी होंगे, फेवरेटिज्म भी होगा हमारे कई सम्बन्ध भी होते हैं, जिसके कारण

[श्री लालकृष्ण आडवाणी]

बहुत सारी बातें होती हैं । लेकिन अगर ध्यान दिलाया गया कि यह बात हुई तो मैं आपको विश्वास दिलाता हूं कि संसदीय कार्यवाही की रिपोर्टिंग के बारे में मैं कह सकता हूं कि किसी प्रकार के फैवरेटिज्म या प्रैजूडिस के आधार पर कोई निर्णय न होगा । प्रामाणिकता से मैं कह सकता हूं कि अगर मेरा ध्यान दिलाया गया, जब भी बोला जायेगा, मैं निश्चित रूप से उस पर कार्यवाही करूंगा ।

SHRI K. P. UNNIKRISHNAN (Badagara): Please tell us. I had a very specific question. You had this commentry last week in parliament in Hindi and English. On 31st March, afternoon, we had a private Members' Resolution of Mr. Somasundaram where, as the records of the House would show, a large majority of the Members who took part in the discussion that day demanded continuance of English as a link language except those two. Now, commenting on this, what did you say on 1st April in the feature 'Last Week in Parliament' in Hindi? Please give me a specific answer.

श्री बी० पी० मण्डल : जो मेम्बर यहां बोलें, कम से कम उन के नाम तो लेने चाहिएं। यह तो बताना चाहिए कि फलां पार्टी के फलां मेम्बर ने यह कहा । हम देखते हैं कि जो थोड़ा बोलता है, उसका सात मर्तबा नाम लिया जाता है ।

श्री राम विलास पासवान : उस दिन तो रेडियो ने माननीय सदस्य के पक्ष में इतनी दूर तक कहा कि अंग्रेजी का समर्थन करने वालों ने कहा कि अगर अंग्रेजी नहीं चलेगी, तो देश टूट जायेगा। हम लोगों को इस पर आपत्ति है। यह बात नहीं कहनी चाहिए थी ।

SHRI K. P. UNNIKRISHNAN: It is to compensate this that you do it the next day.

श्री लाल कृष्ण आडवाणी : अगर किसी सदस्य ने कहा है कि अगर हिन्दी या अंग्रेजी नहीं चलेगी, तो देश टूट जायेगा, और उन्होंने इस को रिपोर्ट किया हैं, तो उन्होने कोई गलत बात नहीं की है ।

श्री राम विलास पासवान : माननीय सदस्य ने आरोप लगाया है कि रेडियो से एकतरफा समाचार दिये जाते हैं, इस लिए मैंने यह बात कही है ।

श्री लाल कृष्ण आडवाणी : माननीय सदस्य की आपत्ति यह है कि रेडियो से कहा गया कि सदस्यों की मैजारिटी ने हिन्दी का समर्थन किया और अंग्रेजी का विरोध किया ।

SHRI K. P. UNNIKRISHNAN: It is a factual error.

SHRI L. K. ADVANI: If it is a factual error, it is wrong.

SHRI K. P. UNNIKRISHNAN: Our views are being conveyed wrongly to the people of the Hindi region.

SHRI L. K. ADVANI: In this particular case, I may point out that any correspondent of the AIR is not to be blamed. The practice in respect of 'Today in Parliament' or *'Sansad Sameeksha'* is that some or the other journalist is invited to write the script for the day and to broadcast it. It is being looked into at the moment. All that I can say is that, so far as intentions are concerned, we should have been more concerned with the fact whether there was any direction from the Government in this regard.

इस बात की बहुत चर्चा हुई है कि 51 परसेंट समय आपोजीशन को मिला और 49 परसेंट सरकारी पार्टी को मिला । उधर से यह आरोप लगाया कि 51 परसेंट का कोई मतलब नहीं है, यह तो हमारे खिलाफ प्रचार होता है । इधर से यह कहा गया कि यह बात कहां तक उचित है कि सरकारी पार्टी को कम समय मिले, जबकि हमारी सदस्य-संख्या अधिक है और उन की संख्या कम है ।

इस बारे में मुझे एक ही निवेदन करना है कि सरकार की तरफ से आज तक यह हिदायत कभी नहीं दी गई है कि आपको इतना परसेंटेज सरकार को देना चाहिए और इतना परसेंट विरोधी पक्ष को देना चाहिए, या आप को मिसेज़ गांधी की कवरेज करनी है या नहीं करनी है । उन्हें बार-बार यह हिदायत दी गई हैं कि डिसाइड आन दि

बेसिस आफ़ न्यूजवर्दीनस, आप इस आधार पर फैसला करें कि आप किस को ठीक समाचार समझते हैं, किस को समाचार के योग्य समझते हैं। मैं ने उन्हें कहा है कि उन की **फ्रीडम टु परफार्म एट दि डैस्क में** हस्तक्षेप नहीं किया जायेगा ; अगर कहीं गलती होगी, तो मैं बताऊंगा कि यह गलती है, अगर कहीं मुझे लगेगा कि आप ने जान-बूझ कर किया है—कभी कभी मुझे ऐसा लगता है ; यहां पर माननीय सदस्यों ने उसके उदाहरण दिये हैं—, तो — मैं ने उन से कहा है :

'If there is any deliberate intention in projecting things in this light or that light, in this favour or in that favour, you will be hauled up."

यहां पर कहा गया कि आर्म ट्विस्टिंग होता है। माननीय सदस्य, श्री कंवर लाल गुप्त, ने कहा कि वह मुझे तीस साल से जानते हैं :

he is incapable of arm-twisting. He was replying to them. But I do not accept that as a compliment.

मैं मानता हूं कि अगर कहीं कोई गलत बात होती है, और सरकार में बैठे हुए लोग उस के खिलाफ स्ट्रिक्ट और स्टर्न कार्यवाही नहीं करते हैं, तो फिर वे सरकार में काहे के लिए हैं।

मैं ने देखा है कि विरोधी पक्ष के द्वारा कुछ बातों के लिए जब सरकार की आलोचना की जाती है, तो यह मान कर की जाती है कि **समाचार** और सरकार एक हैं, और **समाचार** का दोष हम पर मढ़ दिया जाता है। कुछ हमारे लोगों ने भी ऐसा ही किया है। उदाहरण के लिए कहा गया है कि जब श्रीमती गांधी रिहा हुई थी, तो **समाचार** में मिठाई बांटी गई थी। मैं नहीं जानता हूं। अगर यह बात हमारे यहां होती, तो मैं उस की तरफ़ ध्यान देता, क्योंकि वह एक पोलीटिकल एक्सप्रैशन होता। लेकन जहां तक सरकारी माध्यमों, गवर्नमेंटल मीडिया, का सवाल है, **आई एम रेसपांसीबल फार इट**। मैं बताना चाहता हूं कि इस सरकार के आने के बाद मीडिया के क्षेत्र में जो पहला प्रमुख काम किया गया था, सिवाये प्रैस की आजादी के, वह यह था कि इमर्जेंसी के दौरान मीडिया में, और खासकर गवर्नमेंटल मीडिया में, जो भी गलत बातें हुई थी, हम ने उन को एक श्वेतपत्र के रूप में प्रकाशित किया था। वह श्वेत पत्र एक ऐसा डाकूमेंट है कि जिस डाकूमेंट के बारे में आज तक किसी ने एक अक्षर का भी प्रतिवाद नहीं किया। उस को स्वीकार किया गया है कि हां, यह बात सारी चली और शाह कमीशन में भी जितनी चर्चाए हुई हैं उन चर्चाओं में भी उस के आधार पर बात हुई है।

16.00 hrs.

श्री बी० पी० मंडल : स्पीकर साहब की रूलिंग पर जो 2 तारीख की रात में "वीक एंड इन पार्लियामेंट" में कमेंट आया हैं जिस के बारे में दूसरे माननीय सदस्यों ने भी कहा है, ऐक्सपर्शन और उस को लुक डाउन कर के वह बहुत नीचे स्तर का कमेंट है और चौधरी चरण सिंह के स्टेटमेंट पर भी जो उन के रिमार्क्स खराब थे उस के बारे में आप क्या ऐक्शन लेना चाहते है ?

श्री लाल कृष्ण अडवाणी : मंडल जी का ही अलग से उस पर मोशन आया हुआ है, उस मोशन पर मैं जवाब दूंगा। सदन की कार्यवाही या सदन के प्रति या सदन के अध्यक्ष के प्रति किसी भी प्रकार की अवमानना होगी तो उस को कभी क्षमा नहीं किया जायगा।

मैं यह उल्लेख कर रहा था कि श्वेत पत्र जो प्रकाशित हुआ उस का फालो अप ऐक्शन होना जरूरी है। मैं इसके लिए कांशस हूं और जिस समय श्वेत पत्र प्रकाशित हुआ उस के तुरन्त बाद हम ने उस के ऊपर फालो अप ऐक्शन इनीशिएट किया था अपने मंत्रालय

[श्री लाल कृष्ण अडवाणी]

में लेकिन उसी समय से शाह कमीशन की कार्यवाही शुरू हो गई और शाह कमीशन की ओर से हम को निर्देश हुआ कि आप श्वेत पत्र हमारे पास भेजिए। इतना ही नहीं, बल्कि श्वेत पत्र के लिए जो बेसिक डाकूमेंट थे और जितनी सारी फाइल्स थीं उन को भेजने का भी निर्देश हुआ। केवल उतना ही नहीं बल्कि यह भी कहा गया कि जो चीजें आपने एन्क्वायरी के समय देखीं थीं लेकिन जिन का उल्लेख श्वेत पत्र में न हो, मगर एब्यूज़ आफ मीडिया ढूंढने के लिए जिन-जिन फाइलों को आप ने देखा है उन को भी हमारे पास भेजिए। तो वह सारी की सारी फाइलें वहां चली गईं और अपने यहां जो काम हम ने इनीशिएट किया था वह कुछ रुक गया है। मैं समझता हूं कि अब आयोग का काम समाप्त होने के बाद और आयोग की रिपोर्ट आने के बाद और अच्छी तरह से कार्यवाही हो सकेगी और मैं सदन को विश्वास दिलाना चाहूंगा कि एमर्जेंसी के दौरान जो गलत बातें हुई उस के लिए जो दोषी थे, अपराधी थे उन के खिलाफ उचित कार्यवाही की जायगी। इस संबंध में यह शिकायत की जाती है जो लकप्पा साहब ने अपने चार पांच मिनट बोलने के बीच में की कि

"We seem to be obsessed with what happened during the Emergency".

यानी हमारे ऊपर एमर्जेंसी के दौरान जो कुछ हुआ वह छाया हुआ है। मैं समझता हूं कि कोई भी प्रामाणिक व्यक्ति इस देश में अगर रहता है, कोई भी लोकतंत्रीय व्यक्ति इस देश में रहता है और लोकतंत्र के मूल्यों में निष्ठा रखता है तो वह 19 महीने की एमर्जेंसी को कभी भुला नहीं सकता और उस को याद कर के हम को आगे का भविष्य अपना बनाना चाहिए। मुझे इस बात का संतोष है कि उधर से भी जब आलोचना होती है कई बार कि आप भी वही बातें कर रहे हैं जो एमर्जेंसी में होती थीं तो मैं दिल में संतोष करता हूं कि कम से कम उन बातों को वे गलत तो कहते है। यदा कदा कह देते हैं कि आप भी वहीं बातें कर रहे हैं।

SHRI K. LAKKAPPA: What has happened in Andhra? What is happening in Delhi? Do you want this looting and communal riots and crimes to go on in the country?

MR. SPEAKER: No please. He has not yielded.

श्री लाल कृष्ण अडवाणी : आपात स्थिति के दौरान इन्फार्मेशन ऐंड ब्राडकास्टिंग मिनिस्ट्री की एक बेसिक नीति रहेगी कि इस एमर्जेंसी के दौरान जिस प्रकार से मीडिया का दुरुपयोग किया गया, सरकारी मीडिया का और गैरसरकारी मीडिया का, आने वाली संततियां वैसा दुरुपयोग कभी न देखें। केवल हमारी ही सरकार नहीं कोई भी सरकार कभी भी वैसा न कर सके। इसीलिए हम कुछ परम्पराएं बना रहे हैं। आखिर तो कोई कानून नहीं है कि जिस के अनुसार हमें बाध्य होना पड़े विपक्षी दलों को अवसर देने के लिए। इस के लिए कोई कानून नहीं है और इस से पहले जो विपक्षी दल में बैठे थे उन के 30 साल तक कहने के बाद भी उन्हें कभी मौका नहीं दिया गया। लेकिन जनता पार्टी की सरकार ने आते ही शुरू किया। पहले दिन ही शुरू किया। जिस दिन प्रधान मंत्री बोले उस के अगले दिन नेता विरोधी दल बोले। उस के बाद जो असेम्बली के चुनाव हुए उस चुनाव में सब दलों को अवसर दिया गया। एक साल पूरा हुआ। उस के बाद प्रधान मंत्री बोले और फिर नेता विरोधी दल को बुलाया गया। मैंने रेडियो को कहा है कि जून के महीने में कई राज्यों में एक साल सरकार का पूरा होगा, उन राज्यों में जहां जून 1977 में चुनाव हुए थे, मैंने उन को कहा है कि आप वहां के मुख्य मंत्रियों से निवेदन करें चाहे वे किसी भी पार्टी के मुख्य मंत्री हों, वहां के विरोधी दल के नेता, एक साल

समाप्त होने के बाद, इस वर्ष का सिंहावलोकन करके अपनी बात आकर के कहें । रेडियो केवल केन्द्रीय सरकार का नहीं है, रेडियो राज्य सरकारों का भी नहीं हैं । कुछ राज्य सरकारों की ओर से यह बात खड़ी की जाती हैं, यह बात कही जाती हैं कि रेडियो को राज्य सरकार के सुपुर्द करना चाहिए, इसको स्टेट सब्जेक्ट बनाना चाहिए लेकिन मैं उससे सहमत नहीं हूं । हमारी सरकार मानती है कि शुरू में संविधान सभा ने रेडियो ब्राडकास्टिंग को जो बहुत सोच विचार के बाद सेन्ट्रल सब्जेक्ट बनाया था वह सेन्ट्रल सब्जेक्ट ही रहना चाहिए । मेरे साथी जो कभी-कभी कहते हैं कि इसको स्टेट्स के सुपुर्द कर दो उनसे मैं कहता हूं कि हम सेन्ट्रल गवर्नमेन्ट को ही बीच से निकाल रहे हैं तो फिर स्टेट गवर्नमेन्ट को बीच में कहां से लायेंगे ? ब्राडकास्टिंग को आटोनामस करने का हमारा कांसेप्ट है, हमारा कमिटमेंट है । यह कोई स्लोगन नहीं हैं । एक माननीय सदस्य ने कहा कि एक साल हो गया, अभी तक आटोनामस नहीं हुआ तो मैं निवेदन करना चाहता हूं कि इस मामले में सरकार ने कभी भी रंचमात्र भी हिचकिचाहट नहीं दिखाई । जिस दिन से हम सरकार में आये हैं, इस दिशा में हम आगे बढ़े हैं । वर्गीज़ कमेटी की रिपोर्ट प्रस्तुत हो चुकी है । मुझे खुशी है कि अधिकांश सदस्यों ने जिन्होंने भी वर्गीज़ कमेटी का उल्लेख किया, उन्होंने वर्गीज़ कमेटी की मोटी सिफारिशों का स्वागत किया है । उनके कुछ रिजर्वेशन्स हो सकते हैं । मैं अपेक्षा करता हूं और आशा करता हूं कि सम्भव होगा तो इसी सत्र में संसद में वर्गीज़ कमेटी की रिपोर्ट पर चर्चा करने का कुछ समय मिल जायेगा । हम यहां उस पर चर्चा करेंगे । अभी उस पर बाहर चर्चा हो रही है । उसके बाद सरकार उस पर अपना निर्णय करेगी । लेकिन सरकार केवल डिटेल्स के बारे में निर्णय करेगी । जहां तक मूल सवाल है उस पर निर्णय नहीं करना है क्योंकि अगर आपने टर्म्स आफ रेफेन्स को देखा होगा तो उसमें हमने यह नहीं कहा है कि आटोनामी होनी चाहिए या नहीं होनी चाहिए । हमने कहा हैं कि हम आटोनामी करने के लिए प्रतिबद्ध हैं । हम इसको करना चाहते हैं लेकिन आप बतायें कि कैसे करना चाहिए । रिस्ट्रक्चरिंग कैसे होनी चाहिए और किन बातों का ध्यान रखना चाहिए ?

श्री ब्रसंत साठे : आटोनामी के नाम पर कैप्टेलिस्ट कामर्शियल आर्गेनाइजेशन बन जायेगा । **(व्यवधान)**

श्री लाल कृष्ण अडवाणी : माननीय सदस्यों ने जो यह बात कही वह बिल्कुल सही है कि सेंसरशिप हट जाने से प्रेस आजाद नहीं हो जात । सेंसरशिप तो अगले दिन ही हटा दी गई थी । उसके बाद जितने कानून थ उनको निरस्त किया गया । प्रिवेंशन आफ प्रेस आब्जेक्शनेबल मेटर्स ऐक्ट और फीरोज गांधी ऐक्ट रिपील किया गया प्रैस कौंसिल बिल रिपील किया गया । यह सारे कानून खत्म कर दिए गए और जिन कानूनों को रिवाइव करना था उनको रिवाइव कर दिया गया । फिर जिन अखबारों को डिस-एडवर्टीजमेंट के लिहाज से हटा दिया गया था उनको हम वापस ले आये । मैंने व्हाइट पेपर में यह बात कही थी, उसको मैं कोट करता हूं :

"DAVP became a vehicle of political patronage"

पोलिटीकल पैट्रनेज ही नहीं, आर्म ट्वीस्टिंग भी डी ए वी पी के एडवर्टीजमेन्ट के द्वारा होती थी । साठे साहब ने बड़ी सूझ-बूझ के साथ एक उदाहरण निकाला, मैं ढूंढता रहा । मेरे पास बहुत लोग आते हैं, शायद हमारे समर्थन के लोग अधिक आते हैं जो आकर कहते हैं कि हमने इतना सफर किया है इमर्जेन्सी में, आज तो कम से कम हमको फायदा मिलना चाहिए । पहले भी हमको एडवर्टीजमेन्ट नहीं मिलते थे और आज भी नहीं मिल रहे हैं । मैं उनसे एक बात कहता

[श्री लाल कृष्ण अडवाणी]

हूं, आप यह बतायें कि आपका सर्कुलेशन क्या है, वे सर्कुलेशन बताते है, मैं कहता हूं आप यह बतायें कि आप से कम सर्कुलेशन वाले अखबार को एडवर्टीजमेन्ट मिलता है क्या ? नहीं बता सकते, कोई नहीं बता सकता । आप ने जो कहा है, उस के बारे मैं बताता हूं । आप ने फीगर्स कोट किये । होता क्या है कि एक पेपर में कोई खबर चली जाती है, तो वहफैल जाती है और फिर प्रचार होता है । हमारे नहाटा जी ने भी कहा कि एक फीलिंग फैलती है चाहे वह सही नहीं है और चाहे तथ्यों पर आधारित नहीं है लेकिन एक फीलिंग है कि हम सटल रूप से मीडिया को कन्ट्रोल कर रहे है । उन्होंने कहा कि पत्रकारों में इस तरह की फीलिंग है सटल रूप में । मैं अनइक्विवोकली और केटेगोरीकली यह कहना चाहता हूं ।

This Government does not believe in any control of the Press, neither patent nor latent and neither subtle nor crude.

मैं 'लोकमत' पर आ रहा हूं ।

श्री बसंत साठे : बताइए ।

श्री सौगत राय (बैरकपुर) : थोड़ा बहुत करिये ।

SHRI L. K. ADVANI: I sometimes feel that there are people—I am referring to Mr. Sougata Roy—who are perhaps incapable of even conceiving that if a person or government has power, why will it not use it? They are incapable of thinking...

AN HON. MEMBER: Why should they not misuse it?

SHRI L. K. ADVANI: So far as the advertisement policy is concerned. I am not even going to use it...

श्री जी० एम० बनतवाला : कालीकट का जो 'चन्द्रिका' पेपर है, उस को एडवरटाइजमेंट देना बन्द कर दिया गया है ।

श्री लाल कृष्ण अडवाणी : यहां पर इतने सदस्य बैठे हैं और मैं यह कह सकता हूं कि जहां तक एडवरटाइजमेंट देने का सवाल है ?

श्री० जी० एम० बनतवाला : उस अखबार को एडवरटाइजमेंट देना क्यों बन्द कर दिया गया । दूसरी तरफ जो मार्क्सिस्ट पार्टी का आर्गन है, उस को एडवरटाइजमेंट दिया गया । इस तरह का डिस्क्रीमिनेशन चल रहा है ।

श्री लाल कृष्ण अडवाणी : मार्क्सिस्ट पार्टी के आर्गन का सर्कूलेशन आप से ज्यादा होगा ।

श्री जी० एस० बनतवाला: ज्यादा नहीं है । हम को अभी तक एडवरटाइजमेंट मिलता था । 25 हजार पर डे का इस पेपर का सर्कूलेशन है । वह मुस्लिम लीग की बात करता है, इसलिए उस को एडवरटाइजमेंट देना बन्द कर दिया गया ।

श्री लाल कृष्ण अडवाणी : मैं इस को बार-बार दोहराना चाहूंगा कि जो नई एडवरटाइजमेंट की पालीसी है, उस में राजनीतिक भेदभाव, राजनीतिक पक्षपात की कोई गुंजाइश नहीं है ।

श्री जी० एम० बनतवाला : डिस्क्रीमिनेशन हो रहा है । 'चन्द्रिका' को एडवरटाइजमेंट देना क्यों बन्द किया गया ? इसलिए बन्द किया गया कि वह मुस्लिम लीग की बात करता है ।

श्री लाल कृष्ण अडवाणी : यू०पी० एस० सी० के एडवरटाइजमेंट देने का जिक्र साठे जी ने किया । उन्होंने लोकमत का उदाहरण दिया ।

SHRI G. M. BANATWALLA: On a point of order, Sir. The hon. Minister is misleading the House. That part of his speech where he is misleading

the House should be expunged because I know it for a fact that *Chandrika*, a Muslim League paper has been refused advertisements.

MR. SPEAKER: Mr. Banatwalla, I have no material before me.

SHRI K. P. UNNIKRISHNAN: What he says regarding *Chandrika*—will you look into it? He has made a specific allegation.

SHRI L. K. ADVANI: If any specific case is brought to my notice...

SHRI G. M. BANATWALLA: I am mentioning it.

SHRI L. K. ADVANI: I will not merely look into it..

SHRI G. M. BANATWALLA: I am mentioning a specific case before you.

MR. SPEAKER: He will look into it.

SHRI L. K. ADVANI: I will not only look into it but I will see to it that if there is any discrimination made, I will remove it.

Then, a case was mentioned by my friend, Mr. Sathe and he referred to *Lokmat*...

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): Why do you call him as your friend?

SHRI L. K. ADVANI: All Members of the House are friends and particularly, those who are critical....

SHRI VASANT SATHE: Mr. Patnaik, you are a foe.

श्री **लाल कृष्ण आडवाणी** : साठे जी ने लोकमत का उल्लेख किया और कहा कि उस को यू० पी० एस० सी० का एडवरटाइजमेंट देना बन्द कर दिया गया । उन्होंने यह भी कहा कि वह सर्कूलर उस के पास उस दिन आया जब उस ने श्रीमती इन्दिरा गांधी के लिए कुछ लिखा । मैं समझता हूं कि श्रीमती इन्दिरा गांधी के बारे में तो शायद वह रोज लिखता होगा, तो किसी दिन भी अगर सर्कूलर आता तो श्रीमती इन्दिरा गांधी के लिखने के बाद ही आता, लेकिन मैं इतना जानता हूं कि इमर्जेन्सी के दौरान यू० पी० एस० सी० के एडवरटाइजमेंटस, जिन से अखबारों को अच्छा रेवेन्यू मिलता है, के बारे में बहुत आर्बीट्रेरी पालीसी अपनाई गई थी । एमर्जेंसी के दौरान चण्डीगढ़ के ट्रिब्यून, गोहाटी के असम ट्रिब्यून, बम्बई के इंडियन एक्सप्रैस, वाराणासी के हिन्दी दैनिक आज अगरतल्ला के दैनिक संवाद, कटक के समाज, बम्बई के लोकसत्ता, पूना के छकाल, मद्रास के दिनमणि जैसे वेल एस्टेब्लिस्ड पेपर्स को भी यू० पी०एस०सी० के एडवरटाइजमेंट देने बन्द कर दिये गये । ये अखबार हिन्दुस्तान के जाने माने अखबार हैं, इनको भी यू० पी० एस० सी० का एडवरटिजमेंट बंद कर दिया गया । जब हमारी सरकार आयी, तो मैंने डी० ए० वी० पी० और यू० पी० एस० सी० को कहा कि आप एक क्राइटेरिया बना लीजिए । आपके पास जितने फण्डस है, उन फण्डस को लेकर आप पोलिटिकल ओडीएशन के आधार पर नहीं, सरकुलेशन के आधार पर यह फैसला कीजिए कि कहां किस पेपर को देना है । किस पेपर का कहां सरकुलेशन ज्यादा है, इस आधार पर मैंने फैसला करने को कहा । उन्होंने इस संदर्भ में नागपुर से लोकमत को लिया जिसका सरकुलेशन मराठी अखबारों में 21 हजार था । यह जो सरकुलेशन असेस किया जाता है, यह 1976 के आधार पर किया जाता है । उसके कोरेसपोंडिंगली नागपुर से जो मराठी डेली 'तरुण भारत' उसको लिया । आप इस संदर्भ में आर० एस० एस० का नाम लेते है कि तरुण भारत आर० एस० एस० का है । मैं उस चीज को नहीं जानता कि वह आर० एस० एस० का है या किसी और का है । लेकिन चूकि आप आर० एस० एस० और जनसंघ

[श्री लाल कृष्ण अडवाणी]

का नाम ले कर उसकी बोगी बनायेंगे तो

I am not going to be frittered from the correct position, or decision.

तरुण भारत का सरकुलेशन 51,209 है इसलिए उसे देने का निर्णय किया गया । आप कहते है कि 26 हजार वाले को नहीं दिया और इस पर आपको आपत्ति है । मैं आपकी बताता हूं कि युग धर्म का सरकुलेशन क्या है ।

श्री बसन्त साठे : आपके आंकड़ों के मुताबिक 40 हजार लोकमत का है और 60 हजार युगधर्म का है ।

SHRI L. K. ADVANI: Yug Dharam has a circulation of 26,000 and not 7,000.

श्री बसन्त साठे : आप युगधर्म का सरकुलेशन नागपुर का लीजिए, इसके साथ ही रायपुर का भी सरकुलेशन लीजिए । क्या रायपुर का सरकुलेशन आप नहीं लेंगे । आपकी गवर्नमेंट के आंकड़ों के मुताबिक इस का सरकुलेशन साठ हजार है ।

SHRI L. K. ADVANI: According to figures, I will certainly check up. If I am not correct, I will certainly see to it that....

श्री बसन्त साठे : लोकमत का 40 हजार से ज्यादा हुआ या नहीं ?

श्री लाल कृष्ण अडवाणी : लोकमत जो मराठी दैनिक है, मराठी दैनिकों में उन्होंने सेलेक्ट किया है

as between Lokmat and Tarun Bharat

श्री वसंत साठे : क्या यह आपको ठीक लगता है कि .....

SHRI L. K. ADVANI: This is the approach.

श्री वसंत साठे : जिसको मिल रहा था, उसको इकोनोमी के नाम पर बन्द कर दिया जाए और दूसरे हफ्ते में जिसका सरकुलेशन कम हो उसको दे दिया जाए ?

श्री लाल कृष्ण अडवाणी : उन्होंने मान लिया It is a coverage of a particular Action लैंगुएज के आधार पर लीजिए। मराठी पढ़ने वालों में उन्होंने देखा कि तरुण भारत का ज्यादा है, हिन्दी पढ़ने वालों में लोकमत का ज्यादा है । शायद अंग्रेजी में भी नागपुर से कोई अखबार निकलते होंगे । उनका सरकुलेशन शायद कम हैं । हमें कुल मिलाकर लैंगुएज वाइज लेना होता है और उसी के आधार पर देना पड़ता है ।

What I would like to assert is that in these matters there has been no question of any discretion.

MR. SPEAKER: You will not be able to satisfy everybody.

श्री बसन्त सांडे : (व्यवधान)

MR. SPEAKER: You have mentioned that.

SHRI VASANT SATHE: Lokmat was the only paper. This is a daring case of discrimination.

I thought my good friend Shri Advani would gladly say that he will look into it and do justice instead of justifying his own stand.

SHRI L. K. ADVANI: What I have said has not been controverted except in the matter of circulation of Yug Dharam. And I said, what I have said in matters of circulation, if it is not correct, I will look into it.

श्री बसन्त साठे : यह बताइये कि हिन्दी के दो अखबार हैं--नवभारत टाइम्स और हिन्दुस्तान--

Nav Bharat has a larger circulation than Yug Dharam. Why should

you give it to them—if you distinguish between two Hindi and two Marathi?

श्री लाल कृष्ण अडवाणी : चन्द्रिका की वहां से मेरे पास फीगर्स आयी हैं ।

Chandrika from Calicut has a circulation of 23107. The UPSC advertisement has been stopped to the paper because of its low circulation. The Malyalam Manorma has a circulation of 3,36,000. Matri Bhumi has a circulation of 2,49,000 and Kerala Kaumdi has a circulation of 1,18,000.

These are the papers which have been given the UPSC advertisements. (*Interruptions*)**

MR. SPEAKER: Mr. Sathe, you have had your say. Don't record.

श्री जी० एम० बनतवाला : कालीकट की चन्द्रिका जिसकी सर्क्युलेशन 25,000 हैं उसको एडवर्टिजमेंट देना बन्द कर दिया गया है । (**व्यवधान**)

श्री लाल कृष्ण अडवाणी : मैं इन्कार नहीं करता हूं । आज तक बहुत सा फेवरटिज्म हुआ है, मैंने उसको बन्द किया है । आज तक बहुत सी गलत बातें हुई हैं , जिनको बन्द करने की मैंने कोशिश की है ।

मैं दोहराना चाहता हूं कि नई विज्ञापन नीति का प्रमुख आधार यह है कि राजनीतिक आधार पर पक्षपात और भेदभाव न किया जाए । साथ ही छोटे और मध्यम दर्जे के पत्रों को विज्ञापन की दर में कुछ सुविधा मिले ।

SHRI K. LAKKAPPA: What, Sir? It is Parliament. They have to deliver the goods.

MR. SPEAKER: Not to deliver goods, but to deliver speeches.

SHRI VASANT SATHE *rose*—

SHRI L. K. ADVANI: I am not yielding.

MR. SPEAKER: Please sit down, Mr. Sathe. How many times do you get up? He has not yielded. You know, in a parliamentary practice, when a person is standing, if he does not yield ground, the other person has no right. You know it so well.

That is over. You cannot cross-examine him. Don't record.

I have overruled. You have got to obey the rule. I have overruled. I am not allowing you.

श्री लाल कृष्ण अडवाणी : पिछले साल भर में कुल मिलाकर डी०ए०वी०पी० द्वारा जो विज्ञापन दिए गए हैं पत्रों को उन में से स्पेस के हिसाब से 77.61 परसेंट छोटे और मध्यम दर्जे के अखबारों को दिए गए हैं । यह ठीक है कि बड़े अखबारों की सर्क्युलेशन ज्यादा होने के कारण उनका रेट हायर होने के कारण एमाउंट के हिसाब से पचास-पचास हो गया है ।

Fifty per cent of the total revenue spent on advertisements by the DAVP has been given to the big papers and 50 per cent to the small and medium newspapers. But in terms of space 77.61 per cent of advertisements have been released to the small and medium newspapers and 22.39 per cent to the big newspapers. In all these matters... (*Interruptions*).

MR. SPEAKER: You cannot yield to somebody.

SHRI K. P. UNNIKRISHNAN: Please do not say that. How can you say this 'don't yield'?

MR. SPEAKER: I cannot differentiate between one Member and another Member. I am only telling the Minister that he should not make a

**Not recorded.

[Mr. Speaker]

distinction between one Member and another.

SHRI VASANT SATHE: How can you say—'don't yield'? (*Interruptions*).

SHRI K. P. UNNIKRISHNAN: We are not here on anybody's courtesy. We want answers to the points that we have raised here.

SHRI VASANT SATHE: You cannot stop the Minister by saying 'don't yield'. Why were these points raised by us? Instead of trying to assist us you are telling him not to yield.

श्री लाल कृष्ण अडवाणी : अध्यक्ष जी, मैंने प्रेस का उल्लेख किया, ब्रौडकास्टिंग का उल्लेख किया और मैं सिनेमा का भी उल्लेख करना चाहूंगा । मेरे मित्र नाहाटा जी ने जो सिनेमा क्षेत्र की स्थिति का वर्णन किया है उसमें कोई अतिशयोक्ति नहीं है । कैयोटिक कंडीशन्स हैं, इसमें कोई सन्देह नहीं है और कर्मशियलिज्म बहुत ज्यादा है । लेकिन इस बात का भी हमें नोटिस लेना चाहिए कि पिछले कुछ वर्षों में कुछ ऐसे फिल्म निर्माता निकले हैं कुछ हिन्दी के क्षेत्र में भी हैं और कुछ विशेषकर कन्नड़ और मलयालम के क्षेत्र में हैं, बंगाल में तो पहले से ही रहे हैं, जिनमें एक दृष्टिकोण है, जिनमें कर्मशियलज्म नहीं है, केवल व्यावसायिक दृष्टिकोण रख कर फिल्म बनाने नहीं निकले हैं, बल्कि उसमें सोशल परपज, ऐस्थेटिक कंटेंट है । और इस ट्रैन्ड को एनकरेज करेंगे यह हमारी सरकार की नीति रहेगी और उसके ऐनकरेजमेंट के लिए, दक्षिण की बात हुई और शिकायत हुई कि दक्षिण की ओर ध्यान नहीं दिया जाता है, तो मैं कहना चाहूंगा कि 30 साल में पहली बार इंटरनेशनल फ़िल्म फ़ेस्टिवल हमने दक्षिण में किया । पहली बार इस अवसर पर केवल विदेशी फ़िल्में नहीं दिखायीं जो बाहर से आती हैं और जिनके बारे में कुछ लोगों ने चर्चा की, किसी पोलिश फिल्म की चर्चा की...

SHRI K. LAKKAPPA: After a great struggle only this was done.

श्री लाल कृष्ण अडवाणी : उसमें हमने एक अलग विभाग बनाया जिसको इंडियन पेनोरामा का नाम दिया जिसमें भारत के जिन फिल्म निर्माताओं का नाम लिया जो सोशल परपज के साथ ऐस्थेटिक कंटेंट वाली फिल्में बनाने निकले हैं, उनकी फिल्मों का प्रदर्शन किया । और मुझे सन्तोष है कि जितने भी विदेशी डेलीगेट उसमें आए थे वे सब से ज्यादा उनसे प्रभावित हुए और कहने लगे कि हम तो अब तक समझते थे कि भारत में केवल संख्या की दृष्टि से ज्यादा फिल्में बनती हैं, इसमें तो कोई सन्देह नहीं है कि दुनिया के देशों में सब से ज्यादा फिल्में हमारे यहां बन रही हैं, पिछले साल 576 फिल्में बनी तो केवल क्वान्टिटी की दृष्टि से नहीं क्वालिटी की दृष्टि से भी भारत की फिल्में दुनिया की अच्छी से अच्छी फिल्मों से मुकाबला कर सकती हैं, उनकी यहां की फिल्में देख कर आश्चर्य हुआ यह देख कर कि केवल सत्यजीत रे ही नहीं जो सारी दुनिया में अच्छे डाइरेक्टर के रूप में जाने जाते हैं, और भी अच्छे-अच्छे डाइरेक्टर निकले हैं, खास कर कन्नड़ फिल्मों के और हिन्दी के श्याम बेनेगल, जो कि बंगाली हैं, लेकिन हिन्दी फिल्में बनाते हैं । ऐसे-ऐसे अच्छे निर्माता निकले हैं जो अच्छी-अच्छी फिल्में बना रहे हैं, और जो फिल्म मीडियम के महत्व को समझ करके, जिसका जिक्र बहुत से सदस्यों ने किया है, उसका सामाजिक जीवन में कितना अच्छा योगदान हो सकता है, इस बात को ध्यान में रख कर फिल्में बना रहे हैं ।

श्री सौगत राय (बैरकपुर) : सत्यजीत रे की "शतरंज के खिलाड़ी" पिक्चर

रिलीज नहीं कर रहे हैं, उसके बारे में आप क्या कर रहे हैं ?

श्री लाल कृष्ण अडवाणी : अभी बताऊंगा शायद सदन को जानकारी नहीं है कि सत्यजीत रे द्वारा "शतरंज के खिलाड़ी" पहली हिन्दी फिल्म थी जो पिछले कई महीनों से डिस्ट्री-ब्यूशन के कारण अटकी हुई थी। और इस समस्या का हल किसने किया ? इसी सरकार के साथ संबंधित फिल्म फाइनेंस कारपोरेशन ने आगे आकर उसकी व्यवस्था की कि कोई बात नहीं चाहे यह हमारा काम नहीं था। मैं बम्बई की ही बात कह रहा हूं कि वहां कोई डिस्ट्रीब्यूटर नहीं मिल रहे थे, यह रिलीज नहीं हो रही थी। हमको लगा कि इतने उत्कृष्ट कलाकार ने इतनी मेहनत के साथ फिल्म बनाई है वह डिस्ट्रीब्यूशन का टेलेन्ट न होने के कारण मामला अटका पड़ा है, खटाई में पड़ा है तो फिल्म फाइनेन्स कार्पोरेशन ने, जिसका साधारणतया यह काम नहीं है, उन्होंने परमीशन मांगी गवर्नमेंट से कि हम यह करें, हमने कहा कि करो कोई बात नहीं, उन्होंने फाइनेन्स किया और यह काम हो गया।

सरकार ने सेंसर के बारे में जो नीति बनाई, उसके बारे में कुछ गलतफहमियां हैं जिसके आधार पर आज और कल कुछ आलोचनाएं हुई हैं। पिछली बार भी जब खोसला कमेटी ने अपनी रिपोर्ट दी थी तो उसकी वास्तविक सिफारिशों पर चर्चा करने के बजाय एक टैंजेंशियल इश्यू पर चर्चा शुरू हुई और वह इश्यू था किसिंग।

that is the real issue. I am not of that view.

मैं यह मानता हूं कि असली मुद्दा अश्लीलता ओबसीनिटी, वल्गैरिटी का है, लेकिन लगता है कि बहुत सारे लोग ये समझते हैं कि वल्गैरिटी चल सकती है, अश्लीलता चल सकती है पर किसिंग नहीं चल सकती।

SHRI KANWAR LAL GUPTA: Kissing is part of vulgarity.

SHRI VASANT SATHE: Kissing is the most pure and noble thing.

SHRI KANWAR LAL GUPTA: If the Minister relishes it, I do not mind.

MR. SPEAKER: It varies from individual to individual.

श्री लाल कृष्ण अडवाणी : न पहले के गाइड लाइन्स में और न अब के गाइड लाइन्स में किसिंग की परमीशन है। किसिंग की कोई परमीशन नहीं है। इस बार में हमने इस बात पर बल दिया है कि वल्गैरिटी, ओबसीनिटी, सैडिज्म और वायोलेंस नहीं होने चाहियें।

SHRI K. LAKKAPPA: What is wrong in Indian kissing? It is a culture.

श्री लाल कृष्ण अडवाणी : नाहटा जी ने सही कहा था कि सैंसरशिप का इश्यू बहुत सैंसेटिव है और उसमें अन्ततोगत्वा जो लोग वहां बैठे हुए हैं, उन पर ही अवलम्बित रहेगा कि वह सैंसरशिप का किस प्रकार से उपयोग करते हैं और फिल्मों को क्या दिशा देते हैं, और इसीलिए सैंसर बोर्ड को रि-कांस्टीट्यूट किया गया है। अच्छे जाने-पहचाने लोग, सौम्य लोग हृषिकेश मुखर्जी, तपन सिन्हा जैसे फिल्म जगत से लिए गये हैं, वी० वी० जान, माधुरी शाह जैसे वाइस चांसलर एजूकेशन के क्षेत्र से लिये गये हैं, भगवती चरण वर्मा, और और जगन्नाथन लेखकों के क्षेत्र से लिए गये हैं। ये ऐसे चुने हुए लोग हैं जिनके कारण मेरे पास बम्बई की फिल्म इंडस्ट्री के लोग आये और कहा कि आपने किस को इसमें बैठा दिया, आपने किन को लिया है, मैंने कहा कि क्या शिकायत हैं तो कहा कि यह जो फिल्म जगत के लोग भी आपने लिये हैं, यह तो नीट एंड क्लीन फिल्म स्कूल वाले They belong to the school of neat and clean films. उनकी यह शिकायत थी कि यह तो कमर्शियल सिनेमा वाले नहीं हैं। इस सरकार का दृष्टि-

[श्री लाल कृष्ण अडवाणी]

कोण यही हैं कि फिल्म नीट एंड क्लीन बननी चाहिये । उसके साथ-साथ अगर आप कमर्शियल लेते हैं तो हमको कोई आपत्ति नहीं है । लेकिन उसके साथ नीटनैस और क्लीननैस में कोई कमी नहीं होनी चाहिए ।

श्री द्वारिका नाथ तिवारी (गोपालगंज): क्यों समय लगावें ?

श्री लाल कृष्ण अडवाणी : बहुत अच्छी बन रही हैं ।

मैं यह निवेदन करता हूं कि यह जो फिल्म शो आयोजित किये जाते है, उसमें सोचा जाता है.

SHRI K. P. UNNIKRISHNAN: What about Rajan story!

श्री लाल कृष्ण अडवाणी : Let me come to the Rajan story.... (**व्यवधान**)

कल श्री कंवरलालजी ने उल्लेख किया था और सही कहा था कि इस सरकार के आने के पहले कोई फिल्म ऐसी नहीं बन सकती थी जिसमें अप्रत्यक्ष रूप से भी किसी सरकारी अधिकारी, किसी सरकारी अफसर या किसी मंत्री या किसी कांस्टेबल की भी आलोचना की जाये यानि कांस्टेबल को भी करप्ट नहीं दिखा सकते हैं । यह स्थिति थी मार्च 1977 तक ।

इस सरकार के आने के बाद मैंने कहा कि हमारा एटीच्यूड जो है, जहां तक वायोलैंस और आबसीनिटी का सवाल है, हम इसके खिलाफ हैं, लेकिन जहां तक पोलिटिकल डिसैंट का सवाल है, पोलिटिकल व्यूज के एक्सप्रैशन का सवाल है, वह लिबरल होना चाहिए । उस लिबरल एप्रोच के कारण ही अनेक फिल्में पिछले साल रिलीज हुई हैं, जिन के बारे में मैं कह सकता हूं कि पिछले किसी वर्ष में रिलीज नहीं हो सकी थीं । मैं अनेक उदाहरण दे सकता हूं ।

फिल्म आंदोलन, जो 1942 के आंदोलन से संबंधित है, अटकी हुई थी । पिछली सरकार ने उसे रिलीज करना स्वीकार नहीं किया, लेकिन नई सरकार ने स्वीकार कर लिया । दि डे आफ दि जैकाल और आल दि प्रैजिडेंट्स मैन का जिक्र श्री कंवर लाल गुप्त ने किया है । माननीय सदस्य ने कहा है कि होम मिनिस्ट्री राजन परंज कथा को क्यों देखती रही । मैं बताना चाहता हूं कि आई० एंड बी० मिनिस्ट्री और होम मिनिस्ट्री सब एक ही सरकार के भाग हैं ।

SHRI K. P. UNNIKRISHNAN: They are obstructing your new policy.

SHRI L. K. ADVANI: The Government has permitted it. The Government has permitted 'Rajan Paranja Katha'. So far as the Government is concerned, I am very clear on it and that policy is very clear. No one is going to obstruct anyone's policy. इसके अलावा किस्सा कुर्सी का और साहब बहादुर । मैं सदन को एक और सूचना देना चाहता हूं । अखबारों में इसकी चर्चा नहीं हुई है--बहुत कम हुई है । इमर्जेन्सी के दौरान एक फिल्म बनी, लगभग डाकुमेंटरी, सेमि-डाकुमेंटरी, ग्राउंडिड, बेस्ड इन बस्ती । उत्तर प्रदेश में बस्ती के एक गांव में जा कर एक फिल्म निर्माता ने बड़ी मेहनत के साथ एक फिल्म बनाई, जिसमें दिखाया गया कि वहां पर हरिजनों के साथ कैसा अत्याचार होता है, किस प्रकार से हरिजनों को कुंएं पर पानी नहीं पीने दिया जाता है, कैसे उन्हें तरसा-तरसा कर मारते हैं । वह ऐसा चित्र था कि साधारण कमर्शल सिनेमा देखने वाले शायद उससे ऊब जायें, बोर हो जायें कि इसमें कहानी नहीं, कुछ नहीं । लेकिन अगर कोई सैंसिटिव व्यक्ति उसको देखे, तो उसका दिल दहल जायेगा कि आज भी गांवों में ऐसी स्थिति है । छत्रभंग को पिछली सरकार ने अनुमति नहीं दी, लेकिन इस सरकार ने उसे अनुमति दे दी,

यह स्वीकार कर लिया कि कोई बात नहीं, आप बनाइये ।

कन्नड़ में एक फिल्म बनी, चंड मारुता--- श्री लकप्पा चले गये है---, जिस के बारे में कहा गया कि यह फिल्म नक्सलाइटस के बारे में है, यह वायलेंस को प्रोत्साहन देती है । लेकिन जब सैंसर बोर्ड, गवर्नमेंट और मंत्रालय के लोगों ने उसे देखा, तो उन का यह मत नहीं बना । उन्होंने कहा कि हम उस की सब बातों से एग्री नहीं करते है, लेकिन कुल मिला कर उस के कारण कोई वायलेंस को प्रोत्साहन मिलता है, ऐसी बात हम नहीं मानते है । वायलेंस को प्रोत्साहन देने वाली फिल्म के हम पक्ष में नहीं है । लेकिन अलग अलग दृष्टिकोणों को बताना कोई गलत बात नहीं है । इस लिए उस फिल्म को भी यहां से परमिट किया गया ।

मैं समझता हूं कि जितने अलग अलग मुद्दे हो सकते है, ब्राडकास्टिंग, फिल्मज और प्रैस, एक एक का मैं ने जिक्र किया है ।

SHRI K. P. UNNIKRISHNAN: About Journalists' Wage Board, Press delinking and diffusion, etc. you have not said anything. I have made certain charges. What is your reply to those points?

श्री लाल कृष्ण अडवाणी : You have not made any charges. I can reply at length. I remember them.

प्रस कमीशन को बनाने के विचार का एक प्रमुख कारण यह है कि हम मानते है कि उन्नीस महीनों में प्रैस पर जो पाबन्दियां लगाई गई, वे सरकार की तरफ से लगाई गई, और हम ने अपनी तरफ से ये पाबंदियां हटा दी । लेकिन मैं इस बात से इन्कार नहीं करता हूं कि केवल सरकार की पाबंदियां हटा देने से प्रैस आजाद नहीं हो जाता है ; और भी पाबंदियां है । उन पाबन्दियों में आज का ओनरशिप का पैटर्न भी एक पाबन्दी है । उस ओनरशिप के पैटर्न के बारे में अच्छी तरह से, गम्भीरता से सोचने की जरूरत है । मैं ने फर्स्ट प्रैस कमीशन की रिपोर्ट देखी है । उसके बाद अनेक एक्सरसाइजिज हुइ है । उन को भी देखा है । पिछली सरकार डीलिंकिंग और डिफयूजन के इस्यू को एक स्लोगन के रूप में प्रयोग करती थी । एक डेमोगागरी के रूप में प्रयोग करती थी । चाहे जब मौका आया, उन को खुश करने के लिए या पत्रकारों को खुश करने के लिए प्रैस डी-लिंकिंग की बात और डिफयूजन की बात किया करते थे लेकिन कभी किया नहीं । और न करने में अपनी कुछ कमजोरी उन लोगों की होगी लेकिन मैं यह भी मानता हूं क्योंकि जितने लोगों ने जिफयूजन और डी लिंकिंग की बात की थी, उन्होंने कभी कोई वायबल आलटरनेटिव प्रेजेन्ट नहीं किया कि अगर यह न हो तो उस का विकल्प क्या है ? अचानक सारा कम्बल हो जाय, सारा मामला क्रैश हो जाय, ऐसी स्थिति हो तो यह तो बात अच्छी नहीं है । आज भी लोग कहते है, नेशनल हेराल्ड में कोई प्राबलम हो गई तो आप चलाइए । आप यह करिए, आप वह करिए । हम करने के लिए तैयार नहीं है । तो यह जो वायबल आलटरनेटिव का अभाव है उस के कारण मुझे स्वयं लगा कि अगर हम पिछले 30 वर्षों के अनुभव के आधार पर उस का अध्ययन करने के लिए आज एक आयोग बनाएंगे तो साल भर बाद, डेढ़ साल बाद हम एक सही निर्णय ले सकेंगे, फिर कोई दिक्कत नहीं होगी । मैं यह कहना चाहता हूं कि इस बार जब प्रैस आयोग बैठेगा तो उस के सामने जो अनेकानेक मुद्दे होंगे उन में ये दो प्रमुख मुद्दे होंगे कि प्रैस की ओनरशिप का पैटर्न क्या हो । हम साथ साथ यह भी करना चाहते है क्यों कि किसी सदस्य ने कहा था

[श्री लाल कृष्ण अडवाणी]

कि प्रेस की आजादी किस तरह से 'गारंटीड हो सकती है इस को भी देखना चाहिए। कुछ लोग कहते है कि हमारे संविधान के अन्दर फ्रीडम आफ एक्सप्रैशन का उल्लेख है आर्टिकिल 19 में और फ्रीडम आफ एक्सप्रेशन अप्लाइज टु आल ईक्वली, सिटिजेन्स पर भी और प्रेस पर भी और सुप्रीम कोर्ट की रूलिंग्स है —

Freedom of the Press is included in the freedom of expression guaranteed under article 19.

मैं समझता हूं कि प्रैस आयोग को इस बात का भी निरीक्षण करना पड़ेगा कि क्या अगर फ्रीडम आफ दि प्रैस स्पेसिफिकली कांस्टीट्यूशनली गारंटीड हो तो उस से कुछ ज्यादा लाभ होगा या आज की स्थिति जो है वह पर्याप्त है। ये सारे मुद्दे हैं जिन को देखने के लिए प्रैस आयोग का गठन शीघ्र किया जाने वाला है। पहला प्रैस आयोग 1952 में बना था और उस का सारा अध्ययन मुख्य रुप से आजादी के पूर्व के इंडियन प्रैस के आधार पर था। लेकिन आज 28 साल हो गए हैं। 28 साल का अनुभव और उस में भी विशेषकर पिछले 19 महीने के अनुभव को देखते हुए जिन 19 महीनों के अनुभव के बारे मैं लोगों ने कहा कि प्रैस हैड सरेन्डर्ड प्रैस खत्म हो गया शायद मंडल जी ने कहा था और किसी ने कहा मैं ने स्वयं भी एक बार बड़े कटु शब्द का प्रयोग अपने पत्रकार साथियों के लिए किया। मैं स्वयं पत्रकार हूं यद्यपि मैं इस बात को जानता हूं और लोगों को भी जानना चाहिए कि उस 19 महीने में भी बहुत सारे पत्रकार थे जिन्होंने हिम्मत के साथ मुकाबिला किया कोई छोटे छोटे थे कोई बड़े थे उन को भूलना नहीं चाहिए। ऐसा नहीं हुआ कि जर्नलिस्ट्स ने सब ने सरेंडर कर दिया। कई लोग जेलों में गए और उन में से ऐसे भी लोग थे जो श्री जय प्रकाश नारायण के आन्दोलन से सहमत नहीं थे लेकिन जब उन को कहा गया सेमिनार के अखबार को कहा गया कि आप प्री-सेंशरशिप मानिए मेन-स्ट्रीम के अखबार की कहा कि आप प्री-सेंशरशिप मानिए नहीं माना उन लोगों ने मलकानी, कुलदीप नायर जेल चले गए सुन्दर राजन जेल चले गए साधना मराठी में निलकता है साधना गुजराती में निकलता है दिल्ली में भी और छोटे छोटे अखबार निकलते हैं अनेक पत्रकार ऐसे हैं जिन्होंने साहस के साथ प्रैस का रक्षण किया। लेकिन प्रैस आयोग को देखना पड़ेगा कि यह जो प्रैस की स्थिति एरमजेंसी के दौरान हुई वह क्या प्रोफेनशल फेल्योर थी या इंस्टीट्यूशनल फेल्योर थी संस्थागत कमजोरी थी या व्यक्तिगत रुप से पत्रकारों की कमजोरी थी। इन बातों का अध्ययन करने के लिए मैं समझता हूं कि प्रैस आयोग को कुछ एक साल का साथ देना पड़ेगा और उसके बाद निश्चित रुप से हमें भविष्य के लिए एक अच्छी दिशा मिल जाएगी।

SHRI KANWAR LAL GUPTA: What action will you take to improve the quality of the television and to see that the officials who were the agents of Mrs. Indira Gandhi are punished. That is the question raised for which you did not reply.

SHRI VASANT SATHE: That means you will have to punish yourself because Mr. Gupta called you an agent of Mrs. Gandhi.

SHRI L. K. ADVANI: He did not say that.

श्री कचरुलाल हेमराज जैन (बालाघाट): अभी माननीय मंत्री जी ने कहा दो मिनट पहले कि मैं पत्रकार हूं। अभी तो पत्रकार नहीं हैं वह मंत्री हैं। (**व्यवधान**)... अध्यक्ष महोदय फिल्म की अभी यहां बहुत बात चली। किस्सा कुर्सी का अभी रिलीज हुआ आप ने टैक्स माफ किया। 1976 में "मजदूर जिन्दाबाद" एक फिल्म रिलीज हुई। दोनों फिल्में देख लीजिए। कम्पेरिजन में उस फिल्म

के अन्दर देश की वास्तविक स्थिति बतायी गई है जहां के करोड़पति और ठेकेदार लोग किस तरह से गरीब जनता को लूट रहे हैं यह उस फिल्म में दिखाया गया है । उस फिल्म को आप ने क्या प्रोत्साहन दिया । आप जरा उस को भी देखें–: मजदूर जिन्दाबाद–नोट कर लीजिए ।

SHRI K. P. UNNIKRISHNAN: I had sought some specific answers for some of my questions. One was the impact of the new disallowance moved by the Finance Minister in the new Bill and how it is going to affect DAVP and also the losses to All India Radio from this commercial broadcasting. This is a very important factor and I had told him that about seven thousand periodicals and journals are going to be affected. Because the advertising agencies are cutting their budgets it is going to ruin the economy of small newspapers. Another question was about the Wage Board and it is a vital question concerning the working journalists and the press employees. He has not said a word about it.

MR. SPEAKER: He has not finished his reply yet.

SHRI K. P. UNNIKRISHNAN: The third is about the appointment—the discontentment in Central Information Services as a result of his wanting a foreign service as the P.I.O. There he does not reply. He is still talking about the Emergency, trying to skirt over the issues. Let me get a specific answer.

SHRI VASANT SATHE: I had raised two points. One was that of discrimination to which he has not replied. He gave an answer that because *Yugdarma* is a Hindi paper, it was given advertisements, discontinuing to Marati paper. But there is already a Hindi paper coming from Nagpur, which is well known, "*Navabharat*" *Navabharat* also gets and *Yugdarma* also gets. Why should two Marati dailies get, which *Lokmath* and *Dharambharat* do not get. That was one point. I had categorically made a pointed charge against Shri Advani of interference and patronising *Hindustan Samachar* and trying to kill *Samachar Bharati,* trying to get *Hindustan Samachar* in the PTI Building with all facilities of news file, etc. He has not touched that. Not only that, I had also said that Mr. Advani is a shareholder to my knowledge of *Hindustan Samachar,* which is an RSS controlled paper and he is deliberately trying to patronise it. He has not mentioned anything about that. I would like to know what his policy is in this regard. Rs. 3½ lakhs more to *Hindustan Samachar*... (*Interruptions*)

SHRI SAUGATA ROY: I listened to Mr. Advani's speech with great deal of patience and respect. But I fail to understand what the Government's policy is with regard to information and broadcasting. It is because he has mentioned about the appointment of a number of committees and commissions. First there was originally one Commission on *Samachar;* then there was another Commission—Verghese Committee and then now there is a Press Commission. Is this going to be the Ministry of Committees and Commissions? That is what I want to clarify.

SHRI SOMNATH CHATTERJEE (Jadavpur): It is a joke to hear from Shri Sathe about victimisation. During the Emergency, the Bankura Correspondent of All India Radio, Mr. Alok Mukherjee was retrenched or victimised, because of Emergency and because of the high-handed ruthless dictatorial attitude of the Government of those days. Therefore, may I request Mr. Advani to reinstate him forthwith and do away with one of these Emergency aberrations. This is very important.

श्री बलदेव सिंह जसरोटिया (जम्मू) : अध्यक्ष महोदय, काश्मीर रेडियो आल इंडिया

[श्री बलदेव सिंह जसरोटिया]

रेडियो का नाम इस्तेमाल नहीं करता बल्कि काश्मीर रेडियो ही कहता है। क्या वह इससे अलग है? मैं माननीय मंत्री जी से अपेक्षा करता हूं कि वे इस बात को देखेंगे और आइंदा से कश्मीर रेडियो आल इंडिया कश्मीर रेडियो का नाम ले जैसा कि सारे मुल्क में होता है। मैं उम्मीद करता हूं मंत्री जी इसको ठीक करेंगे।

श्री लाल कृष्ण अडवाणी : अध्यक्ष जी एक सवाल पूछा गया। उन्नीकृष्णन जी ने पूछा और दूसरे सदस्यों ने भी इस का उल्लेख किया।

AN HON. MEMBER: Broadcasting from All India Radio, Delhi, had been drastically curtailed. What is the reason?

श्री लाल कृष्ण अडवाणी : इस बार के बजट प्रोप्रोजल्स में जो एडवरटाइजमेंट के बारे में सुझाव हैं, सिफारिशें हैं उन के बारे में उन्नीकृष्णन जी ने और कई सदस्यों ने श्री पूर्ण सिन्हा ने विस्तार से कहा और यह आशंका प्रकट की कि उन के कारण जो छोटे और मध्यम दर्जे के अखबार हैं, उनको नुकसान पहुंचेगा और हमारे सदस्यों में से भी यहां से श्री अमृत नाहाटा ने उस का बड़े आग्रह के साथ समर्थन किया। मैं इतना कह सकता हूं कि इस सम्बन्ध में अनेक ज्ञापन मेरे मंत्रालय को प्राप्त हुए हैं और उस सम्बन्ध में सरकार विचार कर रही है लेकिन सदन इस बात को स्वीकार करेगा कि ये जो बजट प्रोपोजल्स हैं, इन के बारे में फाइनेंस मिनिस्ट्री को अपना अन्तिम व्यू बनाना पड़ेगा और जो व्यू बनेगा वह सदन के सामने आएगा।

SHRI PURNA SINHA: You should influence the Finance Ministry to withdraw that Budget proposal.

श्री लाल कृष्ण अडवाणी : वेज बोर्ड के बारे में भी कहा गया। जब लेबर मिनस्ट्री की डिमान्डस आएंगी, तो विस्तार से इस बारे में आप को जानकारी मिलेगी। हमारे जो साथी श्री रवीन्द्र वर्मा जी हैं उन से पिछले दिनों में जानकारी रखता रहा हूं और हमारी इस बारे में कोशिश रही है कि कोई हल निकल आए। मैं यह बता दूं कि पत्रकारों और मालिकों का अलग अलग दृष्टिकोण रहा है वेज बोर्ड के बारे में और इन दोनों को एक स्थान पर ला कर के, सरकार के द्वारा उन में बातचीत हुई है। कुछ गतिरोध है और इस समय मैं यह नहीं कह सकता कि कोई हल निकल गया लेकिन उम्मीद करनी चाहिए कि हल निकल जाएगा और मेरे जो साथी हैं, वे उस को ठीक प्रकार से सुलझा सकेंगे।

सी० आई० एस० के बारे में कुछ सदस्यों ने उल्लेख किया क्योंकि यह स्थान ऐसा है जो पिछले वर्ष भर से, काफी समय से रिक्त रहा है, खाली रहा है। प्रिंसिपल इन्फार्मेशन आफिसर के स्थान के बारे में साधारणतः परम्परा वह रही है कि वह आई० सी० एस० में से ही होता है। वह सामान्य परम्परा है। कुछ कारणों से यह सम्भव नहीं हुआ है। एक कारण यह भी है कि कहीं पर कोई सीनियर आदमी इस स्थान के लिए उपयुक्त है भी, तो वे थोड़े समय में रिटायर होने वाले हैं और एक अपवाद के रूप में इस बात को सोचा जा रहा है। यह भी सोचा गया था कि एक वरिष्ठ पत्रकार को इस स्थान पर लाया जाए जिस से पी० आई० बी० का काम अच्छी तरह से हो सके और पिछले दिनों इस बात का भी विचार हुआ है कि सर्विसेज में से किसी को लिया जाए। मैं समझता हूं कि इस में प्रमुख बात यह होनी चाहिए कि उपयुक्त व्यक्ति हो अच्छा व्यक्ति हो, जिस के बारे में व्यक्तिगत रूप से कोई शिकायत न हो और व्यक्तिगत रूप से वह अपने दायित्व को अच्छी तरह से निभा सके। मुझे इस बात का संतोष है कि जितने भी लोगों ने इस प्रसंग को उठाया है, उन्होंने व्यक्तिगत रूप से कोई शिकायत नहीं की है और जो भी शिकायत हुई है वह यह है की आऊट आफ के डर का आदमी नहीं होना

चाहिए और मैं मानता हूं कि साधारणत: ऐसा नहीं होना चाहिए । अगर ऐसा होता भी है, तो आवाद के रूप में और अस्थायी रूप से और कुछ समय के लिए ही है लेकिन इस वारे में कोई निर्णय अभी नहीं हुआ है ।

श्री बसंत साठे : क्या सी० आई०एस० में कोई उपयुक्त आदमी नहीं है ?

श्री ल.ल कृष्ण अडवाणी : सीनियेरिटी का सवाल होता है और दूसरे कई प्रश्न होते हैं । It is not that simple. लोकमत के बारे में मैं जवाब दे चुका हूं । इसके बारे में मैंने कहा है कि अगर मेरे आंकड़े गलत हुए तो मैं उनको ठीक करने को तैयार हूं और निर्णय करने को तैयार हूं । इतना मैं जरूर कह सकता हूं किसी के साथ राजनीतिक आधार पर पक्षपात नहीं किया जाएगा ।

आपने उल्लेख किया हिन्दुस्तान समाचार का । मैं तो सोचता था कि हिन्दुस्तान समाचार का इश्यू कई बार उठ चुका है। और अब उसकी बात खत्म हो गयी है । इस संदर्भ में यह कहा गया कि हिन्दुस्तान समाचार और समाचार भारती को मिलने के लिए मजबूर किया गया, इसकी कोशिश की गयी । मुझे ताज्जुब होता है और ताज्जुब इसलिए होता है कि मेरे पास एक बार डा० एल० एम० सिंघवी जो उसके अध्यक्ष हैं आये और श्री धर्मवीर गांधी जो प्रमुख हैं, वे भी आये । दोनों ने आकर मुझ से इस बात का आग्रह किया कि आप हिन्दुस्तान समाचार को इस बात के लिए तैयार कीजिए कि हम दोनों मिल जाऐ । मैं जब मुझ पर आरोप लगाया जाता है तो हैरान होता हूं । उस सदन में भी यह बात उठायी गयी थी और कहा गया था कि मैं हिन्दुस्तान समाचार को मिलने के लिए मजबूर कर रहा हूं । जब कि असलियत यह है कि डा० एल० एम० सिंघवी और धर्मवीर गांधी मेरे पास परसनल्ली आये थे और यह कहने के लिए आये थे that I should use my good offices with Hindustan Samachar to make the two merge. This is quite contrary to what you are saying, *i.e.* to your charge. लेकिन मैंने उनको कहा कि देखिये इस बारे में मेरी मजबूरी है क्योंकि में सरकार में हूं । There was no question of doing it at that time. I have never suggested anything. It was Samachar Bharati that suggested to me, that I should use my good offices to bring them together.

अब मैंने उनको यह जरूर कहा कि मेरा व्यक्तिगत मत यही है कि आप दोनों मिल जाओ तो अच्छा हो । क्योंकि मैं समझता हूं कि इसके कारण, आप की viability बढ़ जाएगी ।

I said "But this is something for you two to thrash out amongst yourselves. These facts are distorted in this manner, and responsible Members of Parliament are standing up in this House and saying....

अब यह कहना कि मैंने उनको मजबूर किया, मैं कहता हूं कि आप डा० सिंघवी से तो पूछ लेते ।

SHRI VASANT SATHE: I will rely more on you. Come along. You tell us.

SHRI K. P. UNNIKRISHNAN: What about accommodation and grant?

SHRI L. K. ADVANI: The second point is about Hindustan Samachar being given accommodation in the PTI building. Thinks are being attributed to me, when the fact is

[Shri L. K. Advani]

that at the time it came to my notice. I requested PTI to try to give accommodation to Samachar Bharati also.

मैं आपको फैक्ट्स बता सकता हूं। यह तो मुझको पहली बार पता चला, आज से महीने भर पहले की बात मैं कह रहा हूं जिस दिन मुझे इस बात का पता लगा कि पी० टी० आई० हिन्दुस्तान समाचार को शायद अपने यहां अकोमोडेशन देने वाला है। इस बीच में हिन्दुस्तान समाचार और हिन्दुस्तान भारती के लोग मेरे पास आये और उन्होंने मुझ से कहा कि हमको मिनिस्ट्री से मकान मिलना चाहिए और मैंने इसके लिए वर्क्स हाउसिंग मिनिस्टर को चिट्ठी लिखी। उन्होंने उस पर विचार किया और मुझे तथा उनको जवाब दिया कि मकानों की कमी होने के कारण वे मकान देने की स्थिति में नहीं हैं। जिस दिन मुझ को यह पता चला कि पी० टी० आई० वाले हिन्दुस्तान समाचार को कार्यालय के लिए जगह दे रहे हैं तो मैंने पी० टी० आई० के चेयरमेन से कहा कि आपके पास जब जगह है, आप हिन्दुस्तान समाचार को दे रहे हैं, आप समाचार भारती को भी क्यों नहीं देते हैं। इस पर उन्होंने कहा कि हम विचार करेंगे। मैंने उनको कहा कि मुझे पता चला है कि आप उनको जगह दे रहे हैं। उसके बाद मैंने वर्क्स हाउसिंग के अपने मंत्री जी से भी यह निवेदन किया कि इन दोनों को मकान देने के लिए आप फिर से विचार करें तो अच्छा रहेगा। मैंने उनसे यह भी कहा कि इन अखबार एजेंसियों को अपने पांव पर खड़ा करने के लिए सरकार की ओर से सहायता देने का निश्चय किया गया है। सरकार जहां इन्हें धन के रूप में सहायता दे रही है, वहां अगर आप इन्हें मकान के रूप में भी सहायता दे सकें तो अच्छा रहेगा। उन्होंने इस पर फिर से विचार कर के, मुझ को अपना निर्णय कम्युनिकेट किया कि हम इन दोनों को मकान दे रहे हैं और इस बीच में किसी स्टेज पर पी० टी० आई० ने भी हिन्दुस्तान समाचार को मकान देने की रजामंदी दिखायी।

17.00 hrs.

SHRI K. P. UNNIKRISHNAN: You give more money to one agency.

श्री लाल कृष्ण अडवाणी : एक निवेदन मैं करना चाहता हूं कि हिन्दुस्तान में अगर पत्रकार जगत आगे बढ़ेगा पत्र आगे बढ़ेंगे तो जब तक भाषाई एजेंसियों में समाचार प्रसारित नहीं होते तब तक पत्रों की वृद्धि नहीं होगी। इसलिए जो भी लोग भाषाई समाचारों और समाचापत्रों की वृद्धि में सचमुच रुचि रखते हैं, ईमानदारी से रखते हैं, उनको गम्भीरता-पूर्वक सोचना चाहिये। भारती और हिन्दुस्तान समाचार को बनाए रखने में किसी का निहित स्वार्थ हो सकता है लेकिन मैं कहूंगा कि भाषाई पत्रों का हितचिन्तक होने के नाते यह कभी उचित नहीं होगा और मैं मानता हूं कि दोनों एजेंसियां मिल कर चलें तो बहुत अच्छा है, अलग अलग चलें तो अच्छा हैं। लेकिन हमारी तरफ से भाषाई पत्रों को और भाषाई एजेंसियों को हमेशा प्रोत्साहन दिया जाता रहेगा।

अधिक पैसे की बात की जाती है। यह कहा जाता है कि दस ग्यारह लाख उनको दे दिया, आठ साढ़े आठ लाख उनको दे दिया यह बात सही है। सबसे ज्यादा शायद यू० एन० आई० को दिया गया है . . .

SHRI K. P. UNNIKRISHANAN: First you decide to give Rs. 8 lakhs to each agency.

श्री लाल कृष्ण अडवाणी : I know everything. Let me complete.

जिस समय धनराशि देने का निर्णय किया गया था तब यह देखा गया था कि अलग-अलग एजेंसियों की जिस समय वे मर्ज

हुई थीं उनकी स्थिति क्या थी, कितने उनके आफिस थे, कितने उनके पत्रकार थे, कितना उनका सबस्क्रिपशन था, कितने सबसक्राइबर थे, सरकार की ओर से उनको कितना दिया जाता था और सब देखकर ही यह निर्णय किया गया। आपको सुन कर आश्चर्य होगा कि जिस समय मैं मंत्री नहीं था, कोई और था, पिछली सरकार थी उस समय भी ये सब बातें कही जाती थीं बालेश्वर अग्रवाल और आर एस एस का जिक्र तब भी किया जाता था और उस समय भी रेडियों की ओर से हर साल 51000 रुपये का सबस्क्रिपशन हिन्दुस्तान समाचार को दिया जाता था और 25000 का समाचार भारती को दिया जाता था। अब साढ़े आठ लाख और ग्यारह लाख है। मैं हमेशा कहता रहा हूं कि जब मैंने इस मंत्रालय के काम को सम्भाला तो डिसक्रीशनरी-पावर्ज़ ही पावर्ज़ थीं, अधिकार ही अधिकार थे। माडलंकर जी ठीक कह रहे थे कि हमारी तरफ से कोशिश होनी चाहिये कि शक्ति जो केन्द्रित हो गई थी उसको बांटा जाए, छोड़ा जाए, मीडिया को दी जाए विज्ञापन के मामले में। समाचार एजेंसी के मामले में कोशिश शुरू हुई है और जो भी निर्णय हुआ है इसी आधार पर हुआ है इसी सिद्धान्त पर हुआ और कोई उस में मीन मेख न निकाल सके, इसकी कोशिश की गई है। हिन्दुस्तान समाचार और समाचार भारती के बारे में यही रवैया अपनाया गया है।

श्री कंवर लाल गुप्त ने इरोज़न आफ रेडियो स्टेशन्ज का उल्लेख किया है। मैं इन्कार नहीं करता हूं। मैं मानता हूं कि दिल्ली तक के रेडियो स्टेशन को एक्रास दी बोर्डर नहीं सुना जा सकता है और बहुत पावरफुल ट्रांसमिटर उधर होने के कारण इरोज़न बहुत सीरियस होता है। सरकार ने इस पर विचार किया है और एक महत्वाकांक्षी योजना बनाई है, एम्बीशस स्कीम बनाई है ताकि हम अपने ट्रांसमिटर्ज़ को स्ट्रैंथन कर सकें, नए ट्रांसमिटर और खड़े करें। हमने ब्राडकास्टिंग के पचास वर्ष पूरे होने पर समारोह किए हैं। 1947 में छः रेडियो स्टेशन थे भारत में, आज 85 है। ये मात्र संगीत और मनोरंजन नहीं करते हैं। उनके द्वारा शिक्षण का कार्य भी होता है। तीन दिन पहले मैं बंगलौर गया था। उसका मैं उल्लेख करना चाहता हूं। वहां पर फार्म स्कूल आन दी एयर, यह योजना शुरू की गई है। बारह सौ किसानों ने अपने को रजिस्टर उसमें कराया। पडी कल्टीवेशन कैसे हम इम्प्रूव करें इसके लिए 50-55 लक्चर और कोर्सिस हुए। कोर्सिस के बाद उन्होंने परीक्षाएं दीं। बारह तेरह सौ किसान उन में बैठे। उन में से बीस लोगों को पुरस्कार वितरण का कार्यक्रम था। एक कैटल फेयर का भी आयोजन था। देवनाली जिले का एक छोटा सा गांव विनयपुर है वहां यह सारा कार्यक्रम आयोजित किया गया था। इसको देख कर बड़ी खुशी हुई। वहां किसानों में रेडियों के प्रति बहुत रुचि है। सरकार की नीति यही रहेगी कि यह दिशा और आगे बढ़े। और ब्रौडकास्टिंग, रेडिया और टी० वी० न केवल मनोरंजन का बल्कि मास ऐजूकेशन का, सोशल अधेयरनस का एक प्रभावी माध्यम बन सके।

SHRI SOMNATH CHATTERJEE: What about Bankura problem?

SHRI L. K. ADVANI: I am aware of that problem.

SHRI K. P. UNNIKRISHNAN: What about Press Commission?

SHRI L. K. ADVANI: A Bill was introduced in the other House and the Bill had been referred to the Joint Committee. I am going to come with a motion in this House also for seeking the participation of Members in that Committee.

SHRI VASANT SATHE: What about injustice done to C. S. Pandit and Shri Srikant Varma?

श्री बलदेव सिंह गसरोटिया : मिनिस्टर साहब काश्मीर के बारे में भी कुछ कहें ।

श्री लाल कृष्ण अडवाणी : अध्यक्ष जी, वह एक पुरानी परम्परा चली आयी हुई है उसको बदलने की आज कोई अरजेंसी और औचित्य मुझे नहीं दिखाई देता है ।

MR. SPEAKER: Now, I shall put the cut motion of Shri Purna Sinha to the vote of the House.

Cut motion No. 1 was put and negatived.

MR. SPEAKER: I shall now put the Demands for Grants relating to the Ministry of Information & Broadcasting to the vote of the House. The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1979, in respect of the heads of demands entered in the second column thereof against Demands Nos. 62 to 64 relating to the Ministry of Information and Broadcasting."

The motion was adopted.

Demands for Grants, 1978-79 in respect of the Ministry of Information and Broadcasting voted by Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grant on account voted by the house on 16-3-1978		Amount of Demand for Grant voted by the House	
1	2	3		4	
		Revenue Rs	Capital Rs	Revenue Rs	Capital Rs
	MINISTRY OF INFORMATION AND BROADCASTING				
62	Ministry of Information and Broadcasting	13,89,000	..	69,46,000	..
63.	Information and Publicity	3,37,74,000	27,29,000	15,88,68,000	1,36,47,000
64.	Broadcasting	11,52,66,000	3,00,64,000	57,63,31,000	15,03,20,000

MINISTRY OF WORKS AND HOUSING AND MINISTRY OF SUPPLY AND REHABILITATION

MR. SPEAKER: The House will now take up Demands Nos. 89 to 93 relating to the Ministry of Works & Housing and Demands Nos. 82 to 84 relating to the Ministry of Supply & Rehabilitation for which four hours have been allotted. Hon. Members who wish to move cut motions, may send a slip to the Table within 15 minutes.

Motion moved:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India to complete the sums necessary to defray the charges that

willl come in course of payment during the year ending the 31st day of March, 1979, in respect of the heads of demands entered in the second column thereof against Demands Nos. 89 to 93 relating to the Ministry of Works and Housing."

Demands for Grants, 1978-79 in respect of the Ministry of Works and Housing submitted to the vote of Lok Sabha.

No. of Demand	Name of Demand	Amount of Demand for Grant on account voted by the House on 16-3-1978		Amount of Demand for Grant submitted to the vote of the House	
1	2	3		4	
		Revenue	Capital	Revenue	Capital
		Rs.	Rs.	Rs.	Rs.
	MINISTRY OF WORKS AND HOUSING				
89.	Ministry of Works and Housing	19,40,000	--	97,00,000	
90.	Public Works	12,87,04,000	6,38,41,000	64,35,21,000	21,92,03,000
91.	Water Supply and Sewerage	10,45,00,000		52,25,00,000	
92.	Housing and Urban Development	2,58,31,000	6,13,84,000	12,91,55,000	30,69,18,000
93.	Stationery and Printing	5,66,26,000	--	28,31,30,000	--

MR. SPEAKER: Motion moved:

"That the respective sums not exceeding the amounts on Revenue Accounts and Capital Account shown in the fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1979, in respect of the heads of demands entered in the second column thereof against Demands Nos. 82 to 84 relating to the Ministry of Supply and Rehabilitation."

Demands for Grants, 1978-79 in respect of the Ministry of Supply and Rehabilitation submitted to the vote of Lok Sabha.

No. of Demand	Name of Demand	Amount of Demand for Grant on account voted by the House on 16-3-1978		Amount of Demand for Grant submitted to the vote of the House	
1	2	3		4	
		Revenue	Capital	Revenue	Capital
		Rs.	Rs.	Rs.	Rs.
	MINISTRY OF SUPPLY AND REHABILITATION				
82.	Department of Supply	4,09,000		20,45,000	
83.	Supplies and Disposals	1,26,43,000		6,32,16,000	
84.	Department of Rehabilitation	4,63,28,000	2,16,20,000	23,16,40,000	10,81,02,000

SHRI SAUGATA ROY (Barrackpore): I consider myself fortunate to initiate discussion on the Demands of the Ministry of Works & Housing and the Ministry of Supply and Rehabilitation. Though apparently, it is not such an important Ministry—it is not called an economic Ministry in the Government terms—to my mind, in a welfare State or in a socialist State, this Ministry should have been accorded much greater importance than what normally is, because it covers some basic aspects of human life like housing, urban development, ecology, roads and rehabilitation of displaced people. Especially we know that in a society which wants to be socialist, it becomes the duty of the State to provide shelter to all people and it is in the light of these goals that the work of the Ministry has to be assessed. But I am sorry to say that this Ministry in the last one year, has shown lack of initiative, drive or any movement in new directions. I understand that there are enough reasons for that. The hon. Minister for Works & Housing, Mr. Sikandar Bakht, though he is burdened with this portfolio, seems to be more interested in the Indian Hockey Team which did so badly in Buenos Aires, than in his own Ministry. Also because he is a representative from Delhi, most of his time is taken up in talking to his local constituents who will come to him for seeking a house or something else as a result of which this Ministry is receiving the back seat in his attention and this Ministry is suffering.

To put the housing problem of the country in proper perspective, what is the housing problem? What could be the outlook of the Housing Minister? Before I start, I divide my speech into two parts. One is relating to housing, urban development etc. and the major part relates to the refugees rehabilitation. I myself am a displaced person from East Pakistan.

To talk about the housing problems, the object of housing in our country in a 20-year time-frame may be put as follows:

(a) to meet the requirement of additional households due to growth of population;

(b) the replacement requirements of obsolescent dwelling units; and

(c) to wipe out the existing backlog. The shortage of housing in this country today is phenomenal. We have a shortage of 4.5 million housing units of which 1.2 million housing units will be in the urban sector and about 3.3 million in the rural sector. To Complete this total scheme in the Sixth Five Year Plan, we shall require an annual outlay of Rs. 2790 crores. Unfortunately, the attempt in the past had not been upto the mark. The whole country has invested about Rs. 950 crores for housing. So, the big battle remains and in the Fifth Five Year Plan, there is no chance of this backlog being made up. I find from the Draft Five Year Plan that the total outlay of the Government in the Sixth Five Year Plan (1978—83) is going to be Rs. 1538 crores. Even in 1983, the housing problem will show no sign of any solution rather it will assume more menacing and dangerous proportions.

What I was saying was that the Minister had not shown enough initiative and drive in coming to grips with these basic problems. That is why ,in the past one year, we have seen that no new schemes are emanating from this Ministry. HUDCO about which a lot has been spoken in this Report was formed somewhere in 1917.

As far as rural housing is concerned, the last government, in spite of many lapses, had taken up an ambitious programme for giving rural house-sites to the poor. This Government has shown no particular initiative, no particular drive in giving houses to the rural poor. My suggestion is that only on the lines of the rural electrification corporation, a rural housing corporation should be set up which will finance the States in the matter of housing the rural poor, the people who are really living below the poverty line. I asked Mr. Sikandar Bakht in this context to go to Kerala where the State Government had taken up really an ambitious scheme which had provided almost one lakh houses to the rural poor so that it could be emulated in other States as well.

With regard to industrial housing in this country, it is very sadly lagging behind. In my own constituency, Barrackpore, I find that the jute mill workers are living in the same houses which were built for them in the 19th century and most of the new workers are living in slums which I cannot describe. Uptill now, nothing has been done by this Government. I have seen all the Reports. I know what the Government has done regarding enforcing compulsory housing for industrial workers of private big monopolists. Nothing has been done about it. As a result of which the slums of industrial workers have proliferated in cities like Bombay, Kanpur, Calcutta, Allahabad and their suburbs. And this is bringing not only the housing problem, a human problem, but it is also bringing in its wake social problems. So, on the problem of industrial housing, I suggest that the Housing Minister should call a Conference of all the Chambers of Commerce in this country to thrash out, in the next five years, what they will be obliged to do in the shape of industrial housing.

SHRI P. RAJAGOPAL NAIDU (Chittoor): Rural housing also.

SHRI SAUGATA ROY: I have already spoken on that; I have suggested setting up a Rural Housing Corporation.

I have spoken a little about housing. I am not going into details.

This Ministry has also under it important schemes regarding environmental pollution. The ecology of the country is in the hands of this Minis-

[Shri Saugata Roy]

try. In 1974, an Environmental Pollution Board was set up, and last year the Minister brought forward a Bill in Parliament to levy an environmental pollution cess. I want to know from the hon. Minister as to what has been done in the matter of enforcing these guidelines on the recalcitrant industries. My experience is that the water of the Ganges is being polluted every day by industries which are discharging their effluents into that river. The same thing is happening in Durgapur. The marine life is suffering, and the whole ecological balance is being upset. I want the Minister to give more attention to this problem. Today we may not be very much industrialised. But in the industrially advanced countries, environmental pollution is the main problem that they are facing. Therefore, unless this is tackled at the initial stage itself, it will assume proportions as all other problems that we have in this country.

The last point I want to make with regard to housing is this. The previous Government, in 1976 had brought forward a Bill bringing a ceiling on urban land. To my mind such a ceiling was enforced in several States. But the ceiling on urban land was a very incomplete Bill and it did not achive the objectives which it was meant to achieve. On the other hand, it complicated the transactions for the middle-class. What is needed In this country today is a ceiling on urban property. In cities like Calcutta and Bombay, there are people who have properties worth crores of rupees—and this is the best way in which the black money can be hidden. Today in the name of cooperatives, the apex banks are giving loans to big cooperatives, who have built multi-storeyed buildings. But we do not inquire into it—how much black money goes into it. We do not inquire into large house properties that are still owned by big landlords in big cities like Calcutta, Bombay and Madras. So, what is required today in this country is a ceiling on urban property. I do not know if the Janata Government has the courage to come forward with such a Bill. But on our part I will assure them of our full support in case the Minister comes forward with such a Bill....

AN HON. MEMBER: They have watered that down.

SHRI SAUGATA ROY: They have watered that down. That question also came.

With regard to rural water supply, this is one field where a lot remains to be done. I am happy that Government has at least promised a hundred per cent asisstance. This is the only thing in the whole Ministry of Works and Housing which I find praiseworthy—you have done something with regard to rural water supply. Otherwise, with regard to urban housing, with regard to industrial housing, no new things have been done.

SHRI K. LAKKAPPA: Even in the field of rural water supply, not enough has been done.

SHRI SAUGATA ROY: This year they have given come money for that.

With regard to urban development, I have to make one or two points.. During the previous, Congress regime, urban development projects were taken up in all big cities. In Calcutta, we had the CMDA which did commendable work in improving the city. In Delhi, in spite of the aberrations during the Emergency, the DDA has done commendable work. It is not the job of the Minister to sanction simply the budget for them. He has to project himself into the future to see what his Ministry can do in respect of urban development, urban water supply, urban drainage and sewerage schemes, etc It is not enough to continue with the existing schemes. It is necessary, because of the rate at which urban

problems are proliferating, to take up new schemes, to look into new horizons. As the previous Government had done some forward thinking, it is necessary for this Government to do some forward thinking also.

Lastly I want to say that, when you talk about urban problems, I am talking about the unfulfilled pledge that the Congress made. The unfulfilled pledge was with regard to night soil. In 1972, in the Silver Jubilee of Independence we promised that in the whole country no man will carry night soil over his head, but today this abnoxious practice continues in our cities. Now, I want to know if the Minister has some crash programme so that, in the cities, within a time frame of say ten years, these unsanitary laterines, these 'kutcha' latrines can be converted into sanitary latrines so that human-beings are not subjected to this indignity. After 30 years of freedom this is the minimum one can expect, but no Government has so far been able to promise that.

Lastly, I want to say that with regard to the NBCC (National Building Construction Corporation) a whole train of papers have come out with details about the corruption that is existing in the National Building Construction Corporation. But today is not the time—I do not have the time—to go into all the corruption. There are, however, severe allegations against the Managing Director cum Chairman of the NBCC. I believe the Minister has also received a copy of the memorandum that the Employees' Association has submitted and that he will look into it.

In brief, I touched on the housing problems but, as I have said, my main concern in today's debate will be the rehabilitation problem—the rehabilitation problem of the Bengal refugees who, after 30-years of Independence, have not become fully rehabilitated. With regard to West Pakistan refugees, the Government report itself says that with regard to them there is almost no residual problem left because, out of a total number of 2 lakh applications received for payment of compensation, all but three stood settled. So, there is almost no residual problem, but we have a whole bunch of problems with regard to Bengal refugees. The Bengal refugees who, through no fault of theirs, were victims of the Partition, have a right to know why, after 30 years of Independence, they continue to be called 'refugees'. It is not a question of Government. People may say that the Congress Government was there. Yes, we failed to carry out the promises given to the refugees, but, what has happened? There has been discrimination in the matter of rehabilitation. In the matter of relief, if you take the Government figures, it is true that more money has been spent on East Pakistan refugees. To illustrate the point, about Rs. 200 crores were spent on West Pakistan refugees and about Rs. 400 crores on East Pakistan refugees. I have nothing against our brethren who came from West Pakistan: they were as helpless and helpless victims as we were of the cruel joke of Partition, and we are happy that they are well settled. But the figures tell lies because these are not complete figures. I wish the Minister gives the actual figures with regard to the refugees.

What happened with regard to the Bengal refugees is that till 1955-56 a decision was not taken as to where the Bengal refugees will be rehabilitated and, as late as 1960, a proposal was there to wind up the Rehabilitation Ministry because it seemed that the problem had altogether ceased to exist—which is not a fact. And the amount of money granted by the Government is not the only thing because what happened is that the West Pakistan refugees who came to India got 70 lakh acres of land which was left behind by the Muslims who went to West Pakistan. There was a 'compensation pool' formed and all the big properties in the towns which were valued over Rs. 20,000 were put in the compensation pool and the

refugees were paid compensation from that. But 6,70,000 houses in the villages which were costing below Rs. 20,000 were not put in the compensation pool and these were occupied by the refugees who came from West Pakistan. Not only that: the Government had, at its own cost, built 21 lakh houses at a cost of Rs. 91 crores. But these figures do not appear here. I am saying—I am admitting—that as far as relief is concerned, both are equal—that is, as far as numbers are concerned—but, with regard to rehabilitation, today your statement says there is no residual problem with regard to West Pakistan refugees. What is the problem with regard to the East Bengal refugees? Upto 1964 in the matter of employment, 2.5 lakh refugees from West Pakistan were given jobs by the Government, whereas only 400 refugees from East Bengal were given jobs by the Government. All this is in the face of the fact that fifty percent of the refugees who came from East Pakistan did not claim any compensation at all; they settled of their own, they mixed with their relatives and lived on their own. What is the condition of the rest fifty percent? Let the Minister enquire from his Ministry and find out whether a single rupee of the loans that were given to the West Pakistan refugees has been repaid or not. The fact is that not a single rupee has to be repaid. But when the East Pakistan refugees were given loans, they were to be paid back; loans were not written off and much of the loan still stands today.

I would like to ask the Minister, in Delhi, the capital city of India, how many East Bengal refugees have been given settlement. Somebody may mention and here also it has been mentioned that Chitranjan Park, DPEB Colony as it is called, is there. There, it was not settlement or rehabilitation. The East Bengal refguees got land with their own money at the market rate. They formed a cooperative and had their houses there. So, in this capital city, not even a single East Bengal refugee has been settled.

What is the result of all this? The result is that the residue of this problem, we are getting in West Bengal. About three years back, the West Bengal Government had submitted a master plan for total rehabilitation of the East Bengal refugees of the order of Rs. 150 crores. Out of that, the Central Government and the Planning Commission had sanctioned only Rs. 36 crores; 12 crores in the matter of giving pattas of lands and Rs. 24 crores in the matter of writing off loans. The rest was not sanctioned. Therefore, the residual problems still remain.

Now, what has happened to the refugees settled outside West Bengal? For settling East Bengal refugees outside West Bengal, the State Governments concerned, were not given any money for the land on which they were settled. Naturally, the State Governments did not have much interest in setting them; as a result, the refugees are coming back today from Dandakarnya. Today, it is very much a topical subject in West Bengal. I would speak a few words about the Dandakarnya people. The hon. Minister should know that today 25,000 people have come back from Dandakarnya. They are living in an open space beside the Hasanabad railway station; they are dying at the rate of 20 per day; there is no arrangement for their cremation. Unfortunately, the State Government has taken a very inhuman attitude towards them; they are turning them back at the borders. They have been mercilessly lathi-charged. Unfortunately, the State Government has not given them a single rupee; I am told. But this is a matter that we will take up with the State Government. What is the Central Government doing? Why are people coming back from Dandakarnya? The fact is that the refugees in Dandakarnya, were never properly settled. They were first placed in the transit camps and then they were given seven acres of land. Suddenly, it was made five

acres last year. Last year, there was drought in the Dandakaranya area. As a result, these people were put to great difficulties and they are coming back. They are selling their everything; are living their cattle free to roam; are not even selling the cattle. They are coming back to West Bengal. It is unfortunate that some irresponsible politics was there, as was mentioned in this House. One Minister of West Bengal Government went and incited them. I do not know for what purpose. Now, the West Bengal Government is turning them back at the borders. Have you ever heard in this country that a person having a valid railway ticket is turned back from the border? In West Bengal, it is being done. In Kharagpur railway station, the refugees have been detrained; their belongings have been taken away and they are being kept there. The State Government has failed in this respect. What is the Central Government doing? The State Government asked for settlement of these refugees in Andamans, but after 1951, not even one refugees has been settled in Andamans. Why? You say that the ecological balance will be upset. That is not the reason. May be the bureaucrats in the Defence Ministry are objecting. We demand that for these refugees who are not willing to go back to the Dandakaranya, arrangements should be made for settling them in the Andamans which has still got virgin land and the Andamans is the only place, mind you, where refugees are settled somewhat economically, and where they have got some kind of economic rehabilitation. I do not understand the resistance on the part of this government to settle the refugees in the Andamans.

I am ending. I am saying that the Minister also must himself go to the Dandakaranya and find out. There the refugees have come and complained to me that their daughters have been taken away and when they went to the police station, even their complaints were not being registered. Your project officers are not looking after their grievances. There are two irrigation projects at Paralkote and Remalkote. They are meant to give water to the refugees. But only 10 per cent water from these projects is being used in the refugee land. 90 per cent water is going to the local people. I have no quarrel with the local people.

In Bengal people from all over India live. In our working population we have absorbed the maximum number of people from outside Bengal. There has never been any provincial feeling in Bengal. But I want to know why Bengalis who have been the victims of partition are not rehabilitated properly in another part of the same country. Why not the Government look into this? Why their essential grievances are not solved? Why is it happening—this mass-scale exodus in 1978, only a year after the Janata Party has come to power. I am not in the habit of charging anybody. But I warn the Minister. Let them not be complacent about this. This is a very serious situation. Some 25,000 refugees living in open land and other refugees are also preparing to leave from places like Chanda and Malkangiri in Koraput...

SHRI K. LAKKAPPA: In Karantaka also refugees are there.

SHRI SAUGATA ROY: With regard to other refugees, *viz.* the Burma refugees or the Tibetan refugees there has been no outstanding problum. Even with regard to Bengali refugees who have gone to the Andamans or who have gone to Philbit, there are no outstanding problems. The problem is with regard to the Dandakaranya refugees, the refugees in Bastar District and also those in Koraput district and to some extent in Chanda district of Maharashtra. These are the places where the problem is there. The Minister should go into this and find out why after 30 years people have to come away selling their everything because they are refugees.

[Shri Saugata Roy]

So, I am saying that this matter needs to be looked into. May be the State Government is not behaving properly. Then it is for the Central Government to pull it up. But it is a human problem. You do not go and chide them and say, 'Why are you coming away from Dandakaranya?' People are starving there. Not one rupee is coming either from the Central Government or the State Government. No dole is given to these people in Hasnabad. This is a human problem and you must humanely look into that because the problem has not ended here. Till to-day your Ministry does not have the information. 200—300 people are coming every day from Bangladesh due to the unstable position there. To-day you have a problem at hand. At least for those of us who are within the country's borders, some concrete step must be taken for their settlement.

The Rehabilitation Department should not be the most unglamorous department . It should have been a glamorous department if it had worked properly. But, unfortunately, the plight of the Bengal refugees shows that due to lack of glamour in the Rehabilitation Department they have been the victims of circumstances and even to-day some refugees have come who went there in 1962 and after staying there for 15 years they have come back. The Minister should go and inquire and find out as to what are the reasons. Why are people coming back? Is it only due to any political instigation? All right, one Mr. Chatterjee, a Minister, instigated them. But is that the only reason? Or are there other reasons? The Minister should find out.

That is all I want to say on these Demands. The Government should open up the Andamans and sanction the Master Plan which was given in 1973 for total rehabilitation of the East Bengal refugees.

The last point I want to make to Mr. Sikander Bakht is this. The Rehabilitation Industries Corporation is under your charge. Somehow or the other it is lagging behind and there have been losses. But very often there is a talk of closing down the corporation. We shall oppose—and every political party in West Bengal will oppose any attempt to close down the Rehabilitation Industries Corporation because it is giving employment to a large number of refugees and displaced persons.

I believe the Minister will take his work very seriously and instead of going off at a tangent and selecting hockey teams, he will look into these serious problems which are so vital to the country as a whole and especially, the problems of rehabilitation which affect these Bengali refugees, in particular.

चौधरी ब्रह्म प्रकाश (बाह्य दिल्ली) : चेअरमैन साहब, मैं ज्यादातर दिल्ली के सम्बन्ध में ही कहूंगा । क्योंकि इस मिनिस्ट्री का सम्बन्ध दिल्ली डेवलपमेंट अथारिटी से भी है । इसका सम्बन्ध मास्टर प्लान से भी है । जब दिल्ली डेवेलपमेंट अथारिटी और मास्टर प्लान का सम्बन्ध आ जाता है तो दिल्ली की जिन्दगी का, दिल्ली को लाइफ का कोई भी हिस्सा ऐसा नहीं रहता जो कि दिल्ला डेवेलपमेंट अथारिटी के असर में न आता हो । यह जिन्दगी चाहे गांवों की हो, चाहे दिल्ली के कनाट प्लेस की हो, चाहे दिल्ली के चांदनी चौक की हो, चाहे और कहीं की भी हो, कोई भी जगह दिल्ली में ऐसी नहीं है जिसका ताल्लुक दिल्ली डेवेलपमेंट अथारिटी से न रहता हो । क्योंकि हर जगह मकान बनाने के लिए जमीन देने, कोआपरेटिव सोसाइटीज को जमीन अलाट करने का काम दिल्ली डेवेलपमेंट अथारिटी को करना होता है ।

मैं उन लोगों में से हूं जिन्होंने दिल्ली डेवेलपमेंट अथारिटी को कंसीव करने में, मास्टरप्लान में कंसीव करने में,

दिल्ली डेवेलपमेंट अथारिटी के जो कायदे-कानून हैं, उनको बनाने में काफी दिलचस्पी ली है और जिनका इससे कुछ लगाव और सम्बन्ध रहा है ।

मेरे ख्याल में यह पालिसी गवर्नमेंट की तय हो चुकी है कि हर शहर का, हर टाउन का प्लान बनना चाहिए । शायद मिनिस्टर साहब भी इस बात को साफ कर देंगे कि इस बारे में कोई कंफ्यूजन नहीं रहना चाहिए कि मास्टर प्लान या टाउन कंट्री प्लानिंग खाली दिल्ली के लिए नहीं है, बल्कि यह हिन्दुस्तान के सभी शहरों और टाउंस के लिए होगा । अगर हमने इसके खिलाफ फैसला कर लिया तो यह बहुत बड़ी गलती होगी । आशा है ऐसा नहीं होगा ।

मैं इस बात को देख रहा हूं कि पिछले पांच-छः सालों में टाउन प्लानिंग और हाउसिंग की प्लान्ड डेवेलपमेंट के लिए कोई बहुत बड़ा काम नहीं किया गया । दिल्ली में भी पहले 15–20 साल तक जो अच्छा काम हुआ, उसको भी पिछले पांच-छः सालों में तोड़ मरोड़ कर के एक तरह से नेगेटिव शक्ल दे दी गयी है । वह काम भी काउंटर प्रोडक्टिव होना शुरू हो गया है । मेरे पास समय नहीं है कि मैं मास्टर प्लान की तफसील में जाऊं । यह जो मास्टर प्लान कंसीव किया गया था वह खाली दिल्ली शहर के लिए ही नहीं बल्कि दिल्ली की टेरीटोरी को लेकर कंसीव किया गया था । आजकल दुनिया के अन्दर, बड़े-बड़े शहरों के लिए इस थीरिस को एक्सेप्ट किया जाता है कि पापुलेशन बड़े शहरों में ही न आये, वहां स्लम्स क्रिएट न हो जाएं । वहां पहले से ही टाउन एण्ड कंट्री प्लानिंग या मास्टर प्लान के तहत ऐसे तरीके अख्तियार किये जाते हैं जिससे कि लोग शहरों की तरफ न भागें । वे ऐसे सेटेलाइट टाउंस क्रियेट करते हैं जिससे पापुलेशन मेट्रोपोलिटन टाउंस की तरफ न आये और आये भी तो वह सेटेलाइट टाउंस में बस जाए । वे सोशो इकोनोमिक सर्वे करके अपनी रिक्वायरमेंट्स का पहले से हिसाब लगा लेते हैं और उसी के हिसाब से वे रीजन का प्लान बनाते हैं । दिल्ली में भी केपिटल सेन्ट्रल रोजन को लेकर एक मास्टर-प्लान बनाया गया । इसका पांच हजार स्क्वायर माइल का एरिया रखा गया । दिल्ली के चारों तरफ लगभग सौ मील के रेडियस तक का यह प्लान बनाया गया था । लेकिन इस सम्बन्ध में मुझे अजीब बातें सुनने को मिलती हैं । लेफ्टीनेंट गवर्नर साहब कहते हैं कि पुराना सेंट्रल केपिटल प्लान अभी मौजूद है, वह रहेगा और उसी के मुताबिक काम चलेगा । लेकिन मिनिस्ट्री की तरफ से, कभी कभी बयान आ जाते हैं, कभी अम्बाला से आ जाते हैं, कभी कहीं और से आ जाते हैं जिनमें यह कहा जाता है की सेंट्रल केपिटल रीजन प्लान फेल हो गया है । सैंट्रल कैपिटल रीजन का प्राबलैम अकेले आप नहीं चला सकते हैं क्योंकि कई स्टेट्स इनमें इनवाल्व्ड हैं । जब इसकी बात आई थी उस वक्त भी मैंने कहा था हाउस में कि दिल्ली की हाउसिंग की समस्याओं को खाली लेकर दूसरी जो राजधानी की समस्यायें हैं उनको अगर आप छोड़ दें तो यह काम नहीं चल सकता है । मैं कहना चाहता हूं जो कैपिटल रीजन की प्राबलैम है इसको मेहरबानी करके एक एडमिनिस्ट्रेटिव कन्ट्रोल के अन्दर आप ले लें, इसका पोलिटिकल कंट्रोल भी आप ले लें । पोलिटिल स्टेट्स कैसा होना चाहिए इसमें मैं इस वक्त जाना नहीं चाहता हूं । लेकिन मैं समझता हूं कि इसको एक जगह लाए बगैर सैंट्रल कैपिटल रीजन का प्लान आप नहीं बना सकते हैं और न ही दिल्ली का बना सकते हैं और चला सकते हैं । पिछले छः साल में मास्टर प्लान की हर धारा को तोड़ दिया गया है, उसकी हर मान्यता को खत्म कर दिया गया हैं । फिर चाहे वह डैंसिटी आफ पापुलेशन का सवाल हो या इंस्टीट्यूशन्ज जहां होनी चाहिये और जहां नहीं होनी चाहियें उसका सवाल हो या झुग्गी झोपड़ियों को बसाने का सवाल हो या उ

[चौधरी ब्रह्म प्रकाश]

लोगों को सहूलियतें देने का सवाल हो । सब तोड़ फोड़ करके उन लोगों को ऐसी जगह ले जाया गया है खास तौर से एमरजेंसी के दौरान दो साल में कि जहां वे लोग जानवरों की तरह से रह रहे हैं और परेशान हैं ।

यह सब चीज इस मंत्रालय से बेशक सम्बन्ध न रखती हो लेकिन उनको ट्रांसपोर्ट की सुविधा नहीं है, बिजली की नहीं है, पानी की नहीं । लेकिन यह सब चीज मास्टर प्लान की जिम्मेदारी में आ जाती है । उनके लिये पानी, बिजली सड़कों सड़कों आदि, इन्तजाम किया जाए यह जरूरी है । चूंकि इनका इन्तजाम नहीं किया गया है इस वास्ते वे लोग बेहद तकलीफ में है । ये जो सब काम हैं इनको कोआर्डिनेट करने की जरूरत है । सुबह से शाम तक हमारे पास जो लोग आते हैं सौ के सौ लोग सिवाए पास्पोर्ट पर दस्तखत कराने वालों को छोड़ कर तमाम के तमाम डी डी ए, ट्रांस्पोर्ट, हाउसिंग आदि समस्याओं को लेकर ही आते हैं । हमारा रहना यहां इस कारण से उन्होंने मुश्किल कर दिया है । आप मिनिस्टर हैं । आप मना भी उनको कर सकते है । वाजपेयी जी मना कर सकते हैं । लेकिन हम लोग कहां जाएं । हमको तो उनके साथ डील करना होता है । समस्यायें ऐसी हैं जिसमें बहुत कनफ्यूशन हैं, कोई साल्यशन दिखाई नहीं देता है । एक साल हो गया है कुछ काम नहीं हुआ । डी डी ए द्वारा भी कुछ काम इस एक साल में नहीं हुआ है । सुना है वहां एक अफसर नए लाए गए हैं । उन्होंने थोड़ी बहुत दिलचस्पी लेनी शुरू की है । अच्छी बात है । लेकिन मैं कहना चाहता हूं कि कुछ पालिसी निर्धारण फिर से होना जरूरी है इस समस्या को को आप पहली समस्या लें । आप दिल्ली वाले हैं । ऐसा न हो कि बाद में आने वाले लोग कहें कि दिल्ली का हमारा मिनिस्टर था जिसके पास हाउसिंग पालिसी थी और मास्टर प्लान था और उसने कुछ काम ठीक नहीं किया । बल्कि इसकी खबर हो जाने दो कि भविष्य में आप क्या करना चाहते हैं । आज हालत यह है कि लेफ्टिनेंट गवर्नर कुछ कहता है, वाइस चेयरमैन डी डी ए कुछ कहता है और आपकी मिनिस्ट्री कुछ और कहती है और हम लोग कुछ कहते हैं । हमारी अपनी मान्यतायें हैं । नई मान्यतायें आपने अपने सामने रखी हैं उनका पता चल जाना चाहिये । पहले भी जो कमफूजन आज है हुआ करता था । उसके लिए हमने एक तरीका निकाला था कि कम से कम एक महीने में एक बार हमारे अफसर मिला करते थे, लेफ्टिनेंट गवर्नर, वाइस चेयरमैन, एन०डी० एम० सी० के प्रेजीडेंट और आपकी अथोरिटीज तथा दूसरे सम्बद्ध लोग । मेम्बर पार्लियामेंट भी उनके साथ एक बार मिल लिया करते थे ताकि उनके साथ बैठ कर बातचीत हो जाए और कनफ्यूशन न रहे । आज बेहद कनफ्यूशन है जिसकी वजह से सारा काम बन्द पड़ा हुआ है मास्टर प्लान, जोनल प्लान और फ्यूचर प्लान क्या है यह पता चल जाना चाहिये । 1983 तक का प्लान है ऐसा समझा जाता है । आज 1978 हैं । हम पहले ही दूर जा चुके हैं । जहां तक शहर को बसाना था उससे दूर हम जा चुके हैं । हम गांवों की जमीनों को एक्वायर करते हैं ।दस दस और पन्द्रह पन्द्रह साल तक उनका मुआवजा नहीं देते हैं । सेक्शन छः के नोटिस नहीं होते हैं । सारा काम वही का वही पड़ा हुआ है । आप कमेटी बना सकते हैं । लेकिन उसकी भी जरूरत नहीं है । आप महीने में एक दफा सब सम्बद्ध लोगों को बुलायें ताकि प्राबलैम हल करने की तरफ कदम उठा सकें ।

चुनाव के वक्त एक वायदा किया गया था । मैं उसके हक में था या नहीं था या मेरी क्या राय थी उसका आज कोई महत्व नहीं है । लेकिन वादा किया गया था लीज होल्ड नहीं फ्री होल्ड सब की जमीन होगी । एक साल हो गया, इसका मेहरबानी करके फैसला कीजिये । क्योंकि हम जहां जाते हैं

हम से सवाल किये जाते हैं कि आपने वायदा किया था उसके मुताबिक क्या कर रहे हैं ।

इसी तरह से जो रीसेटिलमेंट कोलोनीज बनाई गई हैं जिनमें दो लाख आदमियों को दिल्ली से बाहर निकाल कर भेजा गया है उनसे भी वायदा किया गया है कि उनको फ्री-होल्ड कर दिया जायगा, और उस जमीन का उनसे रेंट नहीं लिया जाए, बल्कि फ्री-होल्ड हो जायगा और वहां जो जमीन दी गई ज्योंही जनता सरकार बनी उनको कर्ज मिलने बन्द हो गये हैं । इसलिये मेरी गुजारिश है कि यह दो लाख जो एमरजेंसी के सताए हुए लोग हैं उनकी बुरी हालत की तरफ आप तवज्जह करें ।

जमीन दिल्ली में इतनी बाकी नहीं रह गई है कि आप इसको बांटते चले जायें । इसको आप गरीब लोगों के, छोटी इंडस्ट्रीज के लिये रखिये और जमीन का औक्शन करना बड़े लोगों को जमीन देना या फैक्टरियों को जमीन देना बन्द कर दीजिये क्योंकि जमीन एक इंच भी आपके पास बाकी नहीं है जो आप यह लग्जरी कर सकें कि बम्बई से आए हुए पैसे वाले बड़े आदमियों को दे सकें ।

कोआपरेटिव हाउसिंग को ज्यादा बढ़ाइये । कोआपरेटिव हाउसिंग सोसाइटीज आज भी रजिस्टर्ड पड़ी हुई हैं लेकिन उनके मेम्बरान को प्लाट नहीं मिले है । और भी आप कोआपरेटिव सोसाइटीज बनाइये और उन्हीं को सिर्फ जमीन दीजिये या खुद सरकारी तौर पर जो गरीबों के लिए मकान बनाना चाहते हैं वह बनाइये, और प्राइवेट लोगों को जमीन न दीजिए। कोआपरेटिव हाउसिंग सोसाइटीज को लोन नहीं मिल रहा है, उनको प्लाट नहीं मिल रहे हैं, ग्रुप हाउसिंग में अभी जमीन नहीं मिली है, और वह मकान बनाने के लिए तैयार हैं । मेहरबानी करके आप उनको दीजिये ।.यह बात मैं मंत्री जी की नोटिश में इसलिये लाया हूं क्योंकि पानी इतना सर से गुजर चुका है कि अगर इन समस्याओं की तरफ कंस्ट्रक्टिव तरीके से कदम नहीं उठायेंगे तो मुश्किल पेश आ सकती है । मास्टर प्लान आगे का क्या बनेगा उसके बारे में अगर नहीं सोचेंगे तो मुझे डर है, लोगों की नजरें देखता हूं क्योंकि लोग मेरे पास आते हैं और मैं घूमता हूं, वहां दिखाई दे रहा है कि दिल्ली में एक आफ़त आने वाली है जिसको हम और आप कंट्रोल नहीं कर सकेंगे । चाहे हम कितनी ही उनकी मदद करना चाहें उनकी हालत दिन ब दिन खराब होती जा रही है । मैंने जिन्दगी में इतने खत नहीं लिखे जितने एक साल के अर्से में लिखे हैं, लेकिन एक भी सेटिस्फ़ेक्टरी जवाब मेरे पत्र का किसी डिपार्टमेंट से नहीं आया है । मुझे आशा है कि मंत्री महोदय इस सारे मामले को सुलझायेंगे । क्योंकि मैं जानता हू कि जिम्मेदार लोग क्या कहते हैं । अगर आप सब जिम्मेदार लोगों को लेकर एक महीने में बैठ जाया करें तो सारी समस्या हल हो जायेगी, जैसा कि पहले हम लोग किया करते थे ।

श्री युवराज (कटिहार) : सभापति महोदय, आपने मुझे बोलने का समय दिया इसके लिए मैं आपको धन्यवाद देता हूं । जो अनुदान माननीय मंत्री जी ने प्रस्तुत किये हैं उनका समर्थन करते हुए मैं दो निवेदन करना चाहूंगा । जो जिम्मेदारी इस राष्ट्र की जनता सरकार पर आयी है पूरे देश में आवास और निर्माण की । पेय जल का भी सम्बन्ध है । दबे हुए, कुचले हुए लोग जो पूर्वी बंगाल से आए थे, या जो पश्चिमी बंगाल से आये थे, पश्चिमी पंजाब जो पाकिस्तान का क्षेत्र पड़ गया है और बंगला देश से बहुत से परिवार इस भारतीय परिवार के बीच आये । उनका एक तादात्म्य सम्बन्ध हम लोगो के साथ था । लेकिन जब उनके आवास के लिये बहुत प्रयास हुआ तो उनको मध्य प्रदेश में बंगाल के सुन्दरवन, माना और दण्डकारण्य में बहुत जगह बसाने की व्यवस्था की गई

[श्री युवराज]

लेकिन कोई वैज्ञानिक ढंग से समुचित व्यवस्था नहीं हुई ।

मुझे व्यक्तिगत रूप से इसका अनुभव है कि हमारे यहां बिहार में पूर्वी पाकिस्तान यानि अब बंगला देश के जो शरणार्थी भाई आए थे उनको ऐसी जमीन दी गई कि जो बड़े लोगों, बड़े काश्तकारों की सबसे वेस्ट लैंड थी जिसमें कोई धान नहीं लग सकता था पाट की खेती नहीं हो सकती थी। अफसरों को मिलाकर ऐसी जमीन अर्जित की गई और उनको दी गई जो अन्त में नदी में कट गई। मैं जहां से आता हूं मनीहारी, कटिहार जिले से वहां पर पूर्वी पाकिस्तान से आए हुए भाइयों को पुनर्वासित किया गया था। हमारे जिले भागलपुर और पूर्णिया के उत्तरी बिहार के जो सबसे बड़े काश्तकार थे उनकी पूरी बालू वाली जमीन मरु भूमि अर्जित की गई और उन लोगों को लाखों रुपए कीमत के रूप में दिए गए। वह सारी जमीन नदी के किनारे ली गई थी। इन भाइयों को उस जमीन पर बसाया गया। वह जमीन नदी में कट गई और वह बेचारे मारे-मारे फिरते रहे। कुछ लोग पूर्णिया जिले में परसाहाट में कुछ मरंगा रिफ्यूजी कैंप में गए और जहां तहां वह लोग परेशान होते रहे हैं। दो दो महीने तक वे लोग यहां दिल्ली में कैम्पों में पड़े रहे और उनकी समस्याओं पर उदारतापूर्वक विचार करने के बजाय उन तमाम लोगों को निराश लौटना पड़ा।

मेरा कहना यह है कि यह कोई व्यक्तिगत जिम्मेदारी नहीं है, राष्ट्र ने यह जिम्मेदारी आप पर सौंपी है और शरणार्थियों के पुनर्वास की समस्या एक राष्ट्रीय समस्या है । आप किसी पर मेहरबानी नहीं करते हैं एक बड़ी जिम्मेदारी आप पर है और इसके लिए उचित रूप से आपको कालबद्ध, टाइम बाउन्ड प्रोग्राम बनाकर इसे हल करना चाहिए। हमारे यहां लाखों रिफ्यूजी हैं जिनके लिए हम जमीन और मकान की व्यवस्था नहीं कर सके हैं उचित ऋण देकर रोजगार की व्यवस्था भी नहीं कर सके हैं। यह तमाम व्यवस्था करनी आवश्यक है।

मैं निवेदन करना चाहूंगा कि यह देश गांवों का देश है। हमारी मूलभूत आवश्यकतायें चन्द लोगों के हाथ में सिमट गई हैं। हमारी एक लाख 13 हजार गांव की आबादी है जो कि आज भी पीने के पानी से परेशान है । इस देश में आमतौर पर 10 प्रतिशत गांव की रूरल आबादी को ही शुद्ध जल मिलता है। नलों के द्वारा जो पानी गांव के लोगों को मिलता है वह आमतौर पर 10 प्रतिशत लोग ही हैं। बहुत बड़ी आबादी को आज भी शुद्ध जल नहीं मिलता है जिनके लिए अच्छे कुयें का इन्तजाम नहीं हैं, लोग गड्ढे से, तालाब से पानी लेते हैं, नल कूप से लेते हैं । मेरा कहना है कि हर घर में नल कूप पहुंचाने के बजाय आप सामूहिक रूप से ऐसी व्यवस्था करें जिससे गांव के लोगों को पानी की सुविधा मिल सके। इसके लिए जो आपने 78 करोड़ रुपए आबंटन किए है कि इस काम पर खर्च करेंगे, तो एक टाइम बाउन्ड प्रोग्राम होना चाहिए कि एक दो वर्ष में या तीन वर्ष में पीने के पानी की समस्या का निराकरण कर सकेंगे।

पीने के पानी के सवाल का हल नहीं होना हमारे लिए एक कलंक की बात है। तीस वर्षों की आजादी के बाद भी जो देश अपने यहां के ग्रामीण लोगों, और नगर के लोगों, के लिए पीने के पानी की व्यवस्था न कर सके उसके लिए इस से बढ़ कर और कोई कलंक की बात नहीं हो सकती है।

आवास की समस्या भी एक भीषण समस्या है। इसके कारण गांवों के लोग परेशान हैं। गांवों के लोगों को जो जमीन एलाट की गई है उस जमीन पर भी लोगों को दखल नहीं दिलाया गया है। यह राज्य सरकार की

जिम्मेदारी है। जिन परिवारों के पास अपने घर बनाने की ज़मीन नहीं है उनकी संख्या लाखों में है। सरकारी आंकड़ों के मुताबिक 114 लाख परिवारों में से लगभग 73 लाख परिवारों का ज़मीन दी गई है अर्थात् 41 लाख परिवार ऐसे हैं जिन्हें अभी तक ज़मीन नहीं मिली है। तीस बरसों की आज़ादी के बाद भी हमारे देश में ऐसे खेतिहर मजदूर, मजदूरी करने वाले भूमिहीन, हरिजन और आदिवासी, पिछड़े हुए दबे हुए लोग हैं, जिनके पास घर बनाने की जगह नहीं है। वे आसमान के नीचे रहते हैं, दूसरों के घरों में रहते है, बाड़े लेबर के रूप में रहते हैं।

आज जरूरत इस बात की है कि हम कम से कम खर्च में ऐसे गरीब लोगों के लिए जमीन और मकान की व्यवस्था करें। जो लोग पावटी लाइन के नीचे रहते हैं, उनके लिए मकानों की व्यवस्था करने की जरूरत है। ग्रामीण क्षेत्रों में भूमिहीन मजदूरों के लिए आवास की समस्या काफी जटिल है, जिसको पिछली सरकार तीस बरस तक हल नहीं कर सकी। यह जिम्मेदारी इस सरकार पर है कि जिस मन्थर गति से यह काम होता रहा है, उसे त्याग कर तेजी के साथ ऐसे तमाम लोगों को घर बनाने के लिए जमीन देने की व्यवस्था की जाए।

MR. SPEAKER: Mr. Yuvraj, you can continue tomorrow. We will now take up discussion on the Motion re: the atrocities committed on Harijans.

17.55 hrs.

MOTION RE: ATROCITIES ON HARIJANS

श्री राम विलास पासवान (हाजीपुर) : अध्यक्ष महोदय, मैं प्रस्ताव करता हूं :—

"कि यह सभा बिहार, उत्तर प्रदेश, आन्ध्र प्रदेश, महाराष्ट्र कर्नाटक और देश के अन्य भागों में हरिजनों पर किए जा रहे अत्याचारों पर चिन्ता व्यक्त करती है।"

MR. SPEAKER: No Member will be given more than ten minutes. Those who are moving the amendments may please send them to the Officers at the Table.

SHRI B. P. MANDAL (Madhepura): Sir, I have a point of order. I want to move my amendments by reading out my amendments so that the House will know what my amendment is.

MR. SPEAKER: We will circulate them. It has been circulated already.

18.00 hrs.

SHRI B. P. MANDAL: So many papers are circulated. You go to the residence of any M.P. You will find a mountain of papers which he has got. There is no assistance given to him; no P.A. is there for him. It becomes difficult for most of them.

MR. SPEAKER: At least I hope you have read your amendment.

SHRI B. P. MANDAL: I may be allowed to read my amendment.

MR. SPEAKER: There is no necessity.

SHRI B. P. MANDAL: There is also precedent.

श्री राम विलास पासवान: अध्यक्ष महोदय, आये दिन हरिजनों पर अत्याचार के समाचार देश के किसी न किसी भाग से आते रहते है। आज का टाइम्स आफ इंडिया देखें, उसमें भी हरिजनों के संबंध में चार समाचार हैं। एक तो है—

Top officers to probe Adivasi Girl's death

इसमें है कि उसको जला कर के फेंक दिया गया।

[श्री राम बिलास पासवान]

दूसरा है—

Constable kidnaps Harijan girl.

तीसरा है—

Harijan woman molested.

चौथा है—

Harijans huts allege burnt down at Khata.

आये दिन इस तरह के अत्याचार होते रहते हैं लेकिन मुझे अफसोस है, आज हमारे कांग्रेसी भाइयों की बेंच खाली पड़ी हुई है। हल्ला करने में सब से ज्यादा हल्ला करेंगे, आंसू बहायेंगे सदन में और आज जब हरिजनों पर सदन में बहस चल रही है तो कोई है ही नहीं, केवल एक लकप्पा जी हैं, वह उधर देख रहे हैं। मुझे अफसोस है कि जो हरिजन का ईश्यू है, जो इतना बड़ा देश के लिए ईश्यू है उसको हमेशा राजनैतिक गेम के रूप में लिया जाता है, हमेशा स्टंट के रूप में लिया जाता है। आजकल तो ऐसा लगता है कि जैसे कोई भी काम शुरू करने से पहले राम नाम या क्या क्या लिया जाता है उसी तरह से जब तक हरिजन, आदिवासी और मुसलमान का नाम न ले लें तब तक कोई काम नहीं शुरू होता है क्योंकि पोलिटिकल रूप में इसे लिया जा रहा है। तो मैं सदन से आग्रह करूंगा कि कृपया इसको राजनैतिक भावना से न लिया जाय। आज जब हम लोग यहां बैठे हैं और सदन का इतना महत्वपूर्ण दो घंटे का समय जो आप ने दिया है उस दो घंटे के समय में यदि हम लोग किसी कान्क्लूजन पर पहुंच सकें, कोई कांक्रीट सुझाव सरकार के सामने दे सकें और सरकार कोई ऐसा तरीका अपना सके जिसके द्वारा हरिजनों के ऊपर अत्याचार न हो तो मैं समझता हूं कि यह हमारे अपने देश के लिए एक बहुत बड़ी चीज होगी। नहीं तो यदि हम सिर्फ राजनैतिक भावना से इसको लेते रहे तो हम लोगों का और हरिजनों का गला कटता रहेगा, हरिजनों पर अत्याचार होते रहेंगे और हरिजनों की उससे कोई भलाई होने वाली नहीं है।

मैं एक बात कहता हूं कि आज जितनी भी घटनाएं हो रही हैं आप सब को देखें, एक ही चीज आप को देखने को मिलेगी कि इस देश में कोई ऐसा वर्ग है, कोई ऐसी क्लास है जो गार्ड का काम करती है। एक ही गार्ड है। उसके हाथ में दोनों झंडियां हैं। एक झंडी लाल है, एक झंडी हरी है। लाल झंडी दिखला दी, गाड़ी रुक गई, हरी झंडी दिखला दी, गाड़ी खुल गई। लेकिन आदमी एक ही है। तो सरकार से मैं यह कहना चाहूंगा कि जो तबका इस तरह का इस देश में है जो हरिजन का कत्ल भी करता है और जब कत्ल हो जाता है तो उस पर घड़ियाली आंसू भी बहाता है उस पर भी सरकार नजर रखे और देखे कि कौन वह गार्ड है। आज तक दुर्भाग्य रहा इस देश का कि इतना बड़ा हरिजन का सवाल जो राष्ट्रीय सवाल है लेकिन उसको स्टेट लेवेल पर रखा गया है। मैं आपके द्वारा आग्रह करूंगा भारत सरकार से और होम मिनिस्टर से कि आपको कांस्टीट्यूशन में जोड़ना पड़े, कांस्टीट्यूशन को अमैंड करना पड़े तो कीजिये, लेकिन आज जो यह बिलकुल स्टेट का सबजेक्ट है जिसके कारण आपको सख्ती बरतने में कठिनाई होती है या आप कहते है कि मैं अधिक इंटरफेयर नहीं कर सकता हूं स्टेट जूरिस्डिक्शन में, तो उसको कान्करेंट लिस्ट में रखें, कान्करेंट लिस्ट में शामिल करें लेकिन इसको राष्ट्रीय स्तर पर लें। यह जो हरिजन और आदिवासियों के ऊपर अत्याचार होते हैं, यह सबजेक्ट यूनियन सबजेक्ट होना चाहिए।

मैं कहना चाहूंगा, हरिजनों के ऊपर अत्याचार क्यों होते हैं? इसके कई कारण हैं।

जातिगत कारण हैं, आर्थिक कारण हैं और लगातार तीस साल से जो सरकार की गलत नीतियां चली आ रही है वह भी इसका कारण हैं। आज जो हरिजन अफसर हैं उनकी क्या दुर्गति है? यह जो बैंक नेशनलाईज़ेशन हुआ जिसके लिए बहुत हल्ला किया गया कि बैंकों का राष्ट्रीयकरण हुआ है अब प्रत्येक गरीब के घर में रोशनी जलेगी और उसके लिए काम किया जायेगा। तो यह जो सारी चीजें है, इनको अगर आप एक-एक करके लीजिए तो मैं समझता हूं आप उसकी तह में जा सकते हैं कि हरिजनों पर अत्याचार क्यों होते हैं? आज हमारे ऊपर कोई अत्याचार करले, किसी मिनिस्टर के ऊपर अत्याचार करले, बाबू जगजीवन राम के प्रति बनारस में जातिगत आधार पर जो दुर्व्यवहार हुआ, मैं पूछता हूं जो व्यक्ति भारत का मंत्री हो, नेशनल लेविल का नेता हो, भारत का प्रतिरक्षा मंत्री हो और जो विदेशों से लोहा लेने में सक्षम हो वह व्यक्ति अगर छूता है तो आप मूर्ति को धोते हैं इसलिए कि वह हरिजन है, इसलिए कि वह चमार है और उसके बाद श्री कमलापति त्रिपाठी जी हलके ढंग से माफी मांग लेते हैं कि हमें खेद है। मैं समझता हूं अगर यह देश जागरूक रहता, कांशस रहता तो जिस पार्टी ने इस तरह की बात की उस पार्टी को हरिजनों और गरीब आदमियों का एक वोट भी वहीं मिलना चाहिए था। बाबू जगजीवन राम जी जिस मूर्ति को छूते हैं उसको गंगा जल से धोया जाये—इससे ज्यादा शर्म की बात और क्या हो सकती है। कांस्टीट्यूशन के आर्टिकल 46 में, डायरेक्टिव प्रिंसिपल्स में लिखा हुआ है:

"The State shall promote with special care the educational and economic interests of the weaker sections of the people, and, in particular, of the Scheduled Castes and the Scheduled Tribes, and shall protect them from social injustice and all forms of exploitation."

मैं पूछना चाहता हूं इसको अभी तक रोका गया है इन तीस सालों में? क्या इसके लिए आपने कोई योजना बनाई है? नहीं बनाई है। यह इश्यु चलता रहा। जैसे कोई होशियार चोर होता है, वह जब चोरी करने के लिए चलता है तो जेब में रोटी का टुकड़ा रख लेता है। जहां वह चोरी करने के लिए गया, वहां कुत्ते ने भौंकना शुरू किया तो उसके सामने रोटी का टुकड़ा फेंक दिया। कुत्ता रोटी खाने में मस्त है और चोर चोरी करने में मस्त है। यही बात आज तक हरिजनों के साथ भी होती आ रही है। जब कभी हरिजनों का सवाल उठा और हल्ला मचाया गया तो कह दिया गया कि यहां पर एक लाख एकड़ ज़मीन बची, यहां इतने लाख एकड़ ज़मीन बची जो हरिजनों को बांट दी गई। मैं कहना चाहता हूं कि आप सर्वेक्षण करायें तो पता चलेगा कि ज़मीन के कानून के अन्तर्गत जो एक पर्ची बी०डी०ओ० ने दी, वही एस०डी०ओ० ने दी, वही कलक्टर ने दी और वही पर्ची मिनिस्टर ने भी दे दी। उसके बाद हल्ला कर दिया गया कि बी०डी०ओ० ने एक हजार लोगों का पर्ची दी, कलक्टर ने दस हजार लोगों को पर्ची दी और मिनिस्टर ने एक लाख लागों का पर्ची दी। उसका दायरा इस प्रकार से बढ़ता चला गया और हरिजनों के बीच में यह बात फैलाई गई कि इतनी पर्चियां दी गई हैं। (व्यवधान) लेकिन मैं कहना चाहता हूं कि वास्तव में तीस सालों में हरिजनों को कुछ भी नहीं मिला।

आज जो हमारी सरकार बनी है, उससे भी मैं कहना चाहता हूं, उस रोज भी मैंने कहा था कि योजना में हरिजन आदिवासी तथा पिछड़े वर्गों के उत्थान के लिए जितना पैसा आपने रखा है वह केवल एक परसेंट ही है। इससे क्या होगा? जिसको आप इतनी बड़ी समस्या कहते हैं, एक नेशनल प्राब्लम समझ रहे हैं उसके लिए इस पैसे से क्या होगा? सरकारी नौकरियों में हरिजन 15 प्रतिशत हैं

[श्री राम विलास पासवान]

लेकिन वे आंध्र में 57.75 लाख, असम में 913 लाख, बिहार में 79.51 लाख, गुजरात में 18.25 लाख, हरियाणा में 18.96 लाख, हिमाचल प्रदेश में 9.70 लाख, जम्मू कश्मीर में 3.81 लाख, कर्नाटक में 38.50 लाख, केरल में 17.72 लाख ।

मध्य प्रदेश	54.54 लाख
महाराष्ट्र	30.26 लाख
मनीपुर	0.16 लाख
मेघालय	0.04 लाख
नागालैंड	कुछ नहीं है
उड़ीसा	33.11 लाख
पंजाब	33.48 लाख
राजस्थान	40.76 लाख
तमिलनाडू	73.16 लाख
त्रिपुरा	1.93 लाख
उत्तर प्रदेश	185.49 लाख
वेस्ट बंगाल	88.16 लाख

मैं ये आंकड़े इसलिए दे रहा हूं कि जब आप एट्रोसिटीज में जायेंगे तो इन तमाम चीजों को मद्देनजर रखते हुए, इस समस्या का हल ढूंढें और ध्यानपूर्वक सारी बातें होनी चाहिएं ।

आज भारतवर्ष में 15 प्रतिशत हरिजनों की आबादी है और उन 15 प्रतिशत में से 80 प्रतिशत गांवों में रहते हैं। 80 प्रतिशत हरिजन जो गांव में रहते हैं, वे सब खेतिहर मजदूर हैं। आज जो शेड्यूल्ड कास्ट के लोगों की संख्या है, उसमें से 11 परसेन्ट एजुकेटेड हैं, सिर्फ 11 परसेन्ट वे लोग हैं। गृह मंत्री जी ने इस सदन में बताया था कि प्रथम श्रेणी की सर्विसेज में हरिजनों के कितने लोग हैं। कुल 4.1 प्रतिशत प्रथम श्रेणी में हैं और द्वितीय श्रेणी में 6.1 परसेन्ट हैं। आज जो रिजर्वेशन है, मैं यह कहना चाहता हूं कि उस के कांटे के मुताबिक रिजर्वेशन अगर आप बैठाएं तो मैं समझता हूं कि बहुत सारे दोष दूर हो जायेंगे। यह डाटा मैं इसलिए दे रहा हूं कि आप यह देखें कि 30 वर्ष के अन्दर हमारी क्या स्थिति है।

मैं संक्षेप में कह रहा हूं। आज स्थिति यह है कि आन्ध्र प्रदेश हैं, गुजरात हैं, मैसूर हैं, हिमाचल प्रदेश हैं, इन सारी जगहों पर सार्वजनिक कुओं से पानी हरिजनों को नहीं भरने दिया जाता है, सार्वजनिक होटलों में हरिजनों को घुसने नहीं दिया जाता हैं। आन्ध्र प्रदेश की एक घटना है जो अखबारों में भी आई थी और उसके लिए मैंने कालिंग एटेंशन का नोटिस भी दिया था। आन्ध्र प्रदेश में हरिजन को कुएं पर से पानी नहीं भरने दिया गया और जब कुएं पर से पानी भरने के लिए पुलिस आफ़िसर उसके साथ गया, तो गांव की ऊंची जाति के लोगों ने उसको कोड़ों से मारा और घायल कर दिया। इससे ज्यादा शर्म की बात और क्या हो सकती है।

आज भी जो बड़े-बड़े मठ हैं, मन्दिर हैं, इनमें कौन लोग हैं। शंकराचार्य और आचार्य, ये लोग देश में क्या कर रहे हैं। ये देश में क्लास हैट्रिड पैदा कर रहे हैं, यह देश में जातिगत भावना फैला रहे हैं। मैं आपको बताऊं कि पटना में शंकराचार्य जी गये और वहां पर उन्होंने जो भाषण दिया, उसमें हरिजनों को बताया कि ये लोग अछूत हैं, जन्म से नीच हैं। हिन्दुस्तान के शंकाराचार्य और आचार्य इस तरह की बातें करते हैं। इसलिए मैं आपके माध्यम से सरकार से यह कहूंगा कि आप रिलीजस इंस्टीट्यूशन्स खोलिये और उनमें से जो पढ़ कर निकलें वे मन्दिरों और मठों के पुजारी बनें और यह न हो कि सिर्फ ब्राह्मण ही वहां पर पुजारी बन सकते हैं और उनको ही पुजारी बनाया जाये।

अब मैं हरिजनों पर जो एट्रोसिटीज हुई हैं, उनकी कुछ फीगर्स आपके सामने रखना चाहता हूं। 1975 में हरिजनों के मर्डर

346 हुए, 1976 में मर्डर 276 और 1977 में 311 मर्डर हुए हैं। हरिजनों के विरुद्ध जो मुकदमे चले हैं वे 1974 में 8860 हैं। . . . (व्यवधान) . . . ये मर्डर के सरकारी आंकड़े मैंने दिये हैं। आप इनको फिर जिन्दा नहीं कर सकते हैं। ये लोग मारे गये हैं और इनके विरुद्ध जो मुकदमे चलते हैं, वे 1977 में बढ़ कर 9225 हो गये हैं। इसी तरह के रेप के जो केसेज हैं, वे 1975 में 320, 1976 में 314 और 1977 में 280 हैं।

MR. SPEAKER: These facts were given by the Home Minister the other day. You have already taken more than 15 minutes. There are other speakers also. Please conclude.

श्री राम विलास पासवान : मुझे तो पंद्रह मिनट ही मिले हैं। आप पिछली प्रोसीडिंग्ज को देखें। मूवर को आध घंटा कम से कम मिला करता है।

आप बिहार के मामले को लें। वहां पर हरिजनों पर अत्याचार लगातार होते आ रहे हैं। सपरुपुर कांड से इनकी शुरुआत होती है। उसमें सतरह आदिवासियों को जिन्दा जला दिया गया था। जलाने वाले कौन थे? कांग्रेस के वहां के स्पीकर थे, श्री लक्ष्मी नारायण और उनके परिवार के लोग थे। ये पूर्णिया के थ। सवर्ण लोग थे यह कहने की आवश्यकता नहीं है। इसके बाद सहरसा जिले के मधुवन कांड को आप लें। इस कांड में स्त्रियों के गुप्तांग में लोहा गर्म करके डाला गया था। यह घटना सैकड़ों लोगों के सामने घटी थी। फिर मुंगेर जिले का गहसौर कांड है। इस कांड में पुलिस द्वारा दर्जनों हरिजन महिलाओं के साथ बलात्कार किया गया था। यहां पर भी यह मामला उठा था। भारत सरकार ने इसकी जांच तक नहीं कराई। छोटी सुमहरी–जहानाबाद कांड फिर हुआ। इसमें हरिजनों पर अत्याचार हुए। इसमें एक व्यक्ति को ले जाया गया, उसके हाथ बांध दिये गये और उसको गोली से उड़ा दिया गया। आदया पासवान की हत्या गढ़पुरा में की गई। फिर चोरी कांड, भोजपुर का है। इसमें पुलिस ने गोली चला कर हरिजनों की हत्या की। चैनपुर, रांची में पुलिस ने आदिवासियों पर गोली चला कर उनकी हत्या की। पलामू में कुशहर गांव में चिरई राम की हत्या की गई। सहार सन्देश में नक्सलाइट के नाम पर एमरजेंसी के दौरान हत्या की गई। रहीमपुर में भी इमरजेंसी के दौरान एक व्यक्ति की हत्या की गई। भागलपुर जिले के गौडीपुर गांव में चूड़ा मांझी की हत्या राम प्रीत पांडे द्वारा की गई। उसी गांव के बगल में जतसा मारंडी की हत्या की गई। चम्पारन में छौडा दानू गांव में हरिजनों को नक्सलाइट कह कर उनकी हत्या की गई। हंसुआ, नवादा में दस अगस्त को हरिजन लड़की के साथ बलात्कार करने की कोशिश की गई। इसमें चूंकि सफलता नहीं मिली इसलिए बन्दूक के जोर से साठ हरिजन घरों को आग लगा कर जला दिया गया। तीन बच्चों को जलती आग में फेंक दिया गया।

26 नवम्बर, 1976 की घटना की आप लें। जहानाबाद के डी०एस०पी० ने हरिजन औरतों को नंगा करके पीटा तथा गर्म लोहे से उनको दागा। इसी मास मधुबनी जिले में पानो देवी की हत्या की गई। सितम्बर, 1976 में रांची में एक आदिवासी का गला काट दिया गया। पटना में मसौटी में हरिजनों को नक्सलोंइट कह कर उनकी हत्यायें की गई हैं। मोतीहारी में जयसिहपुर गांव में खेत में काम करते तीन हरिजनों को गोली से उड़ा दिया गया। 21 दिसम्बर, 1976 को गया जिले के कुथी थानान्तर्गत अइरा गांव में दो हरिजनों को बिजली के तार घुसा कर उनकी हत्या कर दी गई। भोजपुर में सवेथा गांव में हरिजनों ने कुछ कहा तो उनकी हत्या कर दी गई। बेलछी कांड से तो

[श्री राम विलास पासवान]

आप भली भांति परिचित ही हैं। उस पर यहां बहस भी हो चुकी हैं। इसी प्रकार की घटनाएं, पथहडा गांव, भागलपुर में और रूपेथा, सासाराम में हुई हैं। कहां तक मैं गिनाता जाऊंगा। तलामु जिले में कांग्रेस पार्टी के अध्यक्ष के भतीजे दादू पाठक के कुकृत्यों को आप देखें। आज भी जा कर आप पूछ सकते हैं किसी भी आदिवासी लड़की की इज्जत उसके हाथ में सुरक्षित नहीं है। विश्रामपुर कांड जहां पर हरिजनों को जलाया गया है।

मैंने सिर्फ बिहार की कुछ घटनाओं का उल्लेख किया है। उत्तर प्रदेश जोकि भतपूर्व प्रधान मंत्री का घर है उसकी बात को आप लें। 18 अगस्त, 1970 को गृह मंत्री श्री आर० एन० मिर्धा ने राज्य सभा में बताया था कि 1100 हरिजन 1967–69 के बीच में यानी तीन साल में मारे गये थे जिनमें से केवल उत्तर प्रदेश में 322 मारे गये थे। 16 अप्रैल, 1975 को गृह मंत्री ने सदन में कहा था कि बिहार तथा कुछ राज्यों में हरिजनों पर अत्याचार बढ़े हैं। मद्रास में 30 जनवरी, 1976 को कांग्रेस के तत्कालीन महामंत्री ने जो कहा था वह मैं आपको पढ़ कर सुनाना चाहता हूं। उन्होंने कहा था :

"हरिजनों को तमिलनाडु में जन मार्ग पर चलने से रोका जाता है।"

जन मार्गों पर हरिजनों को चलने से रोका जाता हैं। हैदराबाद के गुंटूर जिले के बापतल्ला ताल्लुका में सवर्णों के हमले से एक हरिजन मरा। उसी जिले में एक महिला को जिन्दा जला दिया गया। नागपुर के कोठारा गांव में थानेदार ने 14 वर्षीय एक हरिजन बालिका के साथ बलात्कार करने की कोशिश की। तो मैं बताता हूं कि भरे पड़े हुए हैं अखबार आप प्रेस कटिंग देख लें। तो उपर्युक्त आंकड़ों से जहां एक तरफ हमारे मन में चिन्ता होती है, बहुत गुस्सा है चाहे हमारी सरकार हो या कांग्रेस सरकार हो, हम लोग हमेशा कांग्रेस सरकार को कंडेम करते आये हैं, हमारे लिये शर्म की बात है कि हमारी सरकार में भी उन चीजों को दोहराया जा रहा है। हमारी सरकार के जमाने में एक आदमी की हत्या, एक हरिजन या किसी की भी नाजायज तरीके से हत्या शर्म की बात है।

लेकिन मैं कहना चाहता हूं कि इस समस्या को सुलझाने के दो ही रास्ते हैं। एक रास्ता हैं या तो शान्तिपूर्ण तरीके से इसका समाधान कर दिया जाये। इस देश में दो विचारधारायें चल रही हैं, एक विचारधारा है अहिंसा की और दूसरी है हिंसा की। आज एक तरफ जहां अशांति के तरीके से प्रयास हो रहा हैं, दूसरी तरफ नक्सलाइट ऐक्टिविटीज बढ़ रही हैं। आप आदिवासियों की दुहाई देते हैं, हम लोग कहते हैं कि आदिवासी क्रिश्चियन मत बनो। लेकिन क्रिश्चियन्स ने जो आदिवासी लोगों के लिये किया है हमारी सरकार अभी तक नहीं कर पायी है। इसलिये आप अपने कर्म से हरिजन का दिल जीतिये। और नहीं जीतेंगे तो यदि अहिंसा का रास्ता बन्द होता है तो बम का दरवाजा खुलता है और आप उसको रोक नहीं सकते हैं। इसलिए मैं कहता हूं जो आज हरिजन और गरीब हैं उनको आप गुमराह न होने दें। जो चट्टान के ऊपर चट्टान है यदि नीचे की चट्टान ऊपर आने की कोशिश करेगी तो ऊपर में भूकम्प होगा। आज हरिजन जो नीचे है वह ऊपर आने की कोशिश कर रहा है, उसमें भूकम्प होगा, ज्वालामुखी फूटेगी। इसे कोई नहीं रोक सकता है। हम सरकार से सिर्फ इतना ही कहते है कि जो सरकार अपने को क्रान्तिकारी कहती है, भारत सरकार है, जिसके गृह मंत्री श्री चरण सिंह हैं, और राज्य मंत्री सर्वश्री धनिक लाल मण्डल और पाटिल हैं, मैं उनसे आग्रह करूंगा कि जो भूचाल आज पैदा हो रहा है इस देश में उस भूचाल

में आप सहयोग दीजिये और जो नीचे का तबका है, जो सदियों से शोषित और पीड़ित रहा है उसको उठा कर के ऊपर की श्रेणी में लाइये।

MR. SPEAKER: Motion moved:

"That this House expresses its concern at the atrocities being committed on Harijans in Bihar, U.P., Andhra Pradesh, Maharashtra, Karnataka and other parts of the country."

SHRI B. P. MANDAL: I beg to move:

That in the motion,—

add at the end—

"and recommends that a Committee of M.Ps. be appointed to go into its causes and suggest preventive measures." (1)

SHRI VINAYAK PRASAD YADAV (Saharsa): I beg to move:

That in the motion,—

add at the end—

"and recommends that appropriate steps be taken to end the monopoly of a handful of higher castes in Government, semi-Government and private services in order to bring to an end the cruelties, atrocities and assaults being prepetrated on Harijans." (2)

SHRI YUVRAJ (Katihar): I beg to move:

That in the motion,—

add at the end—

"and recommends that an all party Parliamentary Committee be appointed to go into the day to day increase in the incidents of atrocities and suggest effective measures." (3)

SHRI P. RAJAGOPAL NAIDU (Chittoor):

That in the motion,—

add at the end—

"and recommends that a Parliamentary Committee be appointed to find out the causes for these atrocities and suggest ways and means to prevent such atrocities." (4)

SHRI ROOP NATH SINGH YADAV (Pratapgarh): I beg to move:

That in the motion,—

add at the end—

"and recommends that mobile courts should be set up to punish the guilty of atrocities and other offences on Harijans after a summary enquiry on the spot of occurrence." (5)

श्री राम अवधेश सिंह (विक्रमगंज) : अध्यक्ष महोदय, सबसे पहले मैं आपको बधाई देना चाहता हूं कि आपने मुझे समय दिया। मैं हजिरनों पर हो रहे जुल्मों के सम्बन्ध में जो अत्याचार और अन्य तरह की घटनायें घट रही हैं, उसको चार भागों में बांट कर आपके सामने निवेदन करूंगा। पहला भाग है जुल्मों का कारण। दूसरा घटनाओं का विवरण, तीसरा है इन घटनाओं के पीछे किन का हाथ है और चौथा है कि इनका इलाज क्या है ?

अध्यक्ष महोदय, आज क्या कारण है, ए सवाल पूरे देश में जोर से उठा रहा है कि देश के एक कोने में हरिजन पर, आदिवासी पर और अन्य कमजोर वर्ग के लोगों पर अभिजात वर्ग के लोगों के जरिये या समाज के मजबूत वर्ग के जरिये जुल्म होता है, रेप, आगजनी और हत्या की घटना होती है इन सब की कराह एक जगह आकाश में गूंजती रहती है जब तक देश के किसी दूसरे कोने में

[श्री राम अवधेश सिंह]

आगजनी और हत्या की कराह सुनाई पड़ने लगती है । आखिर क्या कारण है इसका ? इसका कारण यह है कि सरकार से जुल्मियों का, जालिमों का भय हट गया है । वह समझते हैं कि सरकार नाम की कोई चीज नहीं है । इसलिये उनका भय मिट गया है । यह आज की बात नहीं है, जब से सत्ता का हस्तान्तरण हुआ है अंग्रेजों के हाथ से, गोरी चमड़ी वालों के हाथ से, गेहुंआ चमड़ी वालों के हाथ में राजसत्ता आयी है तब से सरकार से भय धीरे-धीरे समाप्त होता गया है, और आज सरकार नाम से कोई भय नहीं रह गया है । इसका कारण है, आप देखते होंगे अंग्रजों के जमाने में अगर चौकीदार को भी कोई तमाचा लगा देता था तो ब्रिटिश सरकार समझती थी कि वह तमाचा ब्रिटिश ताज पर है । लेकिन आज जो डा० लोहिया कहा करते थे कि इस देश में एक नम्बर के राजा बदलते रहे हैं । एक नम्बर के राजाओं में शक, हूण, सिथियन, गूजर, मंगोल, मुगल और अंग्रेज आये । एक नम्बर की कुर्सी बदलती रही है लेकिन दो नम्बर की कुर्सी पर वे लोग रहे हैं जिनको राज्य मशीनरी कहते हैं । डा० लोहिया इन 2 नम्बर के राजाओं को पुश्तैनी गुलाम कहते थे । वे लोग नहीं बदले हैं । संयोग से एक नम्बर की कुर्सी, शासन की कुर्सी और प्रशासन की कुर्सी एक ही वर्ग के हाथ में आ गई, शासक और शोषक वर्ग के हाथ में आ गई । यही कारण है कि यह जुल्म हो रहा है और ऊपर से घड़ियाल के आंसू भी शासक वर्ग बहाता रहा है । जुल्म बढ़ते क्यों जा रहे हैं, इसका कारण क्या है?

एक ओर शासक और शोषक वर्ग के हाथ में एक नम्बर की कुर्सी और 2 नम्बर की कुर्सी मिल गई है और दूसरी ओर सत्ता के हस्तांतरण के बाद हरिजन, आदिवासी और अन्य पिछड़े वर्ग के लोगों में जागरण हो रहा है । पहले एक इशारे पर आह की पपनी देखने पर हरिजन आदिवासी डर जाते थे, लेकिन आज वह कहते हैं कि हमें भी रोटी और इज्जत चाहिये । इज्जत और रोटी के लिये सिर उठा रहे हैं, इसी कारण से तनाव बढ़ रहा है जिसे शासक वर्ग दबाना चाहता है ।

दूसरा कारण यह रहा है कि पिछले 30 साल से जो हुकूमत रही, वह भय और पेंच पर चलती थी । वह हरिजन आदिवासियों को कमजोर वर्ग के लोगों को दबाती रही और पेंच में डालकर, फुसलाकर अपने शासन को मजबूत करने का उपाय करती रही है और वही वर्ग आज भी है ।

आज खेल बदल गया है, कांग्रेसी हुकूमत बदल गई है, लेकिन खिलाड़ी वही हैं जो मुट्ठी भर लोग शासक वर्ग के है जिनके हाथ में आज राज सत्ता की मशीनरी हैं । यही वजह है कि लोगों पर जुल्म बढ़ते जा रहे हैं, जितनी भी बहस होती है ।

शासन और प्रशासन पर द्विजों का एकाधिकार है, उसको वे टूटने नहीं देना चाहते हैं । इसी कारण से भी जुल्म बढ़ रहे हैं । एक कारण मुल्क पर हजारों साल की दासता है । यह देश गुलाम रहा है और इसलिये कि एक समाज का बहुत बड़ा तबका जिसको शासित और शोषित कहते हैं, वह राज्य प्रशासन में डटा रहा ।

यहां जिन लोगों ने इस्लाम का झंडा गाड़ा उसका शासक कौन था ? वह कुतुबद्दीन एबक था जो कि मुहम्मद गौरी का गुलाम था । उसको मुहम्मद गौरी ने खरीदा था । जब वह मर गया तो उसके बाद अल्तमश और फिर बलबन दिल्ली का बादशाह बना । इस तरह से 6 पीढ़ी चलीं । इसका मतलब कि यहां के गुलामों के लिये इस्लाम सभ्यता में बादशाहियत का दरवाजा खुला था, लेकिन हमारे यहां इन्सान को भी, जो शोषित और

शासित वर्ग के लोग थे, उन्होंने हरिजनों, आदिवासियों और पिछड़े वर्ग के लोगों को सिपाही में भर्ती होने के लिये भी दरवाजा नहीं खोला था। मंदिर में उनके घुसने से मंदिर नापाक हो जाता था। इसी तरह से हजारों साल से संस्कार बना हुआ है। जब कोई हरिजन, आदिवासी, कमजोर वर्ग का आदमी गाँव में खड़ा होता हैं कि हम खाट पर बैठेंगे, तुम्हारे बराबर रहेंगे तो यह अभिजात वर्ग के लोग उससे जलते हैं क्योंकि 5 हजार वर्षों से इन लोगों ने जुल्म, शोषण और अत्याचार किया है।

जहां तक मेरे क्षेत्र में विश्रामपुर की घटनाओं का सम्बन्ध है, पिछले 2, 3 नवम्बर से घटनाओं का तांता शुरू हुआ। 13, 14 जनवरी को मेरे क्षेत्र में कपसिया गांव के मुहसर लोगों को, जो सब से छोटी श्रेणी के हरिजन हैं, चार पांच गांवों के किसानों ने घेर लिया—उन में मुख्यतः कुर्मी जाति के लोग थे—उन पर गोली चलाई और उन के घर जलाये। उन्होंने कहा कि उन लोगों ने चोरी की थी। उस घटना के बारे में बहुत कुछ सरकारी स्तर पर हुआ। लेकिन मान लीजिए कि कोई हरिजन चोरी करता है, तो चार पांच गांवों के आदमी—किसी गांव में पांच घर हैं, किसी में दस घर हैं, किसी में सौ घर हैं—तत्काल, दो घंटे के नोटिस पर, कैसे जुट जाते हैं ? इस का मतलब है कि एक बड़ी भारी साजिश थी।

जिन लोगों ने कपसिया में आग लगाई थी, उन्हीं की तरह के लोगों ने मठिया गांव के चौकीदार के भाई को दिन में मार दिया। पिपरी गांव, रोहतास जिले, में कुछ लोगों ने दिन में गोली चलाई, तो दो हरिजन महिलाओं को गोली लगी। फिर मेरे क्षेत्र में, जिला रोहतास के रूप हथा गांव, नोखा थाने में दिन-दहाड़े एक हरिजन को मार कर जिन्दा जला दिया गया। फिर विश्रामपुर की घटना हुई। इसका इतिहास बहुत विस्तृत है।

एक माननीय सदस्य : मार कर जलाया या जिन्दा जलाया ?

श्री राम अवधेश सिंह : पहले मारा और जब जिन्दा तड़प रहा था, तो उसको आग में डाल दिया।

विश्रामपुर की घटना के बारे में सरकार का बयान आया हैं कि यह दो गुंडों की लड़ाई थी, दो क्रिमिनल जमातों की लड़ाई थी। यह सरासर गलत हैं। यह बिल्कुल बेबुनियाद बात है। मैं सरकार के बयान को चुनौती देता हूं। यह गलत और झूठी बात है। यह बात जरूर है कि हीरा कुर्मी क्रिमिनल था। उसने कई हत्यायें की थीं। हीरा कुर्मी को उसकी जमात के तीन लोगों के साथ मीसा में बन्द कर दिया गया था।

बंसरोपन वहां का बहुत प्रिय आदमी है। वह मुसहरों, चमारों, दुसाधों और यादवों के बीच बहुत प्रिय आदमी है। बंसरोपन के बारे में बयान दिया गया है कि वह अभी जेल में गया है। उसको ससपेक्ट के तौर पर फंसा कर जेल में बन्द कर दिया गया है। वह घटना से पहले से जेल में बन्द हैं।

हीरा कुर्मी कनयारी गांव का रहने वाला है। कनयारी गांव में एक घर कुर्मी है। 10, 15 घर ब्राह्मणों और 10 घर राजपूतों के हैं, जिन का सारे गांव पर डामीनेशन है। 10 घर चमारों के, 5 घर तेलियों के और 10 घर मुसलमानों के हैं। वहां पर एक ही घर कुर्मी है। दया शंकर सिंह हरि शंकर पांडे और श्याम बिहारी पांडे आदि चार व्यक्तियों ने होली के दिन हीरा कुर्मी से कहा कि गांव के बाहर मन्दिर में, जहां पोखरा है, नहाने चलो। आमतौर पर हीरा कुर्मी गांव में अपने घर में नहाता था। वह थोड़ा क्रिमिनल तो था ही। (**व्यवधान**) पूरा क्रिमिनल मान लीजिए। वह राइफल लेकर चलता था जब वह राइफल लेकर

[श्री राम अवधेश सिंह]

मन्दिर के पास नहाने चला, तो उन चार लड़कों ने कहा कि आज होली के दिन राइफ़ल लेकर क्यों चलते हैं, घर में रख दो। तो उसको घर में रखवा दिया और पोखरे पर उसको नहाने के लिए ले गए। जब वहां नहाने के लिए ले गए तो वहीं उसकी हत्या होती है। गांव का दूसरा आदमी कहने वाला नहीं है कि किसने हत्या की। वह चार पांच आदमी कहते हैं कि वासरोपन शाव तो जेल में हैं, उसके भाई नगीना शाव और दो चार आदमियों का नाम लेते हैं कि उन लोगों ने हत्या की और हत्या करके विश्रामपुर टोली में चले गए। एक ही घर है गांव में इस पर ध्यान दिया जाये। जवार के लोगों को कैसे एक घंटे डेढ़ घंटे के अन्दर में वह जुटाएगा ? वह तो जिसका बेटा मारा गया वह रोने कल्पने में है। वह चारों ओर दो मील, तीन मील, चार मील के कुर्मियों को कैसे जुटायेगा ? तो वह जो राजपूत लोग, पांडेय लोग, पंडित लोग थे उन लोगों की यह साजिश थी और मुझको एक चमार के लड़के ने कान में बताया, उसने कहा कि मेरा नाम मत बताइयेगा, ये लोग गांव में रखे हुए थे और इन लोगों ने हीरा को मरवा कर विश्रामपुर पर अभियोग लगा दिया क्योंकि हमेशा हमेशा के लिये उसका सफाया करना चाहते थे क्योंकि विश्रामपुर विशुद्ध रूप से छोटी जातियों का टोला है और गरीब लोग वहां रहते हैं।

वहां झगड़े का एक और कारण हैं। एक भूतपूर्व आई. जी. है बिहार के आर. पी. ए. सिन्हा, उनके भाई डा० आर. वी. पी. सिन्हा। आर. वी. पी. सिन्हा की वहां विश्रामपुर में 110 बीघा जमीन है। उस 110 बीघा जमीन को कुर्मी लोग हड़प लेना चाहते थे और उस पर बोली भी उन्होंने लगाई कि 6 लाख, 7 लाख ले लीजिए।

SHRI SAUGATA ROY (Barrackpore): Are you having a general discussion or is it a particular discussion?

MR. SPEAKER: Kindly do not go into details because the case is pending. You give the broad outlines.

श्री राम अवधेश सिंह: वह लोग चाहते थे कि जमीन हड़प लें और वासरोपन उस की रखवाली करता है। उनके खेत को देखता है और गरीबों को एक-एक दो-दो बीघा दे कर सब को रखता हैं। आपको मैं बताता हूं, ऐसी घटना शायद ही कहीं हुई होगी। चारों ओर से जब लोगो ने हमला किया तो शिकार कौन हुआ ? 70 वर्ष की एक बुढ़िया और 12–13 साल का राम आसरे वह जो औरत छटपटा रही थी उसको जिन्दा आग में डाला गया। उसकी हड्डी मैं यहां लाया हूं, आग में से निकाल कर लाया हूं।

MR. SPEAKER: No, no, it is not allowed; you cannot do it.

श्री राम अवधेश सिंह : यह देख लीजिए, यह हड्डी है और उसके धड़ में अनाज जम गया। ... (व्यवधान) .... मैं दिखाना चाहता हूं कि अन ज भी उसके सारे धड़ में जम गया है।

एक माननीय सदस्य : उसको टेबल पर रखो।

MR. SPEAKER: Under the rules, you cannot do that. You give it to the police.

SHRI SAUGATA ROY: He has laid it on the Table of the House.

MR. SPEAKER: It is not allowed.

श्री राम अवधेश सिंह : अध्यक्ष महोदय, इन घटनाओं के पीछे जिन लोगों का हाथ हैं उसके बारे में मैं कहना चाहता हूं। इन घटनाओं के पीछे इंदिरा गांधी––कांग्रेस के लोगों का हाथ है। हमारे रोहतास जिले में गिरीश

नारायण मिश्रा हैं, वह इंदिरा कांग्रेस के एक मात्र नेता हैं और इतने प्रभावशाली रहे हैं वह कि उनके इशारे पर सूबे का प्रशासन उठता बठता है ' जब मैंने यह आन्दोलन शुरू किया, आप जानते हैं कि मैं बिहार राज्य पिछड़ा वर्ग संघ का अध्यक्ष हूं, 26 फीसदी आरक्षण के लिए जब मैंने आन्दोलन शुरू किया बिहार में तो उन लोगों ने सोचा किस ढंग से हरिजनों को, पिछड़े लोगों को आपस में लड़ाया जाये । पिछड़े पिछड़े आपस में लड़ें, हरिजन हरिजन आपस में लड़ें—यह बात सोच कर उन्होंने उसी समय से 13 जनवरी को मठिया में, पिपरी में, फिर 15 फरवरी को और फिर मार्च में इन सारा घटनाओं की योजनाबद्ध तरीके से घटा कर यह साबित करने की कोशिश की कि पिछड़ों पिछड़ों में आपस में लड़ाई है । उन्होंने बहुत योजना बद्ध तरीके से इस काम को किया है । पुलिस की गैर-जवाबदेही से ये घटना घटी है । हीरा को 9, साढ़े 9 बजे दिन में मारा गया और साढ़े बारह बजे पुलिस वहां पहुंच गई । पुलिस का एक सेक्शन वहां पहुंचा । डी० एम० ने मुझे बताया कि उनके पास 240 राउंड एम्युनिशन था और एक स्टेनगन थी । उनकी मौजूदगी में वे बठे हुए थे । उनके बैठे रहने के बावजूद गांव को चारों तरफ से घेरा गया, गोली चलाई गई और आग लगाई गई और जिन्दा जलाया गया और पुलिस देखती रही जो थाना प्रभारी इनचार्ज हैं वह 6 बजे बी डी ओ के साथ जाता है और 5 बजे तक सारी घटनायें घट जाती हैं । मुझे यह बताया गया है कि थाना प्रभारी इनचार्ज को काफी पैसा दे दिया गया । मैंने मुख्य मंत्री का ध्यान इस ओर बहुत पहले खींचा कि रोहतास जिले में जो कलक्टर आया है उसके आने के साथ साथ घटनायें बढ़ने लगी हैं, वह बहुत भ्रष्ट आदमी है और उसके रहते रोहतास जिले का प्रशासन काबू में नहीं रह सकता है । मैं आपको बताना चाहता हूं कि वहां पर जो कलक्टर और एस पी हैं वे एक ही जाति के हैं आम तौर से ऐसी परम्परा नहीं है (**व्यवधान**)

मैं यह बता रहा था कि यह जो घटनायें घटी हैं, अगर पुलिस सतर्कता बरतती तो यह घटनायें नहीं घट सकती थी । अब मैं इसका इलाज भी बताना चाहता हूं । चूंकि प्रशासन यंत्र पर मुटठी भर लोगों का एकाधिकार है और हरिजन आदिवासियों के अधिकार हड़पे गए हैं इसलिए मेरा पहला सुझाव हैं कि पहले उसकी पूर्ति की जाये तथा पुलिस मशीनरी जो गांवों में रहती है उसमें 50 फी सदी हरिजन आदिवासियों की बहाली की जाये । यह पुलिस जब गावों में रहेगी तो जालिमों को जुल्म करने का हौसला कम होगा । अन्य पिछड़े वर्गों के ऊपर भी जुल्म हो रहे हैं इसलिए पुलिस व्यवस्था में आमूल परिवर्तन करना आवश्यक है । हमारे यहां पिछड़े वर्ग के लिए जो मुंगेरीलाल आयोग की बहाली हुई है उसने सिफारिश की है कि बिना पुलिस का पुनर्गठन किए बिहार में अमन और शान्ति नहीं रह सकती है । जब तक पुलिस व्यवस्था में, पुलिस संगठन में हरिजन, आदिवासी तथा पिछड़े वर्गों को पूरा स्थान नहीं मिलेगा तब तक हरिजन आदिवासियों पर जुल्म जारी रहेंगे ।

अध्यक्ष महोदय, हमारे जिले में 50–50 बर्ष के बूढ़े पुलिस अफसर भरती हो गए हैं, इसलिए उनसे काम नहीं होता है । मिनिस्ट्री में 50 वर्ष से ऊपर के अफसर नहीं रखे जाते हैं । इसलिए मैं चाहता हूं कि ऐसा नियम पुलिस के लिए भी बनाया जाये कि 50 साल से ऊपर की उम्र के अफसर नहीं रखे जायेंगे, क्योंकि उनमें चुस्ती नहीं रहती हैं, वे भाग-दौड़ नहीं कर सकते हैं ।

MR. SPEAKER: No, I won't allow you any more. I won't allow you to be recorded any more: you have taken more than twenty minutes. Shri P. Venkatasubbaiah.

श्री राम अवधेश सिंह : अध्यक्ष महोदय, एक बात छूट गई । वहां पर एक-एक आदमी

[श्री अवधेश सिंह]

का घर जल गया है, अनाज जल गया है लेकिन राहत का काम नहीं किया जा रहा है**

MR. SPEAKER: Don't record anything more.

श्रीमती मृणालगोरे (बम्बई-उत्तर) : अध्यक्ष महोदय, क्या यहां पर मुख्य विरोधी दल कांग्रेस (आई) है, इसलिये इनको बोलने का मौका दिया है ? यदि नहीं है, तो इनको पहले मौका क्यों दिया गया, दूसरी कांग्रेस को मौका क्यों नहीं दिया गया ?

MR. SPEAKER: It is not that way at all.

SHRI P. VENKATASUBBAIAH (Nandyal): Sir, this Motion has come at a very right time when the mind of the people of this country is very much agitated over the growing atrocities on Harijans in every part of the country. This is purely a socio-economic problem and it is not as though these atrocities were not perpetrated earlier. For ages this has been the style of the higher caste people who have been harassing the Harijans, but these were not highlighted and brought to the notice of the public because there was no consciousness among the Harijans. As a matter of fact, it is our Father of the nation who first brought forward the conditions of the Harijans and tried and gave his life for the amelioration of these forgotten sections of the society. In every village, in every State, there have been such atrocities going on for generations together but, thanks to the progressive steps taken by the Government and also the consciousness created by social reformers and people who are interested in the welfare of these Harijans, these weaker sections and neglected people have at last come to realise that they are human-beings and they should try to live with dignity. That is why these incidents are being brought to notice and highlighted through the Press and also through the representatives of the people from time to time.

I will make an appeal to the Home Minister. Let him not go by statistics: let him not enumerate on the Floor of this House the statistics about atrocities committed on Harijans. I am reminded of the story of a statistician who wanted to ford a river. He had to calculate the depth of the river at various places: he took the average and got himself drowned.

It is not that problem. The problem is that everybody should give his undivided attention to what is to be done for these people. Our State has the unique distinction of having the first Harijan Chief Minister, Shri Sanjivaiah. Even today there is a great saint in Andhra Pradesh who belongs to this community, where lakhs of people go and worship. But, in spite of all these things, why is this happening? It is because there is no awakening among the weaker sections: they take it lying down when the landlords, the feudal lords, try to boss over them and also try to harass them. In the Elections there are attempts by these powerful elements to prevent these people from coming and exercising their franchise.

As a matter of fact, I have been a victim of such attrocities committed. Wherever there is backwardness, wherever there is poverty and neglect and wherever there is lack of education, all these things are happening. What is our duty, what is the duty of this Parliament and the various State Governments? We have to treat it on a priority basis. When Pandit Jawaharlal Nehru was the Prime Minister, he wrote letters to all the Chief Ministers asking them to have the Harijan portfolio with them. I want to ask, how many Chief Ministers are doing that now. The Harijan portfolio and the social welfare programmes have been relegated to the background and have been entrusted to a person who is not able to command any respect. How many Governments

**Not recorded.

are implementing the socio-economic programmes designed for these people? Crores of rupees meant to implement such schemes lapse every year; no proper attempt is being made in this respect.

On the other hand, we find that attempts are made to segregate the various sections of the Harijans from one another so that they have differences among them. Our discussion in the Parliament is not going to solve the problem. In order to solve this problem, the various political parties must arrive at a consensus. They should not politicalise this socio-economic problem and try to take political advantage out of it. I am sorry to say that some of the Janata Party Members are obsessed; they are having a phobia for Mrs. Indira Gandhi and Congress (I). I only appeal to those hon. Members to desist from these things. It is a national problem which concerns everybody, whether belonging to Congress (I) or Congress or Janata Party or other parties. Please do not politicalise this issue. It is a shame on our part that after thirty years of independence, such things are still being discussed in this august house, in the national forum of this country. We should hang our heads in shame.

I know with what emotions our friends on the other side who belong to the weaker sections have spoken. I have got every sympathy for them. They know the atrocities that are perpetrated on these people. Even today, there are places where the Harijans are not allowed to have drinking water from a common well. There is not only untouchability, but there is unseeability also.

Are we fit to govern this country? In introspection we should search our hearts irrespective of our political affiliations. We should sit together and evolve as a national consensus how to bring forward these people, how to put down these atrocities. Various committees have been set up from time to time for this purpose. As a matter of fact, there is a Committee of this House, the Committee for the Welfare of Scheduled Castes and Scheduled Tribes. What has this Committee done except going round and producing voluminous reports? I think, nothing has been done. No concrete solution has been found. I only appeal to all the hon. Members that this matter has to be tackled as early as possible. The sooner it is tackled, the better it would be. There is no point in hurling all sorts of allegations and charges against each other. It is a national problem. I would once again appeal that we should all sit together and evolve a national consensus to see how these people neglected for centuries are brought at par with other sections of the society. We must bring these people at par with others and in the mainstream of the national life.

श्रीमती मृणाल गोरे (बम्बई उत्तर) : अध्यक्ष महोदय, आज एक बहुत ही गम्भीर मामले पर हम चर्चा कर रहे हैं। इस विषय के बारे में मैं एक बात तो यह कहना चाहूंगी कि एक दृष्टि से हर दिन ही इस विषय की हम चर्चा करते रहते हैं लेकिन आज जिन लोगों को यह भुगतना पड़ता है ऐसे पिछड़े समाज के लोगों को भी ऐसा नहीं लगता है कि इस चर्चा से इस स्व ल को हल करने में मदद होती हैं। और न ही हम लोगों को ऐसा लगता है।

आज हम देख रहे हैं कि हर दिन अखबारों में ऐसी घटनाओं की काफी न्यूज आती रहती हैं। कोई न कोई नई घटनाएं प्रति दिन होती रहती हैं। मैं दो चार घटनाओं का ही जिक्र करूंगी और आपको पता चल जाएगा कि किस प्रकार की घटनाएं घट रही हैं। मैं ज्यादा समय नहीं लूंगी। पिछले छः सात दिन में महाराष्ट्र में जिस प्रकार की घटनाएं हुई हैं उनका ही मैं जिक्र कर देना चाहती हूं और उनसे ही आपको पता चल जाएगा कि कितने बड़े पैमाने पर आज हरिजनों तथा आदिवासियों पर देश में अत्याचार हो रहे हैं। कोल्हापुर में आलवे नाम के गांव में सभी पिछड़े और दलित वर्ग

[श्रीमती मृणाल गोरे]

के लोगों का, उनकी समाज के लोगों का बहिष्कार चल रहा है जो मामूली कारण से शुरू किया गया है। आकोला में आपोती नामक गांव में एक बौद्ध युवक के पांव तोड़े गए और उसको कोई मेडिकल एड न मिल सके, इसके लिए उसको घंटों कोई छः घंटे तक एक कमरे में बन्द रखा गया। नांदेड़ जिले में कंधार तालुके में पूरे गांव के ऊपर बहिष्कार किया गया है, हरिजन जाति का बहिष्कार किया गया है। यह बतलाने की जरूरत नहीं है यह सब कुछ सवर्ण जाति के लोगों द्वारा किया जा रहा है। इसको आप सब समझ सकते हैं। आदिलाबाद डिस्ट्रिक्ट में श्री क्षेत्रमाहूर में देव-दर्शनों के लिए एक हरिजन महिला गई थी, उसको पकड़ कर उस पर 35 लोगों ने बलात्कार किया। दो दिन पहले यह केस प्रकाश में आया जब अखबारों में उसकी खबर आई। पन्द्रह लोगों को सजा हुई है। ये सब सवर्ण जाति के लोग हैं। सतारा जिले में डोणंद गांव में हरिजन ने घर खरीद लिया। उसको वहां से भगा दिया गया। जब उसने पुलिस को शिकायत की तो उसको पकड़ कर उसके साथ मारपीट की गई। आज वह आदमी आकर के बम्बई में रह रहा है। बम्बई में इसके एक हमदर्द श्री खाडे ने आई जी पुलिस के पास लेकर इस घटना की शिकायत की है। अहमदनगर में राजूर में श्रीमती गोंडाबाई पवार की जमीन थी। उसकी जमीन सरपंच ने ले ली और पुलिस वालों ने उनकी इस काम में मदद की। बुलढाणा में चिनौडा गांव के दलित समाज के व्यक्ति को पहले जो जमीन की जोत करते थे, उनके इस अधिकार को उनसे छीन लिया गया। सभी दलित लोगों के इस अधिकार को छीन लिया गया है और इसको लेकर और उनको यह अधिकार वापिस दिलाने के लिए वहां पर दलित समाज के अग्रमुख श्री विट्ठलराव वाणखेड़े नौ अप्रैल को विधान सभा के सामने आत्मदाह करने वाले हैं। अगर उन्होंने आत्मदाह कर दिया तो आग भड़क उठेगी और बहुत नुकसान होगा। जाति विद्वेष इसको लेकर बहुत बढ़ जाएगा। महाराष्ट्र सरकार इस मामले में कोई दखल नहीं दे रही है, वह इसकी कोई चिन्ता नहीं कर रही है। केन्द्रीय सरकार को यह जिम्मेदारी है कि वह इस चीज को देखे और इसके बारे में जानकारी हासिल करे। इसको चाहिये कि वह उनको आत्मदाह करने से रोके। चिनौडा गांव में जो कुछ हो रहा है उसकी पूरी-पूरी जानकारी केन्द्रीय सरकार को लेनी चाहिये।

बम्बई में जोगेश्वरी में इसी प्रकार से हरिजन युवकों माया सिंगले और जीवा सिंगले का खून कर दिया गया था। पुणे में झोतीड़ में जगन्नाथ भोंसले को बहुत बुरी तरह पीटा गया। मास वड़ में नवबौद्ध युवक को मारा गया।

ये बातें मैंने महाराष्ट्र के अलग-अलग भागों में जो हुई हैं वे आपको बतलाई हैं। पुरानी बातों को मैंने नहीं छेड़ा है। दूसरे प्रान्तों में जो घटनाएं घट रही हैं उनसे भी हम लोग परिचित हैं। एंटूर में जो कुछ हुआ है उसको लेकर वहां विधान सभा में एडजर्नमेंट मोशन भी पेश हुआ था। देवनाली में जो कुछ हुआ है उसको लेकर कर्नाटक विधान सभा में चर्चा की गई है। इतने बड़े पैमाने पर जो घटनाएं हो रही हैं, उनको लेकर जो यहां विचार विमर्श चल रहा है यह उचित ही है। आखिर इसकी वजह क्या है? हमारे इंदिरा कांग्रेस के भाई कहेंगे कि हमारे होम मिनिस्टर कुछ नहीं कर रहे हैं और वे उनको दोष देंगे। इसी तरह से हो सकता है कि हम लोग महाराष्ट्र में जो कुछ हो रहा है उसका दोष कांग्रेस आई के जो मंत्री वहां पर हैं उन पर मढ़ें। मैं पूछना चाहती हूं कि नासिक राव तिरुपड़े जो वहां के होम मिनिस्टर हैं वह क्या कर रहे हैं। जानबूझ कर इन घटनाओं को पोलिटिकल कलर नहीं दिया जाना चाहिये। हम जानते हैं कि महाराष्ट्र में जब चुनाव हुए थे थोड़े दिन पहले तब नव

बौद्धों ने कुछ ज्यादा सहूलियतें मांगी थीं जो उनको नहीं मिली थीं और इसको लेकर वहां हर प्रकार का गलत सलत राजनीतिक प्रचार किया गया था और गरीब तथा पिछड़े हुए लोगों को भड़काने का काम किया गया था। यह सब हम जानते हैं। इसके बावजूद जब आप कहते हैं कि पोलिटिकल इशू नहीं इसको बनाना चाहिये, उसका कोई मतलब नहीं रह जाता है।

18.00

बाहर क्या कार्य चल रहा है हमें समझ लेना चाहिये। मैं यह जरूर कहूंगी कि आज बहुत अत्याचार बढ़े हैं और पहले कुछ नहीं थे, यह मैं नहीं कहती हूं। लेकिन इतना जरूर है और उसके लिये हमारे यहां के अखबार धन्यवाद के पात्र हैं कि इस प्रकार की घटनायें जो पहले अखबारों में नहीं आती थीं, अब अखबारों में सब रिपोर्ट होती है, इसलिये कम से कम हम लोगों को महसूस तो होता है कि इस प्रकार की घटनायें घट रही हैं। और यह बात सही है, इसके बारे में चाहे हमारे गृह मंत्री को खामख्वाह दोष देने की कोशिश करें, लेकिन आज सवाल यह है कि बहुत बड़े पैमाने पर इस देश की पिछड़ी हुई जाति के लोगों के मन में यही धारणा है कि हमें कोई संरक्षण नहीं दे पाता है। और अगर 30 साल के बाद इस प्रकार की भावना दलित समाज के लोगों के मन में निर्माण नहीं कर सके तो उसकी जिम्मेदारी पूरे देश पर है और सब से ज्यादा देश के सभी सवर्णों पर आती है। और इसीलिये मैं तो समझती हूं कि सवर्ण वर्ग के लोगों पर कुछ खास जिम्मेदारी जरूर है। मैं जनता पार्टी की बात नहीं करती हूं, बल्कि सभी पार्टियों में ऐसे लोग हैं जो कहते हैं कि यह क्या चला है आजकल लोक सभा में हर दिन अत्याचारों की बात हो रही है। तो मुझे यह लगता हैं कि इस प्रकार की घटना से जो दुख और मन में अविश्वास पूरे समाज के प्रति दलित समाज को होता है उसको हम नजरंदाज कर रहे हैं। मुझे डा० लोहिया की याद आती है, हालांकि उनका नाम बहुत लिया जाता है, लेकिन मैं उनका नाम लेने में घबराती हूं, लेकिन इस अवसर पर उनकी वह बात याद आती है जब डा० लोहिया ने कहा था कि अस्पृश्यों को कैसे भुगतना पड़ता है इसकी कल्पना तो मुझे थी, लेकिन जब मैं अमरीका में गयी और केवल गोरे लोगों के लिये जो होटल है वहां अन्दर जाने से मुझे मना किया तब मेरे मन में जो लगा और जो भावना मेरी हुई तब मुझे लगा कि अपने देश में अस्पृश्यों को जिस प्रकार से अलग रखा जाता है, उनको पानी नहीं पीने दिया जाता है, तब उनको कैसा लगता होगा मन में, इसकी कल्पना मेरे मन में आयी। और अगर इस दृष्टि से हम समाज बदलने की कोशिश नहीं करेंगे और हर मौके पर यही कहेंगे कि फलाना सर्कुलर हमने भेजा है, इससे काम नहीं होगा। आखिर में समाज का मन बदलना है इसके लिये हम क्या कर रहे हैं?

और मैं कहना चाहती हूं राजनीतिक दृष्टि से जो कुछ उसका फायदा मिलता है, आखिर किस प्रकार से कर्नाटक में जनता पार्टी हार गई, किस प्रकार से आन्ध्र में जनता पार्टी हार गई, सब लोग जानते हैं, और इसका फायदा राजनीतिक दृष्टि से नहीं उठाया तो क्या किया है? मैं किसी का नाम नहीं लेना चाहती। लेकिन कहना चाहती हूं कि जानबूझ कर के इस प्रकार के जो पूरे देश में आरोप लगाये जाते हैं कि जनता पार्टी कभी हरिजनों को न्याय नहीं दे सकती है तो और उसका दूसरा परिणाम क्या होगा?

तो मुझे यह कहना था आखिर एक दृष्टि से बोलने के लिये तो बहुत बातें करते हैं, लेकिन काम करने के लिये कौन आने के लिये तैयार हैं? मैं एक अनुभव बताती हूं, आज

[श्रीमती मृणाल गोरे]

इस देश में कई ऐसे गांव हैं जहां सवर्णों के कुंए से अस्पृश्यों को आज भी पानी नहीं भरने देते हैं।

1969 में गांधी जी की जन्म-शताब्दी की दृष्टि से उस वक्त की सोशलिस्ट पार्टी ने गांवों में पैदल फेरी निकालने का एक कार्यक्रम बनाया था, यह प्रचार करने के लिये कि एक गांव में एक ही पानोटा यानी एक ही कुआं रहेगा जहां स्पृश्य और अस्पृश्य दोनों पानी भरें, इस प्रकार की व्यवस्था हो जाये। उस वर्ग के लोग इसके लिये बराबर काम करते रहे हैं। डा० बाबा अढ़ाव, जिन्होंने इसी एक सवाल को हाथ में लिया, वह लगभग 8 साल यही काम करते रहे। इसी समय में महाराष्ट्र सरकार ने कहा कि हम जरूर कोशिश करेंगे, मदद करेंगे लेकिन नहीं किया।

जब महाराष्ट्र सरकार ने इसके लिये कमेटी बनाई, गांव-गांव में घूमने लगे तो वहां के कांग्रेस के लोगों ने, जो सरपंच थे, गांव के नेता थे, उन्होंने कांग्रेस के मिनिस्टर्स को कहा कि कृपा करके इस सवाल के लिये हमारे गांव में न आइये, यह होगा नहीं। आप भले ही हमारी कांग्रेस पार्टी के नेता हैं, मगर यह मीटिंग हो नहीं सकेगी। यह बात गांव के सवर्णों ने अपने नेताओं और मिनिस्टरों से कही। इसी से हम देख सकते हैं कि यह कितना पेचीदा सवाल है और अगर सही रूप में इसे हल करना हैं तो जैसा कि मैं जानती हूं, आज के गृह मंत्रालय ने कई ऐसे आदेश दिये हैं जिससे यह समस्या हल हो सकती है। जिस प्रकार से हमारे प्रधान मंत्री जी ने कहा था कि जिला अध्यक्ष या जिले का डी०एस०पी० इस बात के लिये जिम्मेदार रहेंगे। अगर उनके जिले में ऐसी घटनाएं हुईं तो निश्चित रूप से उन लोगों पर जिम्मेदारी डाली जायेगी और जहां कहीं ऐसी घटनाएं होंगी उनको शील्ड करने की कोशिश नहीं करेंगे। बल्कि जो दोषी होगा उसको पूरी तरह सजा मिलेगी। यह बात केवल कहने के लिये ही नहीं, बल्कि सही रूप से इसका राजनीतिक फायदा उठाने के लिये नहीं कही गई है। आज तक केवल राजनीतिक कारणों से ऐसे सवालों को सामने लाया गया है। इस सवाल को सही रूप से हल करने के लिये पूरे समाज के मन में इसकी बदल करनी चाहिये कि हम कुछ करने के लिये तैयार हैं।

मैं यह कहना चाहती हूं कि जिस प्रकार से इस देश का राजकाज चल रहा हैं, उसमें फिर एक बार जो तानाशाही शक्तियां रही हैं, वह आगे बढ़ने की कोशिश कर रही हैं। यह तानाशाही शक्तियां आगे बढ़ने के लिये बराबर पिछड़े हुए समाज की भावना का पूरा-पूरा उपयोग कर रही हैं। जब तक यह तानाशाही शक्तियां गरीब और पिछड़े वर्ग के लोगों को भड़काने और उनका राजनीतिक फायदा उठाने की कोशिश करती रहेंगी, तब तक यह सवाल हल नहीं होगा। सामाजिक और राजनीतिक स्वतंत्रता का सवाल आपस में जुड़ा हुआ है। जब दोनों साथ में रखकर हम काम करेंगे तभी यह सवाल हल होगा। इस दृष्टि से यह सदन इस पर विचार करे।

MR. SPEAKER: Mr. Lakkappa. You never take more time.

SHRI K. LAKKAPPA (Tumkur): Mr. Speaker, Sir, the problem of atrocities on harijans is a national problem now. So, you must find out a national solution to the problem.

Sir, the other day for making a point on this issue, they focussed the attention to something else and they did not arrive at the correct solution for the problem. They have only raised this issue from a political angle and,

out of anger; at times, Shrimati Gore, on the other side, brought out certain instances here and there in Maharashtra and in Karnataka because they know how to pick out conveniently certain States where the Congress runs the Government. Gradually, they posed their problem without mentioning anything new. We are not going to amplify the issue from the political angle.

The other day, when we posed the important problem through the Calling Attention Notices by Shri Chitta Basu, myself and all others, from the manner in which the hon. Home Minister had replied to our questions we could very well understand that he could not even help us to get a considerate or, at least, sympathetic reply from him. There is a constitutional guarantee under Art. 17 and 46 of our Constitution. There is protection given to the harijans under that article. Untouchability should be eradicated under that article. Where is that? Is the Government seriously thinking of any such constitutional guarantee being given or to operate that so as to relieve the miseries and sufferings of these people in this country, especially, the weaker sections, the harijans, adivasis and tribals? I do not think so. For the last one year, crimes are mounting up. Against whom? Against the harijans. I quoted all the statistics. When I confronted the hon. Home Minister with a correct picture. the correct statistics, he put a Padmanabha pose. You know what is meant by Padmanabha pose? It is helplessness of the Home Minister by saying that 'I cannot answer; I cannot answer.' This is a most unfortunate part. We are in the opposition and you are in the ruling party. When certain questions are put your heart never goes towards the poor people of this country, the poor voters of this country. There are crimes and casteism going on in Bihar and deliberately, here, in the Resolution, they have omitted Bihar because Bihar is governed by the Janata Party Government,

MR. SPEAKER: Mr. Lakkappa, you have not read the resolution.

SHRI K. LAKKAPPA: I am very sorry, Sir.

MR. SPEAKER: In your enthusiasm, you have forgotten.

SHRI K. LAKKAPPA: There is a mention by a Member. They never refer to Bihar. The Members have confined themselves only to the arguments.

MR. SPEAKER: Shri Ram Avadhesh Singh is the only Member who spoke about Bihar. You are mistaken.

SHRI K. LAKKAPPA: But, really, the question is arising out of the socia-economic problems. No redical posture or programme and policies have been envisaged by the Janata Government. This is culminating into the atrocities on harijans. For the people, specially, the weaker sections of the people of this country, Government has no redical measure to envisage. I would quote, for the benefit of this House, the extent of the crimes and casteism in Bihar that have taken place during the last twelve months. Take the crime during the last twelve months alone in Belchi, Dhanbad, Ranchi, Barahiya, Jamatara and Rupetha. They have attained the nationwide notoreity. The Home Minister will know that these atrocities or crimes have been perpetrated on them. Sir, no other than the Chief Minister of Madhya Pradesh has declared on the Floor of the House and I quote:

> "105 Harijans killed in Madhya Pradesh in nine months."

Who is ruling in Madhya Pradesh? Will Mr. Raj Narain kindly tell me? (*Interruptions*)

I will never make this issue as a party issue. Sir, 95 per cent of the atrocities are due to land disputes

[Shri K. Lakkappa]

You have no belief in land reforms. Wherever land reforms are there the atrocities on the weaker sections are less in number. You go to Karnataka. Land reforms process has made much progress in Karnataka. It is a redical and a social revolution for the weaker sections of the people which has been started in Karnataka. You should be wedded to this ideology. Unfortunately, the Janata party is husbanded by five different units. How can it give birth to a radical programme. If is not possible. So, the crimes have increased because you have not taken seriously to this problem. You have not only failed to introduce land reforms in the country-side but you have also failed to introduce the security measures so far as Harijans are concerned. Even progressive legislations are not in the offing. The landlords are still holding their reins because Janata Party is handy for them. The economic strangle-hold is the root cause for all these evils and evil designs. Unfortunately, not even one monopoly house has been broken by these people. There is not even distribution of small loans to the Harijans and Adivasis. Even in the States where jobs can be provided to the Harijans in the country-side they are not doing so because they have no mind to provide jobs to the Harijans and the Adivasis. The developmental activities and socialist measures have been completely neglected by the present government.

Therefore, Sir, this is not a small problem that our Home Ministry is thinking of. They are only quoting statistics and setting aside all the arguments advanced by us on this side. It requires a certain basis approach. They should identify how these things have been operated during the last one year in the various States run by the Janata party. There is a great dissatisfaction among the Harijan officials. One Harijan Officer was forced to drink human urine, it was reported. One officer was stopped from getting promotion. There is a lot of dissatisfaction among the Harijan officers. In this connection, I would like to read out a news item for the benefit of the House.

"Harijan official beaten up, made to drink urine"

"Mr. Shiv Prakash, an assistant legal adviser in the Ministry of Law, Justice and Company Affairs, has in an application submitted to the police, the Commissioner of Scheduled Castes and Tribes and the Secretary of his Ministry alleged that he was mercilessly beaten up, administered poison and made to drink human urine by caste Hindus during a recent visit to Calcutta."

SHRI SOMNATH CHATTERJEE (Jadavpur): It is a false report. It is totally a false report. (*Interruptions*). This is a very serious allegation he is making.

SHRI K. LAKKAPPA: I will read out another news item.

"Atrocities on West Bengal Cong. alleged."

"Mrs. Mukherjee told newsmen she had received hundreds of complaints from Congressmen about forcible occupation of vested lands belonging to small farmers and peasants by persons holding red flags. The complaints included killing of Congress workers, occupation of party offices and even molestation of women".

Therefore, Sir, it is not a small matter.

MR. SPEAKER: It is a major matter.

SHRI K. LAKKAPPA: The Prime Minister on a previous occasion had said that directives were given to various States. Wherever the atrocities are committed, immediately the responsibility should be fixed. The only thing is that the responsibility should be fixed and action should be taken. So far, not even a Superin-

tendent of Police has been suspended for the last one year for commiting such atrocities on Harijans. They might have suspended a police constable or so. I do not know whether it was done for that reason. Whenever this matter is brought to the notice of the Centre, they say that this subject is dealt with by the States. In this connection, kindly refer to Article 17 of the Constitution. It is the responsibility of the Home Ministry and it is the failure of the Home Ministry. Therefore, you must find out a solution at the national level to this serious problem and see that the Government takes a radical measure and bring in a revolutionary change in this regard. You must also see that the principle of equality among all sections of the people, including the weaker sections of the people in this country, is ensured. Then only they can raise their heads and live respectfully and enjoy all the civil liberties enshrined in the Constitution. But that has been denied even by the Government machinery. I do not know whether they would even have a separate machinery to go into all these atrocities and find a proper solution to this grave situation created in this country. With these words, I conclude.

श्री शरद यादव (जबलपुर) : अध्यक्ष महोदय, इस सवाल को मैं राजनीति से परे रखना चाहता हूं । हमारे मित्रों से, जब से हिन्दुस्तान में इन का राज्य गया है, तब से पूरी ताकत लगा कर यह कोशिश जारी रखी है कि यह जो तीस वर्ष के बाद हिन्दुस्तान में जनता पार्टी की सरकार बनी उस सरकार के ऊपर पांच हजार वर्षों के इतिहास का जो कलंक है, जो हमारी जाति व्यवस्था का पाप है, उसको हमारे सिर पर थोप दिया जाये । यह इन का निरन्तर प्रयास रहा । पिछले तीस वर्षों में इन के राज्य के चलते हरिजनों पर कोई जुल्म या एट्रोसिटीज़ नहीं हुई—ऐसा ये मानते हैं और कहते हैं कि जनता पार्टी की सरकार के आने के बाद ये सारे जुल्म और ज्यादतियां शुरू हुई हैं ।

मैं आप से कहना चाहता हूं—चाहे कांग्रेस पार्टी की सरकार हो या जनता पार्टी की सरकार हो—किसी भी सरकार के चलते यह जो हजारों वर्षों का सामाजिक पाप है, उसे निश्चित तौर पर हम सब को मिल कर मारना चाहिये, उसको समाप्त करना चाहिये । हम हिन्दुस्तान के इन्सान हजारों सालों से इसे भुगतते चले आ रहे हैं और इसी जाति व्यवस्था के चलते पता नहीं कब तक इस पाप को भुगतना पड़ेगा । इसी जाति व्यवस्था के चलते हिन्दुस्तान हजारों सालों तक गुलाम रहा और इसी के चलते हिन्दुस्तान में पिछले दिनों तानाशाही आई । जाति व्यवस्था और औरत की गुलामी की चक्की चलती है तो इन सारे पापों का जन्म होता है ।

अध्यक्ष महोदय, मैं गणित का विद्यार्थी रहा हूं—पुराने जमाने में इस देश में पूरे पैमाने पर 8 सैकड़ा क्षेत्रीय होते थे, उनमें से 4 सैकड़ा औरतें निकल गईं तो 4 सैकड़ा बचे और इन 4 सैकड़ा में बच्चे और बूढ़े निकाल दें तो सिर्फ सवा-सैकड़ा आदमी, जो नौजवान था, वह लड़ सकता था, बूढ़े और बच्चे नहीं लड़ सकते थे । जब गजनबी और गौरी की लड़ाई खैबर दर्रे पर हुई तो आप गणित का हिसाब लगा लीजिये, 005 यानी 1/1000 भाग इस देश में युद्ध लड़ रहा था । इतिहास इस बात का गवाह है । सोमनाथ मन्दिर पर तिगुनी फौज थी, यदि घन्टा तौड़ कर मारते तो भी उन को भगा देते, लेकिन नहीं भगा सके । उस की शक्ति समय का युद्ध भुजाओं का युद्ध था, आदमी की शक्ति का युद्ध था, जिस को जीता जा सकता था, लेकिन बढ़ई अपना वसूला लिये बैठा रहा, लोहार अपने औजार लिये बैठा रहा, जो बसर-चलाने वाला था वह भी शन्ति से बैठा रहा, क्योंकि उन को लड़ने के लिये नहीं कहा गया था । उस पर हमला नहीं हुआ था और गौरी ने इस देश को बड़े आराम से

[श्री शरद यादव]

लूटा-पाटा । इस तरह से इस देश में गुलामी का यह इतिहास चलता रहा ।

अध्यक्ष महोदय, इस देश की गुलामी की उम्र दुनिया की तमाम कौमों के मुकाबले सब से लम्बी है, लेकिन हमें शर्म नहीं आती है । मुझे दुनिया की किसी भी कौम की याद नहीं आती है, जहां इतनी लम्बी उम्र तक गुलामी रही हो । जो इतनी टूटी और फूटी कौम हो, जो अपने इन्सानों को इन्सानियत के दर्जे से गिराये, वह कौम निश्चित तौर पर हमेशा भुगतेगी, आज भी भुगत रही है और आगे भी भुगतेगी, मरेगी । यह जनता पार्टी का पाप नहीं है, हिन्दुस्तान के सम्पूर्ण दिमाग या यहां जितने लोग इस लोक सभा में बैठ हुए है—ये इस दिमाग से अलग नहीं हैं, ये भी उस पाप से उतने ही भरे हुए हैं, जितने हिन्दुस्तान के किसी भी गांव या गलियारे में पड़े हुए लोग भरे हुए हैं । हम भी इस पाप से भरे हुए हैं और उधर के लोग भी इस पाप से भरे हुए हैं, हम इस को छोड़ नहीं सकते हैं ।

अध्यक्ष महोदय, जिन लोगों ने गांधी जी के नेतृत्व में आज़ादी की जंग लड़ी, उन लोगों ने, उन के खानदानों ने, उन की पीढ़ियों ने यहां हुकूमत की । जिस देश की मां गुलाम हो, उस में, अध्यक्ष महोदय, मर्द पैदा नहीं हो सकते, उस में बुज़दिल पैदा होते हैं, कायर पैदा होते हैं । हम ने अपनी मां को गुलाम बनाया और जाति व्यवस्था के चलते, औरत की गुलामी की चक्की के चलते, उस में से तानाशाही निकली । मैं अभी बतला रहा था—जिन लोगों ने आज़ादी की जंग लड़ी, उन की तीसरी पीढ़ी तक, देश खानदान, प्रदेश खानदान, जिला खानदान, नगर खानदान यहां तक की गाँव खानदान—तीसरी पीढ़ी तक र ज्य किया । मोतीलाल नेहरू, जवाहर लाल नेहरू, इंदिरा गांधी, संजय गांधी, राहुल गांधी का राज्य रहा । बंगाल में चितरंजन दास के नाती सिद्धार्थ शंकर राय, बिहार में ललित नारायण मिश्र, जगन्नाथ मिश्र इन तमाम खानदानों ने राज्य चलाया । यह आप कहां से निकला है । यह जाति व्यवस्था से निकला है । आप उत्तर प्रदेश में देखिये । पहले कमलापति त्रिपाठी, फिर लोकपति त्रिपाठी और उन की बहू । इसी तरह से आप देखिये पंत जी और उन का लड़का । आप मेरे प्रदेश में चले जाइए । मैं आप को इस रोग की जड़ बता रहा हूं । मेरे प्रदेश में रवि शंकर शुक्ल, विद्या चरण शुक्ल और श्यामा चरण शुक्ल । उन का समधी मुझ से चुनाव में लड़ा और पिछली बार जब मैं इस लोक सभा में फर्स्ट पीपुल्स केन्डीडट हो कर आ या, तो गोविन्द दास, मनमोहन दास और जगमोहन दास, उन के नाती से मैंने चुनाव लड़ा । इस तरह से आप देखें कि नगर खानदान हैं, प्रदेश खानदान है, देश खानदान है और गांव तक यह चीज चली गई हैं । जब एसी बात हैं, तो यह गुलामी कैसे निकलेगी । . . (व्यवधान) . आप सुनना नहीं चाहेंगे । तो यह खानदान कहां से निकला हैं । यह जाति व्यवस्था से निकला है और जब औरत की गुलामी की चक्की चलती हैं, तो यह बात चलती रहती हैं । आप इस रोग को नहीं समझोगे जो मेरे मित्र मुझे छेड़ रहे हैं । मैं चाहता हूं कि आप इस रोग की जड़ को समझें । मैं यह कहना चाहता हूं कि यह रोग हमारी रग रग में है और हम सभी लोग जो यहां बैठे हैं, वे सभी इस रोग से पीड़ित हैं । यह खानदानी शाही का रोग है । आज जितनी भी प्रदेश की सरकारें चल रही हैं, मैं इस मामले में जनता सरकार को बचाने की बात नहीं करता, वहां जो नेता हैं उन सब की औलादें उन के पीछे बैठी हैं । वहां राजनीति के गलियारे बनते हैं । इस रोग से हम क्यों मुक्त नही हो पाते । जब तक इस देश की औरत को आजाद नहीं करा ा जाएगा, तब तक

काम नहीं चलेगा। आज उस औरत से 90 सैंकड़ा आदमियों को लंगड़ा, लूला और लकवामार बना दिया। इसे आजाद करो और हिन्दुस्तान में सब तरह की क्रान्ति लाओ। जब तक औरत को लिबरेट नहीं करोगे, तब तक हरिजनों पर जुल्म कम नहीं होगा। 90 सैंकड़ा आदमियों को आज उस ने लूला, लंगड़ा और लकवामार बना दिया है।

MR. SPEAKER: We are discussing Harijans and not women.

श्री शरद यादव : मैं यह कहना चाहता हूं कि इस देश में यह जाति-व्यवस्था ही है जिसने हजारों साल से हमारी बुद्धि को, मन को, तन और धन को तीन तरह से शोषण किया है। दुनिया में आप को ऐसी कोई भी जगह नहीं मिलेगी जहां पर ऐसा हुआ हो। आज भी हम हरिजनों को उठने नहीं देना चाहते हैं। मैं अपने मित्रों से यह कहना चाहता हूं कि यह सामाजिक रोग है, पाप है। यह हमारे पुरखों का पाप है, हमारा पाप है। अगर इस को तोड़ना है, तो इस को तोड़ने का एक ही जरिया है। महिलाओं की गुलामी को दूर करो और जातियों को तोड़ो और चाहे कोई भी सरकार हो उस को ऐसा करना चाहिए। मैंने अगली सरकार को भी यह सुझाव दिया था कि जिस मुख्य मंत्री के चलते, जिस सरकार के चलते, पांच हरिजनों का कत्ल हो जाए, उन की औरतों के साथ बलात्कार हो जाए, उस मुख्य मंत्री को वह गद्दी छोड़ देनी चाहिए। ...(*व्यवधान*)...जब मौका कर्नाटक का आएगा, महाराष्ट्र का आएगा और आन्ध्र का आएगा, तो ये तत्काल बिचक जाएंगे। यह कहेंगे कि उत्तर प्रदेश और बिहार में तो हरिजन .... इन्सान मरते हैं लेकिन वहां हरिजन भेड़ बकरी मरते हैं। वहां हरिजन नहीं रहते हैं, वहां तो भेड़, बकरी रहते हैं। मेरा कहना यह है कि कहीं भी इस तरह का जुल्म हो, इन्सान को कोई भी कहीं भी जुल्म हो, उस जुल्म को खत्म करने के लिए मैंने इस तरह का सुझाव दिया था।

श्री विनायक प्रसाद यादव (सहरसा) : यह बहुत अच्छा सुझाव है। इस को मानना चाहिए, कहीं से भी आप शुरू करें।

एक माननीय सदस्य : इस के पहले शिकार तो हम ही होंगे।

श्री शरद यादव : इससे क्या हुआ। जब कठिन फ़ैसला करना पड़ता है, तो सबसे पहले अपने ऊपर लागू किया जाता है।

मैं एक और बुनियादी सुझाव देना चाहता हूं। जो आदमी हरिजनों पर जुल्म करे, कोई एट्रोसिटी करे, हम लोग इस सभा में बैठ कर इस बात का फ़ैसला करें कि उसकी देश की नागरिकता छीन ली जाए, उस को देश की नागरिकता से अलग किया जाए। उस कलंक के बाद उस गन्दे आदमी की हिन्दुस्तान की नागरिकता कैसे रह सकती है, यह हमारे लिए शर्म का विषय है, इस मुल्क के लिए शर्म का विषय है। मैं यह समझता हूं कि इस देश का अपमान जो आदमी करता है चाहे वह कोई भी आदमी हो, उसकी नागरिकता छीन ली जाए। यह छोटी सी बात तो हम कर ही सकते हैं। अगर हमारे मित्र ईमानदारी से सोचें तो निश्चय ही वे इस निष्कर्ष पर पहुंचेंगे कि जो भी जुल्म हरिजनों करे उसके खिलाफ वह कार्रवाई होनी चाहिये। मैं कहना चाहता हूं कि हरिजनों के साथ गुलामों से भी बदतर सलूक आज किया जा रहा है। इनको सुरक्षा प्रदान करने की बात हम बहुत सुनते आ रहे हैं। आपने एक सा कानून बना रखा है यह बहुत ही गन्दी बात हैं। आपको चाहिये कि क्रिमिनल प्रोसीजर कोड को आप बदलें। हरिजनों पर जो जुल्म हो ... (*व्यवधान*)

श्री श्याम सुन्दर लाल (बयाना) : समय बढ़ना चाहिये । खुल कर इस पर बहस होनी चाहिये ।

MR. SPEAKER: Mr. Lal, please sit down. There are a large number of speakers. Everybody wants to speak on this.

श्री विनायक प्रसाद यादव : यह बहुत बड़ा सवाल है । इस वास्ते इसके लिए आप समय बढ़ाए ।

MR. SPEAKER: If everybody is given whatever time he wants, the entire Session will have to be devoted on this.

(Interruptions)

श्री हरद यादव मैं बैठ जाता हूं ।

MR. SPEAKER: The question whether we have to extend or not comes later. At present we are limiting the time for the Members to speak. If everybody wants to speak all the time, then there will be no time for others.

श्री राम धन (लाल गंज) : अध्यक्ष महोदय, इस लोक सभा में मैं पहली बार अपना मुंह खोल रहा हूं । जो विषय उपस्थित है वह बहुत गम्भीर है । विषय से हट कर इधर उधर लोग भाषण भी कर रहे है, उपदेश भी दे रहे हैं लेकिन मैं समझता हूं कि विषय की गम्भीरता तक पहुंचने की कोशिश नहीं हो रही है । मेरा दिल बहुत दुखी है । इसलिए मैं अधिक समय न लेकर केवल दो चार बातें कहना चाहता हूं ।

किन कारणों से ये अत्याचार होते हैं यह तो आप जानते ही हैं । हमारे देश की जो जाति व्यवस्था है, वर्ण व्यवस्था है उसके खिलाफ हम बहुत भाषण करते हैं लेकिन जितने भी राजनीतिक दल है, जब किसी सीट के लिए उम्मीदवार का चयन करने का वक्त आता है तो यह देखते है कि उस क्षेत्र में किस जाति का बहुमत है । हमारा कैसा आचरण है, किस प्रकार हमारी कथनी और करनी में इतना बड़ा भेद है । आज जो प्रश्न हमारे सामने है उसके बारे में कहा गया है, बिहार, उत्तर प्रदेश, आंध्र प्रदेश, महाराष्ट्र, कर्नाटक और दूसरे प्रदेशों में जो हरिजनों पर अत्याचार हो रहे हैं उनके बारे में चर्चा । भारत सरकार का गृह मंत्रालय हम को आंकड़ों में उलझाना चाहता है । लेकिन उसे शायद पता नहीं है इस देश में कांस्टीट्यूशनल मशीनरी और भी है जिस के जरिये एट्रासिटीज के बारे में पता चलता है । हम भूल जाते हैं कि इस देश में शैड्यूल्ड कास्ट्स और ट्राइब्ज कमिशनर का अफिस भी है जो न केवल एट्रोसिटीज के बारे में बल्कि नौकरियों में संरक्षणों के बारे में तथा दूसरे प्रश्नों के बारे में भी विचार करता है । मैं उस में समय लेना नहीं चाहता । मैं नहीं चाहता कि मुझे आप बिठाने के लिए घंटी बजाएं । हाउस में और बाहर सरकार की ओर से यह बराबर कोशिश रही है कि पिछली सरकार के जमाने में यह बताया जाए कि एट्रोसिटीज अधिक हुई और अब से जनता पार्टी की हकूमत आई हैं कम हुई है ।

अभी जो गृह मंत्रालय की ओर से सूचनायें दी गई हैं जो सितम्बर, 1977 तक अवेलएबिल हैं उसमें आप देखेंगे तीन साल की फिगर्स दी गई हैं —1975, 1976, 1977 की । 1975 में 7,781 ऐट्रोसिटीज के कैसेज हुए । 1976 में 5,867 अत्याचार के मामले शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स कमिशनर के यहां दर्ज हुए । 1978 के सितम्बर तक 9,225 केसेज ऐट्रोसिटीज के दर्ज हुए हैं । शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स कमिशनर की रिपोर्ट के मुताबिक 10,282 केसेज 1977 तक हुए हैं जिसमें कुछ प्रदेश ऐसे हैं जहां पर अक्तूबर, नवम्बर

और दिसम्बर के आंकड़े अवेलएबिल नहीं हैं, जैसे आन्ध्र प्रदेश में कुछ महीनों की फ़िगर्स अवेलएबिल नहीं हैं, भेजी नहीं हैं स्टेट गवर्नमेंट ने। हरियाणा में अक्तूबर, नवम्बर और दिसम्बर, मध्य प्रदेश में अक्तूबर, नवम्बर और दिसम्बर, महाराष्ट्र में अक्तूबर, नवम्बर और दिसम्बर, तमिलनाडु में अक्तूबर, नवम्बर और दिसम्बर, पश्चिमी बंगाल में अक्तूबर, नवम्बर और दिसम्बर के महीनों में कितने ऐट्रोसिटीज़ के केसेज़ हुए यह अभी तक फ़िगर्स अवेलएबिल नहीं हैं। इनमें जो प्रदेश सब से आगे हैं उसमें मध्य प्रदेश और उत्तर प्रदेश हैं। उत्तर प्रदेश में शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स कमिश्नर से जो मुझे सूचना मिली है उसके मुताबिक 4,974 केसेज़ हुए 1977 में मध्य प्रदेश में हालांकि समाचार की रिपोर्ट कुछ और है, मैं उसे सही नहीं मानता, लेकिन शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स कमिश्नर की जो फिगर है उसमें 3,510 केसेज़ ऐट्रोसिटीज़ के रिपोर्टेड हैं। आपके सामने यह आंकड़े हैं। लेकिन कहा जाता है कि ऐट्रोसिटीज़ में कमी आयी। मैं नहीं जानता कि किस की बात सत्य है? बहुत सी जगह तीन, तीन महीने के आंकड़े अभी उपलब्ध नहीं है, यदि उनको शामिल किया जाय तो यह संख्या 11, 12 हजार तक पहंच जायेगी। तो 1975 में कहा यह जाता है, जब कभी हम तर्क करते हैं तो इस बात की कोशिश होती हैं कि हो सकता है कि इमरजेंसी के दौरान मामले दर्ज नहीं होते थे। लेकिन मेरे पास 1974 की भी फ़िगर्स हैं जब कि इमरजेंसी इस देश में नहीं थी, और उस वक्त 8,860 ऐट्रोसिटीज़ के केसेज़ रिपोर्ट हुए थे। आज कितना भ्रामक प्रचार देश की जनता और दुनिया के सामने किया जा रहा है। हम पर अत्याचार होते हैं, हम बर्दाश्त करते हैं, लेकिन हमारे पर जो अत्याचार होते हैं उनको रोकने की कोशिश न कर के हमें झूठा साबित किया जाता है, हमें बेईमान बताया जाता है, हमें कहा जाता है कि हम असत्य भाषण करते हैं।

आप जानते हैं अध्यक्ष महोदय, इस सदन में बेलछी कांड की चर्चा हुई थी। मैंने सदैव इस समस्या को राष्ट्रीय समस्या माना है और आप जानते हैं, इस सदन में बेलछी कांड की चर्चा हुई थी। मैंने सदैव इसे राष्ट्रीय समस्या माना हैं। इसीलिये बिहार के बेलछी गांव में सभी दलों के संसद्-सदस्यों को लेकर मैं गया था। वहां हम लोगों ने जो आइ-विटनैस थे, प्रत्यक्षदर्शी थे, उनके ब्यान लिये और इस नतीजे पर हम पहुंचे थे कि वहां हरिजनों ने अन्याय के विरुद्ध प्रतिरोध किया था, इसलिये 8 हरिजन और 3 सुनारों को जिन्दा जला दिया गया था। यह हमारी ही रिपोर्ट नहीं है, सर्वोदय के लोग व दूसरे लोग भी गये, उन्होंने भी यही रिपोर्ट की थी।

हमने यह कहा था कि इस मामले की सही जांच करने के लिये एक जुडिशियल इन्क्वायरी होनी चाहिये। हमारी कमेटी ने यह फैसला किया था, लेकिन उसे ठुकरा दिया गया। कहा गया कि यह तो दो क्रिमिनल गैंग्ज़ की बात थी। आज वही बात विश्रामपुर के बारे में भी कही जाती है। सरकार के ब्यान के बारे में मैं समय बर्बाद नहीं करना चाहता, लेकिन कहा जाता है कि यहां पर भी वही थ्योरी है, एक शब्द भी इधर-उधर नहीं है। कहा गया है कि यह दो अपराध-कर्मियों के दल में संघर्ष है।

जब कभी भी कमजोर वर्ग पर अत्याचार किया गया तो उसे ही दोषी ठहराया गया, वही बात आज भी कही जाती है। एमरजेंसी के दौरान या पिछले शासन में जिन हरिजनों ने अपने अधिकार की मांग की, उन्हें नक्सलवादी कहकर गोलियों से भून दिया गया। आज भी वही स्थिति है। कहा जाता है कि इस समय हरिजनों पर जो अत्याचार कर रहे हैं वह अपर-क्लास के लोग हैं, उच्च श्रेणी के लोग हैं। लेकिन बिहार में जो घटना घटी है, सिर्फ धर्मपुर को छोड़कर, उसमें पिछड़ी

[श्री रामधन]

जाति के लोग शामिल रहे। अभी राम अवधेश सिंह ने बताया कि कुर्मियों ने उनके यहां अत्याचार किया। बेलछी में भी वही हुआ, पथड़ा में भी वही हुआ।

पहले जो भूमिहार और ब्राह्मण अत्याचार करते थे, वह शरीफ थे। वह जो कुछ करते थे, दिन को करते थे, लेकिन आज के शासक रात को घात लगाकर काम करते हैं और धोखा देकर हरिजनों पर अत्याचार करते हैं। बेलछी में जो कुछ भी अत्याचार हुए, वह धोखा देकर इसी नाम पर किये गये कि हम समझौता करना चाहते हैं।

हम आज यह कहते हैं कि यदि बराबर की लड़ाई लड़ना चाहते हैं तो जो यह झगड़े हैं, चाहे आन्ध्र प्रदेश के हों या कर्नाटक के हों, उत्तर प्रदेश या बिहार के हों, सरकार हमको भी हथियार दे, हम भी अपने अधिकार के लिये संघर्ष कर सकते हैं। हम भी मुकाबला कर सकते हैं। धोखा करने से, हम पर अत्याचार करने से देश का कोई लाभ होने वाला नहीं है। आज देश में भ्रामक प्रचार किया जाता है।

मैं बड़े अफसोस, दुःख और दर्द के साथ यह कहना चाहता हूं कि भारत ने अपनी संस्कृति, सभ्यता का सदैव ढिंढोरा पीटा है। आज हम देखें कि दक्षिण अफ्रीका और रोडेशिया में क्या हो रहा है। दूसरे देशों में काले लोगों के लिये क्या हो रहा है? उसके लिये घड़ियाल के आंसू हम बहाते हैं, लेकिन हमारे देश में जब बाबू जगजीवन राम जैसे व्यक्ति के साथ अन्याय किया जाता हैं, तो वहां की सरकार जागती नहीं है। एक हफ्ते बाद जब हरिजनों की संस्थाओं के लोग पुलिस में रिपोर्ट लिखाते हैं, जब मैं यहां से ध्यान देता हूं, तब देश का ध्यान उस ओर आकर्षित होता हैं। यह हमारा कर्म है! हमें सोचना चाहिए कि हम कब तक खिलवाड़ करेंगे, कब तक ऐसी समस्याओं के बारे में दलगत राजनीति की दृष्टि से विचार करेंगे। मैं आपके माध्यम से सदन से और देश से यह निवेदन करना चाहता हूं कि हमारे साथ खिलवाड़ न करें।

सारे झगड़े भूमि के कारण हो रहे हैं, जातिगत आधार पर हो रहे हैं। ऐसी स्थिति में इन सब मामलों पर विचार करने के लिए हमें या तो कोई संसदीय समिति बनानी चाहिए, या कोई कमीशन बिठाना चाहिए। हम कमीशन बिठाने में एक्सपर्ट हैं। लेकिन हम राष्ट्र की इतनी ज्वलंत समस्या के बारे में कमीशन की चर्चा नहीं करना चाहते हैं। अगर एक हरिजन मारा जाता है और एक सवर्ण मारा जाता है, तो हम दोनों के मामले में बराबरी करते हैं, देश में क्राइम्ज़ की फ़िगर्ज़ देते हैं। हम मूल सवालों को छूते तक नहीं हैं। मैं चेतावनी देना चाहता हूं कि जो लोग हरिजनों को अपने साथ नहीं लेंगे, उनकी दीवार बालू की दीवार की तरह से ढह जायेगी।

मैं यह भी कहना चाहता हूं कि जब तक इस देश में भूमि-सुधार नहीं किया जायेगा, तब तक यह समस्या मुंह बाये खड़ी रहेगी। मैं यह भी कहना चाहता हूं कि जब तक हमारी नीयत साफ़ नहीं होगी, तब तक यह सब कुछ होता रहेगा।

मुझे सदीय संसमिति का अध्यक्ष होने के नाते अच्छी तरह से मालूम हैं कि आज नौकरियों में भी तरह तरह के अत्याचार हो रहे हैं। जब कभी हम लोग किसी मंत्री या दूसरे का ध्यान आकर्षित करते हैं, तब एक लिखा-लिखाया जवाब आ जाता है। हमें जो सांविधानिक संरक्षण दिया गया है, उसका पालन नहीं हो रहा है। चाहे कोई भी सरकार हो, किसी भी दल की सरकार हो, सब जगह यह हो रहा है। इसलिए मैं आपके

माध्यम से निवेदन करना चाहता हू कि लोग हंस कर इसका उपहास न करें।

मैं यह भी कहना चाहता हूं कि आज देश के अनुसूचित जातियों और अनुसूचित जनजातियों के लोग जाग उठे हैं। अगर भारत इस समस्या को हल करने के लिए तैयार नहीं है, तो मैं कहता हूं कि विश्व की सभा में यह मामला उठाया जायेगा। अगर इस तरह के अत्याचार हमारे ऊपर होते रहे और कोई रोकथाम के कदम नहीं उठाये जाते, तो हम उस पर विश्व का ध्यान खींचेंगे।

कहा जाता है कि डिस्ट्रिक्ट मैजिस्ट्रेट को मुअत्तिल कर देंगे, उस पर कार्यवाही करेंगे। क्या सारे देश में एक भी डिस्ट्रिक्ट मैजिस्ट्रेट या पुलिस अधीक्षक पर कार्यवाही हुई है? जो दरोगा का ब्यान ब्रिटिश काल में दिया जाता था, वह प्रिवी कौंसिल तक पढ़ा जाता था। आज भी दरोगा का ब्यान सही माना जाता है। संसदीय समिति की रिपोर्ट को ग़लत साबित किया जाता है, रद्दी की टोकरी में फेंक दिया जाता है।

इसलिए आपके माध्यम से मैं यह चेतावनी देना चाहता हूं कि हम लोग अब जाग उठे है और अपनी समस्याओं के प्रति जागरूक हैं। अगर समस्याओं को तुरन्त हल न किया गया, तो हम अपना अगला कदम उठायेंगे।

MR. SPEAKER: There are a large number of speakers. Is it the pleasure of the House to extend the debate?

HON. MEMBERS: Yes.

MR. SPEAKER: Tomorrow we cannot have it, because there is a half hour discussion. We can have it day after tomorrow. (*Interruptions*)

SHRI DHIRENDRANATH BASU (Katwa): Kindly have it on Thursday next. (*Interruptions*)

MR. SPEAKER: That is all. Four hours are given.

एक माननीय सदस्य : यह बहुत महत्वपूर्ण समस्या है। 20 प्रतिशत आबादी के लोगों का सवाल है। इसके लिए कम से कम 6 घंटे का समय दिया जाय।

MR. SPEAKER: Further debate will continue day after tomorrow at 6.00 p.m. The House stands adjourned to meet at 11 O'clock on Wednesday, 5th April, 1978.

19.57 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, April 5, 1978/Chaitra 15, 1900 (Saka).

GMGIPND—PMR —198 LS—250—31-5-78—880